

**NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 112 / 2025 (WZ)

Sameer Mahadav Khale Appellant

V E R S U S

M/s Abhay Stone Metal & Ors. Respondents

**REPLY AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 1
M/S ABHAY STONE METAL**

INDEX ON NEXT PAGE

Date : **08/12/2025**

Place : Pune

Filed by :



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CONTACT DETAILS

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VERSUS

.... Respondents

1 M/s. Abhay Stone Metal

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Tal- Mulshi, Dist- Pune, Pune- 412115
Thro' : Raju Appa Chavan (Owner)
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Phone : 9923205587/9764447060

2 Maharashtra Pollution Control Board

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Sion (E), Mumbai - 400022
Thro' : Member Secretary
Email ID : ms@mpcb.gov.in
Phone : 022-24020781

3 Pune Metropolitan Region Development Authority (PMRDA)

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Akurdi, Pune- 411044
Thro' : Commissioner
Email ID : comm@pmrda.gov.in
Phone : 020-25933344

4 Gram Panchayat Pirangut

Pirangut, Taluka Mulshi, District Pune - 412115
Thro' : -
Email ID : grampanchayat.pirangut@gmail.com
Phone :

5 Principal chief Conservator of Forest (HoFF)

Maharashtra Forest Department,
Van Vibhag, Ramgiri Road, Civil Lines, Nagpur - 400001
Thro' : -
Email ID : pccf-mh@nic.in;_pccfhoffms@gmail.com
Phone : 0712-2550670/09422148495

DAIRY OF EVENTS

Sr	Date <i>y-m-d</i>	Particulars
1	2023/05/26	Bhagvan Pavale to Raju Chavan Rent Agreement
2	2023/06/20	Raju Chavan to Tahsildar Letter for land levelling
3	2023/09/13	Grampanchayat Pirangut to Abhay Stone metal No Objection Certificate
4	2023/10/04	MPCB to Abhay Stone Metal Consent to Establish
5	2024/03/24	MPCB to Abhay Stone Metal Consent to Operate
6	2025/03/21	Circle Officer to Tahsildar Vendor License Report
7	2025/09/11	Tahsildar to Raju Chavan NA order for temporary Non-Agricultural land
8	2025/09/26	Collector to Raju Chavan Trading Certificate
9	2025/11/21	MPCB issued 'Closure Directions'

ABBREVIATIONS

Short	Full Form
CD	Closure Directions
CTE	Consent to Establish
CTO	Consent to Operate
ESZ	Eco-Sensitive Zone
HoFF	Head of Forest Force
MPCB	Maharashtra Pollution Control Board
MRTP Act	Maharashtra Regional and Town Planning Act, 1966
NGT	National Green Tribunal
NOC	No Objection Certificate
PM	Particulate Matter
PMRDA	Pune Metropolitan Region Development Authority
RMC	Ready Mix Concert
RMC	Ready-Mix Concrete
SCN	Show Cause Notice
UDCPR 2020	Unified Development Control and Promotion Regulations for Maharashtra State, 2020 (which have been updated from time to time currently available latest up to 31/01/2025)

**AFFIDAVIT IN REPLY OF
RESPONDENT NO. 1
M/S ABHAY STONE METAL**

1. I, Raju Appa Chavan, age 59, Proprietor of crusher unit, am and have the authority and knowledge to file this affidavit for and on behalf of the **Respondent No. 1 – ‘Abhay Stone Metal’** industry (hereafter referred to as “**crusher**”), which I hereby do on solemn affidavit and oath.

2. Industry is a stone crusher unit only. It is not Ready-Mix Concrete (RMC) unit. It is not a mining or quarrying activity. There is no blasting or excavation of stone at site, as no mining is done. Stones are brought from outside and are crushed in the crusher and sold as the product.

LOCATION OF THE CRUSHER UNIT

3. The location of the crusher has not shifted anytime from obtaining all permissions from Grampanchayat, Tehsildar, Collector and most important the MPCB **Consents** (‘Consent to Establish’ and then ‘Consent to Operate’). Everyone had done the scrutiny and then granted the permission/ NOC/ approval and MPCB **Consents**. The MPCB’s ‘Consent to Establish’ is like the Local Clearance, based on which huge investment in crusher unit was done at this location.

4. The crusher is located on the plot with survey Gat no. **471/1 (only part of it)** [The old Survey/Gat No. was 693]. The entire Gat No. 471 is agricultural land. However, crusher has rented out only part of it i.e. No. 471/1 (part) which is **2 Ha. 11.73 R (21,173 sq.m)**. It is at Village Mauje Mukaiwadi, Pirangut, Taluka Mulshi, District Pune – 412115, Maharashtra. The marking of the plot is shown on DP Map. **It is leased for the period of 10 years (from 15/02/2023 to 14/02/2028)**. As per UDPCR 2020, the crusher unit is permitted in agricultural zone. The area falls under PMRDA. As per MPCB's own procedure clarified by **Circular 25/08/2025**, building plan sanction/permission from PMRDA is not required for processing or grant of Consents. **[■ Ax. I]**.

▪ **Google Location link is:**

<https://maps.app.goo.gl/wVmzUup57KWNMunN9>

5. The MPCB has granted Consents for manufacturing **Stone Metal 1200 Brass/month** and **Crushed Sand 1500 Brass/Month**, total about **2700 brass/month**. Crusher has not exceeded this capacity.

6. The entire plot Gat No. 471 is in agricultural area/zone as per the Draft Development Plan Map of Pirangut. [Draft Development Plan of Pune Metropolitan Region Published u/s. 26 (1) of M.R. & T.P. Act 1966

Urban Growth Center: Pirangut]. The same is enclosed as [■ Ax. J].

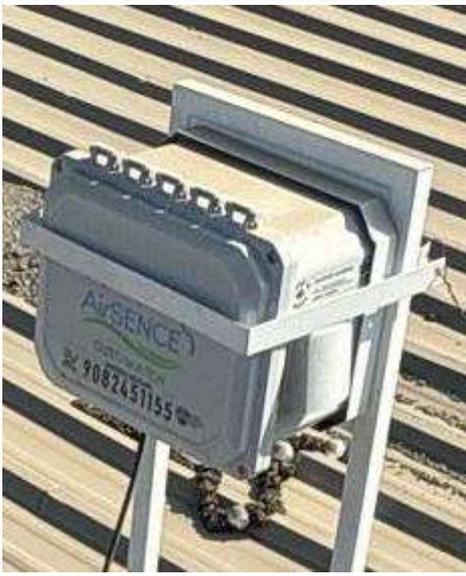
7. The total investment in the plant and machinery is Rs.4.5 Crore. There are about **18 direct employees** and **35 indirect dependents** who earn their livelihood from this activity. **The total outstanding bank loan is Rs. 3.6 Crore and monthly repayment is Rs. 15 lakhs/month.**

8. The MPCB visited the site after establishing the crusher unit and ensured that it is fully compliant with the conditions and only then granted the 'Consent to Operate'. It has tree plantation, raised boundary walls with sheets as wind breaker. Water Cannon Fogger and sprinkling system is used to spray the water-mist and suppress the dust within the premises locally.



9. Crusher also has Continuous Ambient Air Quality Monitoring Station of its own showing the PM data at

all the time – within the plant area. If the fugitive emissions and Particulate Matter levels increase even within the plant area, water spraying is increased. National Ambient Air Quality Standards of 18/11/2009 that mention specify standards that are average of 24 hr and 8 hr period. However, the crusher unit has its own hand-held Particulate Monitoring instruments that give instantaneous on-site value of the Particulate Matter. This helps taking immediate corrective action.

	
<p style="text-align: center;">HOT-CAAQMS Hitech Online technology Continuous Ambient Air Quality Monitoring Station (Mobile)</p>	<p style="text-align: center;">Handhel Particulate Matter Monitoring Unit (PM 2.5 and PM 10)</p>

10. Noise levels are measured within the plant area and at the boundary wall. It is ensured that no nuisance is caused outside the boundary limits. There is continuous online display unit also.

DISPROPORTIONATE ACTION BY MPCB

11. After this case was filed in the NGT, MPCB official visited briefly on 18/11/2025. Thereafter, MPCB has directly given the '**Closure Directions' (CD) vide letter dated 21/11/2025.** The reasons mentioned as below were never alleged, conveyed OR a SCN was issued for any of these reasons. **The Reference No.2 in CD relates to some other industry M/s Kumbhare Stone Crusher** and has given CD to the respondent. Ref.No.3, was never shared with the respondent. It can be seen from the list of references that no SCN was ever issued. No opportunity was given of being heard, so that respondent can reply OR proposed directions were given with time-bound program to correct the deficiencies, if any. As such, probably there is major confusion and hence these Closure Directions are *ab-initio* void. The MPCB's Closure Directions has mentioned the following non-compliances:

- (1) *You have not made the arrangement of water sprinkling at Raw Material unloading area.*
- (2) *You have not covered vertical shaft impact with metal sheets.*
- (3) *You have not carried out the regular cleaning within the premises, due to which fine dust accumulated and causing dust emission due to vehicle movement and along with wind flow.*
- (4) *The Stone Crusher Activities are not allowed in Agriculture and No Development Zone.*

(5) *You have not upgraded / provided the air pollution control system as per the Board's circular no. MPCB/JD(APC)/ Stone Crusher/TB-3/B-0215, Dtd. 10/01/2024 regarding Environmental Guidelines for the Stone Crusher Units issued by Central Pollution Control Board in the Month July, 2023.*

12. Respondent have submitted the brief reply to MPCB on 03/12/2025 and **a detailed improvised reply dated 08/12/2025**, which is enclosed as [■ **Ax. K**]. We urge that the same should be considered as the part of this affidavit in reply, part of the pleading, for the sake of brevity and to avoid duplication.

13. The Respondent states that there is no water pollution at all from our unit. There is no water supply or consumption in stone crushing process. Water is used only for dust suppression system and spraying, which gets evaporated. [We have CGWA exemption dated 09/01/2024 for utilization of ground water for utilizing up to 8000 litres/day.] Our industrial water consumption and hence effluent is NIL, as can be seen from MPCB Consents. Our domestic effluent (bathroom) is 1000 litres/day mainly from the wash area for workers – which is used for spraying of dust suppression – after treatment in soak pit. As such, there was no reason to issue any Closure Directions under s.33A of the Water (Prevention & Control of Pollution) Act, 1974. [These directions are appealable before Hon'ble NGT u/s. 16. (c) directions issued, on or

after the commencement of the National Green Tribunal Act, 2010, by a Board, under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);]

14. The high handed disproportionate action by MPCB is exceptionally hurried and without following principles of natural justice. Direct issuance of the 'Closure Directions' is absolutely contrary to the principle of proportionality, as laid down in the binding Judgement in the matter of Baramati Agro, in the constitutional jurisdiction by Hon'ble High Court of Bombay in Writ Petition. [**2023-10-19 HC Bombay Judgement WP 26702 of 2023 Baramati Agro Ltd. Vs RO MPCB. - Paragraphs 27, 32, 33, 34 of the Judgement**]. [■ Ax. L].

15. Considering the allegations mentioned in the Closure Directions dated 21/11/2025, [**which are only related to Air Pollution and NOT related to Water pollution**], MPCB should have issued directions u/s. 31A of the Air (Prevention & Control of Pollution) Act, 1981 – if there are violations, pollution and need of such directions. These directions are appealable u/s.31 before the '**Appellate Authority**'. Only when such appeal is decided by the 'Appellate Authority' the decision of the same can be challenged before the Hon'ble National Green Tribunal u/s. 16(f).

16. MPCB may and shall issue directions u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 – if there are violation, pollution and need of such directions. These orders are directly appealable before Hon'ble National Green Tribunal u/s. 16(c). However, in the present case, there is no allegation of any water pollution. But even then, the composite 'Closure Directions' are issued which is colourable exercise of power.

17. The Respondent states that *qua* these such separate directions, u/s. 31A and 33A of the Air / Water Acts respectively, two independent separate causes of actions would arise, and appeals would lie before these two forums, the 'Appellate Authority' and 'Hon'ble National Green Tribunal', respectively. The composite 'Closure Directions' issued causes hardship to the industry shutting down the doors of judicial forums and burdening the already overburdened Courts and Tribunals.

18. In either of the Acts, namely Water Act or Air Act, there is no lawful provision to issue composite combined notice under both these sections. As such issuance of joint 'Closure Directions' itself is illegal and beyond the powers conferred on MPCB. However, without application of mind, a composite order is passed jointly under s. 31A of the Air Act and s. 33A of the Water Act. **This leaves**

industry without any effective lawful remedy. Hence such illegal action by the MPCB should be condemned by this Hon'ble National Green Tribunal.

19. The Respondent states that all the lacuna pointed out in the Closure Directions issued, without a Show Cause Notice, assuming without admitting being true, are all curable defects that can be easily remedied. The 'Closure Directions' without giving opportunity to cure within fixed period of 15 days and/or by taking the Bank Guarantee OR taking action as per MPCB's own 'Enforcement Policy' is untenable in the eyes of law. This too has been condemned by the Hon'ble High Court in Baramati Agro case.

20. The Respondent states that MPCB has not taken any samples u/s.26, strictly as stipulated under the Air (Prevention & Control of Pollution) Act, 1981. This is important as otherwise there is no evidence or data – even prima facie – to show any kind of air pollution.

21. The applicant is learned Advocate practising in the Hon'ble National Green Tribunal. **Applicant has never ever challenged the 'Consent to Establish' dated 04/10/2023 and/or 'Consent to Operate' dated 24/03/2024.** Both have reached finality and now the location of the units can't be challenged in the OA.

REPLY TO APPLICANT'S SYNOPSIS

The present application raises substantial issue relating to environment pertaining to running of stone crushing operation by Abhay Stone Metal in a prohibited eco sensitive zone falling within the fragile and protected eco-system of the Western Ghats in violation of Environment Protection Act, 1986 and the Notifications issued thereunder.

■ **REPLY** ■ **DENIED. False, baseless and without any evidence produced.**

Applicant has not attached the **Western Ghat (Draft) Notification 31/07/2024**. Applicant has asserted certain aspects and made averments which he ought to have substantiated with some prima facie evidence to at least discharge primary burden of proof. There is not a single document attached by the applicant that shows that it is Eco-Sensitive Zone and it is part of the (DRAFT) of the Western Ghat area included in the Notification.

Notwithstanding and without prejudice, respondent states that still it is a DRAFT Notification and even that doesn't include this Village Mukaiwadi, which is under Pirangut, Taluka Mulshi, District Pune. The list of the villages under entire Taluka Mulshi start from Sr. **No. 854-931 [Page 233 to 235 of the Draft Notification]**. There is no Village Mukaiwadi – मुकाईवाडी

under Taluka Mulshi – Pune (OR for that matter, even anywhere else in the entire Notification).

The Village Mukaiwadi or Pirangut were not there even in the earlier DRAFT Western Ghat ESZ Notification dated **06/07/2022** which has Mulshi Taluka from **Page 189-191**.

Further the stone crushing operation has been carrying on in violation of terms of consent to operate causing pollution and causing permanent damage to the fragile eco-system of the region.

■ **REPLY** ■ **DENIED. False, baseless and without any evidence produced.**

Applicant applied to MPCB for the 'Consent to Establish' by paying statutory fees of Rs.15,000/-on 12/07/2023 for this service.

MPCB had checked the documents as required as per their Circular dated 04/03/2020. The location is not in Western Ghat eco-sensitive zone of any of the DRAFT Western Ghat ESZ Notifications of **06/07/2022** OR **31/07/2024**.

MPCB was provided with the Rent Agreement of the land, location and propriety of the location of the land, NOC of Grampanchyat, findings of the Tehsildar and permission for using it for non-agricultural purpose as stone crusher.

All the terms and conditions of the 'Consent to Establish' issued on 04/10/2023 by 'Maharashtra

Pollution Control Board' were complied with by the respondent.

Respondent applied for the 'Consent to Operate' by paying fees of Rs.30,000/- on 19/01/2024. The MPCB carried out the inspection and ensured that all the conditions stipulated in the 'Consent to Establish' are complied with. Only after that, the CTO was issued on 24/03/2024 valid for period up to 31/01/2028.

Further the Respondent No. 1- Abhay Stone Metal have been cutting down the Hill and Trees in Gat No. 471/1 (earlier Survey/Gat No. 693) Mukaiwadi, Pirangut, Tal-Mulshi, District-Pune- 412115 which is a designated no development zone even as per the Zone Certificate issued by PMRDA

■ **REPLY** ■ **DENIED. False, baseless and without any evidence produced.**

The land was flat with the slope/gradient $<5^\circ$. The land belongs to one Mr Bhagwan Rawaji Pavale भगवान रावजी पवळे.

It has been given on rent for the period of 10 years from 15/02/2023 to 14/02/2028. No trees were ever cut by the respondent. The Respondent states that he anyway doesn't have ownership rights and hence was not entitled to cut any trees on the plot. As can be seen from Google Timeline imagery of March 2013 (10 years even before this land was taken on rent), there were no trees on this parcel of land.

REPLY TO APPLICANT'S MAJOR GRIEVANCE INVOLVED

1. Gat No. 471/1 (earlier Survey/Gat No. 693) Mukaiwadi, Pirangut, Tal-Mulshi, District-Pune- 412115 is situated within the Western Ghats forming an Eco-sensitive Zone, as declared by PMRDA. The Respondent No. 1 - M/s Abhay Stone Metal has set-up and is operating prohibited activity of stone crusher in the said location which is a Eco-Sensitive Zone causing great harm to flora and fauna.

■ **REPLY** ■ **DENIED. False, baseless and without any evidence produced.**

Stone Crusher is not a prohibited activity in agricultural zone. Applicant has not given any document to show that there is any such prohibition.

Grampanchayat Pirangut ग्रामपंचायत पिरंगुट has given dated 13/09/2023 for doing the business of Stone Crusher and RMC plant. [However, respondent is not doing the business of RMC plant and doesn't have any such set-up also].

The Tehsildar Mulshi has processed the application dated 20/06/2023 for Plot No. 471/1 of area 2 Ha. 11R, documents and given the permission for converting the use of land for non-agricultural purpose and specifically for stone crusher activity.

2. Respondent No. 1-M/s Abhay Stone Crusher is not only carrying on prohibited activity in Eco-Sensitive Zone but is also encroaching upon forest land and cutting large number of trees.

■ REPLY ■ DENIED. False, baseless and without any evidence produced.

Respondent is only the tenant of the land parcel Gat No. 471/1 for the period of 10 years. Respondent has not even thought of doing anything like this OR have done anything as alleged.

3. Further the Respondent No. 1-M/s. Abhay Stone. Crusher is destroying the hills forming part of the fragile Eco-System of Western ghats by engaging in blasting the hills causing irreversible damage to the environment.

■ REPLY ■ DENIED. False, baseless and without any evidence produced.

There is no hill on the land parcel of the respondent. The respondent entered in to rent agreement on 15/02/2023 and that time also land was fairly flat and certainly there was no hill. In fact, flat land plate was the convincing reason for selecting this site.

4. Respondent No. 1 M/s Abhay Stone Metal has **mised** **Respondent No. 2 Maharashtra Pollution Control Board (MPCB)** for grant of consent to operate by securing a NOC from the Gram Panchayat Pirungut, knowing well that NOC is required from PMRDA, which is the Development Authority of the area, for setting up Stone Crusher. Further, Respondent No. 1 does not comply with

the site and location criteria; Air Pollution Control Measures and Solid waste Treatment and disposal measures.

■ **REPLY** ■ **DENIED.**

Respondent has not misled anyone and so also has NOT misled the MPCB. MPCB checked the sustainability of the project as per their Circular dated 04/03/2020.

The land parcel is more than 500 m away from human habitation area. It is more than 1 km away from the National Highway and 500 m away from the State Highway.

- a. Grampanchayat NOC was given
- b. Permission from the Tehsildar was given.
- c. PMRDA only conveys the status of the plot, which they did convey in the form of their letter dated 16/07/2025 (submitted by Applicant) and **26/05/2023 [■ Ax. A]. .**

5. Respondent No. 1 M/s Abhay Stone Metal ought to be permanently closed and prohibited from operating stone crusher which **prima facie fall within eco-sensitive zone** in gross violation of the Environment Protection Act, 1986.

■ **REPLY** ■ **DENIED.**

- a. As stated hereinabove, this is NOT an eco-sensitive zone, which is asserted to be the basis of OA.
- b. MPCB compliance is complete in all respect.

MPCB has not done any pollution monitoring in the past but should do it before taking any adverse action.

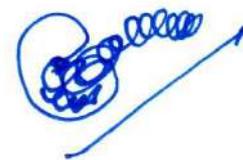
c. Hence the crusher should be allowed to operate till then.

22. Hon'ble National Green Tribunal, WZ, Pune has dealt a similar case against the same Respondent M/s Abhay Stone Metal Works in OA 49/2020(WZ) and the same was disposed of by final order dated 16/11/2021. The crusher unit was located in the agricultural land at Village Urvade, Taluka Mulshi, District Pune. The joint Committee was appointed in that matter. The MPCB inspected the site, and conditional restart was given after compliance was done. [■ **Ax. M, Para 4, 7, 8 of the Order**].

23. Respondent therefore host humbly and respectfully prays that let the MPCB visit the site, check the compliances, carry out the monitoring of air pollution and submit the report within the week and take the decision to issue conditional restart. The MPCB shall submit the report and the action taken to the Hon'ble Tribunal.

Date: **08/12/2025**

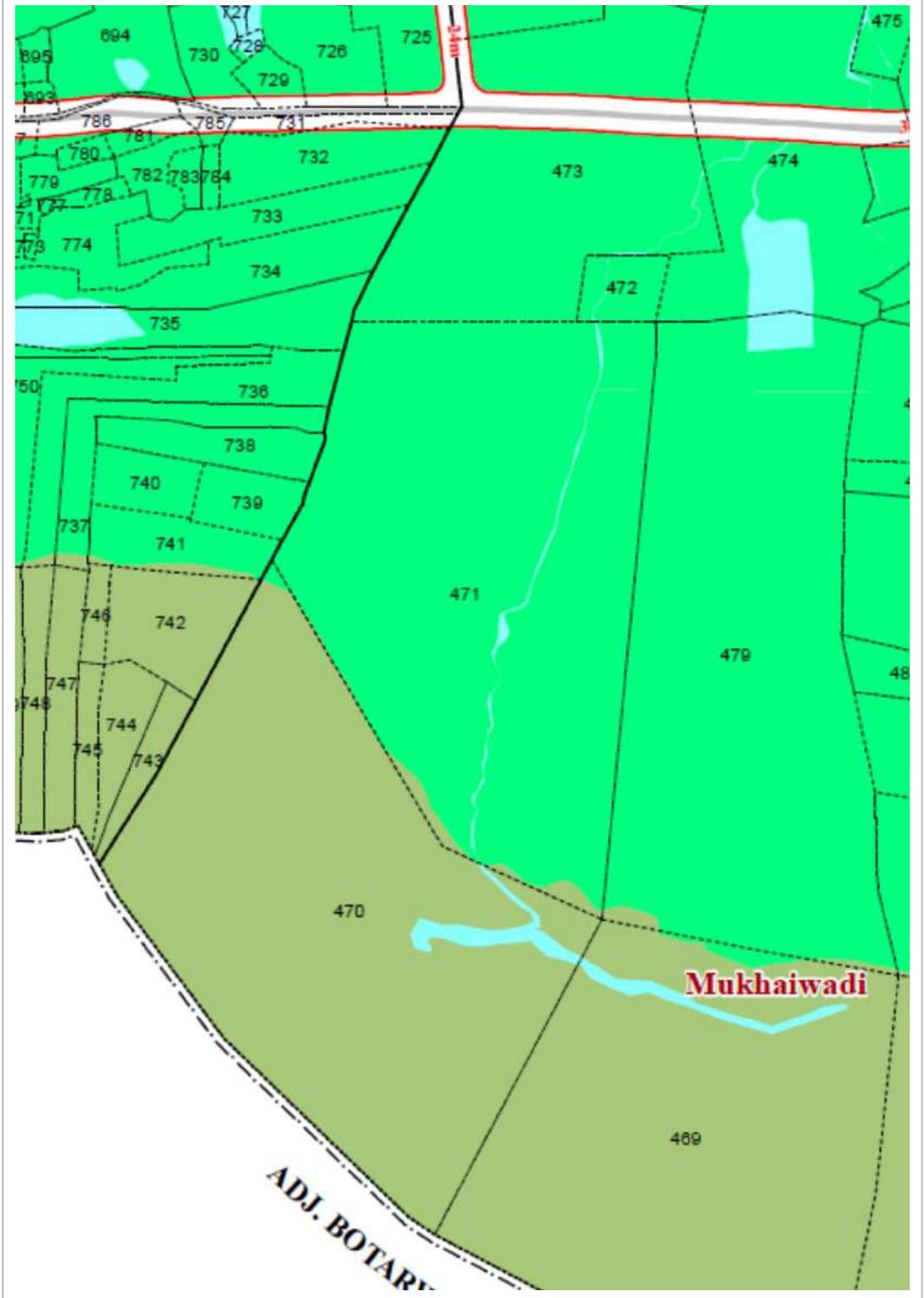
Place: Pune

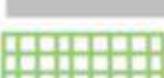
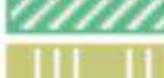


Raju Appa Chavan
RESPONDENT NO. 1

SURVEY NO. 471/1

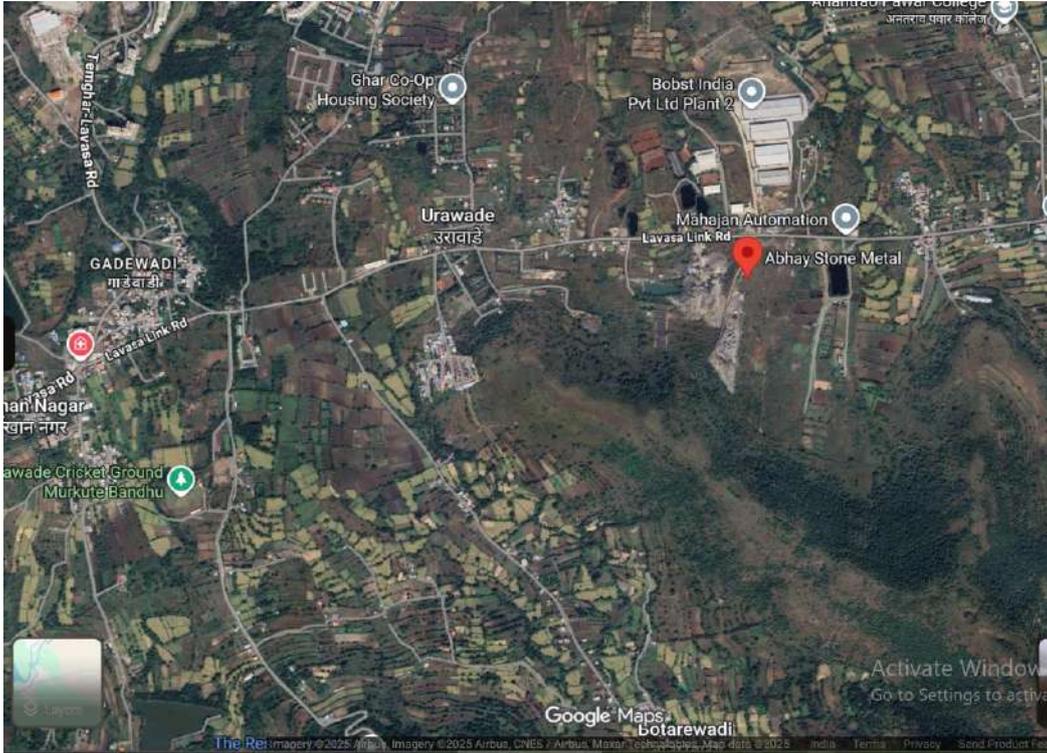
Agricultural Zone G-1



<u>LAND USE CLASSIFICATION</u>	
	RESIDENTIAL ZONE
	COMMERCIAL ZONE
	INDUSTRIAL ZONE
	LOGISTIC ZONE
	PUBLIC SEMI-PUBLIC ZONE
	PUBLIC UTILITY ZONE
	TOURISM DEVELOPMENT ZONE
	TRAFFIC & TRANSPORTATION ZONE
	DEFENCE ZONE
	AGRICULTURE ZONE G-1
	GREEN ZONE G-2
	GREEN BELT ZONE
	AFFORESTATION ZONE
	HILL TOP-HILL SLOPE ZONE
	FOREST ZONE
	QUARRY ZONE
	RECREATIONAL ZONE

Google Image of Location

<https://maps.app.goo.gl/suHdxx3cAgoxYP599>



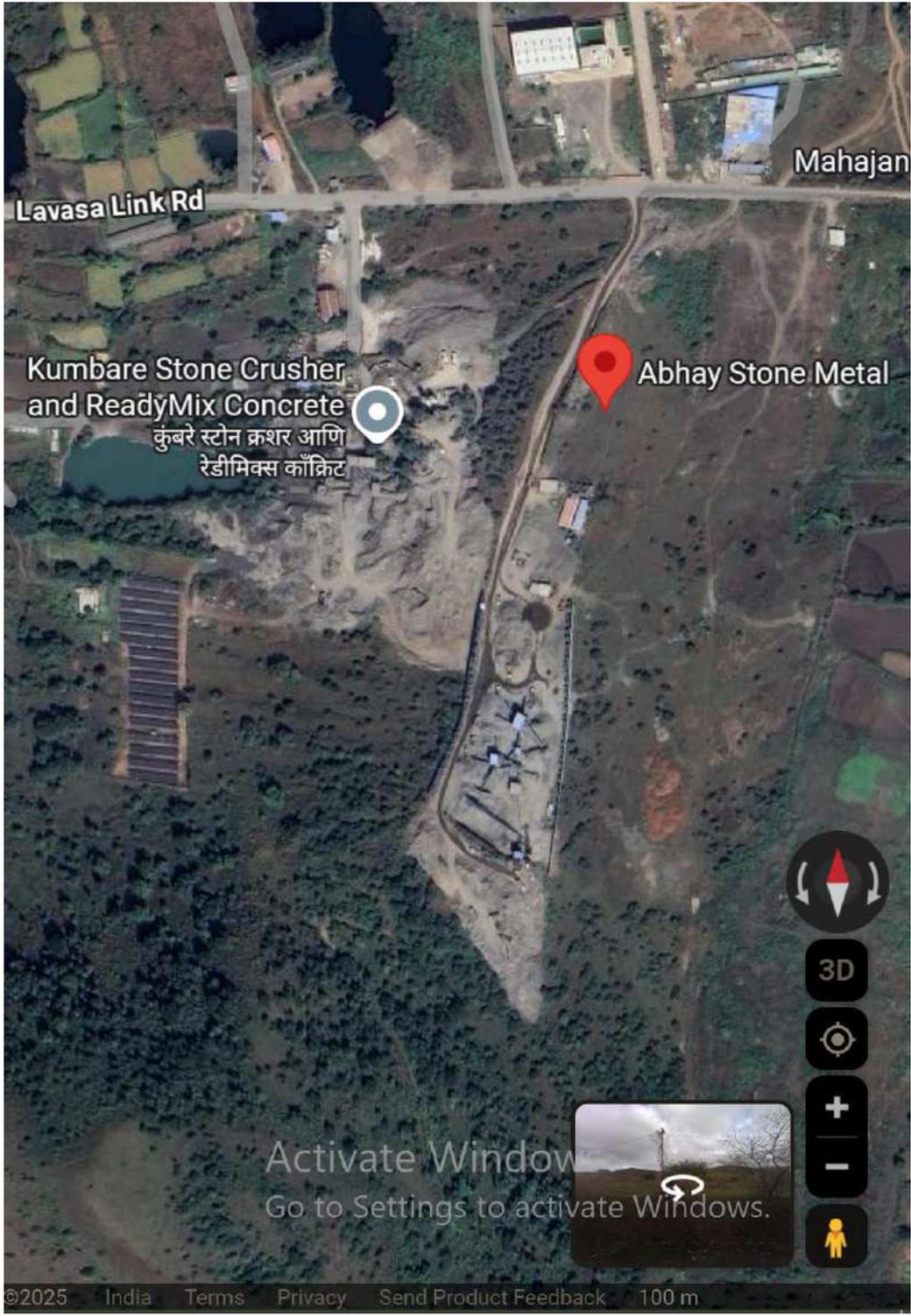
Site Photo of the crusher unit



Google Image:
Abhay Stone Metal marked (RED boundary)



Google Image : Current Image 2025



Google Timeline past imagery of March 2013



Particulate Meter (Instantaneous) Readings

 <p>Urawade, Maharashtra, India Gat No. 734, Tomghar-lavasa Rd, Gadewadi, Urawade, Maharashtra 412115, India Lat 18.482473° Long 73.683278° Wednesday, 03/12/2025 05:04 PM GMT +05:30</p>	 <p>Urawade, Maharashtra, India Gat No. 734, Tomghar-lavasa Rd, Gadewadi, Urawade, Maharashtra 412115, India Lat 18.482400° Long 73.683471° Wednesday, 03/12/2025 05:07 PM GMT +05:30</p>	 <p>Urawade, Maharashtra, India Gat No. 734, Tomghar-lavasa Rd, Gadewadi, Urawade, Maharashtra 412115, India Lat 18.482400° Long 73.683471° Wednesday, 03/12/2025 05:00 PM GMT +05:30</p>
<p>PM2.5 46 $\mu\text{g}/\text{m}^3$ PM10 72 $\mu\text{g}/\text{m}^3$</p>	<p>PM2.5 62 $\mu\text{g}/\text{m}^3$ PM10 93 $\mu\text{g}/\text{m}^3$</p>	<p>PM2.5 67 $\mu\text{g}/\text{m}^3$ PM10 85 $\mu\text{g}/\text{m}^3$</p>
 <p>Urawade, Maharashtra, India Gat No. 734, Tomghar-lavasa Rd, Gadewadi, Urawade, Maharashtra 412115, India Lat 18.483224° Long 73.683603° Wednesday, 03/12/2025 04:57 PM GMT +05:30</p>	 <p>Urawade, Maharashtra, India Gat No. 734, Tomghar-lavasa Rd, Gadewadi, Urawade, Maharashtra 412115, India Lat 18.483479° Long 73.683783° Wednesday, 03/12/2025 04:55 PM GMT +05:30</p>	 <p>Pune, Maharashtra, India FMPW-P3F, Pune, Maharashtra 412115, India Lat 18.4877195° Long 73.6942716 Wednesday 03 December 2025 18:53:53</p>
<p>PM2.5 53 $\mu\text{g}/\text{m}^3$ PM10 80 $\mu\text{g}/\text{m}^3$</p>	<p>PM2.5 51 $\mu\text{g}/\text{m}^3$ PM10 77 $\mu\text{g}/\text{m}^3$</p>	<p>PM2.5 72 $\mu\text{g}/\text{m}^3$ PM10 88 $\mu\text{g}/\text{m}^3$</p>
 <p>Pune, Maharashtra, India FMPW-P3F, Pune, Maharashtra 412115, India Lat 18.4877195° Long 73.6942716 Wednesday 03 December 2025 18:50:44</p>	 <p>Pune, Maharashtra, India FMPW-P3F, Pune, Maharashtra 412115, India Lat 18.4877195° Long 73.6942716 Wednesday 03 December 2025 18:47:19</p>	 <p>Urawade, Maharashtra, India Gat No. 734, Tomghar-lavasa Rd, Gadewadi, Urawade, Maharashtra 412115, India Lat 18.482329° Long 73.683471° Wednesday, 03/12/2025 05:08 PM GMT +05:30</p>
<p>PM2.5 72 $\mu\text{g}/\text{m}^3$ PM10 88 $\mu\text{g}/\text{m}^3$</p>	<p>PM2.5 49 $\mu\text{g}/\text{m}^3$ PM10 76 $\mu\text{g}/\text{m}^3$</p>	<p>PM2.5 76 $\mu\text{g}/\text{m}^3$ PM10 93 $\mu\text{g}/\text{m}^3$</p>

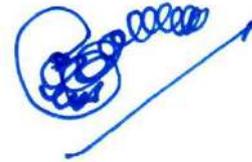
**VERIFICATION
AND AFFIDAVIT**

I, Raju Appa Chavan, age 59 years, hereby state that I have verified the contents of the submissions above. They are true and correct to be the best of my knowledge. I have not suppressed any relevant material facts. All the documents annexed are true copies.

I have filed this affidavit after due verification and on solemn affirmation and oath.

Date: **08/12/2025**

Place: Pune



Raju Appa Chavan
DEPONENT



BEFORE ME
Raghunath Mahabal
MAH/349/2012

BEFORE THE HONOURABLE
NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE

ORIGINAL APPLICATION NO. 112 /2025 (WZ)

VAKALATNAMA

BETWEEN

Sameer Mahadav Khale

...

Applicant

VERSUS

M/s Abhay Stone Metal & Ors

...

Respondent/s

We hereby appoint the following Advocate/s to represent us before any statutory Authority, Board, Tribunal, Court and sign wherever required in relation to this in good faith, on our behalf.

Advocate R. B. Mahabal रघुनाथ भालचंद्र महाबळ

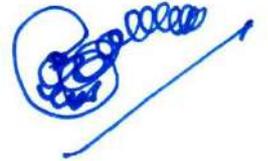
BE(Mech), ME(Prod)VJTI, CE, FIE, LLM, IIE Arbitrator, [MAH/349/2012]

Home: A-202, Chandravijay Society, Opp. Bansuri Hotel,
Phule Road, Mulund East, Mumbai-400081, Maharashtra.

Email: adv.rbmahabal@gmail.com Cell: 7400116222

along with other Advocates that would be appointed by him.

ACCEPTED SUBJECT TO PAYMENT OF FEES.



Adv. Raghunath Mahabal

Date: **09/12/2025**

Place: Pune

M/s. Abhay Stone Metal
RESPONDENT No.1



453/10761

पावती

Original/Duplicate

Friday, May 26, 2023

नोंदणी क्र.: 39म

3:59 PM

Regn.: 39M

पावती क्र.: 11816

दिनांक: 26/05/2023

गावाचे नाव: मुकाईवाडी

दस्तऐवजाचा अनुक्रमांक: मलस२-10761-2023

दस्तऐवजाचा प्रकार : भाडेपट्टा

सादर करणाऱ्याचे नाव: राजु अप्पा चव्हाण

नोंदणी फी

रु. 30000.00

दस्त हाताळणी फी

रु. 500.00

पृष्ठांची संख्या: 25

एकूण:

रु. 30500.00

आपणास मूळ दस्त, थंबनेल प्रिंट, सूची-२ अंदाजे

4:16 PM ह्या वेळेस मिळेल.

 MLS2

वाजार मूल्य: रु.82247274 /-

मोबदला रु.19322496/-

भरलेले मुद्रांक शुल्क : रु. 1028100/-

मुख्य निबंधक
श्रेणी - १, मुळशी - २

1) देयकाचा प्रकार: DHC रकम: रु.500/-

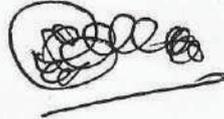
डीडी/धनादेश/पे ऑर्डर क्रमांक: 2505202314455 दिनांक: 26/05/2023

बँकेचे नाव व पत्ता:

2) देयकाचा प्रकार: eChallan रकम: रु.30000/-

डीडी/धनादेश/पे ऑर्डर क्रमांक: MH002619376202324E दिनांक: 26/05/2023

बँकेचे नाव व पत्ता:



मुळ दस्त दिला

Z5X

5/26/2023

T.C



सूची क्र.2

दुय्यम निबंधक : सह दु.नि. मुळशी-२

दस्त क्रमांक : 10761/2023

नोंदणी :

Regn:63m

29/05/2023

गावाचे नाव : मुकाईवाडी

(1) विलेखाचा प्रकार	भाडेपट्टा
(2) मोबदला	19322496
(3) बाजारभाव (भाडेपट्ट्याच्या बाबतितपट्टाकार आकारणी देतो की पट्टेदार ते नमुद करावे)	82247274
(4) मू-मापन, पोटहिस्सा व घरक्रमांक (असल्यास)	1) पालिकेचे नाव: पुणे इतर वर्णन : , इतर माहिती: गाव मौजे मुकाईवाडी, ता. मुळशी, जि. पुणे येथील गट नं. 471/1 यांसी क्षेत्र 06 हे 34.20 आर अधिक पोटखराबा क्षेत्र 00 हे 01 आर असे एकुण क्षेत्र 06 हे 35.20 आर यांसी आकार 09 रुपये 53 पैसे यापैकी जमीन मालक यांचे मालकीचे व ताबेवहिवाटीचे क्षेत्र 02 हे 11.73 आर ही संपुर्ण मिळकत या भाडेपट्ट्याचा विषय असे (भाडेपट्टा कालावधी 10 वर्षे) (GAT NUMBER : 471/1 ;)
(5) क्षेत्रफळ	1) 2.1173 हेक्टर . आर
(6) आकारणी किंवा जुडी देण्यात असेल तेव्हा.	
(7) दस्तऐवज करून देणा-या/लिहून ठेवणा-या पक्षकाराचे नाव किंवा दिवाणी न्यायालयाचा हुकुमनामा किंवा आदेश असल्यास, प्रतिवादिचे नाव व पत्ता.	1): नाव:-राजु अप्पा चव्हाण वय:-55; पत्ता:-प्लॉट नं:-, माळा नं:-, इमारतीचे नाव:-, ब्लॉक नं:-, रोड नं: रा. अक्षय कॉम्प्लेक्स, विद्या सहकारी बँकेसमोर, पिरंगुट, मुळशी, पुणे, महाराष्ट्र, पुणे. पिन कोड:-412115 पॅन नं:-AALPC5111D 2): नाव:-मान्यता देणार - किसन रावजी पवळे वय:-75; पत्ता:-प्लॉट नं:-, माळा नं:-, इमारतीचे नाव:-, ब्लॉक नं:-, रोड नं: रा. मतेवाडी, पिरंगुट, ता. मुळशी, जि. पुणे, महाराष्ट्र, पुणे. पिन कोड:-412115 पॅन नं:-BEWPP2509A 3): नाव:-मान्यता देणार - कैलास भगवान पवळे वय:-56; पत्ता:-प्लॉट नं:-, माळा नं:-, इमारतीचे नाव:-, ब्लॉक नं:-, रोड नं: रा. मतेवाडी, पिरंगुट, ता. मुळशी, जि. पुणे, महाराष्ट्र, पुणे. पिन कोड:-412115 पॅन नं:-ATRPP6041J 4): नाव:-मान्यता देणार - विलास भगवान पवळे वय:-59; पत्ता:-प्लॉट नं:-, माळा नं:-, इमारतीचे नाव:-, ब्लॉक नं:-, रोड नं: रा. मतेवाडी, पिरंगुट, ता. मुळशी, जि. पुणे, महाराष्ट्र, पुणे. पिन कोड:-412115 पॅन नं:-AWKPP8647G 5): नाव:-मान्यता देणार - सुनिता अनिल पवळे वय:-42; पत्ता:-प्लॉट नं:-, माळा नं:-, इमारतीचे नाव:-, ब्लॉक नं:-, रोड नं: रा. मतेवाडी, पिरंगुट, ता. मुळशी, जि. पुणे, महाराष्ट्र, पुणे. पिन कोड:-412115 पॅन नं:-DHYPP6217G 6): नाव:-मान्यता देणार - अलका जयवंत गोळे वय:-55; पत्ता:-प्लॉट नं:-, माळा नं:-, इमारतीचे नाव:-, ब्लॉक नं:-, रोड नं: रा. गोळेआळी, पिरंगुट, ता. मुळशी, जि. पुणे, महाराष्ट्र, पुणे. पिन कोड:-412115 पॅन नं:-CXOPG9283L
(8) दस्तऐवज करून घेणा-या पक्षकाराचे व किंवा दिवाणी न्यायालयाचा हुकुमनामा किंवा आदेश असल्यास, प्रतिवादिचे नाव व पत्ता	1): नाव:-भगवान रावजी पवळे वय:-79; पत्ता:-प्लॉट नं:-, माळा नं:-, इमारतीचे नाव:-, ब्लॉक नं:-, रोड नं: रा. मतेवाडी, पिरंगुट, ता. मुळशी, जि. पुणे, महाराष्ट्र, पुणे. पिन कोड:-412115 पॅन नं:-AWKPP0370Q
(9) दस्तऐवज करून दिल्याचा दिनांक	26/05/2023
(10) दस्त नोंदणी केल्याचा दिनांक	26/05/2023
(11) अनुक्रमांक, खंड व पृष्ठ	10761/2023
(12) बाजारभावाप्रमाणे मुद्रांक शुल्क	1028100
(13) बाजारभावाप्रमाणे नोंदणी शुल्क	30000
(14) शेर	

मुल्यांकनासाठी विचारात घेतलेला तपशील:-

मुद्रांक शुल्क आकारताना निवडलेला अनुच्छेद :-

(ii) within the limits of any Municipal Council, Nagarpanchayat or Cantonment Area annexed to it, or any rural area within the limits of the Mumbai Metropolitan Region Development Authority or any other Urban area not mentioned in sub clause (i), or the Influence Areas as per the Annual Statement of Rates published under the Maharashtra Stamp (Determination of True Market Value of Property) Rules, 1995.

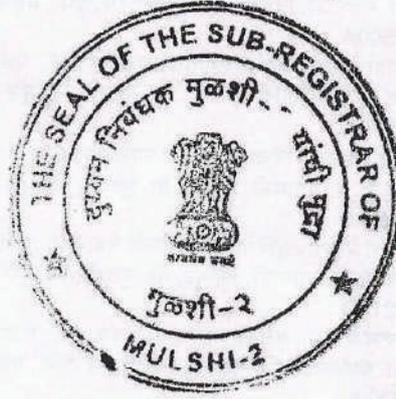


sr.	Purchaser	Type	Verification no/Vendor	GRN/Licence	Amount	Used At	Deface Number	Deface Date
1	Raju Appa Chavan	eChallan	02700452023052650136	MH002619376202324E	1028100.00	SD	0001400678202324	26/05/2023
2		DHC		2505202314455	500	RF	2505202314455D	26/05/2023
3	Raju Appa Chavan	eChallan		MH002619376202324E	30000	RF	0001400678202324	26/05/2023

[SD:Stamp Duty] [RF:Registration Fee] [DHC: Document Handling Charges]

Raju
दुय्यम निबंधक

श्रेणी - १, मुळशी - २



T.C

Raju

दि. 20/06/2023

प्रति,

मा. तहसिलदार साहेब मुळशी, पौड
ता. मुळशी, जि. पुणे.

यांसकडे सविनय सादर

अर्जदार :- श्री राजु आप्पा चव्हाण
रा. पिरंगुट ता. मुळशी, जि. पुणे
मोबाईल नं - ९९२३२०५५८७

विषय :- गांव मौजे मुकाईवाडी (पिरंगुट) येथील गट नं ४७१/१ या जमीन
सपाटीकरण करण्यासाठी परवानगी मिळणेबाबत .



गो. ध. चव्हाण
20/06/23

महोदय,

कारणे विनंती अर्ज करतो की, गांव मौजे मुकाईवाडी (पिरंगुट) ता मुळशी जि. पुणे येथे गट नं ४७१/१ क्षेत्र २ हे ११ आर या जमीन मिळकतीमध्ये मला स्टोनक्रेशर हा व्यवसाय करावयाचा असून मला सदर जमीन मिळकतीमध्ये सपाटीकरण करण्यासाठी आपले कार्यालयातून परवानगी मिळावी हि विनंती .

आपला विश्वासु

श्री राजु आप्पा चव्हाण

सोबत - ७/१२ उतारा

१० वर्षाकरीता केलेला जागेचा करारनामा सोबत जोडत आहे .

तहसिलदार कार्यालय मुळशी पौड
वर्गीकरण २०१२ जो २५
दिनांक 20 JUN 2023

T.C

श्री राजु आप्पा चव्हाण



स्वातंत्र्याचा अमृत महोत्सव



सत्यमेव जयते
महाराष्ट्र शासन
महसूल विभाग



दुरध्वनी क्र. ०२०-२२९४३१२१

Email :- tahsildarmulshi@gmail.com

तहसिलदार कार्यालय मुळशी
पौड, ता.मुळशी, जि.पुणे.

क्रमांक गौख/कावि/७२०/२०२३

दिनांक १२/१२/२०२३

प्रति,

श्री.राजु आप्पा चव्हाण
रा.पिरंगुट ता.मुळशी जि.पुणे



विषय :- मौजे मुकाईवाडी ता. मुळशी, जि. पुणे येथील जमिन ४७१/१, ४७३ मध्ये रस्ता करणे कामी गौणखनिज उत्खनन करुन त्यांच ठिकाणी सपाटीकरण करणे बाबत.

संदर्भ :- १.आपला दिनांक २०/०६/२०२३ रोजीचा अर्ज.

२.मंडळ अधिकारी पिरंगुट यांचा दिनांक ०७/०७/२०२३ रोजीचा अहवाल

३.आपला दिनांक ११/०८/२०२३ रोजीचा विनंती अर्ज

महाशय,

उपरोक्त संदर्भाधिन विषयान्वये आपणास कळविणेत येते की, आपण या कार्यालयाकडे दिनांक २०/०६/२०२३ रोजीचे अर्जान्वये मौजे पिरंगुट ता. मुळशी, जि. पुणे येथील जमिन ग.नं ४७१/१, ४७३मध्ये रस्ता करणे कामी गौणखनिज उत्खनन करुन त्यांच ठिकाणी सपाटीकरण करणे बाबत विनंती केली आहे.

त्याअन्वये सदर अर्जाची सविस्तर चौकशी मंडलाधिकारी पिरंगुट यांजकडील जावक क्रमांक वशी ७४१/ २०२३ दिनांक ०७/०७/२०२३ अन्वये या कार्यालयास सादर केली आहे. त्यामध्ये मंडलाधिकारी पिरंगुट यांनी मौजे मुकाईवाडी ता. मुळशी जि.पुणे येथील जमिन गट नं. ४७१/१, ४७३ गौणखनिज उत्खनन करुन त्यांच ठिकाणी सपाटीकरण परवानगी बाबत संबंधितांचे जबाब व पंचनामा जोडुन सदर प्रकरणी शासन नियमाच्या तरतुदीनुसार पुढील कार्यवाही करणे बाबत कळविले आहे.

तरी प्रस्तुत प्रकरणी अर्जदार श्री.राजु आप्पा चव्हाण रा.पिरंगुट ता.मुळशी जि.पुणे यांना महसूल व वनविभाग यांजकडील शासन परिपत्रक क्रमांक/गौखनि १०/१०१२/प्र.क्र.६०३/ ख दिनांक १ नोव्हेंबर २०२१ अधिन राहुन खालील अटी व शर्तीवर मौजे मुकाईवाडी येथील जमिन गट न. ४७१/१, ४७३ या गटामध्ये गौणखनिज उत्खनन करुन त्यांच ठिकाणी सपाटीकरण परवानगी देणेत येत आहे.

१. मौजे मुकाईवाडी येथील गट नं. ४७१/१, ४७३ मध्ये असणा-या कोणत्याही ओघळीचा/ओढ्याच्या पाण्याचा नैसर्गिक प्रवाह न बुजवता किंवा त्यास अडथळा न करता योग्य त्या आकाराचे सिमेंटचे पाईप टाकुन व सदरचा प्रवाह चालू राहिल अशा पध्दतीने सदर क्षेत्राचे सपाटीकरण करावे.
२. सपाटीकरण करतेवळी उत्खननातून निघणारे गौणखनिज हे गट नं. ४७१/१, ४७३ मध्येच वापरणेचे आहे.
३. गौणखनिजाची अन्यत्र ठिकाणी वाहतुक अथवा विक्री केलेस दंडात्मक कारवाई करणेत येईल.
४. अन्य पक्षकारांच्या दाव्याविरुद्ध शासनाची प्रतिपुर्ती करणे आणि अशी बाब निर्माण झाल्यास त्यावेळी परवानगी धारकाने स्वतः निवारण करणे अर्जदार यांचेवर बंधनकारक राहिल.
५. अर्जदार व मूळ जागा मालक यांचेत काहीकारणास्तव उत्खनन/वाहतुक याबाबत वाद झालेस दिलेली परवानगी रद्द समजणेत यावी.
६. दि. १२/१२/२०२३ ते २०/०१/२०२४ या कालावधीत सपाटीकरण पुर्ण न झालेस कोणत्याही परिस्थितीत मुदतवाढ मिळणार नाही.
७. परवानाधारकास ज्या-ज्यावेळी सक्षम अधिकारी सांगेल तेंव्हा उत्खनन/वाहतुक केलेल्या गौणखनिजाचा तपशील अगर हिशोब देणे अनिवार्य राहिल.
८. परवाना मुदत संपुष्टात आलेनंतर उत्खनन केलेल्या गौणखनिजाचा हिशोब या कार्यालयास बिनचुक सादर करणेची दक्षता घ्यावी.
९. मूळ जागा मालक व सहहिस्सेदार यांचेत काहीकारणास्तव उत्खनन/ वाहतूक याबाबत वाद झालेस दिलेली परवानगी रद्द समजणेत यावी.
१०. दिलेल्या परवान्यावर वाळू उत्खनन वाहतूक केलेस फौजदारी स्वरुपाचा गुन्हा दाखल करणेत येईल याची नोंद घ्यावी.
११. उत्खनन अथवा वाहतुक करताना काही अपघात झालेस त्याची तात्काळ माहिती या कार्यालयास देणे आवश्यक आहे.
१२. वरील कोणत्याही अटी/शतीचा भंग झालेस सदरचा परवाना रद्द करणेत येईल.
१३. परवान्यामध्ये नमुद वाहनाशिवाय अन्य वाहनांचा वापर केलेस कारवाई करणेत येईल.
१४. अर्जदार यांनी सदर सपाटीकरण करताना फक्त सदर जमिनीतील चढ उतार हे सपाट करण्यास परवानगी असेल सदर क्षेत्रात मोठा डोंगर किंवा टेकडी असल्यास तेथे उत्खनन करणेपूर्वी अर्जदार यांनी सक्षम कार्यालयाची परवानगी घ्यावी.
१५. अर्जदार यांनी सदरचे सपाटीकरण करताना ५ अंश डिग्री पेक्षा जास्त उतार असलेल्या भुभागाचे कोणत्याही परिस्थितीत उत्खनन करू नये.

सदर आदेशातील वरील १ ते १५ अटी व शर्ती परवानाधारक यांचेवर बंधनकारक राहतील. यापैकी कोणत्याही अटीचे/शर्तीचे उल्लंघन झालेस त्याबाबत परवानाधारकावर नियमानुसार कारवाई केली जाईल. परवानाधारक हे वरील अटीचे/शर्तीचे काटेकोर पालन करतात अगर् कसे यावर संबंधित गावचे गाव कामगार तलाठी हे नियंत्रण ठेवतील. व मंडलाधिकारी हे निरीक्षण करतील.

स्थळ :- मुळशी (पौड)
दिनांक :- १२/१२/२०२३



(रणाजित भोसले)
तहसिलदार मुळशी, पौड

प्रति,

१. मंडल अधिकारी पिरंगुट ता.मुळशी जि.पुणे.

२/- प्रस्तुत परवान्याची मुदत संपलेनंतर सदर ठिकाणी पारीत केलेल्या परवान्याच्या अटी व शर्तीचे पालन झाले आहे अगर् कसे याबाबत पडताळणी करुन या बाबत सविस्तर अहवाल या कार्यालयास सादर करणेची दक्षता घ्यावी. तसेच सदर क्षेत्राची पाहणी करणेत येवुन पाहणी अहवाल यासोबत सादर करणेची दक्षता घ्यावी.

२. गाव कामगार तलाठी पिरंगुट ता. मुळशी जि.पुणे यांजकडे आवश्यक त्या कार्यवाहीसाठी रवाना.

अ.क्र.	गावाचे नाव	स.नं/ग.नं	वाहन क्रमांक/ पोकलेन क्रमांक	वाहन प्रकार
१	मौजे पिरंगुट	४७१/१, ४७३	पोकलेन नं १. PUNJD२०१KM३०३२०३६	पोकलेन
२	ता.मुळशी,		पोकलेन सिरील नंबर SP२०-२८४३८	पोकलेन
३	जि.पुणे		MH १२ EB १६६९	JCB
४			MH १२SF ६०१२	डंपर
५			MH १२SF ६०१३	

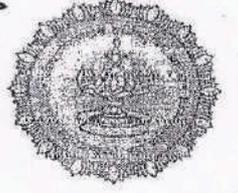
(रणाजित भोसले)
तहसिलदार मुळशी, पौड



स्वातंत्र्याचा अमृत महोत्सव



सत्यमेव जयते
महाराष्ट्र शासन
महसूल विभाग



3

दुरध्वनी क्र. ०२०-२२९४३१२१

Email :- tahsildarmulshi@gmail.com

क्रमांक गौख/एसआर/६६/२०२३

दिनांक २०/०६/२०२३

प्रति,

मंडळ अधिकारी पिरंगुट
ता.मुळशी, जि.पुणे

विषय :- मौजे मुकाईवाडी ता.मुळशी जि.पुणे येथील जमिन ग.नं/स.नं. ४७१/१ या जमिनी मध्ये सपाटीकरण करण्यासाठी परवानगी मिळणे बाबत
संदर्भ :- अर्जदार श्री. राजु आप्पा चव्हाण यांचा दिनांक २००/६/२०२३ रोजीचा अर्ज

२/- उपरोक्त विषयांकीत प्रकरणी कळविण्यात येते की, मौजे मुकाईवाडी ता.मुळशी जि.पुणे येथील जमिन ग.नं/स.नं. ४७१/१ या जमिनी मध्ये सपाटीकरण करण्यासाठी परवानगी मिळणे बाबत विनंती अर्ज केला आहे.

तरी आपण समक्ष स्थळपाहणी करून व पंचानामा करून २ दिवसात अहवाल या कार्यालयाकडे सादर करावा.

(श्रीकांत मिसाळ)

निवासी नायब तहसिलदार
मुळशी, पौड

जबाब

मी श्री. राजु आप्पा चव्हाण वयः ५५ वर्षे, धंदा:- व्यावसाय, राहणार:- अक्षय कॉम्प्लेक्स, विद्या सहकारी बँकेसमोर, पिरंगुट, ता. मुळशी, जि. पुणे आजरोजी मंडल अधिकारी पिरंगुट ता. मुळशी, जि. पुणे यांनी समक्ष विचारले वरून समक्ष हजर राहुन सत्यप्रतिज्ञेवर जबाब लिहून देतो की, मौजे मुकाईवाडी ता. मुळशी, जि. पुणे येथील गट नं./स. नं. ४७१/१ यांसी क्षेत्र ०६ हे ३४.२० आर अधिक पोटखराबा क्षेत्र ०० हे ०१ आर असे एकूण क्षेत्र ० हे ३५.२० आर यांसी आकार ०९ रूपये ५३ पैसे यापैकी श्री. भगवान रावजी पवळे यांचे मालकीची व ताबेवहीवाटीचे क्षेत्र ०२ हे ११.७३ आर हि संपूर्ण मिळकत मला १० वर्षांसाठी सह दुय्यम निबंधक मुळशी क्रं. २ यांचेकडे दस्त क्रं. १०७६१/२०२३, दिनांक:- २६/०५/२०२३ रोजी सदर दस्ता अन्वये भाडेपट्टाने दिली आहे. तरी आपले कार्यालयाकडे मी मौजे मुकाईवाडी ता. मुळशी, जि. पुणे येथील जमिन गट नं. / स. न. ४७१/१ या जमिनी मध्ये सपाटीकरण करण्यासाठी परवानगी मिळणे बाबत अर्ज केला असून सदर जमिनी मध्ये सपाटीकरण करणेकामी परवानगी मिळावी हि विनंती. सदरचा जबाब कोणताही दबाव अथवा दडपण नसताना दिला असून सदरील जबाब मी वाचून पाहिला तो मी सांगितले प्रमाणे बरोबर आहे त्यावर मी माझी स्वाक्षरी केली आहे.

दिनांक:- ५/५/२०२३

समक्ष

मंडल अधिकारी पिरंगुट
ता. मुळशी, जि. पुणे.



(श्री. राजु आप्पा चव्हाण)

जबाब

मी श्री. भगवान रावजी पवळे वयः ७९ वर्ष, थंदा:- शेती, राहणार:- मतोवाडी, पिरंगुट, ता. मुळशी, जि. पुणे आजरोजी मंडल अधिकारी पिरंगुट ता. मुळशी, जि. पुणे यांनी समक्ष विचारले वरून समक्ष हजर राहून सत्यप्रतिज्ञेवर जबाब लिहून देतो की, मौजे मुकाईवाडी ता. मुळशी, जि. पुणे येथील गट नं./ स. नं. ४७१/१ यांसी क्षेत्र ०६ हे ३४.२० आर अधिक पोटखराबा क्षेत्र ०० हे ०१ आर असे एकूण क्षेत्र ० हे ३५.२० आर यांसी आकार ०९ रूपये ५३ पैसे यापैकी माझे श्री. भगवान रावजी पवळे यांचे मालकीची व ताबेवहीवाटीचे क्षेत्र ०२ हे ११.७३ आर हि संपुर्ण मिळकत श्री. राजु आप्पा चव्हाण यांना १० वर्षासाठी सह दुय्यम निबंधक मुळशी क्रं. २ यांचेकडे दस्त क्रं.१०७६१/२०२३, दिनांक:-२६/०५/२०२३ रोजी भाडेपट्टाने दिली आहे. तरी आपले कार्यालयाकडे मी मौजे मुकाईवाडी ता. मुळशी, जि. पुणे येथील जमिन गट नं./ स. न. ४७१/१ या जमिनी मध्ये सपाटीकरण करण्यासाठी परवानगी मिळणे बाबत श्री. राजु आप्पा चव्हाण यांनी अर्ज केला असून सदर जमिनी मध्ये सपाटीकरण करणेकामी परवानगी मिळावी हि विनंती. सदरचा जबाब कोणताही दबाव अथवा दडपण नसताना दिला असून सदरील जबाब मी वाचुन पाहिला तो मी सांगितले प्रमाणे बरोबर आहे त्यावर मी माझी स्वाक्षरी केली आहे.

दिनांक:- ५ / ७ / २०२३

समक्ष

मंडल अधिकारी पिरंगुट
ता. मुळशी, जि. पुणे.



श्री. भगवान रावजी पवळे

(श्री. भगवान रावजी पवळे)

903

भारत सरकार
Government of India




भगवान राजुजी पवले
Bhagwan Raju Pawle
जन्म तारीख / DOB - 01/01/1944
पुरुष / Male



2652 7038 0638

आधार - सामान्य माणसाचा अधिकार

भारतीय विशिष्ट ओळख प्राधिकरण
Unique Identification Authority of India



पत्तण राजुजी निवास, पिरगुट कॅम्प, मुळशी, पिरगुट, पिरगुट, पुणे, महाराष्ट्र 412115
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मंडल अधिकारी कार्यालय - पिरंगुट, ता.मुळशी, जि.पुणे.

जा. क्र. वशी/७४१/२०२३

दिनांक : ०७/०७/२०२३

प्राप्त,

मा. तहसिलदार साहेब, मुळशी, (पौड)
ता-मुळशी, जि-पुणे.

विषय:- मौजे मुकाईवाडी ता. मुळशी, जि. पुणे येथील गट नं./स.नं. ४७१/१ या जमिनी मध्ये
सपाटीकरण करण्यासाठी परवानगी मिळणे बाबत.

संदर्भ :- आपले कार्यालयाकडील क्रं./गौख/ एसआर/६२४/२०२३, दि:-२०/०६/२०२३.

महोदय,

उपरोक्त संदर्भिय विषयांकित बाबत अहवाल सादर करणेत येतो की, शेतात मौजे मुकाईवाडी ता. मुळशी, जि. पुणे येथील गट नं./स.नं. ४७१/१ या जमिनी मध्ये सपाटीकरण करण्यासाठी परवानगी मिळणे बाबत अर्जदार श्री. राजु आप्पा चव्हाण यांचा अर्ज या कार्यालयास प्राप्त झाला असून सदर बाबत पुढील प्रमाणे अहवाल सादर करित आहे.

प्रस्तुत प्रकरणी उपलब्ध दिनांक:-३१/०६/२०२३ रोजीचा पंचनामा केला असता असे निदर्शनास येते की, मौजे मुकाईवाडी ता. मुळशी, जि. पुणे येथील जमिन मिळकत स. नं/ ग. नं. ४७१/१ यांसी एकूण क्षेत्र २ हे ११ आर जमिन मिळकत श्री. भगवान रावजी पवळे यांचे ताबे वहिवाटीची व मालकीची असलेचे दिसून येत आहे. सदर जमिन मिळकत मौजे मुकाईवाडी व उरावडे गावच्या शिवेवर मुकाईवाडी हद्दीत मुकाईवाडी रस्त्यापासुन अंदाजे १ ते १.५ किमी अंतरावर रस्त्याच्या दक्षिण बाजुस असलेचे दिसून येत आहे. सदर जमिन मिळकत ही पड स्वरूपाची असून चढउताराची असलेचे दिसून येत आहे. सदर मिळकती मध्ये खुरटी झाडे झुडपे असलेच निदर्शनास येत आहे. सदर जागेवर जाणे- येणे करिता पोहोच रस्ता उपलब्ध आहे. सदर जमिन मिळकती दक्षिण बाजुला डोंगर असून सदर मिळकतीमध्ये कोणत्याही प्रकारची विद्युत वाहीनी गेली नसलेचे दिसून येत आहे. असे पंचनामा केला असता निदर्शनास येत आहे.

प्रस्तुत प्रकरणी उपलब्ध कागदपत्रांचे अवलोकन करता असे निदर्शनास येते की, मौजे मुकाईवाडी, ता. मुळशी, जि. पुणे. येथील जमिन मिळकत ग. नं. / स. नं. ४७१/१ यांसी चा २०२२ चा ७/१२ पाहता कब्जेदार सदरी भगवान रावजी पवळे यांचे नाव असून त्यांचा अविभक्त हिस्सा असलेचे निदर्शनास येत आहे. सदर जमिन मिळकत ग. नं. / स. नं. ४७१/१ चे एकूण क्षेत्र ६ हे ३५.२० आर, आकार ९ रू ५३ पैसे यापैकी भगवान रावजी पवळे यांचे हिश्याचे क्षेत्र २ हे ११.७३ आर इतक्या क्षेत्राचे भगवान रावजी पवळे यांनी सह दुय्यम निबंधक मुळशी क्रं. २ यांचेकडील दस्त क्रं. १०७६१/२०२३, दिनांक:- २६/०५/२०२३ रोजी अन्वये राजु आप्पा चव्हाण यांना १० वर्षा करीता भाडेपट्टा करारनामा करून दिला असेलेचे निदर्शनास येत आहे. तसेच ग्रामपंचायत पिरंगुट ता. मुळशी, जि. पुणे यांचे कडील दिनांक:-२४/०२/२०२३ रोजीचा नाहरकत दाखला सादर केला असून तो प्रकरणी सामील केला आहे.

प्रस्तुत प्रकरणी उपलब्ध संबंधित सर्व्हे नं./ गट नंबरचे चा ७/१२ उतारा, भाडेपट्टा, जबाब, पंचनामा व इतर आवश्यक कागदपत्रांचे अवलोकन होऊन आपले स्तरावर योग्य ती कार्यवाही/ आदेश होणेकामी मुळ संचिका पान क्रं. १ ते १०५ अखेर सविनय सादर.

मंडल अधिकारी पिरंगुट
ता. मुळशी, जि. पुणे.

आधी रवालिल सध्या करणारे पंचलोक सर्व. मुकाद्विवाडी
 ता. मुळशी जि. पुणे मंडल अधिकारी पिरंगुट, यांनी
 समक्ष बोलविले वरून पंचनामा लिहून देतो की. मोग
 मुकाद्विवाडी ता. मुळशी जि. पुणे येथील स.नं. / ग.नं. ४७९
 या जमिनी मध्ये संपादन करणारांनी परवानगी
 मिळणे बाबतचा अर्जदार सी. राजु अर्जा चव्हाण
 यांनी गौण / दारुआर / २२४ / २०२३. दिनांक-२०/११/२०२३
 येथील अर्ज मोग. मुकाद्विवाडी येथील जमिन ग.नं.
 ४७९ / १ यांनी स.नं. २२६ ११ आर ही जागेत या
 अर्जात यांनी पंच येथील मालकीची व लगेचे वही
 ची आहे. सध्या मिळकत उरवड ते मुकाद्विवाडी हद्द
 मुकाद्विवाडी रस्ता अर्जा १ ते १.५ अंतरावर रस्ता
 दक्षिण बाजूस आहे सध्या मिळकत ही उरवड व
 मुकाद्विवाडी शिवेवर आहे. सध्या नागेल कोणत्याही
 प्रकारची विवडुल वाढणी होलेची दिसून येत नाही.
 सध्या मिळकत ही पड स्वरूपाची आहे. व मिळकतीवर
 जमिन चढउलाराची असलेल्याचे दिसून येण्यात
 रकूडी झोड रूडपे दिसून येत आहे. सध्या नागेल
 जाण्या-येण्यासाठी पोह्य रस्ता आहे. नागेल
 दक्षिण दिशेला डोंगर असल्याचे दिसून येत अ
 सध्या पंचनामा आज दि. २०/१०/२०२३ येथील
 ठपरी २-२० मी. सुक करण २४० मी. संपविण अलाअ

समक्ष

पंचलोक

मंडल अधिकारी पिरंगुट
 ता. मुळशी जि. पुणे

१) अतुल संतराम कांब
 २) [Signature]

GOOGLE TRANSLATION THROUGH GEMINI**Date: June 20, 2023****To:**

The Honourable Tehsildar, Paud
Taluka Mulshi, District Pune.

Subject : Regarding permission for land leveling in Gat No. 471/1, Mouje Mukaiwadi (Pirangut).

Applicant : Shri Raju Appa Chavan, Residing at Pirangut, Taluka Mulshi, District Pune, Mobile No. 9923205587

Subject : Regarding permission for leveling the land bearing Gat No. 471/1 at Village Mouje Mukaiwadi (Pirangut).

Sir,

I humbly request that I wish to start a stone crusher business on the land property at Gat No. 471/1, area 2 Hectares 11 Ares, in Mouje Mukaiwadi (Pirangut), Taluka Mulshi, District Pune. I request permission from your office for land leveling on this property. I have attached the 7/12 extract and a 10-year lease agreement for the land.

Yours faithfully,
Shri Raju Appa Chavan.

Attached

- 1) 7/12
- 2) The agreement/lease deed for the place, made for '10' years, is attached herewith

Tehsildar Office, Mulshi, Paud

Reference Letter (Gaukh/Kavi/720/2023)

Dated: December 12, 2023

To:

Shri Raju Appa Chavan,
at Pirangut, Taluka Mulshi, District Pune.

Subject : Regarding excavation of minor minerals and leveling the site for constructing a road in the land at Gat No. 471/1, 473 in Mouje Mukaiwadi, Taluka Mulshi, District Pune

References : 1. Your application dated 20/06/2023.
2. Report of the Mandal Officer, Pirangut, dated 07/07/2023.
3. Your request application dated 11/08/2023

Sir,

This is to inform you, regarding the subject mentioned in the reference above, that you had submitted an application to this office on 20/06/2023 requesting permission for the excavation of minor mineral and subsequent leveling/compaction at the site, in land Survey No. 467/1, 473/1 located in Mauje Pargaon, Taluka Mulshi, District Pune, for the construction of a road.

In accordance with this, a detailed inquiry report was submitted to this office by the Circle Officer (Mandaladhikari), Pargaon, under inward number 749 / 2023 dated 06/07/2023. The Circle Officer, Pargaon, has requested further action in this matter as per Government rules, by attaching the statements and *panchanama* (witness report) concerning the permission for minor mineral excavation and leveling/compaction at the site in land Survey No. 467/1, 473/1 located in Mauje Mukaivadi, Taluka Mulshi, District Pune.

Therefore, permission is hereby granted to the applicant, Shri. Raju Appa Chavhan R/o Pargaon, Tal. Mulshi, Dist. Pune, for the excavation of minor mineral and subsequent leveling/compaction at the site in the land Survey No. 467/1, 473/1 located in Mauje Mukaivadi, subject to the conditions and stipulations below, in accordance with the Government Circular No. Gonkhanij 10/2022/Pra.Kra.603/B issued by the Revenue and Forest Department, dated 1st November 2022.

- 1) The excavation/earthwork should not cause any obstruction or natural flooding in the Gat No. 471/1, 473 mentioned in the applicant's request or in the surrounding area. The excavated soil must be used immediately to fill the low-lying parts of the said plot and the work must be completed immediately.
- 2) The excavated soil is to be used only in Gat No. 471/1, 473
- 3) Severe action will be taken if excavation is done elsewhere.
- 4) If, after the permission of other departments/institutions is obtained and any such condition is created that causes harm to the environment, the applicant will be solely responsible for rectifying it.
- 5) Permission granted by the land owner/co-owner for excavation/transportation for construction purposes will be considered.
- 6) If the excavation/earthwork is not completed between the dates 12/12/2023 and 20/01/2024, the permission will not be extended under any circumstances.
- 7) The applicant will be required to submit a detailed account of the quantity of soil excavated/transported to the office when instructed by the concerned officer.
- 8) The excavation/earthwork account must be submitted to this office without fail upon completion of the permitted period.

- 9) The permission given by the original land owner/co-owner for excavation/transportation will be considered revoked due to any dispute regarding construction/earthwork.
- 10) If the permitted transportation limit is exceeded, a criminal complaint will be filed.
- 11) Any accident during excavation or transportation must be immediately reported to this office.
- 12) If any of the above conditions/stipulations are violated, the said permission will be revoked.
- 13) Action will be taken if vehicles other than those mentioned in the application are used.
- 14) The applicant is allowed to do the excavation/earthwork only to level the unevenness of the said land. The applicant is strictly forbidden to excavate/transport material on small hills/mounds (tekdi).
- 15) While carrying out the said excavation/earthwork, the applicant shall under no circumstances excavate/remove material from areas with a slope of 5 degrees or more.

The above conditions and terms from 1 to 15 of this order shall be binding on the permit holder. If any of these conditions/terms are violated, action will be taken against the permit holder as per rules. The permit holder must strictly comply with the above conditions/terms. The concerned village employees, Talathi (village accountant) will monitor this, and the Mandal Adhikari (Circle Officer) will inspect it.

(Signature)

Place: Mulshi (Paud)

(Ranjit Bhosle)

Date: 17/11/2023

Tahsildar Mulshi, Paud

To,

1. Mandal Adhikari (Circle Officer), Pirangut, Tal. Mulshi, Dist. Pune.

- After the expiry of the period of the present permit, take care to verify whether the terms and conditions of the permit granted for the said location have been complied with, and submit a detailed report on this matter to this office. Also, take care to submit the inspection report after inspecting the area along with this report.

2. Gaon Kamgar Talathi (Village Employee / Accountant) Pirangut, Tal. Mulshi, Dist. Pune. for necessary action.

Sr.	Village Name	Survey /Gat No.	Vehicle/Poclain No.	Vehicle Type
1	Mouje Pirangut, Taluka Mulshi, District Pune	471/2, 471/3	Poclain No. 1. PUNJD 20KM302036	Poclain
2			Poclain Serial No. SP20-2856	Poclain
3			MH 12 EB 1699	JCB
4			MH 12 SF 6092	Dumper
5			MH 12 SF 6093	

**Government of Maharashtra
Revenue Department**

Telephone No.:020-229743299
Email ID: tahsildarmulshi@gmail.com

Tehsildar Office, Mulshi
Paud, Tal. Mulshi, Dist. Pune.

Number Gaukha/SR/624/2023

Date:20/06/2023

To,
Mandal Adhikari (Circle Officer), Pirangut,
Tal. Mulshi, Dist. Pune.

Subject : Regarding the permission to carry out leveling (Sapatikaran) on the land survey no. / gat no. 479/1 in Mouje Mukaiwadi, Tal. Mulshi, Dist. Pune.

References : Application dated २०/०६/२०२३ (June 20, 2023) from the applicant Shri. Raju Appa Chavhan.

The following is informed regarding the subject mentioned above: An application has been submitted requesting permission for leveling (Sapatikaran) the land under Gat No./Survey No. 479/1 in Mouje Mukaiwadi, Tal. Mulshi, Dist. Pune.

Therefore, you are requested to personally inspect the site, conduct a Panchanama (official spot inspection report by witnesses), and submit the report to this office within 2 days.

(Signature)

(Shrikant Misal)

Naib Tehsildar (Deputy Tehsildar)

Mulshi, Paud

Statement

I, Shri. Raju Appa Chavan, age: 55 years, occupation: Business, residing: Akshay Complex, opposite Vidya Sahakari Bank, Pirangut, Tal. Mulshi, Dist. Pune, have been asked by the Divisional Officer Pirangut Tal. Mulshi, Dist. Pune, and hereby state on oath that, in the village Mukaiwadi Tal. Mulshi, Dist. Pune, Group No./S. No. 471/1, area 06 is 34.20 R plus sub-district area 00 is 01 R, total area 0 is 35.20 R, area size 09 is Rs. 53 paise, out of which the area 02 is 11.73 R owned and managed by Shri. Bhagwan Raoji Pavale, the entire property is transferred to me for 10 years with the Deputy Registrar Mulshi No. 2, document no. 10761/2023, Dated:-26/05/2023 under the said document.

However, I have applied to your office for permission to level the land in Land Group No. / S. No. 471/1 at Mouje Mukaiwadi, Tal. Mulshi, Dist. Pune and I request that permission be granted to level the said land. The said answer was given without any pressure or duress and I have read the said answer and it is correct as I have stated and I have signed it.

Date:- 5/5/2023

Circle Officer, Pirangut
Tal. Mulshi, Dist- Pune

Shree. Raju Aappa Chavan

Statement

I, Shri. Bhagwan Raoji Pavale, age: 79 years, occupation: agriculture, residing at: Matewadi, Pirangut, Tal. Mulshi, Dist. Pune, have been asked by the present Divisional Officer, Pirangut Tal. Mulshi, Dist. Pune, and hereby state on oath that, in the village of Mukaiwadi, Tal. Mulshi, Dist. Pune, Group No./S. No. 471/1, area 06 is 34.20 R plus sub-district area 00 is 01 R, total area 0 is 35.20 R, area size 09 is Rs. 53 paise, out of which the entire property owned and managed by Shri. Bhagwan Raoji Pavale, area 02 is 11.73 R, is given to Shri. Raju App Chavan, Joint Deputy Registrar, Mulshi No. 2 has been given a lease on document No. 10761/2023, dated -26/05/2023.

However, I have applied to your office for permission to level the land in Land Group No. /S. No. 471/1 at Mouje Mukaiwadi, Tal. Mulshi, Dist. Pune, Shri. Raju Appa Chavan and I request that permission be granted to level the said land. The said answer was given without any pressure or coercion and I have read the said answer and it is correct as I have stated and I have signed it.

Date:- 5/7/2023

Circle Officer, Pirangut
Tal. Mulshi, Dist- Pune

Shree. Bhagwan Raoji Pawale

Circle Officer - Pirangut, Mulshi, Dist. Pune.

Ref. No. Vashi/761/2023

Date: 07/07/2023

To,

Honorable Tehsildar Saheb, Mulshi, (Poud)

Taluka - Mulshi, Dist. - Pune.

Subject : Regarding the grant of permission for leveling/land development of land Gat No./Survey No. 774/2 located at Mouje Mukawadi, Tal. Mulshi, Dist. Pune.

References : Your office's No. /Gony/SR/624/2023, Dated: 20/06/2023.

Sir,

A report is being submitted regarding the above-referenced subject that an application has been received by this office from the applicant, Shri. Raju Anna Chavan, regarding the grant of permission for leveling/land development of the agricultural land Gat No./Survey No. 774/2 located at Mouje Mukawadi, Tal. Mulshi, Dist. Pune, and the following report is being submitted in this regard.

In the present case, upon carrying out the Panchnama (spot inspection report) dated 31/01/2023, it is noted that the land property Gat No./Survey No. 774/2 of Mouje Mukawadi, Tal. Mulshi, Dist. Pune, having a total area of 12 R, is in the possession and ownership of Shri. Bhagwan Ravano Pawle. The said land property is situated on the boundary of Mouje Mukawadi and Uravade village, within the limits of Mukawadi, away from the Mukawadi road, and is located on the south side of the Chavadattara road. The said land property is an uphill/sloping area. An approach road is available for ingress and

egress to the said location. It is also noted that the south side of the said land property is a hill. Furthermore, during the Panchnama, it was noted that no electric line of any kind passes through the said property.

Upon reviewing the available documents in the present case, it is noted that the land property Gat No./Survey No. 774/2 of Mouje Mukawadi, Tal. Mulshi, Dist. Pune, stands in the name of Shri. Bhagwan Ravano Pawle according to the 12/12 extract, and he has an undivided share. It is noted that Shri. Bhagwan Ravano Pawle has executed a 10-year lease agreement (Bhadepatta Kararnama) in favor of Raju Anna Chavan for his share of \$11.73\$ R by Document No. 1076/2023, dated 24/05/2023, registered at Sub-Registrar Mulshi No. 2. Also, a No Objection Certificate (NOC) dated 24/02/2023 from the Gram Panchayat (Village Council) Pirangut, Tal. Mulshi, Dist. Pune, has been submitted, which completes the case.

In the present case, after reviewing the available relevant documents, Survey No./Gat Number 7/12 extract, lease agreement, statement, Panchnama, and other necessary papers, the original file from page no. 1 to 105 is respectfully submitted for appropriate action/orders at your level.

Circle Officer Pirangut
Tal. Mulshi, Dist. Pune.

Panchanama
(Memorandum of Findings)

We, the undersigned Panches (Witnesses), are preparing this memorandum at the request of the Circle Officer, Pirangut, Taluka Mulshi, District Pune, concerning the land located at Survey No./Gat No. 471/1 of Mauje/Village Mukaiwadi, Taluka Mulshi, District Pune, to determine its current status and demarcation.

The matter relates to a request made by Shri Raju Appa Chavan, residing at Mukaiwadi, through an application No. Goun/SR/624/2023 dated 20/06/2023, for the measurement of the land situated at Survey No./Gat No. 471/1 of Mukaiwadi.

The said property/land is under the ownership of Shri Babasaheb Pandu Bhosale and others, and it is located in the jurisdiction of Mukaiwadi. The road from Mukaiwadi is 1 to 1.5 distance.

The boundary of the land is clear. There are no signs of any kind of encroachment or unauthorized construction within the property's limits. No electricity line passing from land. The said property is a fallow agricultural land (*Pad Sakupachi*), and small hills (*Ghatdar*) within it. There is a cart road for access to the field. It is observed that there is a Dongar (Hill) located on the East-South side of the boundary.

Therefore, this Panchanama is completed today, Date: 28.06.2023, at 2:20 PM, and is being submitted as per the request.

Panchlok

1. Atul Santram Kamble
2. Sanjay Suryawanshi

T.C





स्थापना : ३०/३/१९५६

ग्रामपंचायत पिरंगुट

ता. मुळशी, जि. पुणे.

website : www.pirangut.com

Email : grampanchayat.pirangut@gmail.com

ISO 9001 : 2008 C.No.: BN12758/12451:0515



श्री. बी. आर. पाटील

ग्रामविकास अधिकारी

सौ. प्रतिक्षा दिपक आवळे

उपसरपंच

श्री. चांगदेव निवृत्ती पवळे

सरपंच

- * ग्रामपंचायत घरपट्टी, पाणीपट्टी भरून विकास कामास सहकार्य करणे प्रत्येक नागरिकांचे कर्तव्य आहे.
- * पाण्याचा अपव्यय टाळा, नळांना तोटी बसवा.
- * आपले आरोग्य आपल्या हाती.

- * घर तेथे शौचालय बांधा, नियमित शौचालयाचा वापर करा. आणि कुटुंबाचे आरोग्य चांगले राखा.
- * कचरा गटारामध्ये टाकू नका, गटारे स्वच्छ राखा.
- * झाडे लावा, झाडे जगवा.



जावक क्र.: २०८/२०२३-२४

दिनांक : १०/१२/२०२३

ना हरकत दाखला

- 1) अर्जदार यांचा दिनांक 16/2/2023 रोजी चा अर्ज
- 2) मासिक सभा ठराव नं. 206 दि. 22/2/2023
- 3) ग्रामसभा ठराव नं.39/2 दि. 23/8/2023

दाखला देण्यात येतो की अर्जदार श्री. भगवान रावजी पवळे यांनी मौजे मुकाईवाडी पिरंगुट येथील गट नं. 471/1 मधील क्षेत्र 2 हे 11 आर. ही मिल्कत भाडेकरारनामा नुसार मे. अभय स्टोन मेटल तर्फे प्रोप्रायटर श्री. राजू आप्पा चव्हाण यांना दि. 15/2/2023 ते 14/2/2028 या कालावधीसाठी स्टोन क्रेशर व आर.एम.सी. प्लॅट व्यवसाय करण्यासाठी दिली आहे. तरी श्री. भगवान रावजी पवळे अर्जदार यांनी संदर्भ क्र. 1 अन्वये ग्रामपंचायत पिरंगुट कार्यालयास ना हरकत दाखला मिळणेसाठी अर्ज व सहकागदपत्रे सादर केली आहे. त्यास वरील क्र. 2 व 3 अन्वये ग्रामपंचायत पिरंगुटने स्टोन क्रेशर व आर.एम.सी. प्लॅट व्यवसायसाठी खालील अटी व शर्तीस आधीन राहून ना हरकत दाखला देण्यात येत आहे.

1. अर्जदाराने अर्जात नमूद केलेल्या बाबीसाठी सर्व संबंधित शासकीय विभागाच्या आवश्यक त्या सर्व परवानग्या विहित कालावधीत घेणे बंधनकारक राहिल.
2. गरजेनुसार व नियमानुसार सदर परवानगी/परवाने यांचे नुतनीकरण वेळोवेळी संबंधित विभागाकडून घेणे त यावे.
3. सदर सर्व विभागाच्या /परवाने मिळालेबाबत ग्रामपंचायत कार्यालयास लेखी कळवावे ज्या व्यवसाय/उद्योगासाठी ठराविक कालावधीनंतर परवान्याचे नुतनीकरण करणे गरजेचे आहे ते प्राप्त केलेनंतर ग्रामपंचायतीला 30 दिवसाचे आत त्याची प्रत सादर करणे बंधनकारक राहिल.
4. ओला कचरा, घनकचरा सांडपाणी यांची विल्हेवाट योग्य प्रकारे नियमित दररोज होईल याची दक्षता घ्यावी.
5. ग्रामपंचायत मासिक सभा व ग्रामसभा यांचे स्वच्छता सांडपाणी व्यवस्थापन कचरा वाहतुक व्यवस्था प्रदुषण विषयक बाबी बाबत वेळोवेळी घेतलेले निर्णय बंधनकारक राहिल.
6. व्यवसाय मध्ये बालकामगार ठेवण्यात येऊ नये.
7. महिला कर्मचारी/कामगार यांची सुरक्षा याबाबत शासनाने विहित केलेले नियमांचे पालन करणे त यावे त्याच व आवश्यक त्या समित्यांची स्थापना करणे त यावी.
8. ज्या प्रयोजनासाठी ना हरकत दाखला देण्यात आलेला आहे त्या कारणाकरीता वापर करण्यात यावा त्याच जागेत नवीन व्यवसाय करावयाचा असेलस नवीन अर्ज फेरसादर करावा.
9. तहसिलदार यांचे समक्ष नुकसानीबाबत आवश्यक अटी शर्तीचे पालन करणे आवश्यक आहे.
10. कामगारासाठी शौचालय व पाणीपुरवठ्याची सोय करणे अनिवार्य आहे.
11. ज्या जागेतून वाहतुक करणार आहे ती आपली असल्याचे लेखी कळविले आहे.
12. महसुल विभाग यांच्याकडील अंमित मंजूरीचा आदेश मिळाल्यानंतर ग्रामपंचायतीस सादर करणे बंधनकारक राहिल.
13. सादर दाखल्याची कालमर्यादा दि. 15/2/2023 ते 14/2/2028 अशी भाडेकरारनामानुसार आहे.
14. सादर व्यवसायबाबत कोणतीही तक्रार /हरकत निर्माण झालेस तीचे निवारण जागा मालकाने करणे अनिवार्य आहे.
15. वरील 1 ते 14 अटीचे पालन करण्यात यावे.



T.C



स्थापना : ३०/३/१९५६

ग्रामपंचायत पिरंगुट

ता. मुळशी, जि. पुणे.

website : www.pirangut.com

Email : grampanchayat.pirangut@gmail.com

ISO 9001 : 2008 C.No.: BN12758/12451:0515



श्री. बी. आर. पाटील

ग्रामविकास अधिकारी

सौ. प्रतिक्षा दिपक आवळे

उपसरपंच

श्री. चांगदेव निवृत्ती पवळे

सरपंच

- * ग्रामपंचायत घरपट्टी, पाणीपट्टी भरून विकास कामास सहकार्य करणे प्रत्येक नागरिकांचे कर्तव्य आहे.
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- * कचरा गटारामध्ये टाकू नका, गटारे स्वच्छ राखा.
- * झाडे लावा, झाडे जगवा.



आवक क्र.: २०८/२०२३.

दिनांक : १३/०९/२०२३

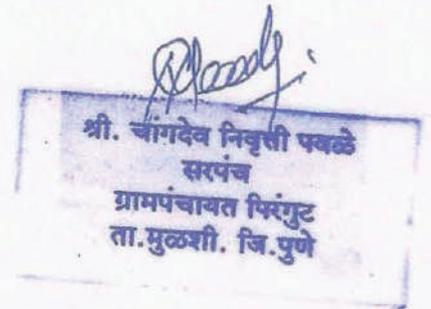
ना हरकत प्रमाणपत्र

- १) अर्जदाराचे नाव :- श्री.राजु आप्पा चव्हाण
- २) कायमचा पत्ता :- मु.पो(मुकाईवाडी) पिरंगुट, ता. मुळशी, जि. पुणे.
- ३) सर्वे नं./ मिळकत नं./ गट नं. - ४७९/१ (भगवान रावजी पवळे)
- ४) विज कनेक्शनचा प्रकार : श्री फेज / सिंगल फेज :- श्री फेज

हे नाहरकत प्रमाणपत्र दिले.

तयार तारीख : १३/०९/२०२३

दाखला / सर्टीफिकेट ज्या कारणासाठी दिलेला आहे. त्याच कारणासाठी ग्राह्य घरला जाईल. सदर दाखल्याची / सर्टीफिकेट कालमर्यादा ११ महिने राहिल. नविन दाखला / सर्टीफिकेट ११ महिन्यांनंतर काढणे बंधनकारक राहिल. शासकिय पुरावा म्हणून सदर दाखला वापरता येणार नाही. आपल्या मिळकती मध्ये शौचालय नसल्यास कोणताही दाखला उतारा मिळणार नाही.



GOOGLE TRANSLATION THROUGH GEMINI

No Objection Certificate (NOC) - Translation

Header and Gram Panchayat Details

- **Gram Panchayat Pirangut**
 - **Establishment:** 30/3/1956
 - **Motto:** Towards Prosperity through Cooperation
 - **Address:** Taluka (Ta.) Mulshi, District (Dist.) Pune.
 - **Outgoing Letter No. (जावक क्र.):** 207/2023-24
 - **Date (दिनांक):** 17/9/2023 (Note: Date on page 2 is 13/09/2023)
 - **Signatories (Page 1):**
 - **Sarpanch:** Shri. Changdev Nivrutti Pavale
 - **Gram Vikas Adhikari (Village Development Officer):** Shri. B. R. Patil
-

Subject and References

- **Subject:** No Objection Certificate (ना हरकत दाखला)
 - **References (संदर्भ):**
 1. Applicant's application dated 16/2/2023
 2. Monthly Meeting Resolution No. 206, dated 22/2/2023
 3. Gram Sabha (Village Assembly) Resolution No. 39/2, dated 23/8/2023
-

Granting of NOC

It is hereby certified that the applicant, Shri. Bhagwan Ravji Pavale, has given his property, Gat No. (Survey No.) 471/1, area 2 Hectares 11 Ares , located at Mouje (Village) Mukaiwadi

Pirangut, on a rental agreement basis (भाडेकरारनामा नुसार) to M/s. Abhay Stone Metal, Proprietor Shri. Raju Appa Chavan, for the period 15/2/2023 to 14/2/2028 for the purpose of running a **Stone Crusher and RMC (Ready Mix Concrete) Plant** business.

Therefore, the applicant, Shri. Bhagwan Ravji Pavale, submitted an application and supporting documents to the Gram Panchayat Pirangut office under Reference No. 1 to obtain a No Objection Certificate.

In response, the Gram Panchayat Pirangut, under Reference Nos. 2 and 3 above, is granting the No Objection Certificate for the Stone Crusher and RMC Plant business, subject to the following **Terms and Conditions (अटी व शर्तीस)**.

Terms and Conditions (Conditions Precedent/Subsequent)

1. The applicant will be bound (बंधणकारक) to obtain all necessary permissions from all concerned Government Departments (सर्व संबंधीत शासकीय विभागाच्या आवश्यक त्या सर्व परवानग्या) within the stipulated period (विहित कालावधीत) for the matters mentioned in the application.
2. Renewal of the said permission/permits must be obtained from the concerned department from time to time, as required and per rules.
3. The Gram Panchayat office must be informed in writing (लेखी कळवावे) about the receipt of all said departmental permissions/permits. For the business/industry that requires renewal of permits after a fixed period, it will be mandatory (बंधनकारक राहिल) to submit a copy of the renewed permit to the Gram Panchayat within 30 days of receipt.

4. Care must be taken to ensure that wet waste (ओला कचरा), solid waste (घनकचरा), and sewage (सांडपाणी) are properly and regularly disposed of daily.
5. Decisions taken from time to time by the Gram Panchayat Monthly Meeting and Gram Sabha regarding sanitation, sewage management, garbage transport system, and **pollution-related matters** (प्रदुषण विषयक बाबी) will be binding.
6. Child labour (बालकामगार) must not be employed in the business.
7. Rules prescribed by the government regarding the safety and security of female employees/workers (महिला कर्मचारी/कामगार) must be adhered to (पालन करणेत यावे), and necessary committees must be established.
8. The No Objection Certificate shall be used only for the purpose for which it was granted (ज्या प्रयोजनासाठी ना हरकत दाखला देण्यात आलेला आहे त्या कारणाकरीता वापर करण्यात यावा). If a new business is to be started at the same location, a new application must be re-submitted.
9. Compliance with the necessary terms and conditions regarding damages (नुकसानीबाबत) before the Tehsildar is required.
10. Providing toilets and water supply facilities for the workers is mandatory.
11. It has been informed in writing (लेखी कळविले आहे) that the transportation route is the applicant's own property (ज्या जागेतून वाहतुक करणार आहे ती आपली असल्याचे).

12. It will be mandatory to submit the final approval order from the Revenue Department (महसुल विभाग) to the Gram Panchayat upon receipt.
13. The validity period (कालमर्यादा) of this certificate is from 15/2/2023 to 14/2/2028, as per the rental agreement.
14. Should any complaint/objection arise regarding the said business, its redressal (निवारण) is mandatory upon the property owner (जागा मालकाने करणे अनिवार्य आहे).
15. Compliance with the above conditions 1 to 14 must be ensured.

Additional Certificate Details (Page 2)

- **Outgoing Letter No. (आवक क्र.):** 208/2023
- **Date (दिनांक):** 13/09/2023 (Note: Contradicts 17/9/2023 on Page 1)
- **Applicant's Name (१):** Shri. Raju Appa Chavan
- **Permanent Address (२):** Mukaiwadi, Pirangut, Taluka Mulshi, Dist. Pune.
- **Survey No./Gat No. (३):** 471/1 (Bhagwan Ravji Pavale)
- **Electricity Connection Type (४):** Three Phase
- **Certificate Usage:** This No Objection Certificate is given. It will be considered valid only for the purpose for which it has been issued.
- **Non-Government Proof:** This certificate cannot be used as a government proof/evidence.
- **Toilet Condition:** No certificate/extract will be provided if there is no toilet on your property.
- **Preparation Date:** 13/09/2023

T.C



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627
 Fax: 020 -25811029
 Website: <http://mpcb.gov.in>
 Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,
 Mumbai Pune Road,
 Wakdevadi, Pune - 411003.

ORANGE/S.S.I (O64)
No:- Format1.0/RO/UAN
No.0000176183/CE/2310000273

Date: 04/10/2023

To,
Abhay Stone Metal
Gat No. 471/1, Mukaiwadi, Pirangut, Tal - Mulshi, Dist.
Pune, 412115



Sub: Application for grant of consent to establish.

Ref: Your application for Consent to Establish vide UAN. MPCB-
 CONSENT-0000176183

Your application No.MPCB-CONSENT-0000176183 Dated 12.07.2023

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.**
- The capital investment of the project is Rs.4.5514 Crs. (As per undertaking submitted by pp)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Stone Metal	1200	Brass/M
2	Crushed Sand	1500	Brass/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	1	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
NA				

T.C

6. **Non-Hazardous Wastes:**

<i>Sr No</i>	<i>Type of Waste</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	NA	0	--NA--	0	0

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

<i>Sr No</i>	<i>Category No./ Type</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The application shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH), in case of store/handle/ process the Hazardous chemicals.
11. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)

**Received Consent fee of -**

<i>Sr.No</i>	<i>Amount(Rs.)</i>	<i>Transaction/DR.No.</i>	<i>Date</i>	<i>Transaction Type</i>
1	15000.00	TXN2307001614	12/07/2023	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 1 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.50
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	1

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	NA		0.00	0 0 -- NA--	-	0	-

Quantitative Standards for the SPM:Suspended particulate matter shall be measured 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/M3.

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5. A] Installation and Operations of Stone Crushing Unit:

- Stone crusher unit shall install adequate pollution control measures including erection of G.I./M.S. sheet cover and sprinklers before commencement of crusher.
- Crusher shall covered and water sprinkling system shall be provided on crusher to suppress dust generated due to material handling / loading / unloading activity.
- Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening / grading activity.
- All conveyor belts shall be adequately covered by G.I./M.S. sheet only.
- Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
- All approach roads and ramps shall be metalled.
- Curtain or wall shall be provided surrounding the stone crusher.
- Display Board shall be provided at the entrance of the stone crusher indicating survey no., name, & address of the owner and the unit.
- Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.

B] Air Pollution Control Measures:

- Dust containment cum suppression system for the equipment i.e. main crusher / jaw crusher, vibrating screen etc. shall be provided to limit emissions as below.
- Construction of wind breaking walls especially at charging hopper & crushing place shall be provided to limit emissions as below.
- Construction of metalled roads within the premises shall be provided. Regular wetting of the ground within the premises shall be carried out.
- Tree plantation along the periphery inside boundary of the stone crusher premises having minimum width 5 meters, on all sides shall be developed.
- The foliage of the trees shall adequately cover area up to about 20 mtrs. height.

C] Miscellaneous:

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project Proponent shall provide adequate water treatment and disposal facility from generated effluent from their activity. They shall comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.
3. The project proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission / effluent in excess of the standards being emitted / discharged into the environment and violation of Consent conditions and thereby causing environmental pollution.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	50000	15 days	Towards compliance of consent conditions	COU	COU+4 months

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
38. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

T.C



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627
 Fax: 020 -25811029
 Website: <http://mpcb.gov.in>
 Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,
 Mumbai Pune Road,
 Wakdewadi, Pune -
 411003.

ORANGE/S.S.I (O64)
No:- Format1.0/RO/UAN
No.0000194413/CO/2403002547

Date: 24/03/2024

To,
M/s Abhay Stone Metal
Gat No. 471/1, Mukaiwadi, Pirangut
Tal - Mulshi, Pune-Pune



Sub: Grant of Consent to 1st Operate

Ref: Consent to Establish granted by the Board vide no. Format1.0/RO/UAN
 No.0000176183/CE/2310000273, Dtd. 04/10/2023

Your application No.MPCB-CONSENT-0000194413 Dated 14.01.2024

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/01/2028**
- The capital investment of the project is Rs.4.5473 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Stone Metal	1200	Brass/M
2	Crushed Sand	1500	Brass/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	1	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	NA	0	As per Schedule -II

- Non-Hazardous Wastes:**

T.C

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
11. This consent is issued for stone crushing unit only & industry shall obtain Environmental Clearance for Stone Quarry from competent authority separately.
12. The applicant shall not cause nuisance to the surrounding area, if such condition occurs industry shall voluntarily stop the production activity.
13. The applicant shall have to comply with the Noise pollution (Regulation and control) Rules, 2000 and their amendment.



Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	30000.00	MPCB-DR-23989	19/01/2024	NEFT

Copy to:

- Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- Generation - As per your application the treated effluent generation is Nil.
 - Treatment - NA
 - Disposal - NA
- As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 1 CMD of sewage.
 - The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

- The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.50
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

- The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S1	DG Set	Acoustic Enclosure Stack	1.50	DIESEL 10 Ltr/Hr	-	TPM	150 Mg/Nm ³
						SO ₂	0.62 Kg/Day

Quantitative Standards for the SPM:Suspended particulate matter shall be measured 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/M³.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5. **A] Installation and Operations of Stone Crushing Unit:**

1. Stone crusher unit shall install adequate pollution control measures including erection of G.I./M.S. sheet cover and sprinklers before commencement of crusher.
2. Crusher shall covered and water sprinkling system shall be provided on crusher to suppress dust generated due to material handling / loading / unloading activity.
3. Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening / grading activity.
4. All conveyor belts shall be adequately covered by G.I./M.S. sheet only.
5. Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
6. All approach roads and ramps shall be metalled.
7. Curtain or wall shall be provided surrounding the stone crusher.
8. Display Board shall be provided at the entrance of the stone crusher indicating survey no., name, & address of the owner and the unit.
9. Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.

B] Air Pollution Control Measures:

1. Dust containment cum suppression system for the equipment i.e. main crusher / jaw crusher, vibrating screen etc. shall be provided to limit emissions as below.
2. Construction of wind breaking walls especially at charging hopper & crushing place shall be provided to limit emissions as below.
3. Construction of metalled roads within the premises shall be provided. Regular wetting of the ground within the premises shall be carried out.
4. Tree plantation along the periphery inside boundary of the stone crusher premises having minimum width 5 meters, on all sides shall be developed.
5. The foliage of the trees shall adequately cover area up to about 20 mtrs. height.

C] Miscellaneous:

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project Proponent shall provide adequate water treatment and disposal facility from generated effluent from their activity. They shall comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.
3. The project proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission / effluent in excess of the standards being emitted / discharged into the environment and violation of Consent conditions and thereby causing environmental pollution.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 50,000/-	Within 15 Days	Towards compliance of consent conditions and APCs as per Schedule-II	Continues	31/03/2024

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

- The Energy source for lighting purpose shall preferably be LED based
- The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
- Conditions for D.G. Set
 - Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - D.G. Set shall be operated only in case of power failure.
 - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- The applicant shall maintain good housekeeping.
- The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
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13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
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15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
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17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
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21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.

23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
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25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
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31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
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36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.



T.C

A handwritten signature in blue ink is located below the 'T.C' text. The signature is stylized and appears to be written in a cursive script.



सत्यमेव जयते
महाराष्ट्र शासन
महसूल विभाग

मंडळ अधिकारी कार्यालय पिरंगुट ता.मुळशी जि. पुणे

क्रमांक/वशी/कावि/६८०/२०२५

दिनांक:- २१/०३/२०२५

प्रति,

मा. तहसिलदार साहेब, मुळशी, (पौड)
ता-मुळशी, जि-पुणे.

विषय:- विक्रेता परवानासाठी आवश्यक अहवाल मिळणेबाबत....

संदर्भ : आपले कार्यालयाकडील क्रं./ गौ.ख/ कावि/५२०/२०२४, दि:-२८/०८/२०२४.

महोदय,

उपरोक्त संदर्भिय विषयाकित बाबत अहवाल सादर करणेत येतो की, विक्रेता परवानासाठी आवश्यक अहवाल मिळणेबाबत अर्जदार श्री. राजु आप्पा चव्हाण यांचा अर्ज या कार्यालयास प्राप्त झाला असून उपलब्ध कागदपत्राच्या अनुषंगाने सादर बाबत पुढील प्रमाणे अहवाल सादर करीत आहे.

प्रस्तुत प्रकरणी अर्जदार यांचे जबाबाचे अवलोकन करता, मौजे मुकाईवाडी ता. मुळशी, जि. पुणे येथील गट नं./ स. नं. ४७१/१ यांसी क्षेत्र ०६ हे ३४.२० आर अधिक पोटखराबा क्षेत्र ०० हे ०१ आर असे एकूण क्षेत्र ६ हे ३५.२० आर यांसी आकार ०९ रुपये ५३ पैसे यापैकी श्री. भगवान रावजी पवळे यांचे मालकीची व ताबेवहीवाटीचे क्षेत्र ०२ हे ११.७३ आर हि संपुर्ण मिळकत मला १० वर्षासाठी सह दुय्यम निबंधक मुळशी क्रं. २ यांचेकडे दस्त क्रं.१०७६१/२०२३, दिनांक:-२६/०५/२०२३ रोजी सादर दस्ता अन्वये भाडेपट्टाने दिली आहे. तरी आपले कार्यालयाकडे अर्जदार मौजे मुकाईवाडी ता. मुळशी, जि. पुणे येथील जमिन गट नं. / स. नं. ४७१/१ या जमिनी मध्ये विक्रेता परवानगी मिळणे बाबत अर्ज केला आहे. मौजे मुकाईवाडी पिरंगुट येथे गट नं ४७१/१ ही जागा मी भाडेतत्वावर घेतली असून सादर जागत अर्जदार यांचा स्टोन क्रेशर चा व्यवसाय मा महाराष्ट्र पर्यावरण नियंत्रण मंडळ यांच्या परवानगी नुसार सुरू आहे सादर जागेत फक्त फक्त स्टोन क्रेशर असून कुठल्याही प्रकार चे खाणकाम होत नाही. सादर क्रेशर वर लागणारा कच्चा माल हा अर्जदार मौजे मुळा येथील अप्पर जिल्हाधिकारी पुणे यांच्या परवानगी नुसार सुरू असलेल्या दगड खाणीतून व ब्रेसमॅट चा माल आणला जातो. सादर प्रक्रियेसाठी अर्जदार यांना विक्रेता परवाना (trading licence) आवश्यक असून त्या साठी अर्जदार यांना आपल्या कार्यालयाचा क्रेशर चा स्थळ पाहणी अहवाल आवश्यक आहे. तरी आपण योग्य ती चौकशी करून स्थळ पाहणी अवहवाल द्यावा ही नम्र विनंती असे अर्जदार यांनी त्यांच्या जबाबामध्ये नमूद केले आहे.

प्रस्तुत प्रकरणी उपलब्ध पंचनाम्याचे अवलोकन करता, मौजे मुकाईवाडी ता. मुळशी, जि. पुणे येथील जमिन मिळकत गट नं. ४७१/१ एकूण क्षेत्र ६ हे ३५.२० आर पैकी २ हे ११.७३ आर ही जमिन मिळकत भगवान रावजी पवळे यांची मालकीची असलेचे दिसून येत आहे. सादर जागा राजु आप्पा चव्हाण यांनी स्टोन क्रेशर साठी भाडेतत्वावर घेतली आहे. सादर जागा मुकाईवाडी - उरवडे लगत रस्त्याच्या दक्षिण बाजूस रस्त्यापसून अंदाजे ५०० मिटर अंतरावर आहे. सादर जागेमध्ये तयार केलेली दगड, क्रेशर व खडी यांचा साठा केला असून वाहतुक करीत असलेचे दिसून येत आहे. सादर जागा हि डोंगर चढ उताराची आहे. सादर जागेमध्ये आजरोजी क्रेशर चालु असून अर्जदार यांनी विक्रेता परवानगी घेतली नसलेचे दिसून येत आहे. तसेच अर्जदार यांनी विक्री परवाना व रॉयल्टी भरलेली पावती सादर केली नाही.

येणेप्रमाणे प्रकरणाची वस्तुस्थिती असून प्रस्तुत प्रकरणी उपलब्ध कागदपत्रांचे अवलोकन होऊन आपले स्तरावर योग्य ती कार्यवाही होणेकामी सविनय मुळ सचिका पान क्रं. १ ते अखेर सविनय सादर.

२०२५/३/०३/२०२५
मंडळ अधिकारी पिरंगुट
ता. मुळशी, जि. पुणे

T.C

पंचनामा

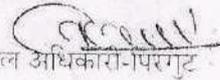
आम्ही मह्या करणार खालील पंचलोक सर्व राहाणार मुकाईवाडी ता. मुळशी जि. पुणे कारणे ग्राम महसूल अधिकारी मुकाईवाडी व मंडल अधिकारी पिरगुट ता. मुळशी जि. पुणे यांनी बोलाविलेवरून व समक्ष जागेवर हजर राहून पंचनामा लिहून देतो की, माझे मुकाईवाडी ता. मुळशी, जि. पुणे येथील जमिन मिळकत गट नं. ४७१/१ एकूण क्षेत्र ६ हे ३५.२० आर पैकी २ हे ११.७३ आर ही जमिन मिळकत भगवान रावजी पवळे यांची मालकीची असलेचे दिसून येत आहे. सदर जागा राजु आप्पा चव्हाण यांनी स्टोन क्रेशर साठी भाडेतत्वार घेतली आहे. सदर जागा मुकाईवाडी - उरवडे लगान रस्त्याच्या दक्षिण बाजूस रस्त्यापसून अंदाजे ५०० मिटर अंतरावर आहे. सदर जागेमध्ये तयार केलेली दगड, क्रेशर व खडी यांचा साठा केला असलेचा दिसून येत आहे. सदर जागा हि डोंगर चढ उताराची आहे. सदर जागेमध्ये आजारी क्रेशर चालू असून अजेंदार यांनी विक्रेता परधानगी घेतली नसलेचे दिसून येत आहे.

वरीलप्रमाणे वस्तुस्थितीचा पंचनामा आज दि. २५/०३/२०२५ रोजी दुपारी १.२० वाजता सुरु करून दुपारी २.०० वाजता संपविणेत आला असे. सदरचा टंकलिखित पंचनामा वाचून पाहिला तो वस्तुस्थिती नुसार बरोबर आहे. येणे प्रमाणे वस्तुस्थितीचा पंचनामा लिहून दिला असे.

दिनांक - २५/०३/२०२५

पंचलोक स्वाक्षरी

समक्ष


मंडल अधिकारी-पिरगुट
ता. मुळशी जि. पुणे



श्रीमती. एम. एम. खराद
ग्राम महसूल अधिकारी
सजा - पिरगुट
ता. मुळशी, जि. पुणे

१) महादेव खळसाडे

महादेव.

२) अनंत संतराम कांबळे

Kambli A.S.

GOOGLE TRANSLATION THROUGH GEMINI

Government of Maharashtra

Revenue Department

Circle Officer's Office, Pirangut, Taluka Mulshi, District Pune

No./Vashi/Kavi/680/2025

Date: 21/03/2025

To,

Hon'ble Tahsildar Saheb, Mulshi. (Paud)

Taluka-Mulshi, District-Pune.

Subject : Regarding the required report for Vendor
License

Reference : Your office letter No./Go.Kh/Kavi/520/2024,
dated: 28/08/2024

Sir,

The report regarding the above-mentioned subject is submitted as follows: An application has been received by this office from the applicant Shri. Raju Appa Chavan regarding the required report for a Vendor License. In accordance with the available documents, the following report is being submitted regarding the matter.

Upon reviewing the statement of the applicant in the present case, it is noted that land Gat No./S.No.16 471/1 in Mouje Mukaiwadi, Taluka Mulshi, District Pune, with an area of 06 Hectares 34.20 R plus Potkharaba (wasteland) area of 00 Hectares 01 R, totaling 6 Hectares 35.20 R, with an assessment tax of 09 Rupees 53 Paise, out of which the area 02 Hectares 11.73 R belonging to and in the possession of Shri. Bhagwan Ravji Pavale was given to me on lease for 10 years by registration document No.10761/2023 dated 26/05/2023 at the Sub-Registrar Mulshi No. 2. The applicant has applied to your office for a vendor permit (trading license) on the land in Mouje Mukaiwadi, Taluka Mulshi, District Pune, Gat No./ S.No. 20 471/1. The applicant stated that he has taken the place bearing

Gat No. 471/1 in Mouje Mukaiwadi, Pirangut, on lease, and the applicant's Stone Crusher business is operating on that site with the permission of the Maharashtra Pollution Control Board. Only a stone crusher is present on the site, and no mining of any kind is taking place.

The raw material required for the said crusher is supplied from the stone quarry operating with the permission of the Additional Collector, Pune, at Mouje Mutha, and from basement material. The applicant requires a Vendor License (trading license) for this process, and for that, a site inspection report of the crusher from your office is necessary. The applicant has humbly requested in his statement that you conduct a proper inquiry and provide the site inspection report. Upon reviewing the available Panchanama (spot inspection report) in the present case, it is evident that the land Gat No. 25 471/1 in Mouje Mukaiwadi, Taluka Mulshi, District Pune, with a total area of 6 Hectares 35.20 R, out of which 2 Hectares 11.73 R belongs to Bhagwan Ravji Pavale. The said place has been taken on lease by Raju Appa Chavan for a stone crusher. The place is located on the south side of the road adjacent to Mukaiwadi - Urwade, approximately 500 meters from the road. It is observed that crushed stone, crusher, and aggregate are stored and being transported from the said site. The said place is on a hill slope/undulating terrain. The crusher is currently operating on the said site, and it is observed that the applicant has not obtained a vendor permit.

Furthermore, the applicant has not submitted a receipt for the sales permit and royalty paid. This is the factual status of the matter. The original file pages 1 to end are humbly submitted for your level to take appropriate action after reviewing the available documents.

Taluka Mulshi, District Pune.

**PANCHANAMA
(SPOT INSPECTION REPORT)**

We, the undersigned Panchnama witnesses, all residents of Mukaiwadi, Ta. Mulshi, Dist. Pune, are present. The Revenue Officer, Mukaiwadi Gaon and Mandal Officer, Khed Shivapur, Ta. Mulshi, Dist. Pune, have arrived at the site after the measurement of the land and are presenting this Panchnama. The land/property in question is located at Mukaiwadi, Ta. Mulshi, Dist. Pune, under Gat No. 496, with a total area of 6 hectares and 34 R (Are), out of which 2 hectares and 99 R of land/property belongs to Bhagwan Raoji Pavle.

The said land has been taken on rent by Raju Appa Chavan for a stone crusher. The said place is situated at a distance of approximately 500 meters to the south of the Mukaiwadi-Urabade road. The site has ready stones/boulders, a crusher, and a stockpile of crushed gravel/stone chips. The said place is on a hill slope. The land contains a working crusher, and the owner has not obtained a sales permit (विक्रेता परवानगी).

According to the situation described above, this Panchnama commenced today, 24/03/2025 at 1:30 PM, and was completed at 2:00 PM in the afternoon. The content of this Panchnama, prepared based on the on-site inspection, is accurate and reflects the current situation.

Date: 24/03/2025

T.C





महाराष्ट्र शासन
महसूल विभाग



दुरध्वनी क्र.-०२०-२२९४३१२१

E-Mail- tahsildarmulshi@gmail.com

तहसिलदार कार्यालय, मुळशी.

पौड ता. मुळशी जि. पुणे

वाचले :-

- १) अर्जदार श्री. राजु आप्पा चव्हाण रा. बावधन ता. मुळशी जि. पुणे यांचा दिनांक ०७/०८/२०२५ रोजीचा अर्ज.
- २) मंडल अधिकारी यांचेकडील जा.क्र. वशी/कावि/५५२/२०२५ दि. ०३/०९/२०२५ रोजीचा अहवाल.
- ३) महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४५ चे खालील नियम.

जमिन/ता.अ.क./एसआर/०१/२०२५

दिनांक ११/०९/२०२५



विषय :- तात्पुरता अकृषिक परवानगी मिळणे बाबत..

मौजे मुकाईवाडी ता. मुळशी जि. पुणे येथील जमिन स.नं./ग.नं. ४७१/१ क्षेत्र ०६ हे. ३५.२० आर पैकी ०२ हे ११.७३ या मिळकतीची क्रशर व्यवसायाकरीता तात्पुरता अकृषिक परवाना मिळणे बाबत..

आदेश

अर्जदार श्री. राजु आप्पा चव्हाण रा. बावधन ता.मुळशी, शहर पुणे यांनी मौजे मुकाईवाडी ता. मुळशी जि. पुणे येथील जमिन स.नं./ग.नं. ४७१/१ क्षेत्र ०६ हे. ३५.२० आर पैकी ०२ हे ११.७३ या मिळकतीची क्रशर व्यवसायाकरीता तात्पुरता अकृषिक परवाना मिळणे बाबत या कार्यालयाकडे विनंती अर्ज केलेला होता.

प्रस्तुत प्रकरणी मंडल अधिकारी पिरंगुट यांचेमार्फत चौकशी करणेत आलेली असून, त्यांचेकडील अहवालाचे व सोबत जोडलेल्या कागदपत्राचे अवलोकन करता, अर्जदार यांचा अर्ज तात्पुरता अकृषिक परवानगी मिळणेकरिता असल्याने अर्जदार यांनी नमुद अकृषिक सारा, रूपांतरण कर तसेच यथास्थिती नजराणा किंवा अधिमूल्य आणि इतर शासकीय देणी शासन जमा केलेबाबत अर्जदार यांनी ग्रास प्रणालीद्वारे रक्कम रूपये ४४४६४/- इतके चलन क्रं GRN MH००८४१७०९३ २०२५२६M दिनांक ११/०९/२०२५ रोजी या कार्यालयास सादर केलेले आहे.

- १) क्रशर व्यवसायाकरीता तात्पुरता अकृषिक परवानगीची मुदत सदर आदेशाच्या दिनांकापासून पुढील ११ महिन्यापर्यंत राहिल.

T.C

- २) सदर तात्पुरती अकृषिक परवानगीस महाराष्ट्र जमिन महसुल अधिनियम १९६६ खालील कलम ४५ च्या अटी लागू राहतील.
- ३) सार्वजनिक आरोग्यास धोका उत्पन्न होईल असे कोणतेही कृत्य होता कामा नये.
- ४) क्रशरमुळे रहदारीस अडथळा होता कामा नये.
- ५) दिलेल्या कामासाठीच जागेचा वापर करणेत यावा.
- ६) सदर ठिकाणी कुठल्याही प्रकारची वृक्षतोड करणेत येऊ नये व वनतरतुदीचा भंग होणार नाही याची दक्षता घ्यावी.
- ७) अटी व शर्तीचा भंग केल्यास कायदेशीर कामवाई करण्यात येईल.



(Signature)
 (विजयकुमार चोबे)
 तहसिलदार मुळशी (पौड)

- प्रत :- १) अर्जदार श्री. राजु आप्पा चव्हाण रा. बावधन ता. मुळशी जि. पुणे
 २) ग्राम महसुल अधिकारी मुलखेड ता. मुळशी जि. पुणे
 २/- या सोबत अर्जदार यांनी तात्पुरता अकृषिक सारा व त्यावरील उपकर भरलेल्या
 चलनाची एक प्रत पुढील योग्य त्या कार्यवाहीस्तव

GOOGLE TRANSLATION THROUGH GEMINI

Read (Noted):

1. Application of Shri Raju Appa Chavan, Resident of Bavdhan, Taluka Mulshi, District Pune, dated 07/08/2025.
2. Report from the Circle Officer (Mandal Adhikari) vide inward No. Vashi/Kavi/552/2025 dated 03/09/2025.
3. Rules under Section 45 of the Maharashtra Land Revenue Code, 1966.

Land/Taluka Non-Agricultural/SR/01/2025

Date 11/01/2025

Subject Regarding the grant of temporary non-agricultural permission.

Regarding the grant of temporary non-agricultural license for the crusher business for the property located at Mouje Mukaiwadi, Taluka Mulshi, District Pune, Survey No./Gat No. 477/1, area 06 Hectares 35.20 R, out of which 02 Hectares 11.73 R is the required area.

Order

The applicant, Shri Raju Appa Chavan, Resident of Bavdhan, Taluka Mulshi, City Pune, had submitted an application to this office requesting temporary Non-Agricultural permission for the purpose of a crusher business for the land Survey No./Gat No. 471/1, area 02 He. 11.73 out of 06 He. 35.20 Are in Mouje Mukaiwadi, Taluka Mulshi, District Pune.

Upon reviewing the inquiry conducted through the Circle Officer, Pirangut, and the documents attached with their report, the applicant's request is for temporary Non-Agricultural permission. The applicant has submitted a copy of the challan for the payment of the stipulated Non-Agricultural assessment, conversion tax, and as the case may be, Nazrana (premium) or unearned income and other government dues, amounting to Rupees 44,464/- (Forty-four thousand four hundred sixty-four

only) via the GRAS system, Challan No. GRN MH008417093 202526M dated 11/09/2025, to this office.

Conditions for Temporary Non-Agricultural Permission

1. The validity period for the temporary Non-Agricultural permission for the crusher business shall be for the next 11 months from the date of this order.
2. The conditions under Section 45 of the Maharashtra Land Revenue Code, 1966, shall be applicable to this temporary Non-Agricultural permission.
3. No act should be committed that poses a danger to public health.
4. The crusher should not obstruct traffic/vehicular movement.
5. The land shall be used only for the purpose for which it is granted.
6. No cutting of trees (deforestation) should be carried out at the said location, and care must be taken to ensure that the forest provisions are not violated.
7. Legal action will be taken if the terms and conditions are violated.

(Signed)
(Vijaykumar Chobe)
Tahsildar Mulshi (Paud)

Copy to:

1. Applicant Shri Raju Appa Chavan, Resident of Bavdhan, Taluka Mulshi, District Pune.
2. Village Revenue Officer, Mulkhed, Taluka Mulshi, District Pune.
 - o Along with this, one copy of the challan paid by the applicant for the temporary Non-Agricultural assessment and cess is enclosed for further necessary action.

T.C





महाराष्ट्र शासन
महसूल व वन विभाग

जिल्हाधिकारी तथा जिल्हा दंडाधिकारी कार्यालय,
पुणे



पत्ता : जिल्हाधिकारी कार्यालय, पुणे
दूरध्वनी क्र. : 020-26114949

ई-मेल आयडी : collector.pune@maharashtra.gov.in
दि. : 26-09-2025

आदेश: खनिकर्म/ट्रे/एसआर/97/2025

वाचले :

- अर्जदार श्री. RAJU APPA CHAVAN रा. akshay complex house no. 2406/4 at post pirungut Tal-Mulshi, Dist-Pune ता. Mulshi जि. Pune यांचा रु 1000/- रु 20/- ची स्टॅम्प तिकीट व चलना सहसादर केलेला दि. 12-09-2025 रोजीचा अर्ज
- महाराष्ट्र प्रदुषण नियंत्रण मंडळ,पुणे यांचेकडील पत्र 0000176183/CE/2310000273 dt 04/10/2023
- उद्योग आधार नोंदणी प्रमाणपत्र दि. 13-08-2020
- महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, 2013

नमुना - न

[नियम 71(3)(क)]

विक्रेत्याचे लायसन मंजूर करणे किंवा त्याचे नुतनीकरण करणे

महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, 2013 अन्वये गौण खनिजाचा साठा मोहोर बंद करणे आणि विक्री साठी प्रदर्शित करणे यां करिता विक्रेत्याचे लायसन श्री. RAJU APPA CHAVAN रा. akshay complex house no. 2406/4 at post pirungut Tal-Mulshi, Dist-Pune ता. Mulshi जि. Pune यांना पुढे नमूद केलेल्या गौण खनिजाच्या / गौण खनिजांच्या मालसाठयाची विक्री करणे आणि मालसाठा विक्री करिता प्रदर्शित करणे याकरिता याद्वारे लायसन देण्यात येत आहे.

- गौणखनिजाचे/गौण खनिजांचे नाव :- दगडापासून तयार केलेली खडी
 - वर्षभरात साठा करण्यास मुभा दिलेले परिमाण :- वार्षिक 2000 ब्रास
 - कार्यालय आणि आगाराचे स्थान :- मौजे Mukaiwadi ता. Mulshi येथील गट नं. 471/1
- हे लायसन मंजूरीच्या दिनांकापासून 26-09-2025 ते 31-12-2025 पर्यंत अंमलात राहिल.

लायसनच्या शर्ती अ :

- महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, 2013 मधील नियम 71 ते 78 मध्ये नमूद अटी व शर्ती लागू राहतील.
- जनतेकरिता खुल्या असलेल्या ठिकाणी एखादया भागात ठळक जागी हे लायसन दर्शविण्यात येईल.

T.C

3. विक्रेता हा खाणी व खनिज सवलती नियम, 1987 मधील तरतूदीचे आणि यासंबंधात सक्षम अधिकाऱ्याने दिलेल्या सर्व आदेशांचे अनुपालन करील.
4. विक्रेता त्याचे लेखे मिळवण्याकरिता आणि गौण खनिजाच्या / गौण खनिजांच्या मालसाठ्याची पडताळणी करण्याकरिता सर्व सुविधा देईल आणि सक्षम अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याने याबाबतीत प्राधिकृत केलेल्या अशा कोणत्याही व्यक्तीला त्याच्या ताब्यातील आवश्यक असेल त्याप्रमाणे कोणतीही माहिती संपूर्णपणे आणि अचूकपणे सादर करील.
5. विक्रेता, त्याच्याकडून विक्रीकरिता देण्यात आलेल्या गौणखनिजाच्या / गौणखनिजांच्या किमतीची यादी ही त्याठिकाणच्या भागातील ठळक जागी लावील.
6. प्रत्येक वाहनासोबत सक्षम अधिकाऱ्यांकडून प्रमाणित वाहतूक पास देणे बंधनकारक राहिल. वाहतूक पासमधील सर्व रकाने भरणे बंधनकारक राहिल अन्यथा नियमानुसार कार्यवाही करण्यात येईल. तसेच परवाना ज्या गट नंबर दिलेला आहे तो गट नंबर वाहतूक पासवर नमूद करणे बंधनकारक राहिल.
7. तपासणीसाठी उत्पादन व विक्रीचा अभिलेख व संग्रह नोंदवहीमध्ये ठेवून दरमहा सक्षम अधिकारी, जिल्हा खनिकर्म अधिकारी किंवा सक्षम प्राधिकऱ्यांकडून प्राधिकृत करणेत येईल असा इतर कोणताही अधिकारी तपासणीसाठी जिल्हाधिकारी कार्यालयात सादर करील.
8. महिनाभरात गौण खनिजाच्या केलेल्या एकूण खरेदी व विक्रीचे लेखिवरणपत्र प्रत्येक महिना संपल्यापासून सात दिवसांच्या आत (गौण खनिज शाखा) जिल्हा कार्यालय पुणे येथे सादर करील.
9. माल वाहतूक करण्यासाठी बारकोड असलेली वाहतूक पासचा वापर करील.
10. व्यापाऱ्याच्या जागेबाबत, विक्रीबाबत साठवणूकीबाबत इ. बाबत काही आक्षेप वा वादविवाद निर्माण झाल्यास योग्य ती चौकशी केल्यानंतर जिल्हाधिकारी यांचा निर्णय अंतिम असेल तसेच साठा विक्री बाबत साप्ताहिक अहवाल सादर करणे परवानाधारकास बंधनकारक राहिल.
11. सदर स्टोनक्रशरधारक यांनी अधिकृत खाणपट्टाधारक अथवा अधिकृत परवानाधारक यांच्या क्षेत्रातूनच परवानगी घेवून दगड या गौण खनिजाचे वाहतूक व उचल करणे बंधनकारक राहिल.
12. प्रत्येक व्यापारी व उत्पादक वाहतूक करण्यासाठीच्या वाहनासोबत सक्षम अधिकाऱ्याने यथायोग्य प्रमाणित केलेली वाहतूक पास ठेवील. वाहतूक पास सोबत नसल्यास त्या वाहनातून गौण खनिज बेकायदेशीर आणि अनधिकृत समजले जाईल व अशा वाहनास नियमानुसार दंड आकारण्यात येईल.
13. व्यापाऱ्याचे व्यवहार अनुचित व नियमबाह्य आढळून आल्यास सदर लायसन सक्षम अधिकारी कोणत्याही क्षणी रद्द करतील.
14. सदर गौणखनिजाचा (वैध) व संपूर्णपणे स्वामित्वधन (रॉयल्टी) भरूनच साठ करण्यात यावा.
15. व्यापारी केवळ पट्टेधारकाकडून किंवा परवानाधारकाकडून खनिजमालाची खरेदी करील. व खनिज मालचा पुरवठा करण्यासाठी त्यांच्याकडून वाहतूक पास जवळ ठेवील.
16. महाराष्ट्र जमीन महसूल संहिता, 1966 चे कलम 48(7), (8) व इतर संबंधित नियम लागू राहतील.
17. उपरोक्त अटीचे कोणत्याही परिस्थितीत उल्लंघन होणार नाही याची दक्षता घेण्यात यावी.

Shri litendra Dudi

GOOGLE TRANSLATION THROUGH GEMINI**Collector's Office, Pune - Trading Certificate**

Address Collector's Office, Pune

Email ID collector.pune@maharashtra.gov.in

Phone No 020-26114949

Date

26-09-2025

Order: Mining/Tra/SR/97/2025

Read:

1. Application dated 12-09-2025 submitted by the applicant, Shri. RAJU APPA CHAVAN, residing at akshay complex house no. 2406/4 at post pirungut Tal-Mulshi, Dist-Pune, along with a stamp ticket of Rs. 20/- and challan for Rs. 1000/-.
2. Letter 0000176183/CE/2310000273 dt 04/10/2023 from the Maharashtra Pollution Control Board, Pune.
3. Udyog Aadhaar Registration Certificate dated 13-08-2020.
4. Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013.

Form - N

[Rule 71 (3) (a)]

Grant or Renewal of Trader's License

A Trader's License is hereby granted to Shri. RAJU APPA CHAVAN, residing at akshay complex house no. 2406/4 at post pirungut Tal-Mulshi, Dist-Pune, for sealing and displaying for sale of minor minerals and for the sale and display for sale of the stock of minor mineral/minerals mentioned below, as per the Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013:

1. Name of the Minor Mineral/Minerals: Metal (Crushed Stone Aggregate)
2. Permitted Quantity for Storage per Year: Annual 2000 Brass
3. Location of Office and Depot: Gat No. 471/1 at Mouje Mukaiwadi, Tal-Mulshi

This license shall be effective from the date of approval 26-09-2025 to 31-12-2025.

License Conditions A:

1. The terms and conditions mentioned in Rules 71 to 78 of the Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 shall apply.
2. This license shall be prominently displayed in a conspicuous part of the premises open to the public.
3. The trader shall comply with the provisions of the Mines and Mineral Concession Rules, 1987, and all orders given by the competent authority in this regard.
4. The trader shall provide all facilities for inspection of his accounts and verification of the stock of minor mineral/minerals and shall fully and accurately submit any information, as may be required and as is in his possession, to the competent authority or any person authorized by the competent authority in this behalf.
5. The trader shall display a list of the prices of the minor mineral/minerals offered for sale by him at a prominent place in that area.
6. It shall be mandatory to issue a certified transport pass for every vehicle by the competent authority. Filling all columns in the transport pass shall be mandatory, otherwise action will be taken as per rules. Also, mentioning the Gat Number for which the license is issued on the transport pass shall be mandatory.
7. The records of production and sales shall be maintained in a collection logbook for inspection and submitted to the Collector's Office every month for inspection by the competent officer, District Mining Officer, or any other officer authorized by the competent authority.

8. A monthly statement of the total purchase and sale of minor minerals made during the month shall be submitted to the District Office Pune (Minor Mineral Branch) within seven days of the end of each month.
9. The Barcoded Transport Pass shall be used for the transportation of goods.
10. If any objection or dispute arises regarding the trader's place, sale, storage, etc., the decision of the Collector shall be final after due inquiry, and the licensee shall be bound to submit a weekly report regarding the sale of the stock.
11. It shall be mandatory for the said stone crusher holder to transport and lift the minor mineral, stone, only after obtaining permission from the authorized leaseholder or authorized licensee.
12. Every trader and producer shall keep a transport pass duly certified by the competent authority along with the vehicle for transport. If the transport pass is not accompanying the vehicle, the minor mineral in that vehicle shall be considered illegal and unauthorized, and such a vehicle shall be penalized as per rules.
13. If the trader's transactions are found to be unfair and contrary to rules, the competent authority shall cancel the said license at any moment.
14. The said minor mineral must be stocked (validly) and only after paying the complete royalty.
15. The trader shall only purchase the mineral from a leaseholder or licensee and shall keep the transport pass with them for the supply of the mineral.
16. Sections 48 (7), (8) and other related rules of the Maharashtra Land Revenue Code, 1966 shall apply.
17. Care should be taken to ensure that the above conditions are not violated under any circumstances.

T.C





Mahabal Enviro Engineers Pvt. Ltd.

A-202, Chandravijay, Fule Road, Mulund East, Mumbai-400081

Manasi Bobade मानसी बोबडे

M.Tech. (Environment) VJTI Mumbai

JOINT MANAGING DIRECTOR

+91-96.8942.0343

manasibobade21@gmail.com

Ref. No.: MPCB/CD/2511210001

Date: 21/11/2025

To,
The Regional Officer,
Maharashtra Pollution Control Board (MPCB),
Regional Office - Pune,
Jog Centre, 3rd Floor, Wakdewadi,
Old-Pune Mumbai Road, Pune-411003.

Subject: Representation/Reply to Closure Directions u/s 33A of the Water (P&CP) Act, 1974 and u/s 31A of the Air (P&CP) Act, 1981 issued to M/s. Abhay Stone Metal, Gat No. 471/1, Mukaiwadi, Pirangut, Tal. Mulshi, Dist. Pune.

References:

1. Consent to Operate granted by the Board vide no. Format1.0/RO/UAN No.0000194413/CO/2403002547 Date: 24/03/2024, which is valid up to 31/01/2028.
2. Legal matter case filed before Hon'ble NGT vide OA No. 114/2025 (WZ) Sameer Khale (Applicant) V.s Kumbare Stone Crusher and Ors..
3. Visit of Board Official on 18/11/2025 in compliance of Hon'ble NGT order Dtd. 18/09/2025.
4. Legal Action proposal submitted by Sub Regional Officer, Pune-II vide no. MPCB-LEGAL-ACTION-191125025, Dtd. 20/11/2025.
5. Closure Directions u/s 33A of the Water (P&CP) Act, 1974 and u/s 31A of the Air (P&CP) Act, 1981, dated 21/11/2025.

Dear Sir,

T.C

I am concerned for my clients M/s. Abhay Stone Metal who have placed in our hands the closure directions issued with instructions to techno-legally reply which we hereby do.

Our client submits this comprehensive reply to the Closure Directions dated 21/11/2025 (Reference 5), detailing the factual position, legal compliance, and remedial steps already undertaken. We are committed to environmental compliance and operate strictly in accordance with the law and the terms of our Consent to Operate (Reference 1).

I. CORRECTION OF JURISDICTIONAL FACT

The Closure Directions incorrectly refer to the unit's location as "Gat No. 471/1, 473 Mukaiwadi, Pirangut, Tal. Mulshi, Dist. Pune'.

The Unit is definitively located only on Gat No. 471/1, Mukaiwadi, Pirangut, Taluka Mulashi, District Pune, and NOT on Gat No. 473.

Further, the reference "2) Legal matter case is filled before Hon'ble NGT vide OA No. 114/2025 (WZ) Sameer Khale (Applicant) V.s Kumbare Stone Crusher and Ors." doesn't relate to our stone crusher.

II. OBJECTION TO ALLEGATION REGARDING LAND USE (NON-COMPLIANCE POINT 4)

The direction alleges that "The Stone Crusher Activities are **not allowed** in Agriculture and No Development Zone".

This allegation is factually and legally incorrect based on the Unified Development Control and Promotion Regulations (UDCPR) 2020 (updated up to 30/01/2024), which are applicable to this area.

- The plot (Gat No. 471/1) is categorized as **Agricultural Zone**. The letter from PMRDA dated 06/11/2025 confirms this by stating: "ही जागा

शेती व नाविकास + वनीकरण या विभागात समाविष्ट आहे" (This area is included in the **Agriculture and No Development + Afforestation** Zone).

- The **UDCPR, 2020** (as updated) specifically permits mining and quarrying operations in the **Agricultural Zone** subject to conditions.
 - **Regulation 4.11** lists **Mining and quarrying** (xxxvii) as a permissible use in the **Agricultural Zone**.
 - **Regulation 15.1** sets the conditions for **Quarrying Operations**.
- The relevant legal provision governing stone crushing/quarrying is **Regulation 4.21** (Mines and Quarry Zone) and **Regulation 4.11** (Agricultural Zone).
- As per **Regulation 15.1** (10), quarrying and crushing are not permitted only if a highway, public road (30m width), railway line, or **any human settlement is located within 200 m**. Hence this is not applicable to us and we are not prohibited or debarred due to this proviso.
- **The unit is NOT located within a 200m distance from any highway, public road, railway line, or human settlement, and thus, its location for stone crushing is compliant with UDCPR norms.**
- Furthermore, according to the **National Industrial Classification (NIC) 2025**, the activity of mining, quarrying, and crushing is correctly classified under "**Division 08: Other mining and quarrying**, which includes **Group 081: Quarrying of stone, sand and clay**. This classification is consistent with the nature of the unit's operations.

III. COMPLIANCE WITH TECHNICAL NON-COMPLIANCES

The unit has taken prompt and corrective action to ensure complete compliance with the observations noted in the Closure Directions (Non-Compliance Points 1, 2, 3, and 5).

Non-Compliance Cited in Directions	Remedial/Affirmative Action Taken
(1) Not made arrangement of water sprinkling at Raw Material unloading area	Water Sprinklers have been provided via Water Cannon Foggers in the Raw Material unloading and handling areas.
(2) Not covered vertical shaft impact with metal sheets	Metal sheets (Barriers) have been erected to fully cover the Vertical Shaft Impactor (VSI) to contain dust emissions.
(3) Not carried out regular cleaning... causing dust emission	Regular cleaning was always carried out within the premises to prevent dust accumulation. The Barriers have been erected around the periphery of the unit to contain dust within the premise.
(5) Not upgraded/provided the air pollution control system as per the Board's circular... dated 10/01/2024 ²⁸	The Air Pollution Control System has been fully upgraded as per the Central Pollution Control Board (CPCB) guidelines (July 2023) referred to in the MPCB Circular. This includes: Installation of a Hi-Tech Online Continuous Online Ambient Air Quality Monitoring System (HOT-AAQMS) . Water Sprayers (Foggers) and Dry Fog Systems installed at all transfer and loading/unloading points. Barriers/Windbreakers installed for wind flow mitigation.

	Tree plantation has been done around the periphery as stipulated.
--	--

IV. AFFIRMATION OF CONSENT CONDITIONS COMPLIANCE

M/s. Abhay Stone Metal affirms that the unit is in full compliance with all the conditions stipulated in the Consent to Operate (Reference 1), including the following key terms. This was inspected by the 3rd party accredited consultant and so also by the officials of the 'Maharashtra Pollution Control Board' while granting the 'Consent to Operate'.:

Consent Condition (Affirmed Compliance)	Affirmation of Compliance
Provision of adequate and efficient pollution control devices	Complied. The APC system has been upgraded (Point III, 5) and operates effectively.
Compliance with consented standards	Complied. Effluent/emission standards are being consistently met with the upgraded systems.
Measures for Air Pollution Control (APC)	Complied. Upgraded systems, enclosed Vertical Shaft Impactor (VSI) water sprinkling are functional.
Measures for Water Pollution Control (WPC)	Complied. Effluent Treatment Plant (ETP) and industrial/domestic water management systems are operational.
Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 Authorization	Complied. All waste management protocols are strictly adhered to.

V. CONCLUSION AND PRAYER

Based on the foregoing factual and legal submissions:

1. The primary objection concerning the permissibility of stone crushing activities in the Agricultural Zone is unfounded, as **stone crushing/quarrying is a permissible use under the UDCPR (Reg. 4.11 and 15.1)** and the unit is compliant with the associated buffer distances.
2. All cited technical non-compliances (Points 1, 2, 3, and 5) have been **fully and promptly rectified** by implementing upgraded Pollution Control Measures, including the installation of a continuous online AAQMS and comprehensive dust mitigation structures.

We respectfully request your good office to consider this detailed representation, revoke the Closure Directions dated 21/11/2025 (Reference 5), and allow M/s. Abhay Stone Metal to resume its manufacturing operations, which are essential for the local economy.

We are available for any further inspection or clarification as deemed necessary by the Board.

Thank you.

For M/s. Abhay Stone Metal

Raju Appa Chavan
PROPRITER

National Industrial Classification Crusher 2025:

Code 81006: Crushing and breaking of stone for use as a flux or raw material in lime or cement manufacture or as building material, road metal or ballast and other materials for construction within quarry location

DIVISION 08: Other mining and quarrying	
081	Quarrying of stone, sand and clay
0810	Quarrying of stone, sand and clay
	This class excludes: - mining of bituminous sand, see 0610 - mining of chemical and fertilizer minerals, see 0891 - production of calcined dolomite, see 2394 - cutting, shaping and finishing of stone outside quarries, see 2396
081001	Quarrying, rough trimming and sawing of marble
081002	Quarrying, rough trimming and sawing of granite
081003	Quarrying, rough trimming and sawing of slate and building & monumental stone other than marble and granite
081004	Mining of dolomite
081005	Mining of gypsum including selenite
081006	Crushing and breaking of stone for use as a flux or raw material in lime or cement manufacture or as building material, road metal or ballast and other materials for construction within quarry location
081007	Mining and quarrying of limestone, limeshell, "Kankar" and other calcareous minerals excluding chalk and shale and other uncalcined dolomite
081008	Mining of clays (ordinary, kaolin, ball clay, wollastonite, bentonite, fuller's earth, fire clay etc.)
081099	Quarrying of stone, sand and clay n.e.c. including mining of refractory non-clay minerals

Page 42

https://new.mospi.gov.in/uploads/publications_reports/publications_reports1763457214315_c3e5d4f3-8e25-4775-85e3-ad42d571652f_NIC_2025_Final.pdf

R-2 Residential Zone

4.4.2

(XII) Manufacture of structural stone goods, stone dressing, stone **crushing** and polishing,
 Manufacture of earthen & plaster states and images, toys and art wares and
 Manufacture of cement concrete building components, concrete jallies, septic tank,
 plaster of paris work lime mortar etc.;

Added on 02/12/2021

4.21 MINES AND QUARRY ZONE

In this zone quarry, mining, stone crushing or similar operations shall be permissible subject to provisions of Regulation No.15.1. In addition to this following uses shall be permissible.

Stone quarrying, soil excavation, stone crushing or other similar activities, mining activity, bricks kilns, caretaker's quarters or residential quarters for essential staff upto maximum built-up area 20 sq.m. ancillary buildings like site offices, cafeteria with maximum built-up area upto 250 sq.m.

The existing uses within these zones such as bricks kilns, fly ash bricks, cremation ground, etc., shall be continued for the respective purposes. The mining and quarry operation shall not be permitted within the restrictive area as per their prevailing regulations. The development after the closing of existing mining areas / quarries shall be as per the closing policies of the respective department. However, the private lands which are included in Mines and Quarry Zone shall deem to be included in the adjacent zone and Authority shall grant development permission accordingly.

Page 80

Chapter 15

UDCPR-2020

CHAPTER - 15 REGULATIONS FOR SPECIAL ACTIVITIES / PLANS

15.1 QUARRYING OPERATIONS

With the approval of the, Authority Mining or Quarrying operations may be permitted in Agriculture Zone on following conditions :

Page 359

- 10) No Quarrying and crushing shall be permitted if a highway or public road having width of 30 m. or more, railway line or any human settlement is located within 200 m. from the quarrying site. However, for quarrying with blasting operations, the distance shall be at least 500 m.

Page 360

T.C



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24023515

Website: <http://mpcb.gov.in>

E-mail: ast@mpcb.gov.in



Kalpataru Point, 2nd - 4th
Floor

Opp. Cine Planet Cinema,

Near Sion Circle, Sion (E)

Mumbai-400 022.

No. BO/MPCB/MS/Circular/B-38

Date: 25/08/2025

CIRCULAR

Sub: Clarification regarding requirement of Building/Development Permission for certain categories of industries/projects – reg.

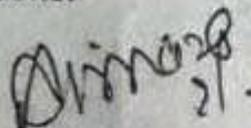
Ref: Circular issued vide No. BO/MPCB/MS/Circular/B-31, dated 29/07/2025.

In continuation of the Circular issued vide above reference regarding "Mandatory Verification of Building/Development Permission While Granting Consent to Establish for Units Proposed Outside Industrial Areas", it is hereby clarified as under:

For industries/projects such as Stone Crushers, Ready Mix Concrete (RMC) plants, and other similar activities, where construction of buildings is not essentially required for operation of the unit, insistence on building permission from the planning authority shall not be necessary.

In such cases, the project proponent shall be required to obtain Industrial Non-Agricultural (NA) Permission from the competent authority & development permission/NOC from local planning Authority and the same shall be considered adequate compliance for the purpose of consent processing.

All officers are directed to take note of this clarification and ensure uniform implementation while processing Consent to Establish (CTE) applications.


(Dr Avinash Dhakne, IAS)
Member Secretary

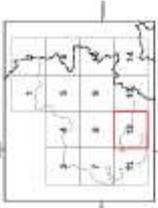
Copy submitted for information to:
- Hon'ble Chairman, MPCB, Sion, Mumbai

Copy for necessary action and implementation to:
- All HODs, all ROs, all SROs & all FOs

T.C



**DRAFT DEVELOPMENT PLAN OF
PUNE METROPOLITAN REGION
PUBLISHED UNDER THE M.R. & T.P. ACT
URBAN GROWTH CENTER - PRANGLI**



LEGEND

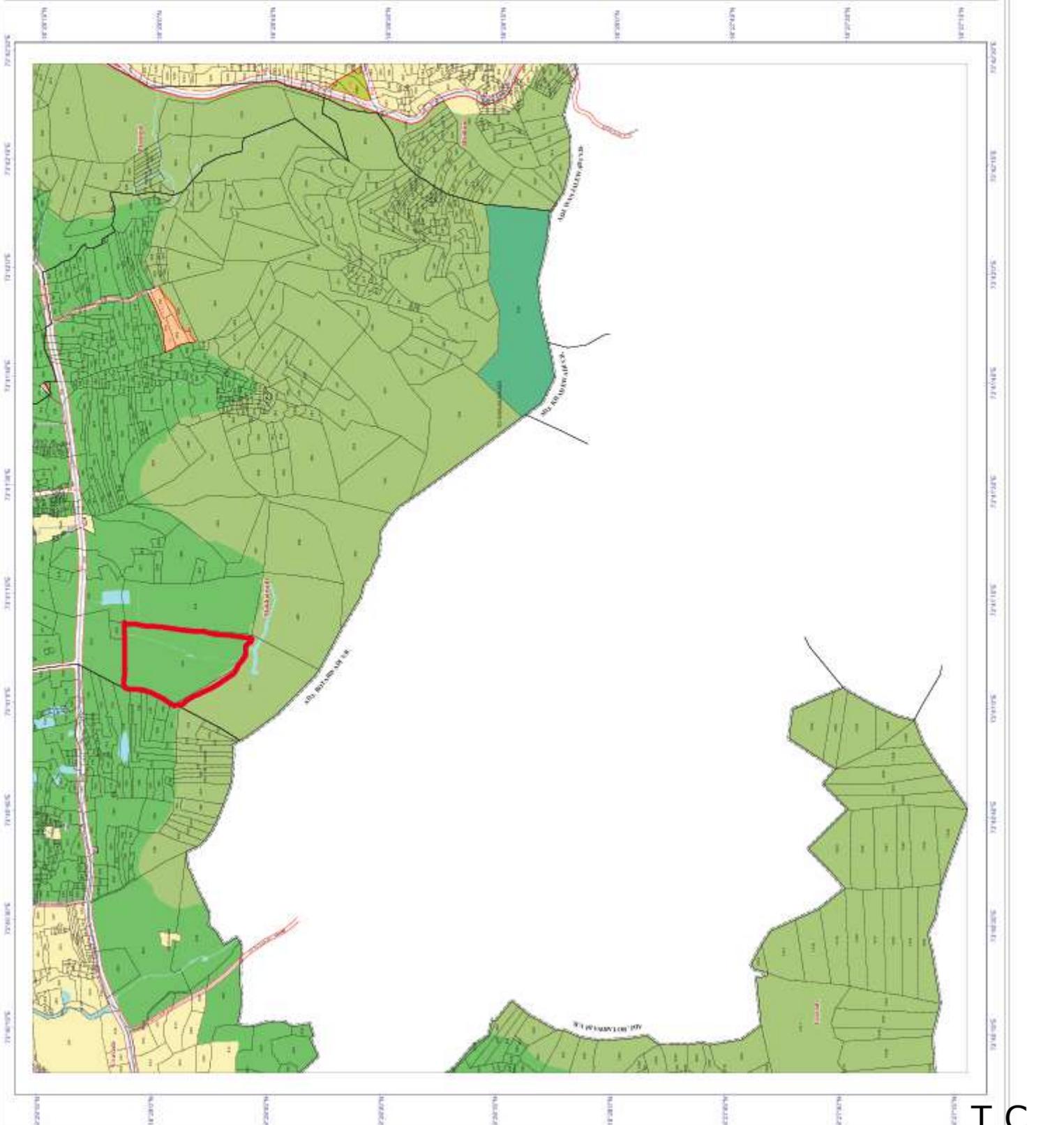
EXISTING UTILITIES	TRANSPORT	LAND USE	LAND USE CLASSIFICATION
<ul style="list-style-type: none"> Water Supply Sanitation Electricity Telephone Fire Gas Drainage Storm Water Other 	<ul style="list-style-type: none"> Highway Expressway Arterial Road Collector Road Local Road Foot Path Canal Drainage Other 	<ul style="list-style-type: none"> Residential Commercial Industrial Public Use Green Space Water Body Other 	<ul style="list-style-type: none"> Residential Commercial Industrial Public Use Green Space Water Body Other

ABBREVIATIONS
<ul style="list-style-type: none"> Area Boundary Canal Drainage Expressway Highway Industrial Local Road Collector Road Arterial Road Water Body Water Supply Sanitation Electricity Telephone Fire Gas Drainage Storm Water Other



APPROVED BY:
COMMISSIONER, P.M.R.
PUNE

DATE: _____



Signature



Manasi Bobade मानसी बोंबडे

M.Tech. (Environment) VJTI Mumbai

JOINT MANAGING DIRECTOR

+91-96.8942.0343

manasibobade21@gmail.com

Ref. No.: MPCB/CD/2511210001

Date: 08/12/2025

To,
The Regional Officer,
**Maharashtra Pollution Control Board (MPCB),
Regional Office - Pune,**
Jog Centre, 3rd Floor, Wakadewadi,
Old-Pune Mumbai Road, Pune - 411003.

Ax. L

Subject: Representation/Reply to Closure Directions u/s 33A of the Water (P&CP) Act, 1974 and u/s 31A of the Air (P&CP) Act, 1981 issued to M/s. Abhay Stone Metal, Gat No. 471/1, Mukaiwadi, Pirangut, Tal. Mulshi, Dist. Pune.

References:

1. MPCB Circular dated **25/08/2025** clarifying that NA permission is adequate for processing Consent.
2. 'Consent to Establish' granted on **04/10/2023** ORANGE/S.S.I (O64) No: Format1.0/RO/UAN/No.0000176183/CE/2310000273
3. Consent to Operate granted by the Board vide no. Format1.0/RO/UAN No.0000194413/CO/2403002547 Date: **24/03/2024**, which is valid up to 31/01/2028.
4. **Legal matter case filed before Hon'ble NGT vide OA No. 114/2025 (WZ) Sameer Khale (Applicant) v/s Kumbare Stone Crusher and Ors..**
5. Visit of Board Official on 18/11/2025 in compliance of Hon'ble NGT order dated 18/09/2025. [No Visit Report was prepared or jointly signed.].
6. **COPY NOT GIVE TO US:** Legal Action proposal submitted by Sub Regional Officer, Pune-II vide no. MPCB-LEGAL-ACTION-191125025, dated 20/11/2025.
7. Approval to the legal proposal received from the Board's competent authority on 21/11/2025.
8. Closure Directions u/s 33A of the Water (P&CP) Act, 1974 and u/s 31A of the Air (P&CP) Act, 1981, dated 21/11/2025. **T.C**



Dear Sir,

I am concerned for my clients M/s. Abhay Stone Metal who have placed in our hands the closure directions issued with instructions to techno-legally reply which we hereby do. The reply is approved by the clients.

Our client submits this comprehensive reply to the Closure Directions dated 21/11/2025 (Reference 5), detailing the factual position, legal compliance, and remedial steps already undertaken. We are committed to environmental compliance and operate strictly in accordance with the law and the terms of our Consent to Operate (Reference 1).

I. CORRECTION OF JURISDICTIONAL FACT

The Closure Directions incorrectly refer to the unit's location as "Gat No. 471/1, 473 Mukaiwadi, Pirangut, Tal. Mulshi, Dist. Pune'.

- a) **The Unit is definitively located only on Gat No. 471/1 (part) Mukaiwadi, Pirangut, Taluka Mulashi, District Pune, and NOT on Gat No. 473.**
- b) **Further, the reference "2) Legal matter case is filled before Hon'ble NGT vide OA No. 114/2025 (WZ) Sameer Khale (Applicant) V.s Kumbare Stone Crusher and Ors." doesn't relate to our stone crusher.**

II. OBJECTION TO ALLEGATION REGARDING LAND USE (NON-COMPLIANCE POINT 4)

Please note that MPCB has scrutinized siting/location of our unit as per in the past. The same has been clarified by MPCB Circular dated 25/08/2025.

The direction alleges that "**The Stone Crusher Activities are *not allowed* in Agriculture and No Development Zone**".

This allegation is factually and legally incorrect based on the Unified Development Control and Promotion Regulations (UDCPR) 2020 (updated up to 30/01/2025), which are applicable to this area.

- a) In the letter by PMRDA dated 26/05/2023, the entire plot No. 471 is clarified to be categorized as Agriculture Zone. The :

येथील स नं./ग नं. old 693 हि जागा माग शेती व नाविकास + वनीकरण या विभागात समाविष्ट आहे.
पु.म.प्र.वि.प्रा. च्या प्रसिध्द झालेल्या प्रारूप विकास योजना नुसार Gat No. 471 - Agriculture Zone (G-1) + Hill top Hillslope Zone + Waterbody मध्ये समाविष्ट आहे.

<https://www.pmrda.gov.in/wp-content/uploads/2025/09/Updated-UDCPR-30.01.25.pdf>

UDCPR 2020 Page 60 Point 4.2

4.2 LAND USE CLASSIFICATION AND EQUIVALENCY OF ZONES

The different land use classifications in Development / Regional Plan / Planning Proposal & different uses ermissible in that land use zone and equivalency of zone in various Authorities' areas shall be as given below :-

VIII) Agricultural Zone – Following other zones shall be treated as equivalent to Agricultural Zone.

- i) Horticultural Zone.
- ii) Plantation Zone.
- iii) No Development Zone.
- iv) Green Zone - 1 / Green Zone.
- v) Cattle Shed Zone.
- (*) vi) Command Area Zone with following Condition.
Condition – The Development in command Area Shall be permissible subject to prior NOC and Paymentof restoration charges, if any, to Irrigation Department.

- b) The plot (Gat No. 471/1) is categorized as **Agricultural Zone**. The letter from PMRDA dated 06/11/2025 confirms this by stating: "ही जागा शेती व नाविकास + वनीकरण या विभागात समाविष्ट आहे" (This area is included in the **Agriculture and No Development + Afforestation** Zone).

- c) The **UDCPR, 2020** (as updated on 31/01/2025) specifically permits mining and quarrying operations in the **Agricultural Zone** subject to conditions.



- **Regulation 4.11** lists **Mining and quarrying** (xxxvii) as a permissible use in the **Agricultural Zone**.
 - **Regulation 15.1** sets the conditions for **Quarrying Operations**.
- d) As per **Regulation 15.1** (10), quarrying and crushing are not permitted only if a highway, public road (30m width), railway line, or **any human settlement is located within 200 m**. Hence this is not applicable to our crusher unit and we are not prohibited or debarred due to this proviso.
- e) **The unit is NOT located within a 200m distance from any State Highway or 1000m from National Highway, public road, railway line, or human settlement, and thus, its location for stone crushing is compliant with UDCPR norms.**
- f) Furthermore, according to the **National Industrial Classification (NIC) 2025**, the activity of mining, quarrying, and crushing is correctly classified under "**Division 08: Other mining and quarrying**, which includes **Group 081: Quarrying of stone, sand and clay**. This classification is consistent with the nature of the unit's operations.

III. REMEDIATION OF NON-COMPLIANCES

You have alleged and mentioned following non-compliances, which have addressed herein below. The unit has taken prompt and corrective action to ensure complete compliance with the observations noted in the Closure Directions (Non-Compliance Points 1, 2, 3, and 5). Some of the compliances were already in place. An official from MPCB had come to site on 18/11/2025. **No samples of air pollution levels were taken. Probably visit was to some other unit.**



(1) *You have not made the arrangement of water sprinkling at Raw Material unloading area.*

■ **Remedial/Affirmative Action Taken :**

Water Sprinklers have been provided via **Water Cannon Foggers** in the Raw Material unloading and handling areas.

(2) *You have not covered vertical shaft impact with metal sheets.*

■ **Metal sheets (Barriers)** have been **erected** to fully cover the Vertical Shaft Impactor (VSI) to contain dust emissions.

(3) *You have not carried out the regular cleaning within the premises, due to which fine dust accumulated and causing dust emission due to vehicle movement and along with wind flow.*

■ **Regular cleaning** was always carried out within the premises to prevent dust accumulation. The **Barriers** have been erected around the periphery of the unit to contain dust within the premise.

(4) *The Stone Crusher Activities are not allowed in Agriculture and No Development Zone.*

■ We have replied to this detail above in "OBJECTION TO ALLEGATION REGARDING LAND USE (NON-COMPLIANCE POINT 4)"

(5) *You have not upgraded / provided the air pollution control system as per the Board's circular no. MPCB/JD(APC)/ Stone Crusher/TB-3/B-0215, Dtd. 10/01/2024 regarding Environmental Guidelines for the Stone Crusher Units issued by Central Pollution Control Board in the Month July, 2023.*

■ The Air Pollution Control System has been **fully upgraded** as per the Central Pollution Control Board (CPCB) guidelines (July 2023) referred to in the MPCB Circular. This includes: Installation of a **Hi-Tech Online Continuous Online Ambient Air Quality Monitoring System (HOT-AAQMS)**.



Water Sprayers (Foggers) and **Dry Fog Systems** installed at all transfer and loading/unloading points.

Barriers/Windbreakers installed for wind flow mitigation.

Tree plantation has been done around the periphery as stipulated.

IV. AFFIRMATION OF CONSENT CONDITIONS COMPLIANCE

We can state and submit with confidence that we are the best crusher unit which has 100% compliance.

The allegation is made against us as the applicant has interests in the nearby area / plotting purchased, which will be utilized for residential development. Presence of such crusher can be eye sour and perceived as nuisance even though we are compliant with the conditions of the MPCB Consents. As the buyers of such residential plots is by the high ranking bureaucrats and public service officials, the case of action for this OA has arisen.

We can most respectfully state and submit that we have complied with all conditions. We are open to joint inspection and pollution monitoring (air, water/effluent, noise) so as to ensure that at no point of time we exceed NAAQS 2009. We are here on rent only for the period of 10 years. As such have some fairness, mercy, justice and equity which we deserve on merit. We can't fight with the retired bigwigs.

M/s. Abhay Stone Metal affirms that the unit is in full compliance with all the conditions stipulated in the Consent to Operate (Reference 1), including the following key terms. This was inspected by the 3rd party accredited consultant and so also by the officials of the 'Maharashtra Pollution Control Board' while granting the 'Consent to Operate':.

Consent Condition (Affirmed Compliance)	Affirmation of Compliance
Provision of adequate and efficient pollution control devices	Complied. The APC system has been upgraded (Point III, 5) and operates effectively.
Compliance with consented standards	Complied. Effluent/emission standards are being consistently met with the upgraded systems.
Measures for Air Pollution Control (APC)	Complied. Upgraded systems, enclosed Vertical Shaft Impactor (VSI) water sprinkling are functional.
Measures for Water Pollution Control (WPC)	Complied. Effluent Treatment Plant (ETP) and industrial/domestic water management systems are operational.
Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 Authorization	Complied. All waste management protocols are strictly adhered to.

V. PRAYER

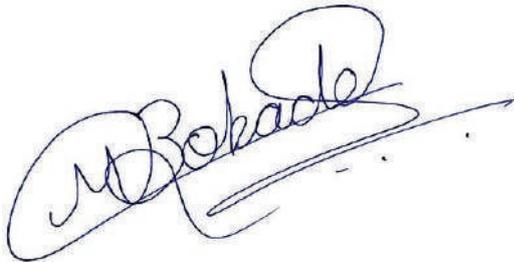
Based on the foregoing factual and legal submissions above:

- 1. Please keep the Cloasure Directions in abeyance till actual field visit is done and pollution monitoring exercise on site, for Particulate Matter PM10, PM2.5 and Noise is complete.**
- 2. Remediation Measures be verified by MPCB and joint inspection can be completed.**
3. The primary objection concerning the permissibility of stone crushing activities in the Agricultural Zone is unfounded, as **stone crushing/quarrying is a permissible use under the UDCPR (Reg. 4.11 and 15.1)** and the unit is compliant with the associated buffer distances.

4. All cited technical non-compliances (Points 1, 2, 3, and 5) have been **fully and promptly rectified** by implementing upgraded Pollution Control Measures, including the installation of a continuous online AAQMS and comprehensive dust mitigation structures.

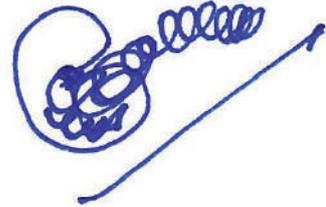
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Thanking you.



Manasi Bobade
CONSULTANT

For M/s. Abhay Stone Metal



Raju Appa Chavan
PROPRITER

National Industrial Classification Crusher 2025

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081099	Quarrying of stone, sand and clay n.e.c. including mining of refractory non-clay minerals

Government Of India

Ministry of Statistics and Programme Implementation

https://new.mospi.gov.in/uploads/publications_reports/publications_reports/1763457214315_c3e5d4f3-8e25-4775-85e3-ad42d571652f_NIC_2025_Final.pdf



Unified Development Control and Promotion Regulations for Maharashtra State 2020

(as updated up to 30th January, 2025)

<https://www.pmrda.gov.in/wp-content/uploads/2025/09/Updated-UDCPR-30.01.25.pdf>

R-2 Residential Zone (Page 63)

4.4.2 Uses Permitted in Independent Premises/Buildings (Page 64)

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Chapter 15

UDCPR-2020

CHAPTER - 15

REGULATIONS FOR SPECIAL ACTIVITIES / PLANS

15.1 QUARRYING OPERATIONS

With the approval of the, Authority Mining or Quarrying operations may be permitted in Agriculture Zone on following conditions :

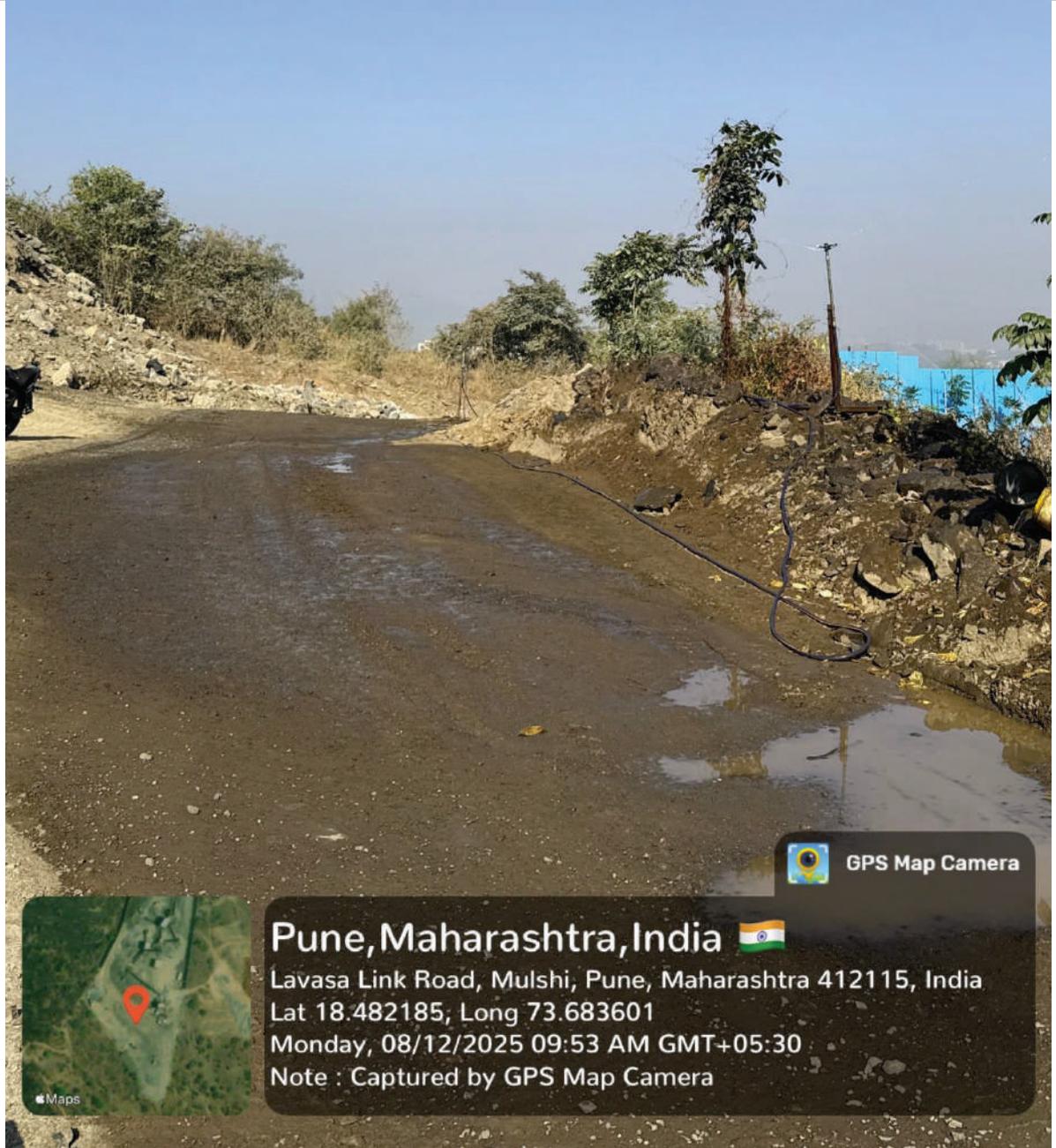
Page 359

10) No Quarrying and crushing shall be permitted if a highway or public road having width of 30 m. or more, railway line or any human settlement is located within 200 m. from the quarrying site. However, for quarrying with blasting operations, the distance shall be at least 500 m.

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SITE PHOTOGRAPHS

Sprinkling system for raw material unloading area





Raw material dumping area



GPS Map Camera



Pune, Maharashtra, India 
Lavasa Link Road, Mulshi, Pune, Maharashtra 412115, India
Lat 18.483136, Long 73.683899
Monday, 08/12/2025 09:11 AM GMT+05:30
Note : Captured by GPS Map Camera

Water Cannon Foggers



HOT-CAAQMS
Continuous Ambient Air Quality Monitoring System





Vertical shaft impactor has been fully covered



 GPS Map Camera



Pune, Maharashtra, India 

Lavasa Link Road, Mulshi, Pune, Maharashtra 412115, India

Lat 18.482919, Long 73.684025

Monday, 08/12/2025 08:53 AM GMT+05:30

Note : Captured by GPS Map Camera

**Monitoring as per National
Ambient Air Quality Standards (NAAQS) 18/11/2009**



Pirangut, Maharashtra, India

FMMM+WQ7, Mukaiwadi Rd, Pirangut, Urawade,
Maharashtra 412115, India

Lat 18.4835098 / Long 73.6839635

Monday 03 November 2025 14:09:23

निकेत सेवाभावी संस्था



Google

**Wind Breaker Barriers along
with sprinkling water pipeline**



***Monitoring as per National
Ambient Air Quality Standards (NAAQS) 18/11/2009***



Pirangut, Maharashtra, India

FMMM+WQ7, Mukaiwadi Rd, Pirangut, Urawade,
Maharashtra 412115, India

Lat 18.4835098 / Long 73.6839635

Monday 03 November 2025 14:09:23

नेकेत सेवाभावी संस्था



Google

T.C

2023 Supreme(Online)(Bom) 26164

LiveLaw(Bom) 2023 488

HIGH COURT OF BOMBAY

Nitin Jamdar, Manjusha Deshpande, JJ

Baramati Agro Ltd. – Appellant

Versus

The Regional Officer, Maharashtra Pollution Control Board –

Respondent

WRIT PETITION (ST.) NO. 26702 OF 2023

Decided On : 19-10-2023

The court ruled that environmental regulatory decisions must uphold principles of natural justice and proportionality, emphasizing a thorough review of compliance issues before imposing severe penalties.

Subject: Environmental Law - Administrative Law

closure order - environmental compliance - natural justice - proportionality - administrative decision-making - writ petition - inspection report - Petitioner responses - Maharashtra Pollution Control Board - remand for fresh decision

Act Referred :Maharashtra (Prevention of Control and Pollution) Act, 1974: S.33-A

Air (Prevention and Control of Pollution) Act, 1987: S.31-A

Environmental Protection Act: S.Environmental Impact Assessment Notification, 2006

National Green Tribunal Act, 2010: S.16

(A) Maharashtra (Prevention of Control and Pollution) Act, 1974 - Sections 33-A and 31-A - Air Prevention and Control of Pollution Act, 1987 - Closure of distillery unit - Petitioner's operations were abruptly directed to close without adequate consideration of responses to allegations leading to procedural unfairness. The board's decision-making was criticized for lack of proportionality and relevance to severity of alleged violations. The Court

emphasized the importance of applying the principles of natural justice and proportionality in administrative actions. (Paras 3, 10, 34)

(B) Environmental Compliance - The closure order was founded primarily on a single inspection report, overlooking the Petitioner's responses and history of compliance, thereby requiring a fresh decision-making process with opportunity for proper representation from the Petitioner. (Paras 13, 33)

Facts of the case:

The Petitioner challenged an order directing the closure of its distillery unit based on allegations of environmental violations, including improper disposal of industrial waste and lack of compliance with environmental standards. The unit was a significant supplier of ethanol in Maharashtra. (Paras 3, 4, 32)

Findings of Court:

The Court found substantial evidence of procedural irregularities in the Board's closure order and ruled that the process lacked proper consideration of the Petitioner's submissions. (Paras 34, 35)

Issues: The legality of the closure order, the adequacy of procedural fairness, and the application of the doctrine of proportionality in administrative decisions were examined. (Paras 9, 28)

Ratio Decidendi: The court held that the Board's failure to duly consider the Petitioner's detailed responses constituted a breach of natural justice and the principle of proportionality should guide administrative decision-making in environmental compliance cases. (Paras 33, 34)

Result: The impugned closure order was quashed, and the matter remanded for a fresh decision with proper procedural adherence.

Cases Referred:

Shriram Jawahar SSK Udyog, Directions dated 6 June 2023 - referred

to

precedent - *Similar directions were issued without closure.*

Jai Bhawani SSK, Directions dated 31 May 2023 - referred to

precedent - *Similar handling of environmental violations.*

Malegaon SSK Ltd., Directions dated 16 June 2023 - referred to

precedent - *Reviewed similar violations without severe actions.*

Vitthalrao Vikhe Patil SSK Ltd., Directions dated 26 September 2023

- referred to

precedent - *Similar direction without closure action.*

Karmaveer Shankarrao Kale SSK, Directions dated 11 April 2023 -

referred to

precedent - *Comparison of actions related to minor infractions.*

Sharad Sahkari Sakhar Karkhana Ltd., Directions dated 15 March

2023 - referred to

precedent - *Highlighted leniency in other cases.*

Yashwantrao Mohite Krishna SSK Ltd., Directions dated 19 January

2023 - referred to

precedent - *Examined similar pollution cases without closure.*

Someshwar SSK Ltd., Directions dated 6 June 2023 - referred to

precedent - *Assessed compliance in a comparable scenario.*

Brima Sugar Maharashtra Distilleries Ltd., Directions dated 26 May

2023 - referred to

precedent - *Related to enforcement actions on minor violations.*

Jarandeshwar Sugar Mills Pvt. Ltd., Directions dated 24 May 2023 -

referred to

precedent - *Discussed the enforcement policy application.*

Advocates: For the Appellants/Petitioners: Mr. J.P. Sen, Mr.

Akshay Shinde, Mr. Rohan Sathaye, Mr. S.V. Abhang,

Yadnaseni Gaikwad, Mr. Jeevanridya Joshi | For the

Respondents: Dr. Milind Sathe, Ms. Jaya Bagwe, Ms. R.A. Salunkhe

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JUDGMENT (Per Nitin Jamdar, J.) :

Rule. Rule made returnable forthwith. The Respondents waive service. Taken up for disposal.

2. The Petitioner – Baramati Agro Limited is a Company registered under the Companies Act. It is engaged in manufacturing sugar, allied products, and ethanol production. It also operates and manages distillery units. Respondent No.1 is the Regional Officer, Maharashtra Pollution Control Board, Pune. Respondent No.2 is the Maharashtra State Pollution Control Board through its Member Secretary. Respondent No.3 is the State of Maharashtra. The Respondent – Maharashtra State Pollution Control Board is empowered under the Provisions of Maharashtra (Prevention of Control and Pollution) Act, 1974 (Act of 1974) and **Air (Prevention and Control of Pollution) Act, 1987** (Act of 1987) to issue necessary directions in respect of water and air pollution.

3. Exercising power under **Sections 33-A** and 31-A of the Act of 1974 and Act of 1987, respectively, the Maharashtra State Pollution Control Board (the Board), by order dated 27 September 2023, directed the Petitioner to close down its manufacturing activities of the Petitioner's distillery unit at Shetphalgadhe, Taluka - Indapur, District - Pune within 72 hours of the order. The Petitioner has filed this Writ Petition challenging the order dated 27 September 2023.

4. The Petitioner's distillery unit at Shetphalgadhe, by the name of Baramati Agro Limited, has a capacity of 600 KLPD. The Unit commenced operations in the year 2007-08. Petitioner is the largest ethanol supplier in Maharashtra. The Petitioner had sought various permissions, which were renewed from time to time. The Petitioner applied on 4 October 2012 for a grant of Environmental Clearance (EC) under the Environmental Impact Assessment Notification, 2006, under the **Environmental Protection Act**, to the Ministry of Environment, Forest and Climate Change, Government of India. On 20 March 2017, EC was granted to the Petitioner for extraction of sugar from 4500 TCD to 1200 TCD and Co-generation power plan from 20 MW to 70 MW and a distillery unit from 60 KLPD to 160 KLPD. The EC was on certain conditions. The Consent to Establish (Consent) was issued on 12 June 2021 from 160 KLPD to 500 KLPD to the Petitioner. The Petitioner was granted EC for the proposed extension of distillery capacity from 300KLPD to 600 KLPD for ethanol production. The EC was issued subject to specific and general conditions. The Petitioner also applied for and granted

Consent to operate a 300 KLPD distillery from juice, syrup and molasses (a total of 600 KLPD) on 22 May 2023, valid until 31 August 2024.

5. On 22 August 2023, the officers of the Board intercepted two tankers in the area near the Unit, and they were found carrying distillery spent wash. According to the officers, the drivers stated that they were carrying spent wash from the Petitioner's distillery unit. An FIR was lodged against the drivers on 22 August 2023. On 22 August 2023, the Board Officers visited the Unit premises and prepared an inspection report. On 23 August 2023, the Petitioner submitted a letter to the Board based on observations made by the Board's Officers and the production details from 1 March 2023. On 4 September 2023, proposed directions were issued to the Petitioner by the Board under **Section 33-A** of the Act of 1974 and 31-A of the Act of 1987. The Petitioner submitted a reply on 7 September 2023 and a further detailed reply on 13 September 2023.

6. The Petitioner received an e-mail from the Board on 26 September 2023 at 7.39 p.m. calling the Petitioner for a personal hearing on 27 September 2023 at 4.00 p.m. in respect of the show cause notice dated 4 September 2023. The Petitioner was given a personal hearing on 27 September 2023. Thereafter, the impugned order was issued on 27 September 2023, directing to close down the manufacturing activities of the Petitioner's unit within 72 hours from the date of the order. The impugned order was on the following allegations against the Petitioner:

“(1) The spent wash generated from your industry was disposed illegally & unscientifically by tankers as mentioned above at Village Vahyali, Tal. Indapur, Dist. Pune, which was confirmed by the Board Officials on 22/08/2023 and same was agreed by you, thereby violating the condition prescribed in Schedule -I, 1(A) of the consent.

(2) During the visit on 22/08/2023, found that you are operating your distillery plant at 50% capacity, inspite of this you have stored the spent wash of 3696 CMD, it reflects, you are not operating ZLD (Zero Liquid Discharge System) regularly, thereby violating the condition prescribed in Schedule-I, 1. (A) & (B) of the consent.

(3) You have stored the spent wash in two numbers of impervious lagoons unscientifically, which may leads ground

water contamination.

(4) You have provided spent wash tanker filling station adjacent to the lagoon.

(5) The compost is still found stored in compost yard unscientifically during the rainy season.

(6) The online continues monitoring system is not yet provided/connected to the 45 TPH Boiler.

(7) You have not replaced wet scrubber to bag filters for the 10 TPH Boiler till date, thereby violating Environmental Clearance Condition No. A (v).

(8) You have stored coal and boiler ash in the compost yard in an unscientific manner and thereby violating the conditions prescribed in Schedule -II at sr. no. 6 of the consent”.

The order was served on the Petitioner through e-mail on 28 September 2023 at 1.38 a.m. That day, 28 September 2023, being a public holiday, the Petitioner moved the Petition on 29 September 2023. While issuing the notice to the Respondents, by way of an ad-interim order, subject to further orders, the time mandate in the impugned order was extended till the next date. Thereafter, the Petitioner filed an additional affidavit, the Board filed a reply and also a rejoinder by the Petitioner after that.

7. We have heard Mr. J.P. Sen, Senior Advocate for the Petitioner, Dr. Milind Sathe, Senior Advocate for the Respondent Nos. 1 and 2 and Ms. R.A. Salunkhe, AGP for the Respondent No.3 – State.

8. The Respondents, in their reply affidavit, had taken a preliminary objection that the Writ Petition should not be entertained as the Petitioner has an alternate remedy of filing an appeal to the National Green Tribunal under Section 16 of the National Green Tribunals Act, 2010. The Petitioner submitted that the impugned order being a composite order under the provisions of the Act of 1974 and Act of 1987, the Petitioner does not have the remedy of an appeal under Section 16 of the National Green Tribunals Act, 2010. The learned Senior Advocate for Respondent – Board did not press this preliminary objection, and we have heard the parties

further on the challenge.

9. The first contention of the Petitioner is as follows. The order passed by the Respondent - Board is with undue haste and in breach of principles of natural justice. A show cause notice was issued on 4 September 2023, which was responded to by the Petitioner with two replies dated 7 September 2023 and 13 September 2023. The Petitioner received no communication from the Board from 14 September 2023 to 25 September 2023, and it was directly on 26 September 2023 that the Board sent an e-mail to the Petitioner at 7.39 p.m. that a personal hearing would be conducted on 7 September 2023 at 4.00 p.m. The Petitioner remained present at 4:00 p.m.; however, the hearing did not commence till 5:00 p.m. and concluded soon thereafter. Petitioner was not accorded a meaningful opportunity to show all the documents. The impugned order records that approval for the issuance of closure directions from the Competent Authority was received on 27 September 2023. Therefore, the competent authority did so after 5:45 p.m. on 27 September 2023, and it could not be possible for the Competent Authority to grant approval after the application of mind. The order was passed on the same day, 27 September 2023. The order was served on the Petitioner in the early hours of 28 September 2023, giving 72 hours' notice, which included 28 September 2023 as a public holiday and the end of the week. All this showed that the Board had determined to close down the operations of the Petitioner's unit, timing it so that the Petitioner would not even have time to approach the court of law, and the entire action is arbitrary and high-handed. The impugned order has not referred to the reply dated 13 September 2023 nor the submissions made by the Petitioner in the hearing on 27 September 2023.

10. The Respondent - Board, in response, has contended as follows. There is no breach of the principles of natural justice, and the action is perfectly valid. On 22 August 2023, the two tankers were intercepted. On 4 September 2023, a show cause notice was issued. The Petitioner filed two replies. A personal hearing was given to the Petitioner, and an order has been passed under **Section 33-A** of the Act of 1974 and 31-A of the Act of 1981, which the Board is competent to issue. The argument based on the approval of the Competent Authority is irrelevant, as for directing closure, taking approval is only an internal safeguard, and ultimately, it is the Board which has to issue the directions. As the

liberty to file a reply was given, a personal hearing was given, and no complaint could be made of breach of principles of natural justice.

11. We have considered the rival contentions on this issue. The Petitioner was given notice on 4 September 2023. The Petitioner has filed two replies. The first reply of 7 September 2023 is short; a further detailed reply is of 13 September 2023. Up to this point, the Petitioner cannot have a grievance; it is about how the hearing was conducted, and the order was passed that the Petitioner has made a serious grievance. It is not disputed before us that the hearing was given on 27 September 2023 at around 5.00 to 5.45 p.m., and after that, the order was issued on the same date with an e-mail sent to the Petitioner in the early hours (1.38 a.m.) on 28 September 2023. If the Petitioner had to take recourse to the court of law, the Petitioner only had Friday, i.e. 29 September 2023; that is the day when the Petitioner approached the court. The Respondent - Board may be correct in contending that sanction of the competent authority is only a procedural safeguard. However, this is not a valid explanation as, in this case, the sanction was not dispensed with. The impugned order refers to the sanction being obtained on 27 September 2023. There is no denial to the assertion of the Petitioner that, as per the procedure, the competent authority has to be apprised of the proposal for closure. There has to be an application of mind on the proposal, and thereafter, the approval is granted by the competent authority. The impugned order states that approval was granted. The approval was obtained between 27 September 2023 at 5.45 p.m. and 28 September 2023 at 1.38 a.m. after office hours.

This timeline has to be considered in the context of Petitioner's case that the course of action adopted was of deliberate and undue haste. The Board has not contended that this is how orders are routinely passed or that the grant of approval by the Competent Authority is an empty formality. Therefore, the aspect of the expedited timeline has gone unexplained.

12. It is not an absolute proposition of law that if the Board expeditiously carries out its functions, an adverse inference regarding its bona fides must be drawn solely on that basis. This is because the Board is entrusted with the responsibility of preventing environmental pollution, and unforeseen and severe crises may require the Board to take rapid measures, including immediate

closures. Separate statutory provisions are in place to address such contingencies. Also, the Precautionary principle is part of the environmental jurisprudence in the country. However, in this case, neither the factual circumstances on record nor any independent evidence is provided to demonstrate the existence of a severe and imminent crisis in the case at hand. With this, an inquiry can be conducted into the reasons for and/or effects of this accelerated decision-making. During oral arguments, the petitioner has primarily emphasised, and we have examined, the consequences of this expedited decision-making. As our subsequent discussion will show, in its effort to issue the order speedily, the Board has overlooked various crucial aspects of the case.

13. First is the non-consideration of the reply of the petitioner. The Board issued a notice on 4 September 2023. The Petitioner responded on 7 September 2023 with a short reply. After that, the Petitioner submitted a detailed reply on 13 September 2023 dealing with each of the allegations. The reply of 7 September 2023 was an outline, elaborated in the reply of 13 September 2023. The impugned order dated 27 September 2023 refers to the reply submitted by the Petitioner on 7 September 2023. In the preamble of the impugned order, reference is made to 9 documents and vide reference no.6 to reply dated 7 September 2023, but it does not refer to the reply of 13 September 2023. The order lists the allegations made in the show cause notice and states that the reply was submitted, but the reply of 13 September 2023 is not referred to at all. In the reply affidavit filed in this Petition, the Board has only stated that there was an omission to mention the reply of 13 September 2023 in the order and the same; however, it was taken into consideration. This explanation is not satisfactory. Non-reference to the reply of 13 September 2023 cannot be a typographical error. In this reply, there were various positions that the Petitioner had pointed out which had a bearing on the allegations against the Petitioner. Therefore, the explanation of the Board that the reply of 13 September 2023 was taken into consideration cannot be accepted. Though it is correct that an order passed under section 33A of the Act of 1974 and section 31A of the Act of 1987 is not to read like a judgment of the court, in the case at hand, there is no reference to one reply of the Petitioner, and only the allegations are repeated, it cannot be said that the reply was considered, and the non-mentioning of the reply of 13 September 2023 is only a clerical error.

14. Therefore, two key aspects come to the forefront. Firstly, the proceedings, the authorisation from the competent authority, and the issuance of the order were concluded with remarkable speed. Furthermore, the time to shut down the operational distillery was limited to a mere seventy-two hours. Secondly, the impugned order fails to make any reference to the main reply filed by the Petitioner. This has resulted in the neglect of various crucial considerations necessary for justifying the closure order. The initial decision-making process becomes flawed when these criteria are not adhered to.

15. Under section 33A of the Act of 1974, the Board has the power to give directions. This provision reads thus:-

“ 33A. Power to give directions.—

Notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or Authority, and such person, officer or Authority shall be bound to comply with such directions.

Explanation.—

For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—

(a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of the supply of electricity, water or any other service.” *** Identical power exists under the Act of 1981 in Section 31A. This provision reads thus :-

“ 31A. Power to give directions.—

Notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or Authority, and such person, officer or Authority shall be bound to comply with such directions.

Explanation.—

For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—

(a) the closure, prohibition or regulation of any industry, operation or process; or

(b) the stoppage or regulation of supply of electricity, water or any other service.”

The Board thus has the power to direct closure, prohibition or regulation of any industry, operation or process.

16. The petitioner contends that it has given answers to all the allegations in the reply and during the personal hearing, and according to the Petitioner, they have not contravened even in the reply affidavit. The first allegation against the Petitioner is of interception of tankers carrying spent wash. These drivers, upon interception, stated that they were carrying spent wash from the Petitioner's Unit. In the reply affidavit, the officer of the Board stated that on 22 August 2023, he noticed suspicious activity whereby two tankers were intercepted, and it was found that they were carrying spent wash from the Petitioner's factory. The learned Counsel for the Board contended that this clearly shows that this spent wash was being dumped outside the unit; therefore, there is a clear breach of the Consent. It was contended that even the Petitioner had not denied this incident. The Petitioner, in its reply of 13 September 2023, which is elaborated before us, has sought to explain that a new lagoon was being constructed at the unit. On completion of such construction, a pipeline would have to be installed connecting the new lagoon with the old lagoon. The old lagoon was acting and would continue to act as the MEE Feed Tank. Meanwhile, until this pipeline was installed, tankers transferred the spent wash from the new lagoon to the old lagoon. Shifting of spent wash-through tankers was a temporary activity. It was stated that the tankers, without authorisation or permission of the Petitioner's officers, changed course and took the spent wash to a plot of land at village Vahyali. The drivers of the tankers stated that the diversion of spent wash was done at the behest of a local villager, and the Petitioner had no role to play. It is contended that the

Petitioner is not even named in the FIR. It is stated that disciplinary action has been taken against the security officer, and the services of the tanker operator have been discontinued. The Petitioner has also sought to contend that the Petitioner uses the spent wash for its internal process and is not taken outside the unit. The entire spent wash is incinerated inside the unit. Therefore, we find that assuming that the tankers were intercepted, the Petitioner had an explanation for the same, which the Board has to consider along with the Petitioner's explanation and decide whether this was a one-time default or it is a continuous or serious violation that would entail the closure of the unit or any other measure would have sufficed against the Petitioner.

17. The next ground is that during the visit on 22 August 2023, it was found that the Petitioner was operating its unit at 50% capacity, and the spent wash stored was 3,696 CMD, which shows that the Petitioner was not operating at zero liquid discharge regularly. The Respondent- The Board contends before us that this is a violation of the Consent. The Petitioner's response is that during summer and scanty rainfall, the unit could not get sufficient water from the nearby dams and, consequently, could not operate up to its optimum consented capacity. The Petitioner states that raw spent wash is processed through Multi Effect Evaporator (MEE) whereby a portion of spent wash is converted into water vapour, and the balance is concentrated spent wash and is used as a source of fuel and burnt into boilers to generate steam which is reused in the distillery process. It is stated that these processes are ongoing activities, and sometimes, if the boilers are shut down, the spent wash is required to be stored, and during monsoon, the spent wash increases its volume due to increased rainwater. So, according to the Petitioner, that spent wash is used in its internal system and, therefore, the position of spent wash stored in lagoons can undergo change and, therefore, there is no nexus between the unit operating in 50% of the consented capacity and the spent wash stored in the lagoons. The Board has derived this conclusion from the visit to the unit on 22 August 2023 and as the water was seen there. According to the Petitioner, one visit cannot be the foundation of a negative conclusion.

18. This is the explanation given by the Petitioner. This aspect, we find, has not been satisfactorily dealt with in the impugned order nor the reply of the Respondent-Board. Whether there was seasonal variation in the degree of the spent wash, whether from one visit

directly, an inference can be drawn that a mismatch between the unit operating at consented capacity and quantity of spent wash are all factors that needed to be seen. If there was a mismatch, a corrective action could have been directed. If not in the impugned order, it could have been stated in the reply, but it is missing.

19. Another ground held against the Petitioner is that the spent wash is stored in lagoons unscientifically, which may lead to groundwater contamination. The Respondent- Board, in the reply affidavit, has stated that there is a mistake in the impugned order wherein it mentions that spent wash is stored in impervious lagoon unscientifically and it should have been non-impervious lagoons and absence of the word "non" in the impugned order is a typographical error. The Petitioner has taken a serious exception to the explanation the Respondent-Board gave that the absence of the word "non" is a typographical error. The Petitioner contends that the words "impervious lagoon" appears in the inspection report dated 22 August 2023 and even in the show cause notice dated 4 September 2023. It is contended that the inspection report is a hand-written document, so there cannot be a typographical error. The Petitioner has also asserted in the rejoinder that the said lagoons are, in fact, impervious. This is yet another instance of a crucial omission that is sought to be explained as a typing error.

20. Therefore, as of today there is no material is on record to show that the Petitioner has been storing spent wash in the non-impervious lagoons. The learned counsel for the Respondent- Board also sought to contend that there is groundwater pollution and storing spent wash in lagoons is not permitted. However, the impugned order states to the contrary that - the spent wash in two impervious lagoons may lead to groundwater contamination. The Petitioner also contends that storing spent wash in the lagoon is not an impermissible activity and that it could be stored for a limited duration of up to five days under the EC and Consent itself. Therefore, the Board had to consider the nature of the lagoon and whether, in fact, ground contamination was taking place or not or even when it records that the lagoons were impervious. Even for invoking the Precautionary Principle, elementary enquiry was necessary. This scrutiny is entirely absent from the impugned order and the reply filed before us.

21. The next ground against the Petitioner is that the Petitioner has provided a spent wash tanker filling station adjacent to the lagoon.

The Petitioner's explanation is that the said filling station is not a spent wash filling station but is used for water filling, which is supplied to the trees. It is stated by the Petitioner that, in order not to have any objection, without prejudice, the Petitioner has even removed the said water-filling station. The impugned order and the reply, except stating that there was a spent wash tanker filling station, do not elaborate on it. Even the subsequent development of removing this station is also something the Board needs to consider.

22. As regards the allegation that bio compost is still found stored in compost yard unscientifically during the rainy season, the Petitioner has sought to explain that it was temporarily accumulated and the Petitioner has removed the said compost and used it for the trees and plants and there is no compost stored, and the Petitioner has sought to rely upon the photographs.

23. The next allegation against the Petitioner is that an online continuous monitoring system is not provided or connected to the 45 TPH Boiler. The Respondent-Board states that providing an online monitoring system is crucial as it enables the Board to monitor the Petitioner's activities, which is an essential condition in Clause-XX of the EC. According to the Board, the Petitioner has admitted that the Petitioner does not have this online monitoring system. It is stated that from 28 November 2022, the system has not been provided and that the order for it is stated to be placed by the Petitioner for the same only in October 2023. Therefore, according to the Board, there has been a clear and direct breach of the conditions of EC for more than a year.

24. This aspect could also have been seen on a larger canvas of substantial compliance and the object of this condition. According to the Petitioner, apart from the online monitoring system, there are other methods by which monitoring can be done, and these measures are in place. It is stated that a logbook is maintained for spent wash, and various other means are available. The Petitioner has stated that outflow from MEE and inflow to the incinerator is monitored. The monitoring system by a flow meter, which is monitored through a software system in which information is available, and the Petitioner has been providing the spent wash generator data to the Board, which has not been questioned so far. The Petitioner also contends that the Petitioner has already purchased the hardware for this system, placed an order for the

software, and has written to the Central Pollution Control Board, and the Central Pollution Control Board has informed the Petitioner on 3 October 2023 that its request for online connectivity will be considered within fifteen days. Therefore, the Petitioner seeks to advance a contention of substantial compliance, stating that one of the directions could have been issued to the Petitioner, giving time to install the system instead of directing closure. On this aspect, we find the scrutiny and the application of mind by the Board is missing as to what would have been the proper course of action.

25. One more allegation against the Petitioner is that the Petitioner has not replaced the wet scrubber to bag filter for the 10 TPH boiler. According to the Board, this inaction on the part of the Petitioner is a direct violation of the Environmental Clearance, more particularly Clause-V thereof. According to the Respondent-Board, once there are violations of this nature, the order of closure is proper, and the Petitioner should first comply with this condition and then apply for restarting. The Petitioner contends that the wet scrubber is in respect of bio compost, and bio compost has to be discarded within two years from the date of EC, which has not lapsed. According to the Petitioner, even otherwise, the Petitioner has phased out 10 TPH boiler, which was not in operation and without prejudice, the Petitioner has also stated that it is in the process of replacing the wet scrubber by bag filter. The order was already placed to ensure no adverse action was taken against the Petitioner on this count. Apart from reiterating the ground raised in the impugned order, the reply does not address this aspect. Again, this is an area where the Board's scrutiny is missing.

26. Regarding the allegation of storing coal and boiler ash in the compost yard, it is stated that coal was temporarily stored in the compost yard due to the ongoing construction of a new coal yard. The coal was stored on an impervious flooring base connected to a leachate tank, and even this has been shifted to a covered place.

According to the Petitioner, these facts have not been controverted in the reply affidavit. The Petitioner also states that boiler ash has been treated similarly, and subsequently, an entity called RK Agro Industries has started lifting the boiler ash, and even this has been redressed. The Petitioner has placed photographs on record to demonstrate all these steps taken.

27. One of the aspects that the Board had to consider, which we find not being adverted to even in the reply filed before us, is the

doctrine of proportionality. Sections 33A of the Act of 1974 and section 31A of the Act of 1987 provide three options to the Board: regulation, prohibition and closure. The order of immediate closure of a unit under the Act of 1974 and the Act of 1987 and withdrawal of Consent is a stringent step. The Board has the discretion to choose the appropriate option. The discretion conferred on an authority under the statutes is not unfettered. Administrative law in our country has developed various guiding principles for the use of discretionary powers by administrative authorities. One such established principle is the "doctrine of proportionality." This doctrine focuses on the decision-making process, more particularly the approach to setting priorities while making decisions. Principally, a decision-making process involves allocating relative significance to the factors and considerations relevant to the issue at hand. The doctrine of proportionality focuses on the primary aspect of this process, emphasising balancing a set of acceptable priorities. So that its power or discretion is used fairly, it is crucial for the authority to ensure the chosen measure is commensurate with the nature of the violation and the characteristics of the offender, avoiding any undue harshness. Thus, the principle of proportionality mandates that administrative measures should not exceed what is strictly necessary to achieve the desired outcome.

28. The Petitioner has placed before us various incidents where the Board has not taken deterrent measures of closure, which are as follows:

“(a) *Shriram Jawahar SSK Udyog* (Sugar Unit)- Directions dated 6 June 2023

(b) *Jai Bhawani SSK* (Sugar Unit)- Directions dated 31 May 2023

(c) *Malegaon SSK Ltd.* - Directions dated 16 June 2023

(d) *Vitthalrao Vikhe Patil SSK Ltd.* - Directions dated 26 September 2023

(e) *Karmaveer Shankarrao Kale SSK* (Distillery Unit)- directions dated 11 April 2023

(f) *Sharad Sahkari Sakhar Karkhana Ltd.* - Directions dated 15 March 2023

(g) *Yashwantrao Mohite Krishna SSK Ltd.* - Directions dated 19 January 2023

(h) *Someshwar SSK Ltd.* - Directions dated 6 June 2023

(i) *Brima Sugar Maharashtra Distilleries Ltd.* - Directions dated 26 May 2023

(k) *Jarandeshwar Sugar Mills Pvt. Ltd.* -Directions dated 24 May 2023."

All these directions were issued between January 2023 and September 2023. The Petitioner has asserted that in some of these cases, direct effluent/ spent wash was being discharged into flowing rivers or other water bodies, which were serious violations; however, these units were simply directed to rectify the same or very minimal action was taken against them. Even in the cases where there is a direct allegation of a serious violation, the action of closure is not taken. The Petitioner contends that there is no allegation or any report of any direct pollution of a grave nature that a closure is to be ordered in the Petitioner's case. Though the Board has tried to justify the actions, contending that there cannot be a comparison and each case has to be decided on its own merits, the Respondent-Board has not controverted these assertions of the Petitioner.

29. The Petitioner has also relied upon the Enforcement Policy of the Maharashtra Pollution Control Board, Mumbai, issued vide notification dated 29 February 2016. It refers to the order passed by the National Green Tribunal directing the Board to frame a policy. The Enforcement Policy 2016 is framed to integrate various aspects, including inspections, monitoring, standards, compliances, directions, remedial measures and filing of complaints before various Courts. It deals with effective consent management, laying down the conditions for prevention, defining specific violations and classifying violations upon degree. In the definition of specific violation, the definitions have been incorporated in the Enforcement Policy with respect to the level of non-compliance. First is average compliance, where the compliance level is 75% and below 100%. Second is medium compliance, where the compliance level is from 25% but is less than 75%, and third is substantial non-compliance, where the compliance level is less than 25%, including environmental damage. Then, fourth is substantial/ total compliance, where the compliance level is 100%. There is also a category of zero liquid discharge and disposal on land. Accordingly, violations have been categorised as substantial non-compliance, medium compliance, average compliance and total compliance. The

Enforcement Policy 2016 lays down the procedure for enforcing compliance with various environmental norms, particularly the Act of 1974 and the Act of 1987. The Enforcement Policy 2016 contemplates warning notice after the visit, show cause notice, proposed directions based on the analytical report and conditional directions to secure compliance within the stipulated period. After proposed directions, based on the reply after the grant of an opportunity of hearing, final conditional directions with a time frame to comply with the conditions to be imposed within a particular time. If compliance is not done, a prohibitory order can be issued to stop polluted discharge or emissions under the Act of 1974 and the Act of 1987. If compliance is not done even after the prohibitory order, an application under these Acts can be filed before the Court of Judicial Magistrates for an appropriate order. The Enforcement Policy 2016 further contemplates conditional directions where serious non-compliances are observed based on the regular visit /surprise visit and investigation where exceedance is above 75%, directions of closure or disconnection of electricity can be issued till effective steps are taken. In grave and sudden circumstances, final directions can be immediately issued.

30. The Counsel for Respondent-Board contends that this Policy cannot take away the power of the Board under sections 31A and 33A of the Acts, and it is merely without an internal regulatory mechanism. Assuming it to be so, but it does not mean that the Policy is meaningless to be disregarded at will. The Policy is framed pursuant to the order passed by the National Green Tribunal to categorise the degree of violations and communicate appropriate responses to the degree of violations. The Policy also contemplates that for non-compliance with the conditions of consent, the bank guarantees will be proportionately forfeited, and proportionate time will be granted to secure compliance. Balancing compliance against non-compliance in percentage has to be seen as to the installation of equipment for pollution control devices and overall steps taken by the unit against infractions.

1. Pointing to the consequences of the impugned order, the Petitioner seeks to place on record that the Petitioner is a significant contributor of ethanol to the Central Government and the largest ethanol supplier in Maharashtra. The Petitioner is also a major contributor of ethanol in the Ethanol Blending Programme of the Central Government. The Petitioner has supplied 27.89 crore litres of ethanol to oil management

companies in the last three years. The Petitioner states that if the Unit is closed, it will directly hamper the ethanol supply made by the Petitioner to the Central Government. The Petitioner states that reducing crushing would necessarily impact the local farmers. The Petitioner states that 291 workers working in the Petitioner's Unit and 807 workers working in the sugar factory would be adversely impacted. The Petitioner contends that the Petitioner has taken the lead in tree planting. The Petitioner has planted 12,530 trees, invested Rs.122.85 crore towards technological advancements, and invested in equipment and infrastructure to protect the environment. The Petitioner has stated that the Petitioner has set up two carbon dioxide refinery plants on the premises of the said unit. These are some considerations to be balanced with the degree of violations and degree of immediate threat in deciding the course of action.

32. The Enforcement Policy itself contemplates proportionality in the actions of the Board. It is not established before us that any infraction of any degree of Consent or EC will ipso facto result in the order of urgent and immediate closure of a unit, regardless of any other circumstances. It cannot be argued that the Board can issue an order of closure merely because it has the power to do so. The Board had to consider whether, even proceeding on the basis that all the allegations in the show cause notice were proved against the Petitioner, whether the action of closure was warranted. It cannot be debated that the Board, an authority entrusted with the duty and power to deal with air and water pollution, has a range of options to achieve its statutory objective. The doctrine of proportionality also applies to the Board like any other authority. Therefore, the Board was obligated to scrutinise the relative merits of varying objectives and their consequences to ensure they were assessed and balanced fairly. While it is correct that the selection of options and their severity is within the purview of the Board and it is guided by the Precautionary principle, such choices must correspond to the breach of conditions and prevailing circumstances. The adopted measure should not be unduly severe. The impugned order does not state the presence of actual groundwater contamination or the petitioner's failure to take remedial action despite repeated warnings. As to whether stringent immediate action of closure is required, whether phase-wise approach is necessary, and giving time for compliance monitoring the Petitioner's measures, the doctrine of proportionately will have to be applied in deciding the

measures to be taken. Neither the impugned order nor the reply show that this crucial aspect has been considered.

33. Thus, we find that several errors have crept in the impugned order. They primarily stem from the expeditiousness of the decision-making process and the failure to duly consider the Petitioner's reply. The Petitioner has sought to address the violations levelled against it and has contended that it has substantially complied with the stipulated conditions of the Environmental Clearance. The impugned action directs the stringent measure of closure of the operational unit primarily on a single inspection report and the breaches. It is also not established before us the Petitioner has a history of recalcitrance. Even for the sake of argument, assuming that the Enforcement Policy is not mandatory, it should not be entirely disregarded unless the prevailing facts and circumstances provide sufficient justification for such a course of action. This holds especially true when the principle of proportionality is involved. The Petitioner is stated to have undertaken several corrective measures that would require scrutiny by the Board. Considering the totality of the circumstances which we have narrated above, according to us, the proper course of action is to set aside the impugned order restoring the proceeding from the stage of the show cause notice dated 4 September 2023 and direct the Board to take a fresh decision after giving an opportunity to the Petitioner and setting up a time-table for the disposal of the said proceeding. In the facts and circumstances, the Board should pass a reasoned order.

34. To conclude, the Board, while taking the impugned decision in an expedited manner, has overlooked various important factors, such as the Petitioner's second reply, the Enforcement Policy, and the principle of proportionality. The Board had to consider aspects such as the extent of violations, degree of environmental threats, the option of setting compliance timelines, and the possibility of alternative deterrent measures. Neither the impugned order nor the reply affidavit show that a considered decision-making process was adopted before taking the decision. Therefore, it is necessary to remand this matter to the Board for decision afresh after taking into account the observations made in this judgment and after evaluation of the remedial actions taken by the Petitioner.

35. Accordingly, the impugned order dated 27 September 2023 is quashed and set aside. The show cause notice dated 4 September 2023 is restored to the file of the Respondent- Board.

The Petitioner may file an additional reply, if any, within two weeks. The Respondent- Board will direct inspection to be carried out as to the steps taken by the Petitioner within two weeks thereafter. After the inspection report is so received, an opportunity of hearing be given to the Petitioner with a copy of the inspection report within two weeks from the date of receipt of the report. After the opportunity is so given, the Respondent Board will pass a reasoned order as per law on its own merits after considering all the relevant aspects, including the Enforcement Policy.

36. Accordingly, the Writ Petition is disposed of. Rule is made absolute in the above terms. No order as to costs.

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Item No. 04

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 49/2020(WZ)

Suresh Keru Marne

Applicant(s)

Versus

M/s Abhay Stone Metal Works & Ors.

Respondent(s)

Date of hearing: 16.11.2021.

**CORAM: HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

Applicant: Ms. Madhavi Rahirkar, Advocate for Applicant.

Respondent(s) Mr. Sachin Gore, Advocate for R1,2.
Ms. Manasi Joshi, Advocate for R-4.
Ms. Swati Vaidya Pandit, Advocate for R-5.**ORDER**

1. The Tribunal in continuation of the earlier orders, is passing the following order:-

2. By consent, the Original Application is taken for final disposal. The sole Applicant claims to be an agriculturist having agricultural land Gat No.293, 294 and 296 and is also carrying on milk business and thereby earning his livelihood. The grievance expressed by the Applicant is the 1st Respondent - a stone crusher unit, is run by the 2nd Respondent in Gat No.295/02 of Urvade village, Taluka Munshi, District Pune and on account of pollution caused, the crops raised in the land of the Applicant got damaged and is also damaging the groundwater resources.

3. The Applicant in this regard, had filed series of complaints to the concerned officials and last such complaint was submitted by the

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villagers on 23/03/2018, despite receipt of acknowledgement no action whatsoever was taken by the officials of Respondent to abate the said nuisance and left with no other option the Applicant, is constrained to invoke the original jurisdiction of this Tribunal by filing this Original Application.

4. The Application was listed for admission on 10/09/2020, the Tribunal has taken note of the averments made in the Original Application with supporting documents, issued Notices to the Respondents and further constitution of a Joint Committee consisting of the Collector, Pune- 5th Respondent, MPCB-4th Respondent with direction to submit Action Taken Report (ATR) dealing with the allegations made in the Application.

5. The Joint Inspection Committee in compliance of the said order, caused inspection and submitted their Report on 09/09/2021,

6. The learned Counsel appearing for the Applicant, was granted time vide order dated 26.10.2021 to file the response to the said Joint Inspection Committee Report and accordingly, the Original Applicant filed affidavit dated 14/11/2021, and it is pending scrutiny by the Registry of this Tribunal. The learned Counsel appearing for the Applicant would submit that admittedly, the air pollution caused by the Project Proponent (PP) -1st Respondent, it seems prescribed norms about cited Joint Inspection Committee Report, that apart groundwater is also getting polluted and despite that, the statutory authority namely; the 4th Respondent has failed to take any appropriate proceedings as to the assessment and levying of environmental compensation as well as launch criminal prosecution and prays for appropriate orders.

7. The learned standing Counsel appearing for 4th Respondent has invited attention of the Tribunal to the Annexure No.11, dated 27/02/2020 and would submit that in the light of the complaint dated 23/03/2018 as to the causing of air pollution, a site inspection was caused on 02/04/2019 and thereafter the 1st Respondent was issued with final closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 and the Hazardous and other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the 1st Respondent had complied with remedial measures/directions and accordingly the Annexure-13 dated 13/05/2020 conditional start directions have been issued in their favour and thereafter the inspection was caused on 01/09/2021 and the result of the inspection revealed that the 1st Respondent in his complaint complied with all the relevant norms and results are within prescribed parameters.

8. The learned Counsel appearing for the 1st Respondent would submit, the Original Applicant has no jurisdiction of the Tribunal and with an oblique motive and water extraction carried out by the 3rd Respondent vide final closure directions dated 27/02/2020, have been finally complied with and thereafter, inspection was caused and being satisfied that the 1st Respondent has complied with the all relevant norms, granted conditional order of restart vide communication dated 13/05/2020 thereafter an inspection was also caused on 01/09/2021 and the 3rd Respondent has rightly reached to the conclusion that the 1st Respondent- complied with the relevant pollution norms and in the light of the same, prays for dismissal of this Application with exemplary costs.

9. The Tribunal heard submissions of the 5th Respondent also. The Tribunal has also carefully considered the rival submissions and also

considered the material placed on record. Sole question arises for consideration is:

Whether the 1st Respondent –Unit is liable to be closed on account of alleged infractions/violations of the pollution norms?

10. The fact remains that the 1st Respondent has been granted consent to operate and the 3rd Respondent having noted certain infractions and that apart during the site inspection of 01/02/2020 had issued final closure direction dated 27/02/2020 Annexure-11 and responding to the same, the 1st Respondent had complied with the defects and deficiencies pointed out and having considered the same, the 3rd Respondent vide proceedings/communication dated 13/05/2020 under Annexure-13, has granted conditional restart directions and 3rd Respondent has also caused inspection on 01/09/2021 as to whether the 1st Respondent-unit is complying with the conditions of restart directions, has reached the conclusion that the 1st Respondent is complying with all the relevant pollution control norms and emissions are well within parameters.
11. The learned Counsel appearing for the Applicant would submit that the 1st Respondent continue to violate the pollution control norms and have appropriate closure directions to be issued. It is well settled position of law that statutory authorities are expected to perform their duties in accordance with the powers conferred upon them by the relevant statutes and the said exercise has been performed correctly in the present case. It is always open to the 3rd Respondent to cause regular as well as surprise inspection of the functioning of the 1st Respondent unit and if they come across any violations/infractions, it is always open to them to take appropriate action in accordance with law. Insofar as the infractions which resulted in final closure directions dated 24/02/2020 and

conditional restart directions dated 13/05/2020, it is open to the 3rd Respondent to assess and levy environmental compensation and launch criminal prosecution against the 1st Respondent in accordance with law and it is needless to state that while doing so, the principles of nature justice shall also be scrupulously adhered to.

12. The Original Application stands disposed of accordingly. However, in the facts and circumstances of the case there is no order as to costs.

M. Sathyanarayanan, JM

Dr. Arun Kumar Verma, EM

November 16, 2021
Original Application No.49/2020.hk

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 31st July, 2024

S.O. 3060(E).—The following draft notification, which the Central Government proposes to issue in exercise of the powers conferred by section 3 of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published as required by sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration for publishing final notification of Western Ghats Ecologically Sensitive Area in a phased manner either state-wise or through a combined single notification on or after the expiry of a period of sixty days from the date on which copies of the Gazette of India containing this notification are made available to the public;

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Ali Ganj, New Delhi-110003, or at e-mail address: esz-mef@nic.in.

Draft notification

WHEREAS, the Western Ghats is an important geological landform on the fringe of the west coast of India and it is the origin of Godavari, Krishna, Cauvery and a number of other rivers and extends over a distance of approximately 1500 kilometre from Tapti river in the north to Kanyakumari in the south with an average elevation of more than 600 metre and traverses through six States namely Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu;

AND WHEREAS, the Western Ghats is a global biodiversity hotspot and a treasure of biological diversity and it harbours many endemic species of flowering plants, fishes, amphibians, reptiles, birds, mammals, invertebrates and others. It is also an important center of evolution of economically important domesticated plant species such as pepper, cardamom, cinnamom, mango and jackfruit;

AND WHEREAS, Western Ghats has many unique habitats which are home to a variety of endemic species of flora and fauna such as Myristica swamps, Lion tailed Macaque, Nilgiri Tahr, the Sholas, the flat-topped lateritic plateaus, and wetland and riverine ecosystems;

AND WHEREAS, UNESCO has included certain identified parts of Western Ghats in the UNESCO World Natural Heritage List because Western Ghats is a Centre of origin of many species as also home for rich endemic biodiversity and hence a cradle for biological evolution;

AND WHEREAS, the Western Ghats not only harbour rich biodiversity, but also support a population of approximately fifty million people and include areas of high human population density and therefore, there is a need to conserve and protect the unique biodiversity of Western Ghats while allowing for sustainable and inclusive development of the region. Some parts of the Western Ghats are prone to or highly susceptible to landslide hazards thus requiring special measures of protection and mitigation;

AND WHEREAS, the Ministry constituted a High-Level Working Group to study the ecology, environmental integrity and holistic development of the Western Ghats, given their rich and unique biodiversity. The group was tasked with taking a comprehensive view of the issues involved, aiming to harmonize environmental and biodiversity protection with the needs and aspirations of local and indigenous people. Additionally, the High Level Working Group was to focus on sustainable development and the environmental integrity of the region, suggesting steps and a way forward to prevent further degradation of the fragile ecology of the Western Ghats;

AND WHEREAS, the High Level Working Group had since submitted its report to the Ministry on 15th April, 2013 which was kept in the public domain seeking comments or views of concerned stakeholders and was also sent to the concerned six State Governments of the Western Ghats region namely, Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu for their considered comments or views on the report;

AND WHEREAS, the High Level Working Group has identified approximately thirty-seven percent of the Western Ghats as ecologically sensitive which covers an area of 59,940 square kilometre of natural landscape of Western Ghats and represents a continuous band of natural vegetation extending over a horizontal distance of 1,500 kilometre and is spread across six states of Western Ghats region namely, Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu and includes Protected Areas and World Heritage Sites of Western Ghats and the High Level Working Group has recommended prohibition or regulation of identified projects and activities in the Western Ghats Ecologically Sensitive Areas which have maximum interventionist and destructive impacts on ecosystems;

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AND WHEREAS, the Ministry vide O.M No. 1-4/2012 – RE (Pt.), dated the 20th December 2013, had *inter-alia* sought suggestions from the State Governments on modifications in the boundary of the Ecologically Sensitive Area as identified by the High Level Working Group on the basis of physical verification;

AND WHEREAS, the State Government of Kerala had earlier undertaken the exercise of demarcating Ecologically Sensitive Areas in the state by physical verification. The Ecologically Sensitive Area recommended by the Kerala State Government is spread over an area of 9,993.7 square kilometers, which includes 9,107 square kilometers of forest area and 886.7 square kilometers of non-forest area, and thus the Ecologically Sensitive Area in the Kerala State is 9,993.7 square kilometers, compared to the 13,108 square kilometers recommended by the High-Level Working Group;

AND WHEREAS, earlier the Ministry issued a draft notification vide S. O. No. 733 (E), dated the 10th March 2014, declaring Ecologically Sensitive Area in the Western Ghats taking into account the Ecologically Sensitive Area demarcated by Kerala Government for the State of Kerala instead of Ecologically Sensitive Area recommended by High Level Working Group for the State, while for other States of Western Ghats region the Ecologically sensitive Area recommended by the High Level Working Group was considered;

AND WHEREAS, while responding to the said draft notification number S.O. 733 (E), dated the 10th March, 2014 some of the States of Western Ghats region had sought an opportunity to undertake demarcation of Ecologically Sensitive Area by physical verification and the same was accorded by the Central Government vide letter dated the 9th June, 2014 except for the State of Kerala;

AND WHEREAS, the Central Government had convened meetings of the State Environment and Forest Ministers of the Western Ghat region on the 7th July, 2015 and Members of Parliament of Western Ghats region on the 3rd August, 2015 to review the progress of demarcation of Ecologically Sensitive Area by physical verification and also to address the apprehensions /concerns expressed by the State Governments and the various stakeholders of Western Ghats from time to time;

AND WHEREAS, the representatives of the State Governments of Western Ghats region had informed during the meeting held on the 7th July, 2015 that demarcation of Ecologically Sensitive Area by physical verification is in advanced stages of completeness;

AND WHEREAS, it was resolved in both the meetings to clarify that there will be no displacement or dislocation of the local people living in habitations within the Ecologically Sensitive Areas demarcated in the Western Ghats and practicing of agriculture and plantation activity shall also not be affected due to the provisions contained in the draft notification;

AND WHEREAS, the Central Government convened a meeting with the Members of Parliament of the Western Ghats region on 11th August, 2016 and decided that the Draft Notification dated 4th September, 2015 would be the basis for further discussion to finalize it;

AND WHEREAS, the Central Government convened a meeting with concerned State Govt. representatives in the Ministry on 11th April, 2018 and decided that the Draft Notification dated 27th February, 2017 would be the basis for further discussion and accordingly the draft Notification No. S.O. 5135(E) dated 3rd October, 2018 was issued for stakeholder consultation;

AND WHEREAS, the Central Government convened meetings with concerned State Govt. representatives to discuss the draft at various forum including the highest level on 15th February, 2019; 21st May, 2020; 23rd November, 2021; and 3rd-4th December, 2021; wherein various objections, comments and suggestions were received from the State Government on the draft notification no. S.O. 5135(E) dated 3rd October, 2018;

AND WHEREAS, in order to address the issues raised by the State Governments, the Ministry of Environment, Forest and Climate Change constituted a Committee vide O.M. dated the 18th April, 2022 to re-examine the suggestions of the six State Governments in a holistic manner, keeping in view the conservation aspects of the disaster prone pristine ecosystem, and the rights, privileges, needs and developmental aspirations of the region;

AND WHEREAS, the Committee observed that the time given for submission of the report of the Committee is inadequate in view of the complexity of the task and consequently the draft notification no. S.O. 5135(E) dated 3rd October, 2018 on 30th June 2022 could not attain finality;

AND WHEREAS, the Central Government and Expert Committee held meetings with Western Ghats States to discuss the 5th draft notification at various forum including the highest level on 11th July, 2022; 30th August, 2022; 17th-19th January, 2023; 17th-19th May, 2023; 1st- 6th June, 2023; 18th - 19th July, 2023; 16th-20th

August, 2023; 14th-17th October, 2023 and 26th- 28th March, 2024; wherein various objections, comments and suggestions were received from the States on this draft notification;

AND WHEREAS, the said Committee is addressing the issues raised by the States in the Western Ghats region on discrepancies or information gaps in the draft notification published vide S.O. 3072(E) dated the 6th July, 2022, on the correct names and area of villages to be included in the Ecologically Sensitive Area. The Committee is also examining the suggestions received from the State Governments;

NOW, THEREFORE, in exercise of the powers conferred by section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies the Western Ghats Ecologically Sensitive Area spread across six States namely, Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu. The state wise details of identified areas are appended in **Annexure-A** of this notification.

2. Boundary and Description of Western Ghats Ecologically Sensitive Area. - (1) The boundary descriptions of Eco-sensitive Area as recommended by High Level Working Group is as under: -

(a) The State wise map of the portion of the Eco-sensitive Area in each State excluding Kerala is appended as **Annexure – B1 to B5**;

(b) The State wise list of villages falling within the Eco-sensitive Area along with respective Districts and Talukas is appended as **Annexure-C**.

(2) The Eco-sensitive Area in the State of Kerala covers an area of 9,993.7 square kilometer, including 9,107 square kilometers of forest area and 886.7 square kilometers of non-forest area. The detailed village-wise boundary descriptions of the Eco-sensitive Area, along with its cadastral map proposed by the State Government is available on the website of the Kerala State Biodiversity Board.

3. Projects and activities to be prohibited or regulated in the Eco-sensitive Area.- (1) The following categories of projects and activities shall be prohibited in Western Ghats Eco-sensitive Area except those proposals which have been received by Expert Appraisal Committees or the Ministry of Environment, Forest and Climate Change or State Level Expert Appraisal Committees or the State Level Environment Impact Assessment Authorities before the 17th April, 2013 the date on which the High Level Working Group report was uploaded on the website of the Ministry and are pending consideration and such proposals shall be dealt in accordance with the guidelines and rules in existence at that time.

(a) Mining.- There shall be a complete ban on mining, quarrying and sand mining in Ecologically Sensitive Area and all existing mines shall be phased out within five years from the date of issue of the final notification or on the expiry of the existing mining lease, and whichever is earlier.

(b) Thermal power plants.- No new thermal power projects and expansion of existing plants shall be allowed in the Ecologically Sensitive Area.

(c) Industry.- All new 'Red' category of industries as specified by the Central Pollution Control Board or State Pollution Control Board and the expansion of such existing industries shall be banned and the list of 'Red' category of industries shall be as specified by the Central Pollution Control Board; provided that all existing 'Red' category of industries including health care establishments shall continue in Ecologically Sensitive Area under the applicable rules and regulations.

(d) Building, construction, township and area development projects.- All new and expansion projects of building and construction with built up area of 20,000 square metres and above and all new and expansion townships and area development projects with an area of 50 hectares and above or with built up area of 1,50,000 square metres and above shall be prohibited and there shall be no restriction on repair or extension or renovation of existing residential houses in the Eco-sensitive Area as per prevailing laws and regulations.

Note: (1) All existing health care establishments can continue in Eco-sensitive Area and proposed Primary Health Centres established as per laws and regulations. 2 No restriction in change in ownership of property.

(2) **The following categories of projects and activities shall be regulated as given below:** - (a) Hydropower projects- New Hydropower projects shall be allowed as per the Environment Impact Assessment notification, published *vide* number S.O. 1533 (E), dated the 14th September, 2006, subject to the following conditions, namely: -

(i) uninterrupted ecological flow of at least thirty percent of the rivers flow in lean season, till a comprehensive study establishes individual baselines for each project;

(ii) a cumulative study which assesses the impact of each project on the flow pattern of the rivers and forest and biodiversity loss; and

- (iii) the minimum distance between one project and the other is maintained at three kilometre and not more than fifty percent of the river basin is affected at any time,
- (b) The “Orange/White” category of Industries as specified by the Central Pollution Control Board or State Pollution Control Board shall be allowed with strict compliance of environmental regulations but all efforts shall be made to promote industries with low environmental impacts.
- (c) In the case of activities that are covered in the schedule to the Environment Impact Assessment notification number S.O. 1533 (E), dated 14th September, 2006, published by the erstwhile Ministry of Environment and Forests and are falling in the Eco-sensitive Area, except the projects and activities which are specifically prohibited under sub-para (1) shall be scrutinised and assessed for cumulative impacts and development needs before considering for prior environmental clearance by the Ministry under the provisions of the said notification.
- (d) In particular and without prejudice to the provisions of the relevant Acts, in cases of diversion of forest land for non-forestry purposes in the Eco-sensitive Area, all information of the project, from application stage to approval shall be placed in the public domain on the website of the Ministry of Environment, Forest and Climate Change and of the Forest Department of the respective States.
- (e) The requirements of prior informed consent under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007) shall be complied with and the consent of Gram Sabha for undertaking projects and activities shall be mandatory.
- 4. Implementation and Monitoring mechanism.—** (1) The responsibility for monitoring and enforcement of provisions of this notification shall be with the concerned State Governments of Western Ghats region and the State Governments shall ensure placing of required mechanisms for effective monitoring and enforcement of restrictions in the Eco-sensitive Area and while placing such mechanisms, the State Governments shall *inter alia* ensure strengthening of existing regulatory institutions and processes, and participation and involvement of local communities in decision making and the details of such mechanisms shall be shared by the concerned State Governments with the Ministry of Environment, Forest and Climate Change .
- (2) A Decision Support and Monitoring Centre for Western Ghats shall be established by the Ministry of Environment, Forest and Climate Change in collaboration with the six State Governments of the Western Ghats region which shall assess and report on the status of ecology of Western Ghats on regular basis and provide decision support facility in the implementation of the provisions of this notification and shall also facilitate mechanisms for scientific decision making and strengthening enforcement.
- (3) The post clearance monitoring of projects and activities allowed in the Ecologically Sensitive Area shall be carried out by the concerned State Government, State Pollution Control Board and the Regional Office of the Ministry and all projects in the Eco-sensitive Area which have been given Environmental Clearance or Forest Clearance shall be monitored at least once a year by the concerned Regional Office of the Ministry of Environment, Forest and Climate Change.
- (4) All projects in the Eco-sensitive Area which have been given consent to establish or Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) or the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) shall be monitored at least once a year by the concerned State Pollution Control Board and the concerned State Governments shall prepare ‘State of Health Report’ in respect of Western Ghats region falling within their jurisdiction on an annual basis giving inter-alia the details of steps taken in monitoring and enforcement of provisions of this notification and make the same available in public domain.
- 5. Action for contravention.-** In case of any contravention of the provisions of this notification, action under the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and other relevant statutes shall be taken accordingly.
6. The provisions in this notification shall be subject to the final orders of the court in pending litigation.
7. The provisions of this notification shall not affect the ownership of the property in the Ecologically Sensitive Area.

[F .No.1/04/2012-ESZ-RE]

Dr. S. KERKETTA, Scientist 'G'

Annexure A

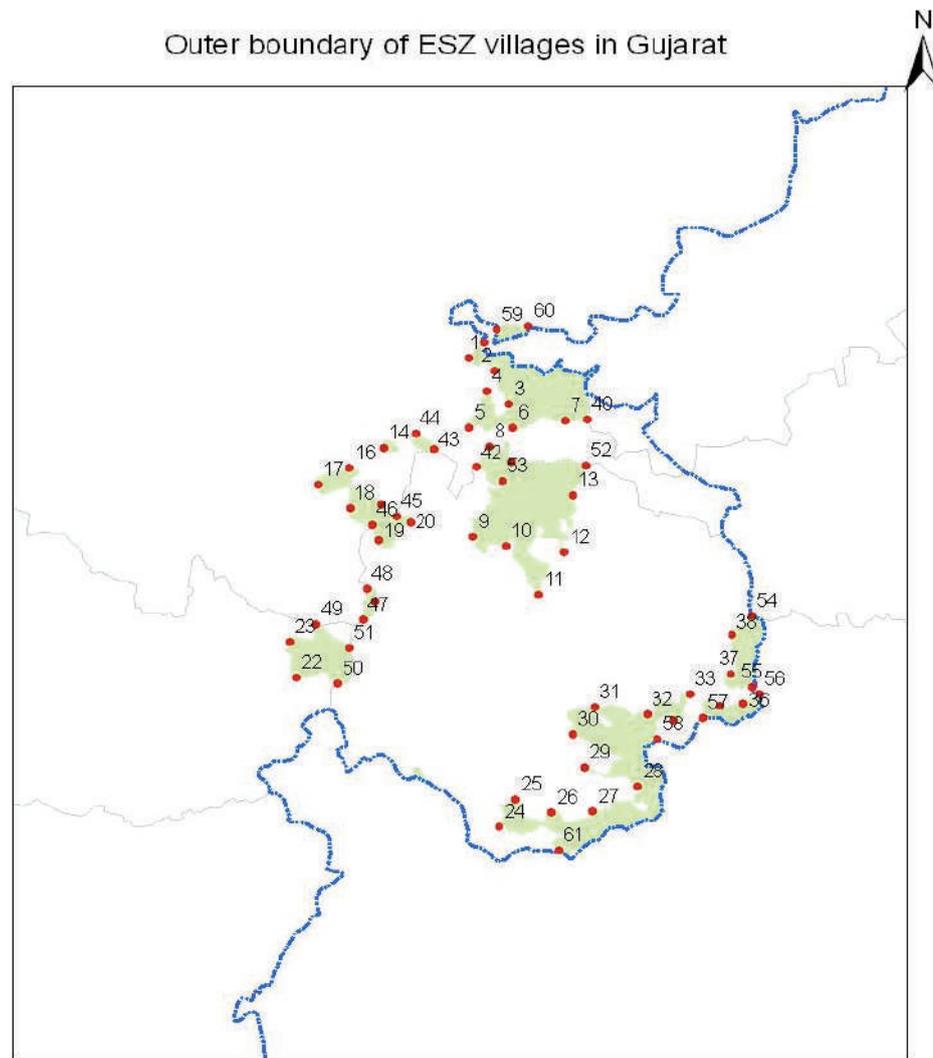
Table: State-wise area of Western Ghats Ecologically Sensitive Area

S. No.	State	Western Ghats Ecologically Sensitive Area (in square kilometre)
1.	Gujarat	449
2.	Maharashtra	17,340
3.	Goa	1,461
4.	Karnataka	20,668
5.	Tamil Nadu	6,914
6.	Kerala	9,993.7
Total		56,825.7

Note: Actual area will be finalized based on the recommendation of the State, views of stakeholders and ESA Expert Committee.

Annexure B 1

The State-wise map of Western Ghats Ecologically Sensitive Area falling in the State of Gujarat



Legend

- National Boundary
- State Boundary
- District Boundary
- ESZ

Point coordinates are provided in gujpts.txt



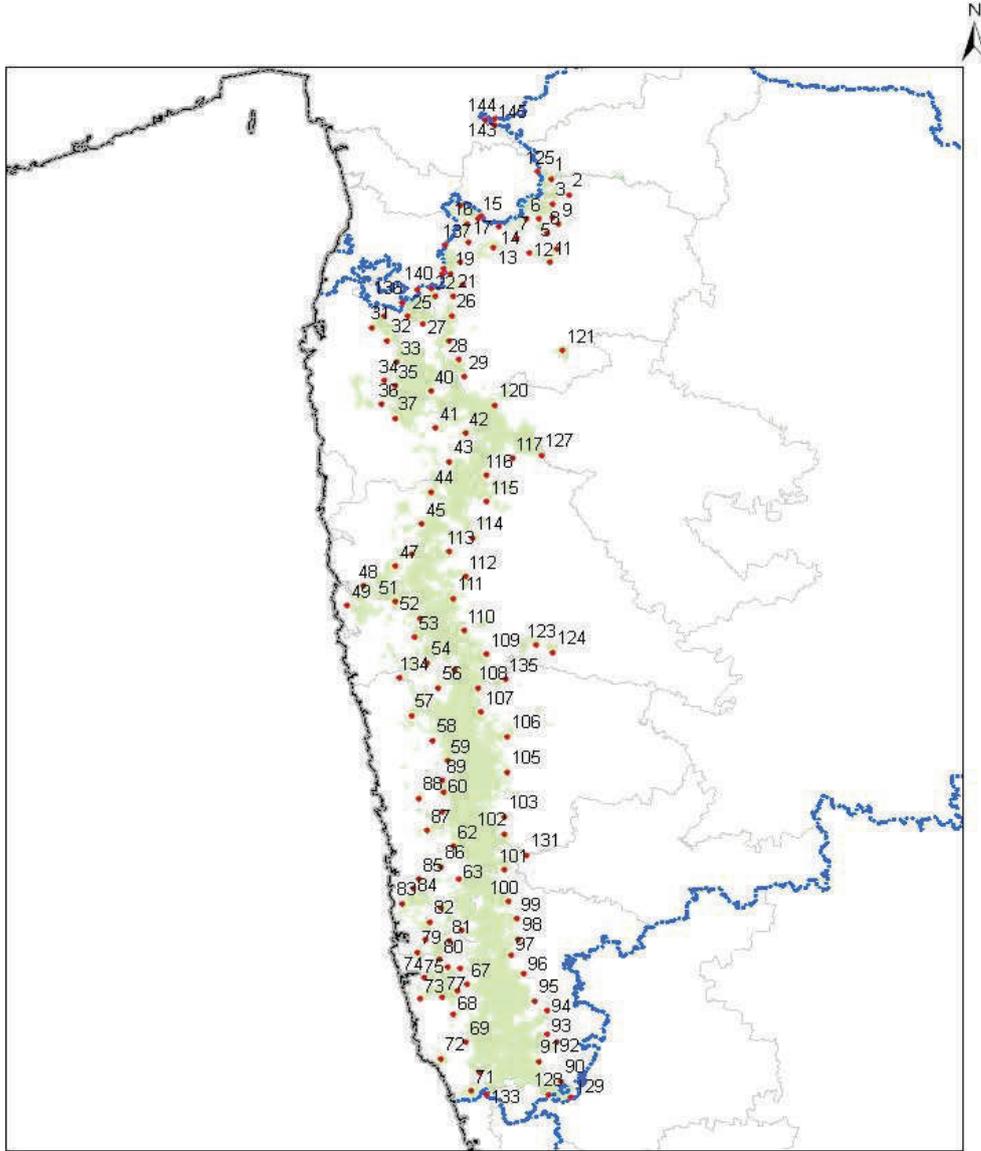
Geo-coordinates of prominent points on the outer boundary of Ecologically Sensitive Area in Gujarat

Point	Longitude	Latitude
1	73.6032	21.115
2	73.6322	21.1018
3	73.6505	21.0659
4	73.625	21.0793
5	73.6069	21.0374
6	73.6553	21.0406
7	73.7128	21.0508
8	73.6303	21.0184
9	73.6174	20.9179
10	73.6545	20.9095
11	73.6924	20.8578
12	73.7185	20.9055
13	73.725	20.968
14	73.5147	21.0124
15	73.5154	20.9491
16	73.4792	20.9875
17	73.4447	20.9682
18	73.4826	20.9432
19	73.5138	20.9101
20	73.5482	20.9305
21	73.5136	20.8413
22	73.4317	20.7544
23	73.4227	20.7929
24	73.6622	20.6
25	73.6784	20.6307
26	73.718	20.6179
27	73.7638	20.6209
28	73.8108	20.6506
29	73.7521	20.6693
30	73.7374	20.7053
31	73.7607	20.7363

Point	Longitude	Latitude
32	73.8176	20.7309
33	73.8638	20.7539
34	73.8474	20.7254
35	73.8962	20.743
36	73.9232	20.7463
37	73.9075	20.779
38	73.9067	20.8222
39	73.6185	21.1326
40	73.7369	21.0523
41	73.6563	21.0015
42	73.6173	20.9957
43	73.5705	21.0126
44	73.5484	21.0285
45	73.5327	20.9373
46	73.5063	20.9267
47	73.5014	20.8211
48	73.5042	20.856
49	73.4502	20.8136
50	73.4769	20.7495
51	73.4884	20.79
52	73.7381	21.0018
53	73.6472	20.9811
54	73.9282	20.8433
55	73.9318	20.7644
56	73.94	20.7574
57	73.8786	20.7286
58	73.8306	20.7035
59	73.6328	21.1482
60	73.6676	21.1525
61	73.7273	20.5759

Annexure B 2

The State-wise map of Western Ghats Ecologically Sensitive Area falling in the State of Maharashtra



Legend

-  National Boundary
-  State Boundary
-  ESZ
-  District Boundary

Point coordinates are provided in mahapts.txt



Geo-coordinates of prominent points on the outer boundary of Ecologically Sensitive Area in Maharashtra

Point	Longitude	Latitude
1	74.0058	20.8256
2	74.1064	20.7453
3	74.0194	20.6892
4	74.0191	20.612
5	73.9412	20.6054
6	73.8781	20.5993
7	73.8235	20.4918
8	73.9932	20.5268
9	74.0579	20.5785
10	74.053	20.4379
11	74.019	20.3664
12	73.8978	20.4141
13	73.6994	20.4375
14	73.72	20.5541
15	73.6027	20.5913
16	73.5408	20.5605
17	73.5606	20.4596
18	73.5139	20.3488
19	73.4652	20.28
20	73.5387	20.2201
21	73.486	20.1581
22	73.3898	20.1504
24	73.3232	19.9966
25	73.2398	20.0314
26	73.4839	20.0493
27	73.4799	19.9053
28	73.5366	19.8061
29	73.5707	19.7128
30	73.1098	20.0325
31	73.043	19.9627
32	73.1282	19.893
33	73.1898	19.7765
34	73.1248	19.6719
35	73.1853	19.6466
36	73.1206	19.5384

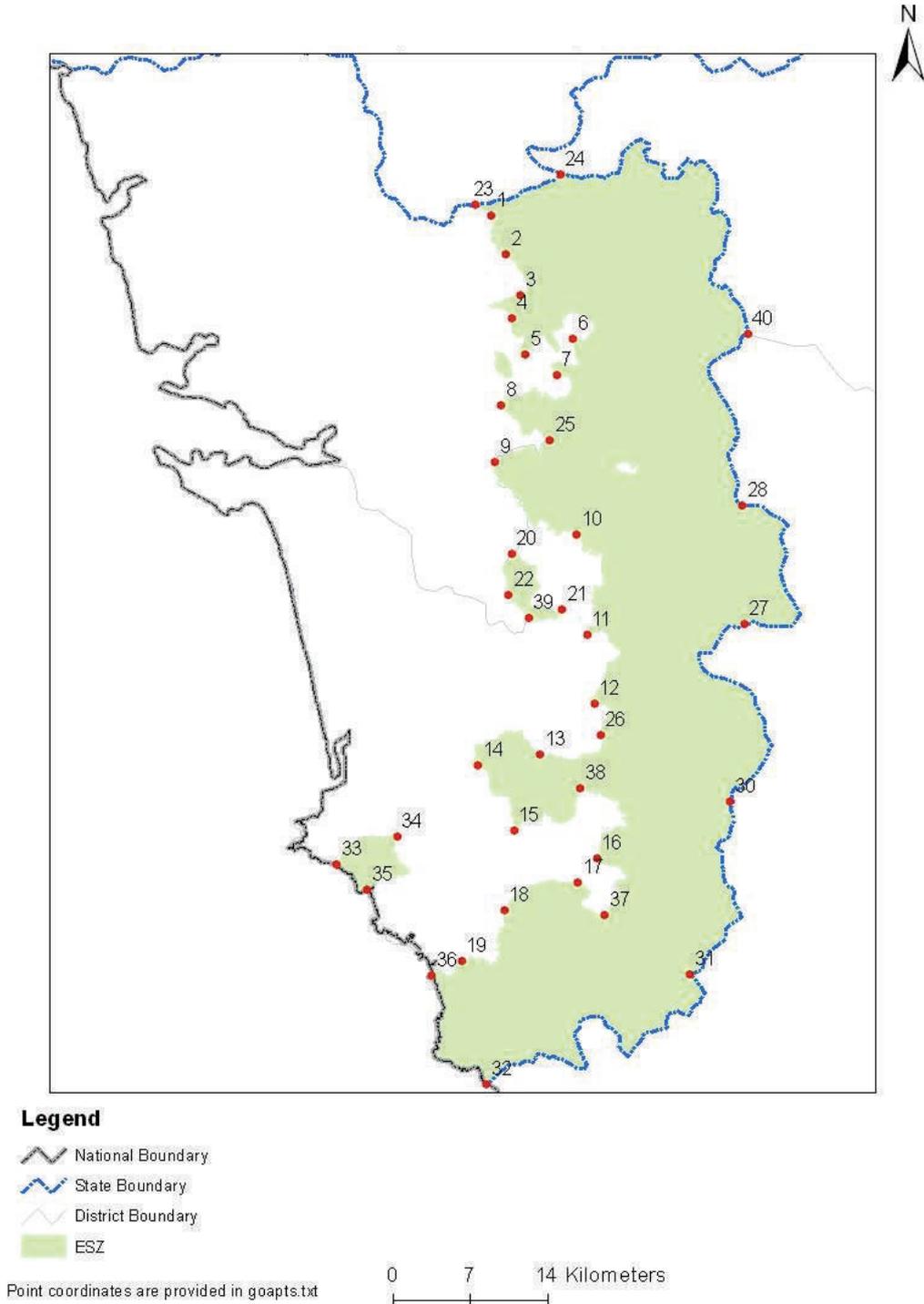
Point	Longitude	Latitude
37	73.1944	19.4682
40	73.3863	19.6241
41	73.4258	19.4225
42	73.5894	19.4016
43	73.5123	19.2406
44	73.4137	19.068
45	73.3746	18.8911
46	73.3242	18.7207
47	73.2432	18.6505
48	73.0729	18.534
49	72.987	18.4214
51	73.253	18.4548
52	73.3929	18.3701
53	73.3688	18.2641
54	73.4378	18.1272
55	73.5931	18.092
56	73.5066	17.9903
57	73.3683	17.8302
58	73.4914	17.6993
59	73.5768	17.5912
60	73.5668	17.4195
61	73.5612	17.3075
62	73.6318	17.1219
63	73.6692	16.942
64	73.5789	16.781
65	73.6967	16.664
66	73.6991	16.4548
67	73.7466	16.3661
68	73.6751	16.1957
69	73.7503	16.0491
70	73.8298	15.8853
71	73.7949	15.7828
72	73.6179	15.9528
73	73.4909	16.2748
74	73.507	16.3905

Point	Longitude	Latitude
75	73.6341	16.4554
76	73.6904	16.3323
77	73.6095	16.287
78	73.5076	16.6068
79	73.4641	16.5316
80	73.585	16.4986
81	73.6308	16.6018
82	73.5247	16.7018
83	73.3717	16.7962
84	73.4256	16.8789
85	73.452	16.9324
86	73.5682	17.0074
87	73.4826	17.2027
88	73.4341	17.3787
89	73.5529	17.4818
90	74.2737	15.8547
91	74.1505	15.9612
92	74.2395	16.0693
93	74.1872	16.1125
94	74.1853	16.2414
95	74.111	16.2907
96	74.0468	16.438
97	73.9774	16.5363
98	74.0095	16.6283
99	73.9938	16.7393
100	73.9498	16.8317
101	73.9167	17.0049
102	73.9114	17.2037
103	73.9035	17.2977
105	73.907	17.5424
106	73.8982	17.7378
107	73.7499	17.8679
108	73.7291	17.9999

Point	Longitude	Latitude
109	73.768	18.187
110	73.634	18.3107
111	73.5707	18.4865
112	73.6273	18.608
113	73.5363	18.7441
114	73.661	18.8266
115	73.7288	19.0291
116	73.7184	19.1723
117	73.8576	19.2728
120	73.7481	19.5626
121	74.1112	19.8825
123	74.0361	18.2506
124	74.1293	18.2123
125	73.9262	20.8634
127	74.0179	19.2985
128	74.2116	15.7818
129	74.3292	15.7708
131	74.0329	17.0921
132	73.2838	20.1816
133	73.8762	15.7646
134	73.2917	18.0346
135	73.8744	18.0533
136	73.2079	20.1065
137	73.4285	20.4364
138	73.4266	20.3054
139	73.416	20.2726
140	73.3578	20.1963
141	73.501	20.6588
142	73.6228	20.6055
143	73.6677	21.1502
144	73.6165	21.1373
145	73.6692	21.1088

Annexure B 3

The State-wise map of Western Ghats Ecologically Sensitive Area falling in the State of Goa



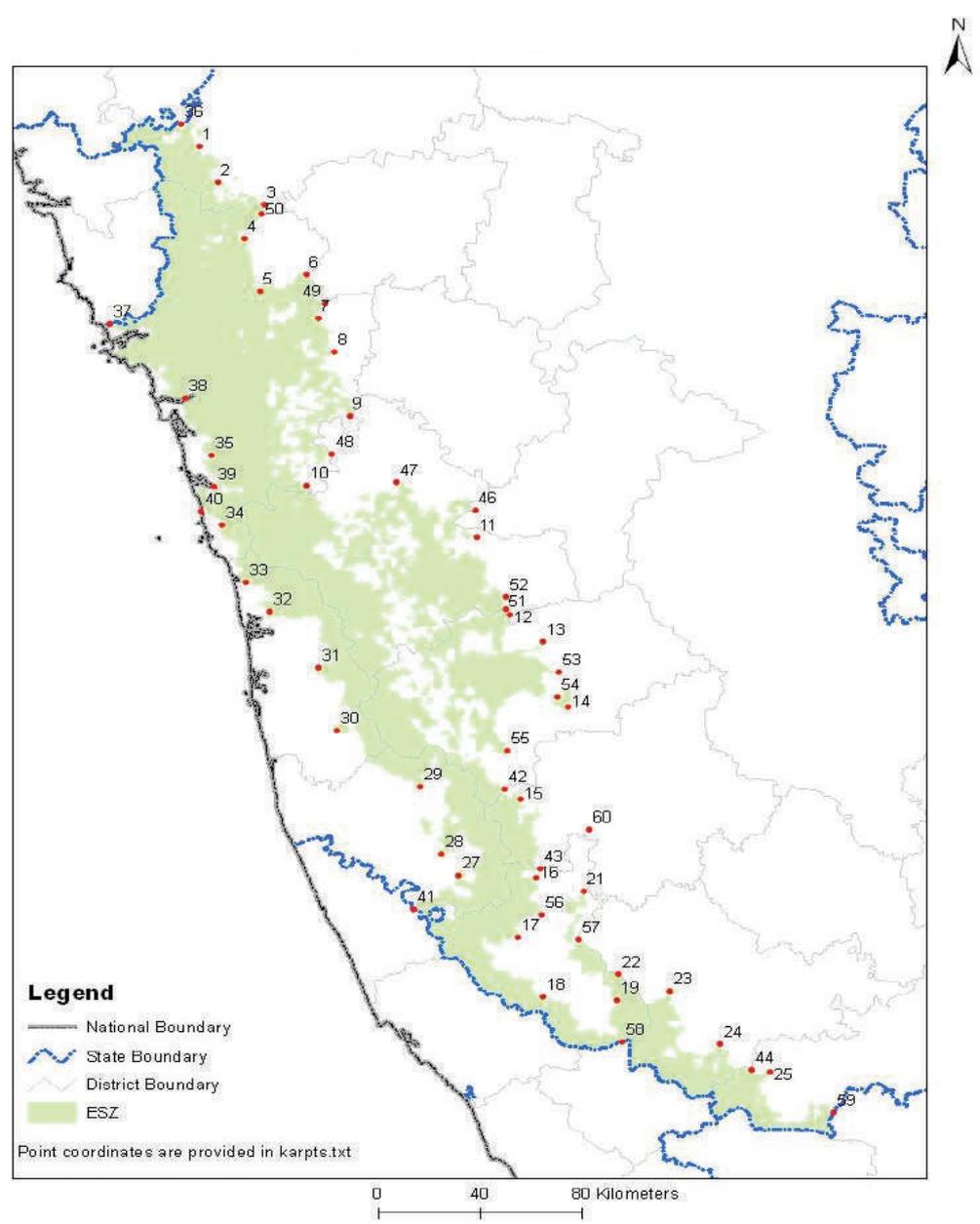
Geo-coordinates of prominent points on the outer boundary of Ecologically Sensitive Area in Goa

Point	Longitude	Latitude
1	74.061	15.6167

2	74.0747	15.585
3	74.0886	15.5509
4	74.082	15.5315
5	74.0956	15.5021
6	74.1345	15.5168
7	74.1222	15.4865
8	74.0765	15.4595
9	74.0736	15.4127
10	74.1451	15.3546
11	74.1572	15.2726
12	74.1658	15.2156
13	74.1222	15.172
14	74.0698	15.1603
15	74.1028	15.1079
16	74.1737	15.0881
17	74.1586	15.0672
18	74.097	15.042
19	74.0633	14.9976
20	74.0904	15.3369
21	74.1355	15.2921
22	74.0895	15.3022
23	74.0471	15.6247
24	74.1187	15.6524
25	74.1191	15.4324
26	74.1723	15.1895
27	74.2903	15.2865
28	74.2845	15.3846
30	74.2842	15.139
31	74.2565	14.9944
32	74.0886	14.8973
33	73.954	15.0733
34	74.0037	15.0992
35	73.9808	15.0539
36	74.0384	14.9855
37	74.1823	15.0414
38	74.1574	15.1446
39	74.1075	15.284
40	74.2832	15.5271

Annexure B 4

The State-wise map of Western Ghats Ecologically Sensitive Area falling in the State of Karnataka



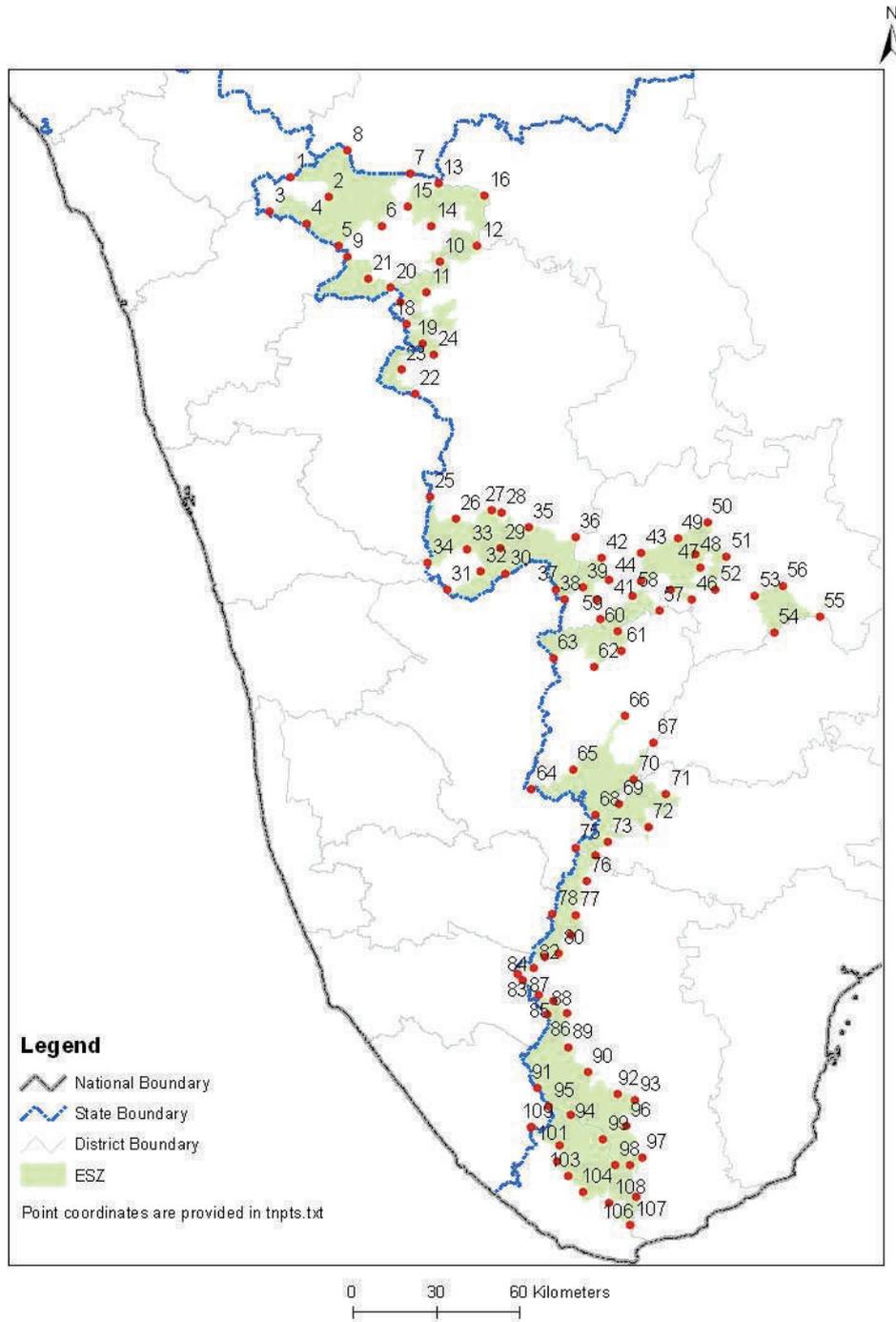
Geo-Coordinates of prominent points on the outer boundary of Ecologically Sensitive Area in Karnataka

Point	Longitude	Latitude
1	74.4129	15.6723
2	74.4876	15.5252
3	74.6629	15.4352
4	74.5932	15.2894
5	74.66	15.0722
6	74.8283	15.1482
7	74.8796	14.967
8	74.9464	14.8263
9	75.011	14.556
10	74.8652	14.2586
11	75.4945	14.0639
12	75.6272	13.7396
13	75.7526	13.6307
14	75.8488	13.3619
15	75.6886	12.9701
16	75.7594	12.6417
17	75.7	12.3889
18	75.798	12.1444
19	76.063	12.1388
21	75.9291	12.5904
22	76.0666	12.2477
23	76.2529	12.1801
24	76.4395	11.964
25	76.6229	11.8531
27	75.4768	12.6429
28	75.4099	12.73
29	75.3231	13.0082
30	75.0113	13.236
31	74.9341	13.4982

Point	Longitude	Latitude
32	74.7493	13.7269
33	74.6565	13.8462
34	74.5589	14.0847
35	74.5099	14.375
36	74.3415	15.7662
37	74.1127	14.9139
38	74.4032	14.6117
39	74.5263	14.2409
40	74.4801	14.1365
41	75.3164	12.4984
42	75.6327	13.0114
43	75.7697	12.6816
44	76.5561	11.8571
45	71.2007	31.6736
46	75.4844	14.1767
47	75.1941	14.2836
48	74.95	14.396
49	74.9011	15.0293
50	74.6538	15.3973
51	75.6091	13.7619
52	75.6079	13.8175
53	75.8127	13.5053
54	75.8119	13.4009
55	75.6333	13.1691
56	75.78	12.4875
57	75.9165	12.388
58	76.087	11.9669
59	76.8555	11.6903
60	75.9437	12.8503

Annexure B 5

The State-wise map of Western Ghats Ecologically Sensitive Area falling in the State of Tamil Nadu



Geo-Coordinates of prominent points on the outer boundary of Ecologically Sensitive Area in Tamil Nadu

Point	Longitude	Latitude
1	76.3587	11.5908
2	76.484	11.5287
3	76.2936	11.4753
4	76.4141	11.4403
5	76.5232	11.3701
6	76.6616	11.4376
7	76.7509	11.6147
8	76.5443	11.6855
9	76.5505	11.3356
10	76.8576	11.3275
11	76.8158	11.2267
12	76.979	11.3812
13	76.8468	11.5823
14	76.8278	11.4419
15	76.7466	11.5029
16	77.0007	11.545
17	76.7311	11.1922
18	76.7516	11.119
19	76.8047	11.0562
20	76.6974	11.2378
21	76.6218	11.263
22	76.7846	10.8908
23	76.7399	10.9689
24	76.8442	11.0219
25	76.8403	10.5569
26	76.9277	10.4858
27	77.0441	10.517
28	77.0779	10.508
29	77.0757	10.3926
30	77.0957	10.3096
31	76.9054	10.2526
32	77.0137	10.3166
33	76.9682	10.3876
34	76.8399	10.3396
35	77.1681	10.4634
36	77.3215	10.4354

Point	Longitude	Latitude
37	77.2622	10.262
38	77.2896	10.231
39	77.3497	10.2701
40	77.3928	10.2299
41	77.4353	10.2976
42	77.4089	10.3664
43	77.5377	10.3861
44	77.5389	10.2938
45	77.6344	10.2687
46	77.7063	10.2348
47	77.7317	10.3423
48	77.7157	10.3833
49	77.6559	10.4359
50	77.7524	10.4886
51	77.8165	10.3799
52	77.7829	10.2681
53	77.9114	10.2525
54	77.9753	10.1325
55	78.1257	10.1882
56	78.0026	10.2859
57	77.6005	10.1977
58	77.5129	10.2443
59	77.4065	10.1677
60	77.4647	10.129
61	77.4792	10.0654
62	77.3904	10.0104
63	77.2568	10.0352
64	77.1946	9.6102
65	77.3288	9.6757
66	77.4932	9.8542
67	77.5872	9.7667
68	77.4037	9.5274
69	77.4791	9.5639
70	77.5272	9.6455
71	77.6318	9.5993
72	77.5755	9.492

Point	Longitude	Latitude
73	77.4443	9.4418
74	77.4065	9.3953
75	77.3412	9.4186
76	77.379	9.3137
77	77.3457	9.2004
78	77.2709	9.2035
79	77.3292	9.138
80	77.2939	9.076
81	77.247	9.0632
82	77.2143	9.0252
83	77.161	9.0076
84	77.1764	8.988
85	77.2291	8.9406
86	77.3238	8.8819
87	77.2808	8.9206
88	77.2584	8.878
89	77.329	8.772
90	77.3955	8.6927
91	77.2315	8.6385
92	77.494	8.6214
93	77.5498	8.6042
94	77.34	8.5533
95	77.271	8.5808
96	77.5213	8.5209
97	77.5746	8.4171
98	77.4866	8.3937
99	77.448	8.4753
100	77.3076	8.4547
101	77.215	8.5113
102	77.2993	8.4024
103	77.3391	8.3529
104	77.3883	8.303
105	77.5358	8.3922
106	77.5572	8.2926
107	77.5406	8.1984
108	77.4718	8.2709
109	77.215	8.5113

ANNEXURE C

List of villages falling in Western Ghats Ecologically Sensitive Area

GOA			
*Bifurcated villages			
S. No.	District	Taluka	Village Name
1	North Goa	Sattari	Anjunem
2	North Goa	Sattari	Querim
3	North Goa	Sattari	Ambedem
4	North Goa	Sattari	Ambeli
5	North Goa	Sattari	Ansolem
6	North Goa	Sattari	Assodem
7	North Goa	Sattari	Birondem
8	North Goa	Sattari	Bombodem
9	North Goa	Sattari	Buimpal
10	North Goa	Sattari	Carambolim - Brama
11	North Goa	Sattari	Caranbolim - Buzruco
12	North Goa	Sattari	Caranzol
13	North Goa	Sattari	Choraundem
14	North Goa	Sattari	Codal
15	North Goa	Sattari	Codiem*
16	North Goa	Sattari	Codqui
17	North Goa	Sattari	Codvol
18	North Goa	Sattari	Compordem
19	North Goa	Sattari	Conquirem
20	North Goa	Sattari	Cotorem
21	North Goa	Sattari	Cudcem*
22	North Goa	Sattari	Cumarconda
23	North Goa	Sattari	Dabem*
24	North Goa	Sattari	Davem
25	North Goa	Sattari	Derodem
26	North Goa	Sattari	Dongurli
27	North Goa	Sattari	Edorem
28	North Goa	Sattari	Golauli

29	North Goa	Sattari	Govanem
30	North Goa	Sattari	Gululem
31	North Goa	Sattari	Ivrem - Buzruco
32	North Goa	Sattari	Ivrem - Curdo
33	North Goa	Sattari	Maloli
34	North Goa	Sattari	Malpona
35	North Goa	Sattari	Mauxi
36	North Goa	Sattari	Melauli
37	North Goa	Sattari	Nagargao*
38	North Goa	Sattari	Naguem
39	North Goa	Sattari	Naneli
40	North Goa	Sattari	Nanorem
41	North Goa	Sattari	Pale
42	North Goa	Sattari	Pendral
43	North Goa	Sattari	Ponocem
44	North Goa	Sattari	Ponsuli *
45	North Goa	Sattari	Quelaudem
46	North Goa	Sattari	Rivem
47	North Goa	Sattari	Sanvordem
48	North Goa	Sattari	Satorem*
49	North Goa	Sattari	Satrem
50	North Goa	Sattari	Sigonem
51	North Goa	Sattari	Siranguli*
52	North Goa	Sattari	Siroli
53	North Goa	Sattari	Sirsodem
54	North Goa	Sattari	Sonal
55	North Goa	Sattari	Surla
56	North Goa	Sattari	Ustem
57	North Goa	Sattari	Vainguinim
58	North Goa	Sattari	Velguem
59	North Goa	Sattari	Velus
60	North Goa	Sattari	Xelopo - Buzruco
61	North Goa	Sattari	Xelopo - Curdo
62	North Goa	Sattari	Zarani
63	North Goa	Sattari	Zormen
64	North Goa	Ponda	Gangem*
65	South Goa	Canacona	Cola
66	South Goa	Canacona	Cotigao
67	South Goa	Canacona	Gadongrem
68	South Goa	Canacona	Loliem

69	South Goa	Canacona	Poinguinim
70	South Goa	Dharbandora	Algote
71	South Goa	Dharbandora	Camarconda
72	South Goa	Dharbandora	Caranzol
73	South Goa	Dharbandora	Colem
74	South Goa	Dharbandora	Darbandora
75	South Goa	Dharbandora	Moissal
76	South Goa	Dharbandora	Molem
77	South Goa	Dharbandora	Piliem*
78	South Goa	Dharbandora	Sancordem
79	South Goa	Dharbandora	Sangod
80	South Goa	Dharbandora	Sigao
81	South Goa	Dharbandora	Sonauli
82	South Goa	Dharbandora	Surla
83	South Goa	Sanguem	Bati
84	South Goa	Sanguem	Boma
85	South Goa	Sanguem	Calem
86	South Goa	Sanguem	Colomba
87	South Goa	Sanguem	Cumbari
88	South Goa	Sanguem	Curdem
89	South Goa	Sanguem	Dongor
90	South Goa	Sanguem	Dongurli
91	South Goa	Sanguem	Dudal
92	South Goa	Sanguem	Maulinguem
93	South Goa	Sanguem	Naiquinim
94	South Goa	Sanguem	Neturlim
95	South Goa	Sanguem	Nundem
96	South Goa	Sanguem	Odxel
97	South Goa	Sanguem	Patiem
98	South Goa	Sanguem	Porteem
99	South Goa	Sanguem	Potrem
100	South Goa	Sanguem	Rivona
101	South Goa	Sanguem	Rumbrem
102	South Goa	Sanguem	Salauli
103	South Goa	Sanguem	Sigonem
104	South Goa	Sanguem	Todou
105	South Goa	Sanguem	Uguem
106	South Goa	Sanguem	Verlem
107	South Goa	Sanguem	Vichundrem

108	South Goa	Sanguem	Viliena
GUJARAT			
S. No.	District	Taluka	Village Name
1.	Navsari	Bansda	Kala Amba
2.	Navsari	Bansda	Kevdi
3.	Navsari	Bansda	Sadad Devi
4.	Navsari	Bansda	Vaghai
5.	Navsari	Bansda	Ambabari
6.	Surat	Songadh	Khokhsa
7.	Surat	Songadh	Kanji
8.	Surat	Songadh	Ekva Golan
9.	Surat	Songadh	Medha
10.	Surat	Songadh	Nana Tarpada
11.	Surat	Songadh	Ojhar
12.	Surat	Songadh	Bharadada
13.	Surat	Songadh	Hindla
14.	Surat	Songadh	Khadi
15.	Surat	Songadh	Temka
16.	Surat	Songadh	Dardi
17.	Surat	Songadh	Seljhar
18.	Surat	Songadh	Kapad Bandh
19.	Surat	Uchchhal	Jharanpada
20.	Surat	Vyara	Dholia Umar
21.	Surat	Vyara	Chhevdi
22.	Surat	Vyara	Bhurivel
23.	Surat	Vyara	Dhamandevi
24.	Surat	Vyara	Amonia
25.	The Dangs	The Dangs	Bandhpada
26.	The Dangs	The Dangs	Girmal
27.	The Dangs	The Dangs	Dhulda
28.	The Dangs	The Dangs	Kakarda
29.	The Dangs	The Dangs	Chikhala (Kalibelsaja)
30.	The Dangs	The Dangs	Sawardakasad
31.	The Dangs	The Dangs	Mahal
32.	The Dangs	The Dangs	Chikar (Jhavdasaja)
33.	The Dangs	The Dangs	Jhari
34.	The Dangs	The Dangs	Wadiawan
35.	The Dangs	The Dangs	Chinchdhara
36.	The Dangs	The Dangs	Karadiamba

37.	The Dangs	The Dangs	Mahardar
38.	The Dangs	The Dangs	Morzira
39.	The Dangs	The Dangs	Madalbari
40.	The Dangs	The Dangs	Javtala
41.	The Dangs	The Dangs	Chinchli
42.	The Dangs	The Dangs	Ravchond
43.	The Dangs	The Dangs	Isdar(Borkhalsaja)
44.	The Dangs	The Dangs	Kosambia
45.	The Dangs	The Dangs	Linga
46.	The Dangs	The Dangs	Anjankund
47.	The Dangs	The Dangs	Ukhatiya
48.	The Dangs	The Dangs	Kamad
49.	The Dangs	The Dangs	Chinchod
50.	The Dangs	The Dangs	Sinbandh
51.	The Dangs	The Dangs	Pipalpada (Galkundsaja)
52.	The Dangs	The Dangs	Murambi
53.	The Dangs	The Dangs	Payarpada
54.	The Dangs	The Dangs	Wanki
55.	The Dangs	The Dangs	Ambalia
56.	The Dangs	The Dangs	Vanar
57.	The Dangs	The Dangs	Umarya
58.	The Dangs	The Dangs	Jamdar
59.	The Dangs	The Dangs	Samgahan
60.	The Dangs	The Dangs	Kotamdar
61.	The Dangs	The Dangs	Ranpada
62.	The Dangs	The Dangs	Jogbari
63.	The Dangs	The Dangs	Malegaon
64.	The Dangs	The Dangs	Baradpani
KARNATAKA			
S. No.	District	Taluka	Village Name
1	Belgaum	Belgaum	Dhamne
2	Belgaum	Khanapur	Abanali
3	Belgaum	Khanapur	Akrali
4	Belgaum	Khanapur	Alloli K
5	Belgaum	Khanapur	Ambewadi
6	Belgaum	Khanapur	Amgaon
7	Belgaum	Khanapur	Bailur
8	Belgaum	Khanapur	Bastwad
9	Belgaum	Khanapur	Betageri

10	Belgaum	Khanapur	Betne
11	Belgaum	Khanapur	Chapoli
12	Belgaum	Khanapur	Chigule
13	Belgaum	Khanapur	Chikhale
14	Belgaum	Khanapur	Chinchewadi
15	Belgaum	Khanapur	Chorle
16	Belgaum	Khanapur	Daroli
17	Belgaum	Khanapur	Degaon
18	Belgaum	Khanapur	Dongargaon
19	Belgaum	Khanapur	Gavse
20	Belgaum	Khanapur	Gharli
21	Belgaum	Khanapur	Ghose B
22	Belgaum	Khanapur	Ghose K
23	Belgaum	Khanapur	Ghotgali
24	Belgaum	Khanapur	Golyali
25	Belgaum	Khanapur	Gowali
26	Belgaum	Khanapur	Hemadge
27	Belgaum	Khanapur	Holade
28	Belgaum	Khanapur	Holand
29	Belgaum	Khanapur	Jamagaon
30	Belgaum	Khanapur	Jamboti
31	Belgaum	Khanapur	Kabanali
32	Belgaum	Khanapur	Kalmani
33	Belgaum	Khanapur	Kamatge
34	Belgaum	Khanapur	Kankumbi
35	Belgaum	Khanapur	Kapoli
36	Belgaum	Khanapur	Kavale
37	Belgaum	Khanapur	Kelil
38	Belgaum	Khanapur	Khanapur (Rural)
39	Belgaum	Khanapur	Kirvale
40	Belgaum	Khanapur	Kodagai
41	Belgaum	Khanapur	Kongle
42	Belgaum	Khanapur	Kumbharde
43	Belgaum	Khanapur	Manturge
44	Belgaum	Khanapur	Mendil
45	Belgaum	Khanapur	Mohiset
46	Belgaum	Khanapur	Morab
47	Belgaum	Khanapur	Mundwad Pimple
48	Belgaum	Khanapur	Mungvade
49	Belgaum	Khanapur	Nagargali

50	Belgaum	Khanapur	Nerse
51	Belgaum	Khanapur	Padalvadi
52	Belgaum	Khanapur	Parwad
53	Belgaum	Khanapur	Pashtoli
54	Belgaum	Khanapur	Satnali
55	Belgaum	Khanapur	Shindoli B
56	Belgaum	Khanapur	Shindoli K
57	Belgaum	Khanapur	Shiroli
58	Belgaum	Khanapur	Siwatwadi
59	Belgaum	Khanapur	Sulegali
60	Belgaum	Khanapur	Tarwad
61	Belgaum	Khanapur	Teregali
62	Belgaum	Khanapur	Uchawade
63	Belgaum	Khanapur	Warkhad
64	Chamaraja Nagar	Gundlupet	Bachahalli
65	Chamaraja Nagar	Gundlupet	Bandipura
66	Chamaraja Nagar	Gundlupet	Bandipura District Forest
67	Chamaraja Nagar	Gundlupet	Bandipura State Forest
68	Chamaraja Nagar	Gundlupet	Baragi
69	Chamaraja Nagar	Gundlupet	Berambadi District Forest
70	Chamaraja Nagar	Gundlupet	Berambadi District Forest Block-II
71	Chamaraja Nagar	Gundlupet	Berambadi North State Forest
72	Chamaraja Nagar	Gundlupet	Berambadi State Forest Block- III
73	Chamaraja Nagar	Gundlupet	Berambady
74	Chamaraja Nagar	Gundlupet	Channamallipura
75	Chamaraja Nagar	Gundlupet	Chirakanahalli
76	Chamaraja Nagar	Gundlupet	Heggavady
77	Chamaraja Nagar	Gundlupet	Hongahalli
78	Chamaraja Nagar	Gundlupet	Kadabur
79	Chamaraja Nagar	Gundlupet	Kallipura
80	Chamaraja Nagar	Gundlupet	Kaniyanapura
81	Chamaraja Nagar	Gundlupet	Kunagahalli
82	Chamaraja Nagar	Gundlupet	Lakkipura
83	Chamaraja Nagar	Gundlupet	Maddur
84	Chamaraja Nagar	Gundlupet	Maguvinahalli
85	Chikmagalur	Chikmagalur	Arenoor
86	Chikmagalur	Chikmagalur	Attigeri
87	Chikmagalur	Chikmagalur	Basapura
88	Chikmagalur	Chikmagalur	Basaravalli

89	Chikmagalur	Chikmagalur	Beranagod
90	Chikmagalur	Chikmagalur	Bidari
91	Chikmagalur	Chikmagalur	Bikkarni
92	Chikmagalur	Chikmagalur	Bogashi
93	Chikmagalur	Chikmagalur	Churchigud Kaval
94	Chikmagalur	Chikmagalur	Dattatrayapitha
95	Chikmagalur	Chikmagalur	Heggaramattivani
96	Chikmagalur	Chikmagalur	Hippala
97	Chikmagalur	Chikmagalur	Hugeri
98	Chikmagalur	Chikmagalur	Jagara
99	Chikmagalur	Chikmagalur	Kadavanti
100	Chikmagalur	Chikmagalur	Kesavi
101	Chikmagalur	Chikmagalur	Kesavinamane
102	Chikmagalur	Chikmagalur	Kolgave
103	Chikmagalur	Chikmagalur	Madla
104	Chikmagalur	Chikmagalur	Malagaru
105	Chikmagalur	Chikmagalur	Manabur
106	Chikmagalur	Chikmagalur	Melinahuluvathi
107	Chikmagalur	Chikmagalur	Melugiri
108	Chikmagalur	Chikmagalur	Meluluvatti
109	Chikmagalur	Chikmagalur	Saragodu
110	Chikmagalur	Chikmagalur	Shiraguru
111	Chikmagalur	Chikmagalur	Shirvashi
112	Chikmagalur	Chikmagalur	Sugadavani
113	Chikmagalur	Koppa	Adagebailu
114	Chikmagalur	Koppa	Addada
115	Chikmagalur	Koppa	Belawadi
116	Chikmagalur	Koppa	Bhandigadi
117	Chikmagalur	Koppa	Bilagadde
118	Chikmagalur	Koppa	Bolapura
119	Chikmagalur	Koppa	Dayamballi
120	Chikmagalur	Koppa	Devagodu
121	Chikmagalur	Koppa	Devarahalli
122	Chikmagalur	Koppa	Gunavanthe
123	Chikmagalur	Koppa	Haralane
124	Chikmagalur	Koppa	Heggaru
125	Chikmagalur	Koppa	Hirekodige
126	Chikmagalur	Koppa	Honagaru
127	Chikmagalur	Koppa	Hosuru
128	Chikmagalur	Koppa	Huligaradi

129	Chikmagalur	Koppa	Kagga
130	Chikmagalur	Koppa	Kalgundi
131	Chikmagalur	Koppa	Karimane
132	Chikmagalur	Koppa	Kelakuli
133	Chikmagalur	Koppa	Kesave
134	Chikmagalur	Koppa	Kumbarkoppa
135	Chikmagalur	Koppa	Kunchur
136	Chikmagalur	Koppa	Lokanathapura
137	Chikmagalur	Koppa	Machikoppa
138	Chikmagalur	Koppa	Marithotlu
139	Chikmagalur	Koppa	Megur
140	Chikmagalur	Koppa	Nuggi
141	Chikmagalur	Koppa	Shankarapura
142	Chikmagalur	Koppa	Talamakki Estate
143	Chikmagalur	Koppa	Udana
144	Chikmagalur	Mudigere	Aramane Thalagur
145	Chikmagalur	Mudigere	Attigere
146	Chikmagalur	Mudigere	Balur
147	Chikmagalur	Mudigere	Barimale Estate
148	Chikmagalur	Mudigere	Byrapura
149	Chikmagalur	Mudigere	Byrapura Estate
150	Chikmagalur	Mudigere	Darshana
151	Chikmagalur	Mudigere	Durgadahalli
152	Chikmagalur	Mudigere	Gotti
153	Chikmagalur	Mudigere	Heggadalu
154	Chikmagalur	Mudigere	Hornadu
155	Chikmagalur	Mudigere	Hosakere
156	Chikmagalur	Mudigere	Idkani
157	Chikmagalur	Mudigere	Kalgodu
158	Chikmagalur	Mudigere	Kelagur
159	Chikmagalur	Mudigere	Kenjaj Guddada Coffee Estate
160	Chikmagalur	Mudigere	Kogile
161	Chikmagalur	Mudigere	Kundur
162	Chikmagalur	Mudigere	Mekanagadde
163	Chikmagalur	Mudigere	Mudgundi
164	Chikmagalur	Mudigere	Mularahalli
165	Chikmagalur	Mudigere	Sanvshi
166	Chikmagalur	Mudigere	Tanudi
167	Chikmagalur	Mudigere	Taruve

168	Chikmagalur	Mudigere	Tattakolagudda
169	Chikmagalur	Mudigere	Urubage
170	Chikmagalur	Narasimharajpura	Alehalli
171	Chikmagalur	Narasimharajpura	Aralikoppa
172	Chikmagalur	Narasimharajpura	Bale
173	Chikmagalur	Narasimharajpura	Bellur
174	Chikmagalur	Narasimharajpura	Bhairapura
175	Chikmagalur	Narasimharajpura	Dandubithara
176	Chikmagalur	Narasimharajpura	Davani
177	Chikmagalur	Narasimharajpura	Gubbiga
178	Chikmagalur	Narasimharajpura	Halasur
179	Chikmagalur	Narasimharajpura	Haramballi
180	Chikmagalur	Narasimharajpura	Haravari
181	Chikmagalur	Narasimharajpura	Haturu
182	Chikmagalur	Narasimharajpura	Hebbe
183	Chikmagalur	Narasimharajpura	Hosuru
184	Chikmagalur	Narasimharajpura	Kadbinbail
185	Chikmagalur	Narasimharajpura	Kanodi
186	Chikmagalur	Narasimharajpura	Kanuru
187	Chikmagalur	Narasimharajpura	Karkisara
188	Chikmagalur	Narasimharajpura	Konankere
189	Chikmagalur	Narasimharajpura	Kusabur
190	Chikmagalur	Narasimharajpura	Madburu
191	Chikmagalur	Narasimharajpura	Mallanduru
192	Chikmagalur	Narasimharajpura	Megarmakki
193	Chikmagalur	Narasimharajpura	Mudaguni
194	Chikmagalur	Narasimharajpura	Nandigavi
195	Chikmagalur	Narasimharajpura	Saluru
196	Chikmagalur	Narasimharajpura	Sankashi
197	Chikmagalur	Narasimharajpura	Sarya
198	Chikmagalur	Narasimharajpura	Vagade
199	Chikmagalur	Narasimharajpura	Varkati
200	Chikmagalur	Narasimharajpura	Vithala
201	Chikmagalur	Sringeri	Balagere
202	Chikmagalur	Sringeri	Balikadi
203	Chikmagalur	Sringeri	Ginikal
204	Chikmagalur	Sringeri	Gulaganjimini
205	Chikmagalur	Sringeri	Hadi
206	Chikmagalur	Sringeri	Hasanbalu
207	Chikmagalur	Sringeri	Kere

208	Chikmagalur	Sringeri	Kumbaragodu
209	Chikmagalur	Sringeri	Kutgod
210	Chikmagalur	Sringeri	Malanadu
211	Chikmagalur	Sringeri	Markallu/Rishashringapura
212	Chikmagalur	Sringeri	Masagi
213	Chikmagalur	Sringeri	Matvalli Coffee Estate
214	Chikmagalur	Sringeri	Migga
215	Chikmagalur	Sringeri	Mudaba
216	Chikmagalur	Sringeri	Neelandur
217	Chikmagalur	Sringeri	Nemmar
218	Chikmagalur	Sringeri	Nemmar Coffee Estate
219	Chikmagalur	Sringeri	Shirlu
220	Chikmagalur	Sringeri	Sunkadamakki
221	Chikmagalur	Sringeri	Yadadalu
222	Chikmagalur	Sringeri	Yedahalli
223	Dakshina Kannada	Belthangadi	Charmadi
224	Dakshina Kannada	Belthangadi	Kalanja
225	Dakshina Kannada	Belthangadi	Kuthlur
226	Dakshina Kannada	Belthangadi	Malavanthige
227	Dakshina Kannada	Belthangadi	Nada
228	Dakshina Kannada	Belthangadi	Nalkur
229	Dakshina Kannada	Belthangadi	Naravi
230	Dakshina Kannada	Belthangadi	Navara
231	Dakshina Kannada	Belthangadi	Navur
232	Dakshina Kannada	Belthangadi	Neriya
233	Dakshina Kannada	Belthangadi	Puduvettu
234	Dakshina Kannada	Belthangadi	Rekya
235	Dakshina Kannada	Belthangadi	Savanalu
236	Dakshina Kannada	Belthangadi	Shibaje
237	Dakshina Kannada	Belthangadi	Shirlal
238	Dakshina Kannada	Belthangadi	Shishila
239	Dakshina Kannada	Belthangadi	Sulkeri
240	Dakshina Kannada	Belthangadi	Sulkerimogru
241	Dakshina Kannada	Puttur	Alanhaya
242	Dakshina Kannada	Puttur	Ballya
243	Dakshina Kannada	Puttur	Bilinele
244	Dakshina Kannada	Puttur	Dolpady
245	Dakshina Kannada	Puttur	Golithattu
246	Dakshina Kannada	Puttur	Ichlampady

247	Dakshina Kannada	Puttur	Kombar
248	Dakshina Kannada	Puttur	Kowkradi
249	Dakshina Kannada	Puttur	Shirady
250	Dakshina Kannada	Puttur	Shirivagilu
251	Dakshina Kannada	Sulya	Ainakidu
252	Dakshina Kannada	Sulya	Aletty
253	Dakshina Kannada	Sulya	Aranthodu
254	Dakshina Kannada	Sulya	Balgodu
255	Dakshina Kannada	Sulya	Balpa
256	Dakshina Kannada	Sulya	Devachalla
257	Dakshina Kannada	Sulya	Hariharapallathadka
258	Dakshina Kannada	Sulya	Kalmakar
259	Dakshina Kannada	Sulya	Kuthkunja
260	Dakshina Kannada	Sulya	Madapady
261	Dakshina Kannada	Sulya	Nalkooru
262	Dakshina Kannada	Sulya	Sampaje
263	Dakshina Kannada	Sulya	Subramanya
264	Dakshina Kannada	Sulya	Thodikana
265	Dakshina Kannada	Sulya	Ubaradkamithur
266	Dakshina Kannada	Sulya	Yenekul
267	Hassan	Alur	Adibylu
268	Hassan	Sakaleshpur	Achanahalli
269	Hassan	Sakaleshpur	Agani
270	Hassan	Sakaleshpur	Aluvalli
271	Hassan	Sakaleshpur	Arini Coffee Estate
272	Hassan	Sakaleshpur	Arni
273	Hassan	Sakaleshpur	Athihalli
274	Hassan	Sakaleshpur	Banagere
275	Hassan	Sakaleshpur	Belehalla
276	Hassan	Sakaleshpur	Bettekumari
277	Hassan	Sakaleshpur	Devihalli
278	Hassan	Sakaleshpur	Heggadde
279	Hassan	Sakaleshpur	Hodchhalli
280	Hassan	Sakaleshpur	Hongadahalla
281	Hassan	Sakaleshpur	Hosahalli
282	Hassan	Sakaleshpur	Jedigadde
283	Hassan	Sakaleshpur	Kadagaravalli
284	Hassan	Sakaleshpur	Kadagaravalli Coffee Estate
285	Hassan	Sakaleshpur	Kadumane
286	Hassan	Sakaleshpur	Kadumane Coffee Estate

287	Hassan	Sakaleshpur	Kagenari State Forest
288	Hassan	Sakaleshpur	Kesaganahalli
289	Hassan	Sakaleshpur	Kumarahalli
290	Hassan	Sakaleshpur	Mankanahalli
291	Hassan	Sakaleshpur	Maragathur
292	Hassan	Sakaleshpur	Maragunda
293	Hassan	Sakaleshpur	Markalli
294	Hassan	Sakaleshpur	Vanagoor
295	Hassan	Sakaleshpur	Yadekumari
296	Hassan	Sakaleshpur	Yaragalli
297	Hassan	Sakaleshpur	Yathahalla
298	Kodagu	Mercara	Aiyangeri & Forest
299	Kodagu	Mercara	Bettathur
300	Kodagu	Mercara	Bhagamandala
301	Kodagu	Mercara	Chelavara
302	Kodagu	Mercara	Cherangala
303	Kodagu	Mercara	Galibeedu & Forest
304	Kodagu	Mercara	Hammiyala
305	Kodagu	Mercara	Ibanivalavadi
306	Kodagu	Mercara	Karada & Forest
307	Kodagu	Mercara	Karika
308	Kodagu	Mercara	Kolagadalu
309	Kodagu	Mercara	Kopati
310	Kodagu	Mercara	Kundacheri
311	Kodagu	Mercara	Made & Forest
312	Kodagu	Mercara	Malchembu
313	Kodagu	Mercara	Monnangeri
314	Kodagu	Mercara	Mukkodlu
315	Kodagu	Mercara	Naladi
316	Kodagu	Mercara	Perur
317	Kodagu	Mercara	Sampaje
318	Kodagu	Mercara	Sannapulikotu
319	Kodagu	Mercara	Thannimani & Forest
320	Kodagu	Mercara	Yevakapadi
321	Kodagu	Somvarpet	Anekad Forest
322	Kodagu	Somvarpet	Attur Forest
323	Kodagu	Somvarpet	Blockcut from Jainkalbetta
324	Kodagu	Somvarpet	Jainkalbetta Forest
325	Kodagu	Somvarpet	Kumaralli & Forest

326	Kodagu	Somvarpet	Malambi Forest
327	Kodagu	Somvarpet	Mavinahalli Forest
328	Kodagu	Somvarpet	Nidtha Forest
329	Kodagu	Somvarpet	Surlabi
330	Kodagu	Somvarpet	Yedavanadu Forest II
331	Kodagu	Virajpet	Arekeri Forest - I
332	Kodagu	Virajpet	Arekeri Forest - II
333	Kodagu	Virajpet	Arekeri Forest - III
334	Kodagu	Virajpet	Badaga
335	Kodagu	Virajpet	Badagarakeri
336	Kodagu	Virajpet	Channayana Kote
337	Kodagu	Virajpet	Devamachi Forest
338	Kodagu	Virajpet	Devanur
339	Kodagu	Virajpet	Hathugattu Forest
340	Kodagu	Virajpet	Heggala
341	Kodagu	Virajpet	Karadigodu
342	Kodagu	Virajpet	Kadamullur & Forest
343	Kodagu	Virajpet	Kurchi
344	Kodagu	Virajpet	Kutta
345	Kodagu	Virajpet	Kuttandi
346	Kodagu	Virajpet	Maldare
347	Kodagu	Virajpet	Manchalli & Forest
348	Kodagu	Virajpet	Nalkeri Forest
349	Kodagu	Virajpet	Palangala & Forest
350	Kodagu	Virajpet	Parakatakeri
351	Kodagu	Virajpet	Theralu & Forest
352	Mysore	Heggadadevanakote	Agasanahundi
353	Mysore	Heggadadevanakote	Alalahalli
354	Mysore	Heggadadevanakote	Alanahalli
355	Mysore	Heggadadevanakote	Amani Jungle
356	Mysore	Heggadadevanakote	Anemala
357	Mysore	Heggadadevanakote	Ankupura
358	Mysore	Heggadadevanakote	Antharasanthe Plantation
359	Mysore	Heggadadevanakote	Badaga
360	Mysore	Heggadadevanakote	Bankavdi
361	Mysore	Heggadadevanakote	Baragi
362	Mysore	Heggadadevanakote	Begur Forest
363	Mysore	Heggadadevanakote	Beguru
364	Mysore	Heggadadevanakote	Berambadi State Forest
365	Mysore	Heggadadevanakote	Byrapura

366	Mysore	Heggadadevanakote	Channagundi
367	Mysore	Heggadadevanakote	Chikkakundur
368	Mysore	Heggadadevanakote	Chowdahalli
369	Mysore	Heggadadevanakote	Gowdimachnaikanhalli
370	Mysore	Heggadadevanakote	Hariyalapura
371	Mysore	Heggadadevanakote	Hirehalli
372	Mysore	Heggadadevanakote	Honnurkuppe
373	Mysore	Heggadadevanakote	Hoskote
374	Mysore	Heggadadevanakote	Hululipura
375	Mysore	Heggadadevanakote	InurMarigundi Jungle
376	Mysore	Heggadadevanakote	Kadegadde
377	Mysore	Heggadadevanakote	Kakanakote Forest
378	Mysore	Heggadadevanakote	Kandalike
379	Mysore	Heggadadevanakote	Katawal
380	Mysore	Heggadadevanakote	Kenchanahalli
381	Mysore	Heggadadevanakote	Kithur
382	Mysore	Heggadadevanakote	Konanalathuru
383	Mysore	Heggadadevanakote	Kuranagala
384	Mysore	Heggadadevanakote	Laxmanapura
385	Mysore	Heggadadevanakote	Manchagowdarahalli
386	Mysore	Heggadadevanakote	Metikuppe
387	Mysore	Heggadadevanakote	Metikuppe Forest
388	Mysore	Heggadadevanakote	Metikuppekaval
389	Mysore	Heggadadevanakote	Moleyur
390	Mysore	Heggadadevanakote	N.Belathur
391	Mysore	Heggadadevanakote	Netkalthundi
392	Mysore	Heggadadevanakote	Nisna
393	Mysore	Heggadadevanakote	Ragatakuppe
394	Mysore	Heggadadevanakote	Rajegowdanahundi
395	Mysore	Heggadadevanakote	Seegavadi
396	Mysore	Heggadadevanakote	Shaubugowdanahalli
397	Mysore	Heggadadevanakote	Siddapur
398	Mysore	Heggadadevanakote	Sollapura
399	Mysore	Heggadadevanakote	Thenakallu
400	Mysore	Heggadadevanakote	Vaderahalli
401	Shimoga	Hosanagara	Adagodi
402	Shimoga	Hosanagara	Alavalli
403	Shimoga	Hosanagara	Amachi
404	Shimoga	Hosanagara	Amrutha

405	Shimoga	Hosanagara	Andagoli
406	Shimoga	Hosanagara	Anegadde
407	Shimoga	Hosanagara	Aramane Koppa
408	Shimoga	Hosanagara	Arasalu
409	Shimoga	Hosanagara	Argodi
410	Shimoga	Hosanagara	Balekoppa
411	Shimoga	Hosanagara	Basavanabyana
412	Shimoga	Hosanagara	Basavapura
413	Shimoga	Hosanagara	Begadali
414	Shimoga	Hosanagara	Behalli
415	Shimoga	Hosanagara	Bellur
416	Shimoga	Hosanagara	Belur
417	Shimoga	Hosanagara	Benavalli
418	Shimoga	Hosanagara	Bidarahalli
419	Shimoga	Hosanagara	Bilki
420	Shimoga	Hosanagara	Billodi
421	Shimoga	Hosanagara	Brahmanatharave
422	Shimoga	Hosanagara	Brahmanavada
423	Shimoga	Hosanagara	Byse
424	Shimoga	Hosanagara	Chicka Jeni
425	Shimoga	Hosanagara	Churda
426	Shimoga	Hosanagara	Dodbailu
427	Shimoga	Hosanagara	Dodda Bilagodu
428	Shimoga	Hosanagara	Dumma
429	Shimoga	Hosanagara	Ginikallu
430	Shimoga	Hosanagara	Gubbiga
431	Shimoga	Hosanagara	H.Honne Koppa
432	Shimoga	Hosanagara	H.Hunasavalli
433	Shimoga	Hosanagara	Halethota
434	Shimoga	Hosanagara	Haramballi
435	Shimoga	Hosanagara	Haridravati
436	Shimoga	Hosanagara	Harohithlu
437	Shimoga	Hosanagara	Hebbarli
438	Shimoga	Hosanagara	Hebbege
439	Shimoga	Hosanagara	Hilukunji
440	Shimoga	Hosanagara	Hiremaidhe
441	Shimoga	Hosanagara	Hiriyogi
442	Shimoga	Hosanagara	Holagodu
443	Shimoga	Hosanagara	Hosakoppa
444	Shimoga	Hosanagara	Hosur

445	Shimoga	Hosanagara	Huligadde
446	Shimoga	Hosanagara	Hulusale Malavalli
447	Shimoga	Hosanagara	Hummadagallu
448	Shimoga	Hosanagara	K.Kunnur
449	Shimoga	Hosanagara	Kabale
450	Shimoga	Hosanagara	Kachigebylu
451	Shimoga	Hosanagara	Kadiggere
452	Shimoga	Hosanagara	Kagachi
453	Shimoga	Hosanagara	Kalase
454	Shimoga	Hosanagara	Kalasetti Koppa
455	Shimoga	Hosanagara	Kalikapura
456	Shimoga	Hosanagara	Kalkoppa
457	Shimoga	Hosanagara	Kallur
458	Shimoga	Hosanagara	Kalluvidiabbigallu
459	Shimoga	Hosanagara	Kammachi
460	Shimoga	Hosanagara	Kanagodu
461	Shimoga	Hosanagara	Kannur
462	Shimoga	Hosanagara	Karagod
463	Shimoga	Hosanagara	Karigerasu
464	Shimoga	Hosanagara	Karimane
465	Shimoga	Hosanagara	Kattekoppa
466	Shimoga	Hosanagara	Kattinahole
467	Shimoga	Hosanagara	Kavari
468	Shimoga	Hosanagara	Kesare
469	Shimoga	Hosanagara	Khyrugunda
470	Shimoga	Hosanagara	Kilandur
471	Shimoga	Hosanagara	Kilandur Jungle
472	Shimoga	Hosanagara	Kodase
473	Shimoga	Hosanagara	Kodur
474	Shimoga	Hosanagara	Kolavadi
475	Shimoga	Hosanagara	Kolavalli
476	Shimoga	Hosanagara	Koranakote
477	Shimoga	Hosanagara	Koteshipur
478	Shimoga	Hosanagara	Kukakalale
479	Shimoga	Hosanagara	Kusugundi
480	Shimoga	Hosanagara	L. Guddekoppa
481	Shimoga	Hosanagara	Majavana
482	Shimoga	Hosanagara	Malali
483	Shimoga	Hosanagara	Malali Koppa

484	Shimoga	Hosanagara	Malavalli
485	Shimoga	Hosanagara	Manjagalale
486	Shimoga	Hosanagara	Masagallu
487	Shimoga	Hosanagara	Masakani
488	Shimoga	Hosanagara	Masaroor
489	Shimoga	Hosanagara	Mathur
490	Shimoga	Hosanagara	Mattikai
491	Shimoga	Hosanagara	Melina Sampalli
492	Shimoga	Hosanagara	Menase
493	Shimoga	Hosanagara	Mudugoppa (Nagara)
494	Shimoga	Hosanagara	Mugadthi
495	Shimoga	Hosanagara	Mulagadde
496	Shimoga	Hosanagara	Nagodi
497	Shimoga	Hosanagara	Nandri
498	Shimoga	Hosanagara	Neelakantanathota
499	Shimoga	Hosanagara	Nelagalale
500	Shimoga	Hosanagara	Nellunde
501	Shimoga	Hosanagara	Nerala Mane
502	Shimoga	Hosanagara	Nidagodu
503	Shimoga	Hosanagara	Punaje
504	Shimoga	Hosanagara	Ryave
505	Shimoga	Hosanagara	Savanthur
506	Shimoga	Hosanagara	Shakavalli
507	Shimoga	Hosanagara	Sidiyapura
508	Shimoga	Hosanagara	Sulugodu
509	Shimoga	Hosanagara	Talale
510	Shimoga	Hosanagara	Tarige
511	Shimoga	Hosanagara	Thammadikoppa
512	Shimoga	Hosanagara	Thogare
513	Shimoga	Hosanagara	Thotada Koppa
514	Shimoga	Hosanagara	Trhinive
515	Shimoga	Hosanagara	Ulthiga
516	Shimoga	Hosanagara	Vadahosahalli
517	Shimoga	Hosanagara	Veerabhadrapura
518	Shimoga	Hosanagara	Yadur
519	Shimoga	Hosanagara	Yalagallu
520	Shimoga	Sagar	Adgalale
521	Shimoga	Sagar	Amaragodlu
522	Shimoga	Sagar	Araballi
523	Shimoga	Sagar	Aralagodu

524	Shimoga	Sagar	Arvadi
525	Shimoga	Sagar	Babbige
526	Shimoga	Sagar	Balagodu
527	Shimoga	Sagar	Balegere
528	Shimoga	Sagar	Balge
529	Shimoga	Sagar	Ballibylu
530	Shimoga	Sagar	Banadakoppa
531	Shimoga	Sagar	Bankuli
532	Shimoga	Sagar	Bannumane
533	Shimoga	Sagar	Baruve
534	Shimoga	Sagar	Belandur
535	Shimoga	Sagar	Bellanni
536	Shimoga	Sagar	Besur
537	Shimoga	Sagar	Bhyrapura
538	Shimoga	Sagar	Bidaruru
539	Shimoga	Sagar	Bilisiri
540	Shimoga	Sagar	Brahman Chitrati
541	Shimoga	Sagar	Brahmana Ilakalale
542	Shimoga	Sagar	Byadarakoppa
543	Shimoga	Sagar	Chadravalli
544	Shimoga	Sagar	Channiganathota
545	Shimoga	Sagar	Chanshettikoppa
546	Shimoga	Sagar	Chengond
547	Shimoga	Sagar	Chik-Bilgunji
548	Shimoga	Sagar	Chikka Mattur
549	Shimoga	Sagar	Chippali
550	Shimoga	Sagar	Danandur
551	Shimoga	Sagar	Gantinakoppa
552	Shimoga	Sagar	Gijaga
553	Shimoga	Sagar	Gilalegundi
554	Shimoga	Sagar	Gowthampura
555	Shimoga	Sagar	Gudihithalu
556	Shimoga	Sagar	Guthanahalli
557	Shimoga	Sagar	Halavagodu
558	Shimoga	Sagar	Harogoppa
559	Shimoga	Sagar	Hebbarige
560	Shimoga	Sagar	Hebbasi
561	Shimoga	Sagar	Heggattu
562	Shimoga	Sagar	Hengere

563	Shimoga	Sagar	Hire Bilagunji
564	Shimoga	Sagar	Hire Haraka
565	Shimoga	Sagar	Hiremane
566	Shimoga	Sagar	Honnagodu
567	Shimoga	Sagar	Honnemaradu
568	Shimoga	Sagar	Hosagunda
569	Shimoga	Sagar	Hotlusara
570	Shimoga	Sagar	Hulikod
571	Shimoga	Sagar	Induvalli
572	Shimoga	Sagar	Jambani
573	Shimoga	Sagar	Jamloikoppa
574	Shimoga	Sagar	Kallur
575	Shimoga	Sagar	Kanappgaru
576	Shimoga	Sagar	Kanike
577	Shimoga	Sagar	Kannur Inam
578	Shimoga	Sagar	Kanumane
579	Shimoga	Sagar	Kanuru
580	Shimoga	Sagar	Kanuthota
581	Shimoga	Sagar	Kaptemane
582	Shimoga	Sagar	Karni
583	Shimoga	Sagar	Kaspadi
584	Shimoga	Sagar	Kattinkaru
585	Shimoga	Sagar	Kerehittalu
586	Shimoga	Sagar	Kerodi
587	Shimoga	Sagar	Keshvinamane
588	Shimoga	Sagar	Kodanavalli
589	Shimoga	Sagar	Kolur
590	Shimoga	Sagar	Koppalagadde
591	Shimoga	Sagar	Kopparige
592	Shimoga	Sagar	Korlikoppa
593	Shimoga	Sagar	Kudaruru
594	Shimoga	Sagar	Kudigere
595	Shimoga	Sagar	Kuruva Ri
596	Shimoga	Sagar	Lavigere
597	Shimoga	Sagar	Lokkavalli
598	Shimoga	Sagar	Madasuru
599	Shimoga	Sagar	Malali
600	Shimoga	Sagar	Malla
601	Shimoga	Sagar	Maluru
602	Shimoga	Sagar	Mandavalli

603	Shimoga	Sagar	Marati
604	Shimoga	Sagar	Mattikoppa
605	Shimoga	Sagar	Mavinasara
606	Shimoga	Sagar	Mumbal
607	Shimoga	Sagar	Mundigesara
608	Shimoga	Sagar	N Talakalale
609	Shimoga	Sagar	Nadavadahalli
610	Shimoga	Sagar	Nadavalli
611	Shimoga	Sagar	Nagavalli
612	Shimoga	Sagar	Nanditale
613	Shimoga	Sagar	Naragodu
614	Shimoga	Sagar	Narasipur
615	Shimoga	Sagar	Nedaravalli
616	Shimoga	Sagar	Nichadi
617	Shimoga	Sagar	Nitle- Baletota
618	Shimoga	Sagar	Puradasara
619	Shimoga	Sagar	Sampvalli
620	Shimoga	Sagar	Sangala
621	Shimoga	Sagar	Satalalu
622	Shimoga	Sagar	Shankan- Shanbhog
623	Shimoga	Sagar	Shiruguppe
624	Shimoga	Sagar	Talagodu
625	Shimoga	Sagar	Talavata
626	Shimoga	Sagar	Tangaluvadi
627	Shimoga	Sagar	Tumari
628	Shimoga	Sagar	Tumari Koppa
629	Shimoga	Sagar	Ulluru
630	Shimoga	Sagar	Urlagallu
631	Shimoga	Sagar	Valur
632	Shimoga	Sagar	Yalagalale
633	Shimoga	Sagar	Yalavarsi
634	Shimoga	Sagar	Yebbodi
635	Shimoga	Shikarpur	Gungarakatte
636	Shimoga	Shikarpur	Kambadoor
637	Shimoga	Shikarpur	Kesaraghatta
638	Shimoga	Shikarpur	Kittadahalli
639	Shimoga	Shikarpur	Kutrahalli
640	Shimoga	Shikarpur	Madravalli
641	Shimoga	Shikarpur	Markande

642	Shimoga	Shikarpur	Mathigatta
643	Shimoga	Shikarpur	Sidaganahalu
644	Shimoga	Shikarpur	Suthakande
645	Shimoga	Shikarpur	Yarekoppa
646	Shimoga	Shikarpur	Yerekatte
647	Shimoga	Shimoga	Adagadi
648	Shimoga	Shimoga	Adina Kottige
649	Shimoga	Shimoga	Agasavalli
650	Shimoga	Shimoga	Alkuni
651	Shimoga	Shimoga	Anesara
652	Shimoga	Shimoga	Anupina Katte
653	Shimoga	Shimoga	Basavapura
654	Shimoga	Shimoga	Byranakoppa
655	Shimoga	Shimoga	Channa Halli
656	Shimoga	Shimoga	Chikkamathli
657	Shimoga	Shimoga	Chitrasetihalli
658	Shimoga	Shimoga	Chittihalu
659	Shimoga	Shimoga	Doddamathli
660	Shimoga	Shimoga	Echavadi
661	Shimoga	Shimoga	Gajanurmulkere
662	Shimoga	Shimoga	Ganedalu
663	Shimoga	Shimoga	Govindapura
664	Shimoga	Shimoga	Guddadarakere
665	Shimoga	Shimoga	Hanumanthapura
666	Shimoga	Shimoga	Horabylu
667	Shimoga	Shimoga	Hosakoppa
668	Shimoga	Shimoga	Hosur
669	Shimoga	Shimoga	Huralihalli
670	Shimoga	Shimoga	Ittige Halli
671	Shimoga	Shimoga	Kadekal
672	Shimoga	Shimoga	Kakanahosadi
673	Shimoga	Shimoga	Kempana Koppa
674	Shimoga	Shimoga	Kesavina Katte
675	Shimoga	Shimoga	Koragi
676	Shimoga	Shimoga	Kudagala Mane
677	Shimoga	Shimoga	Kudi
678	Shimoga	Shimoga	Kumsi
679	Shimoga	Shimoga	Kunihosur
680	Shimoga	Shimoga	Kuskuru
681	Shimoga	Shimoga	Kydotlu

682	Shimoga	Shimoga	Lingapura
683	Shimoga	Shimoga	Made Koppa
684	Shimoga	Shimoga	Male Shankara
685	Shimoga	Shimoga	Maleshankara State Forest
686	Shimoga	Shimoga	Mandagatta
687	Shimoga	Shimoga	Manjarl Koppa
688	Shimoga	Shimoga	Puradalu
689	Shimoga	Shimoga	Sakrebylu State Forest
690	Shimoga	Shimoga	Sannivasa
691	Shimoga	Shimoga	Santhikere
692	Shimoga	Shimoga	Sari Gere
693	Shimoga	Shimoga	Settihalli
694	Shimoga	Shimoga	Settikere
695	Shimoga	Shimoga	Shirigere
696	Shimoga	Shimoga	Siddamaji Hosur
697	Shimoga	Shimoga	Sudur
698	Shimoga	Shimoga	Tevara Koppa
699	Shimoga	Shimoga	Thammadi Halli
700	Shimoga	Shimoga	Thattekere
701	Shimoga	Shimoga	Thavare Koppa
702	Shimoga	Shimoga	Thuppur
703	Shimoga	Shimoga	Umble Bylu
704	Shimoga	Shimoga	Veera Pura
705	Shimoga	Shimoga	Veeragarana Byranakoppa
706	Shimoga	Shimoga	Vitagondana Koppa
707	Shimoga	Shimoga	Yaraganalu
708	Shimoga	Thirthahalli	Adinasara
709	Shimoga	Thirthahalli	Agasadi
710	Shimoga	Thirthahalli	Aklapura
711	Shimoga	Thirthahalli	Alase
712	Shimoga	Thirthahalli	Almane
713	Shimoga	Thirthahalli	Alur
714	Shimoga	Thirthahalli	Andagere
715	Shimoga	Thirthahalli	Angalakodige
716	Shimoga	Thirthahalli	Aranalli
717	Shimoga	Thirthahalli	Attigadde
718	Shimoga	Thirthahalli	Balehalli
719	Shimoga	Thirthahalli	Bandya
720	Shimoga	Thirthahalli	Basavanagadde

721	Shimoga	Thirthahalli	Beede
722	Shimoga	Thirthahalli	Beesu
723	Shimoga	Thirthahalli	Bejjavalli
724	Shimoga	Thirthahalli	Bekkanur
725	Shimoga	Thirthahalli	Bellangi
726	Shimoga	Thirthahalli	Bikshikenchigudde
727	Shimoga	Thirthahalli	Bilumane
728	Shimoga	Thirthahalli	Biluvehariharapura
729	Shimoga	Thirthahalli	Bintala
730	Shimoga	Thirthahalli	Bobli
731	Shimoga	Thirthahalli	Boblihinchuvalli
732	Shimoga	Thirthahalli	Bogarakoppa
733	Shimoga	Thirthahalli	Bommenahalli
734	Shimoga	Thirthahalli	Bylubadagi
735	Shimoga	Thirthahalli	Changaru
736	Shimoga	Thirthahalli	Chikkallalli
737	Shimoga	Thirthahalli	Dasanakodige
738	Shimoga	Thirthahalli	Demalapur
739	Shimoga	Thirthahalli	Garaga
740	Shimoga	Thirthahalli	Guravalli
741	Shimoga	Thirthahalli	Hadaginamakki
742	Shimoga	Thirthahalli	Hadigallu
743	Shimoga	Thirthahalli	Halaga
744	Shimoga	Thirthahalli	Halalur Bettigere
745	Shimoga	Thirthahalli	Halasavala
746	Shimoga	Thirthahalli	Halavanahalli
747	Shimoga	Thirthahalli	Halmahishi
748	Shimoga	Thirthahalli	Hanigeri
749	Shimoga	Thirthahalli	Hasandur
750	Shimoga	Thirthahalli	Hedduru
751	Shimoga	Thirthahalli	Hegalatti
752	Shimoga	Thirthahalli	Hemmakki
753	Shimoga	Thirthahalli	Herambapura
754	Shimoga	Thirthahalli	Hirekallahalli
755	Shimoga	Thirthahalli	Holekoppa
756	Shimoga	Thirthahalli	Honnekere
757	Shimoga	Thirthahalli	Honnetalu
758	Shimoga	Thirthahalli	Horabailu
759	Shimoga	Thirthahalli	Hosakere
760	Shimoga	Thirthahalli	Hosakodige

761	Shimoga	Thirthahalli	Hosakoppa
762	Shimoga	Thirthahalli	Hosuru
763	Shimoga	Thirthahalli	Hullukodu
764	Shimoga	Thirthahalli	Humchadakatte
765	Shimoga	Thirthahalli	Huruli
766	Shimoga	Thirthahalli	Huttalli
767	Shimoga	Thirthahalli	Ingaladi
768	Shimoga	Thirthahalli	Jambuvalli
769	Shimoga	Thirthahalli	Jogikoppa
770	Shimoga	Thirthahalli	Kabase
771	Shimoga	Thirthahalli	Kadegadde
772	Shimoga	Thirthahalli	Kalavanti
773	Shimoga	Thirthahalli	Kandaka
774	Shimoga	Thirthahalli	Kangalakoppa
775	Shimoga	Thirthahalli	Karakunji
776	Shimoga	Thirthahalli	Kasagaru
777	Shimoga	Thirthahalli	Kattekoppa
778	Shimoga	Thirthahalli	Kavaledurga
779	Shimoga	Thirthahalli	Kaveri
780	Shimoga	Thirthahalli	Keeranakere
781	Shimoga	Thirthahalli	Kelakere
782	Shimoga	Thirthahalli	Kesare
783	Shimoga	Thirthahalli	Kiggadi
784	Shimoga	Thirthahalli	Kikkeri
785	Shimoga	Thirthahalli	Kimmane
786	Shimoga	Thirthahalli	Kittandur
787	Shimoga	Thirthahalli	Kodlu
788	Shimoga	Thirthahalli	Kokkodu
789	Shimoga	Thirthahalli	Kolagi
790	Shimoga	Thirthahalli	Kolagibylu
791	Shimoga	Thirthahalli	Kolige
792	Shimoga	Thirthahalli	Kombinakai
793	Shimoga	Thirthahalli	Konandur
794	Shimoga	Thirthahalli	Kuchalu
795	Shimoga	Thirthahalli	Kudamallige
796	Shimoga	Thirthahalli	Kuduvalli
797	Shimoga	Thirthahalli	Kulunde
798	Shimoga	Thirthahalli	Kunda
799	Shimoga	Thirthahalli	Lakkunda

800	Shimoga	Thirthahalli	Lingapur
801	Shimoga	Thirthahalli	Mahishi
802	Shimoga	Thirthahalli	Mallapura
803	Shimoga	Thirthahalli	Mandaka
804	Shimoga	Thirthahalli	Manikoppa
805	Shimoga	Thirthahalli	Mavadi
806	Shimoga	Thirthahalli	Melinakadagodu
807	Shimoga	Thirthahalli	Melinapadaravalli
808	Shimoga	Thirthahalli	Mitla Godu
809	Shimoga	Thirthahalli	Mrugavadhe
810	Shimoga	Thirthahalli	Muniyur
811	Shimoga	Thirthahalli	Munnuralli
812	Shimoga	Thirthahalli	Nandigodu
813	Shimoga	Thirthahalli	Nantur
814	Shimoga	Thirthahalli	Nekragodu
815	Shimoga	Thirthahalli	Neralakoppa
816	Shimoga	Thirthahalli	Neralumane
817	Shimoga	Thirthahalli	Salekoppa
818	Shimoga	Thirthahalli	Sedagar
819	Shimoga	Thirthahalli	Shankarapura
820	Shimoga	Thirthahalli	Shettigalakoppa
821	Shimoga	Thirthahalli	Shinduvadi
822	Shimoga	Thirthahalli	Shiranalli
823	Shimoga	Thirthahalli	Shiruru
824	Shimoga	Thirthahalli	Shivalli
825	Shimoga	Thirthahalli	Shuntihakkalu
826	Shimoga	Thirthahalli	Singanabidare
827	Shimoga	Thirthahalli	Suruli
828	Shimoga	Thirthahalli	Tallur
829	Shimoga	Thirthahalli	Tenginakoppa
830	Shimoga	Thirthahalli	Tenkabailu
831	Shimoga	Thirthahalli	Thalale
832	Shimoga	Thirthahalli	Thorebailu
833	Shimoga	Thirthahalli	Thotadakoppa
834	Shimoga	Thirthahalli	Thumbramane
835	Shimoga	Thirthahalli	Triyambakapura
836	Shimoga	Thirthahalli	Tyanandur
837	Shimoga	Thirthahalli	Ubbur
838	Shimoga	Thirthahalli	Umblebailu
839	Shimoga	Thirthahalli	Vatagaru

840	Shimoga	Thirthahalli	Venkanahalli
841	Shimoga	Thirthahalli	Virupapura
842	Shimoga	Thirthahalli	Yadagudde
843	Shimoga	Thirthahalli	Yadamane
844	Shimoga	Thirthahalli	Yadavatti
845	Shimoga	Thirthahalli	Yadehallipal
846	Shimoga	Thirthahalli	Yamaravalli
847	Shimoga	Thirthahalli	Yogimalali
848	Udupi	Karkal	Andar
849	Udupi	Karkal	Belanje
850	Udupi	Karkal	Chara
851	Udupi	Karkal	Durga
852	Udupi	Karkal	Hebri
853	Udupi	Karkal	Idu
854	Udupi	Karkal	Kabbinale
855	Udupi	Karkal	Kervashe
856	Udupi	Karkal	Kuchchur
857	Udupi	Karkal	Mala
858	Udupi	Karkal	Nadpal
859	Udupi	Karkal	Nuralbettu
860	Udupi	Karkal	Shirlal
861	Udupi	Kundapura	Aluru
862	Udupi	Kundapura	Amasebail
863	Udupi	Kundapura	Belave
864	Udupi	Kundapura	Bellal
865	Udupi	Kundapura	Byndoor
866	Udupi	Kundapura	Chittur
867	Udupi	Kundapura	Golihole
868	Udupi	Kundapura	Halihole
869	Udupi	Kundapura	Hosangadi
870	Udupi	Kundapura	Hosoor
871	Udupi	Kundapura	Idurkunhadi
872	Udupi	Kundapura	Jadkal
873	Udupi	Kundapura	Keradi
874	Udupi	Kundapura	Kollur
875	Udupi	Kundapura	Machattu
876	Udupi	Kundapura	Madamakki
877	Udupi	Kundapura	Muduru
878	Udupi	Kundapura	Shedimane

879	Udupi	Kundapura	Thagarasi
880	Udupi	Kundapura	Vandse
881	Udupi	Kundapura	Yedamoge
882	Udupi	Kundapura	Yelajita
883	Uttara Kannada	Ankola	Achve
884	Uttara Kannada	Ankola	Adlur
885	Uttara Kannada	Ankola	Algeri
886	Uttara Kannada	Ankola	Berde
887	Uttara Kannada	Ankola	Bogribail
888	Uttara Kannada	Ankola	Brahmur
889	Uttara Kannada	Ankola	Dongri
890	Uttara Kannada	Ankola	Gule
891	Uttara Kannada	Ankola	Halvalli
892	Uttara Kannada	Ankola	Hebbul
893	Uttara Kannada	Ankola	Heggar-Makigadde
894	Uttara Kannada	Ankola	Hillur
895	Uttara Kannada	Ankola	Kamani
896	Uttara Kannada	Ankola	Kamge
897	Uttara Kannada	Ankola	Kanchinmale
898	Uttara Kannada	Ankola	Karebail
899	Uttara Kannada	Ankola	Kattinakkal
900	Uttara Kannada	Ankola	Kenkane Sivapur
901	Uttara Kannada	Ankola	Kodlagadde
902	Uttara Kannada	Ankola	Kodsani
903	Uttara Kannada	Ankola	Kuntgani
904	Uttara Kannada	Ankola	Lakeguli
905	Uttara Kannada	Ankola	Mallani
906	Uttara Kannada	Ankola	Manigadde
907	Uttara Kannada	Ankola	Marugadde
908	Uttara Kannada	Ankola	Morhalli
909	Uttara Kannada	Ankola	Navgadde
910	Uttara Kannada	Ankola	Sakalben
911	Uttara Kannada	Ankola	Shavkar
912	Uttara Kannada	Ankola	Shikliturli
913	Uttara Kannada	Ankola	Shirur
914	Uttara Kannada	Ankola	Sonaginmane
915	Uttara Kannada	Ankola	Sunksal
916	Uttara Kannada	Ankola	Surve
917	Uttara Kannada	Ankola	Takatgeri
918	Uttara Kannada	Ankola	Talgadde

919	Uttara Kannada	Ankola	Vaniben
920	Uttara Kannada	Ankola	Vasarkudrige
921	Uttara Kannada	Bhatkal	Agga
922	Uttara Kannada	Bhatkal	Antravalli
923	Uttara Kannada	Bhatkal	Aravaki
924	Uttara Kannada	Bhatkal	Badabag
925	Uttara Kannada	Bhatkal	Benandur
926	Uttara Kannada	Bhatkal	Beshe
927	Uttara Kannada	Bhatkal	Bilunmani
928	Uttara Kannada	Bhatkal	Hadvalli
929	Uttara Kannada	Bhatkal	Hallari
930	Uttara Kannada	Bhatkal	Hasarvalli
931	Uttara Kannada	Bhatkal	Hejil
932	Uttara Kannada	Bhatkal	Henjle
933	Uttara Kannada	Bhatkal	Holyani
934	Uttara Kannada	Bhatkal	Hudil
935	Uttara Kannada	Bhatkal	Kagundi
936	Uttara Kannada	Bhatkal	Kekkod
937	Uttara Kannada	Bhatkal	Kerehittal
938	Uttara Kannada	Bhatkal	Kitre
939	Uttara Kannada	Bhatkal	Koppa
940	Uttara Kannada	Bhatkal	Kuntvani
941	Uttara Kannada	Bhatkal	Kurandur
942	Uttara Kannada	Bhatkal	Marukeri
943	Uttara Kannada	Bhatkal	Mugli
944	Uttara Kannada	Bhatkal	Nuz
945	Uttara Kannada	Bhatkal	Vonibagil
946	Uttara Kannada	Honavar	Adkekuli
947	Uttara Kannada	Honavar	Adukal
948	Uttara Kannada	Honavar	Ashikeri
949	Uttara Kannada	Honavar	Begodi
950	Uttara Kannada	Honavar	Birnagode
951	Uttara Kannada	Honavar	Chandavar
952	Uttara Kannada	Honavar	Dabbod
953	Uttara Kannada	Honavar	Gudemakki
954	Uttara Kannada	Honavar	Gundabal
955	Uttara Kannada	Honavar	Gunvanti
956	Uttara Kannada	Honavar	Hadgeri
957	Uttara Kannada	Honavar	Hadikal

958	Uttara Kannada	Honavar	Herali
959	Uttara Kannada	Honavar	Herangadi
960	Uttara Kannada	Honavar	Heravali
961	Uttara Kannada	Honavar	Hinnur
962	Uttara Kannada	Honavar	Hirebail
963	Uttara Kannada	Honavar	Hodke Sirur
964	Uttara Kannada	Honavar	Honnehalikabinnakal
965	Uttara Kannada	Honavar	Hosgode
966	Uttara Kannada	Honavar	Hulegar
967	Uttara Kannada	Honavar	Jalvalli
968	Uttara Kannada	Honavar	Jankadkal
969	Uttara Kannada	Honavar	Kadnir
970	Uttara Kannada	Honavar	Kelgin Idgunji
971	Uttara Kannada	Honavar	Khandodi
972	Uttara Kannada	Honavar	Kochodi
973	Uttara Kannada	Honavar	Kot
974	Uttara Kannada	Honavar	Magode
975	Uttara Kannada	Honavar	Mahime
976	Uttara Kannada	Honavar	Manki
977	Uttara Kannada	Honavar	Melinmanige
978	Uttara Kannada	Honavar	Nagarbastikere
979	Uttara Kannada	Honavar	Nilkod
980	Uttara Kannada	Honavar	Salkode
981	Uttara Kannada	Honavar	Sampolli
982	Uttara Kannada	Honavar	Sarlige
983	Uttara Kannada	Honavar	Shirkur
984	Uttara Kannada	Honavar	Sulebil
985	Uttara Kannada	Honavar	Tumbebil
986	Uttara Kannada	Honavar	Tumboli
987	Uttara Kannada	Honavar	Upponn
988	Uttara Kannada	Joida	Akheti
989	Uttara Kannada	Joida	Ambolli
990	Uttara Kannada	Joida	Amshet
991	Uttara Kannada	Joida	Anmod
992	Uttara Kannada	Joida	Anshi
993	Uttara Kannada	Joida	Asu
994	Uttara Kannada	Joida	Asulli
995	Uttara Kannada	Joida	Avedapopala
996	Uttara Kannada	Joida	Badgund
997	Uttara Kannada	Joida	Badpoli

998	Uttara Kannada	Joida	Bamaawadi
999	Uttara Kannada	Joida	Bandoda
1000	Uttara Kannada	Joida	Bapeli
1001	Uttara Kannada	Joida	Bhedasgadde
1002	Uttara Kannada	Joida	Bidoli
1003	Uttara Kannada	Joida	Birkhol
1004	Uttara Kannada	Joida	Boregali
1005	Uttara Kannada	Joida	Bori
1006	Uttara Kannada	Joida	Chafer
1007	Uttara Kannada	Joida	Chandawadi
1008	Uttara Kannada	Joida	Chapali
1009	Uttara Kannada	Joida	Chapoli
1010	Uttara Kannada	Joida	Chapoli (Kalsai)
1011	Uttara Kannada	Joida	Deriye
1012	Uttara Kannada	Joida	Devulli
1013	Uttara Kannada	Joida	Diggi
1014	Uttara Kannada	Joida	Donshet
1015	Uttara Kannada	Joida	Durg
1016	Uttara Kannada	Joida	Gangoda
1017	Uttara Kannada	Joida	Ghavane
1018	Uttara Kannada	Joida	Ghodset
1019	Uttara Kannada	Joida	Gund
1020	Uttara Kannada	Joida	Hebbal
1021	Uttara Kannada	Joida	Hudsa
1022	Uttara Kannada	Joida	Ivoli
1023	Uttara Kannada	Joida	Jagalbet
1024	Uttara Kannada	Joida	Joida
1025	Uttara Kannada	Joida	Kalambuli
1026	Uttara Kannada	Joida	Kalsai
1027	Uttara Kannada	Joida	Kamare
1028	Uttara Kannada	Joida	Kasarle
1029	Uttara Kannada	Joida	Kateli
1030	Uttara Kannada	Joida	Kevarle
1031	Uttara Kannada	Joida	Kodthalli
1032	Uttara Kannada	Joida	Konda
1033	Uttara Kannada	Joida	Konshet
1034	Uttara Kannada	Joida	Kudalgaon
1035	Uttara Kannada	Joida	Kumbheli
1036	Uttara Kannada	Joida	Kumbral

1037	Uttara Kannada	Joida	Kunagini
1038	Uttara Kannada	Joida	Kundal
1039	Uttara Kannada	Joida	Kurvada
1040	Uttara Kannada	Joida	Kuveshi
1041	Uttara Kannada	Joida	Mavalinge
1042	Uttara Kannada	Joida	Miras Kumbeli
1043	Uttara Kannada	Joida	Nagari
1044	Uttara Kannada	Joida	Nagoda
1045	Uttara Kannada	Joida	Neturge
1046	Uttara Kannada	Joida	Nigundi
1047	Uttara Kannada	Joida	Nujji
1048	Uttara Kannada	Joida	Palde
1049	Uttara Kannada	Joida	Panjeli
1050	Uttara Kannada	Joida	Payasvadi
1051	Uttara Kannada	Joida	Pisose
1052	Uttara Kannada	Joida	Pradhani
1053	Uttara Kannada	Joida	Pusheli
1054	Uttara Kannada	Joida	Rangarook
1055	Uttara Kannada	Joida	Samjoida
1056	Uttara Kannada	Joida	Sangave
1057	Uttara Kannada	Joida	Shingargaon
1058	Uttara Kannada	Joida	Shivapur
1059	Uttara Kannada	Joida	Terali
1060	Uttara Kannada	Joida	Timboli
1061	Uttara Kannada	Joida	Tinaikhand
1062	Uttara Kannada	Joida	Tulasgeri
1063	Uttara Kannada	Joida	Ulvi
1064	Uttara Kannada	Joida	Usoda
1065	Uttara Kannada	Joida	Vade
1066	Uttara Kannada	Joida	Vaijagaon
1067	Uttara Kannada	Joida	Vaini
1068	Uttara Kannada	Joida	Varande
1069	Uttara Kannada	Joida	Vatle
1070	Uttara Kannada	Joida	Velif Kumbeli
1071	Uttara Kannada	Joida	Viral
1072	Uttara Kannada	Joida	Viranjol
1073	Uttara Kannada	Joida	Virnoli
1074	Uttara Kannada	Joida	Yermukh
1075	Uttara Kannada	Joida	Zalawali
1076	Uttara Kannada	Karwar	Amdalli

1077	Uttara Kannada	Karwar	Arav
1078	Uttara Kannada	Karwar	Baitkol
1079	Uttara Kannada	Karwar	Balemane
1080	Uttara Kannada	Karwar	Belur
1081	Uttara Kannada	Karwar	Bergal
1082	Uttara Kannada	Karwar	Bhaire
1083	Uttara Kannada	Karwar	Chendiye
1084	Uttara Kannada	Karwar	Devalmakki
1085	Uttara Kannada	Karwar	Devkar
1086	Uttara Kannada	Karwar	Gopsitta
1087	Uttara Kannada	Karwar	Gotegali
1088	Uttara Kannada	Karwar	Goyar
1089	Uttara Kannada	Karwar	Hartuga
1090	Uttara Kannada	Karwar	Honkon
1091	Uttara Kannada	Karwar	Hotegali
1092	Uttara Kannada	Karwar	Kadia
1093	Uttara Kannada	Karwar	Kadra
1094	Uttara Kannada	Karwar	Kadvad
1095	Uttara Kannada	Karwar	Kaiga
1096	Uttara Kannada	Karwar	Kamargaon
1097	Uttara Kannada	Karwar	Kerwadi
1098	Uttara Kannada	Karwar	Kuchegar
1099	Uttara Kannada	Karwar	Lande
1100	Uttara Kannada	Karwar	Maingini
1101	Uttara Kannada	Karwar	Mallapur
1102	Uttara Kannada	Karwar	Mudgeri
1103	Uttara Kannada	Karwar	Nagekove
1104	Uttara Kannada	Karwar	Nivli
1105	Uttara Kannada	Karwar	Savantwada
1106	Uttara Kannada	Karwar	Shirve
1107	Uttara Kannada	Karwar	Shirwad
1108	Uttara Kannada	Karwar	Siddar
1109	Uttara Kannada	Karwar	Todur
1110	Uttara Kannada	Karwar	Virje
1111	Uttara Kannada	Kumta	Abbolli
1112	Uttara Kannada	Kumta	Alkod
1113	Uttara Kannada	Kumta	Anggundi
1114	Uttara Kannada	Kumta	Antravalli
1115	Uttara Kannada	Kumta	Bangne

1116	Uttara Kannada	Kumta	Basoli
1117	Uttara Kannada	Kumta	Bellangi
1118	Uttara Kannada	Kumta	Bhandival
1119	Uttara Kannada	Kumta	Divalli
1120	Uttara Kannada	Kumta	Harvalli
1121	Uttara Kannada	Kumta	Hebbail
1122	Uttara Kannada	Kumta	Hegle
1123	Uttara Kannada	Kumta	Hindbail
1124	Uttara Kannada	Kumta	Holangadde
1125	Uttara Kannada	Kumta	Hosad
1126	Uttara Kannada	Kumta	Kadkod
1127	Uttara Kannada	Kumta	Kallabbe
1128	Uttara Kannada	Kumta	Kalve
1129	Uttara Kannada	Kumta	Kandavalli
1130	Uttara Kannada	Kumta	Kankale
1131	Uttara Kannada	Kumta	Kavladi
1132	Uttara Kannada	Kumta	Kodambale
1133	Uttara Kannada	Kumta	Kolmaiguni
1134	Uttara Kannada	Kumta	Lukerri
1135	Uttara Kannada	Kumta	Malwalli
1136	Uttara Kannada	Kumta	Medni
1137	Uttara Kannada	Kumta	Morshe
1138	Uttara Kannada	Kumta	Mudanhalli
1139	Uttara Kannada	Kumta	Mudgi
1140	Uttara Kannada	Kumta	Mugvekan Vadi
1141	Uttara Kannada	Kumta	Nilkod
1142	Uttara Kannada	Kumta	Sandolli
1143	Uttara Kannada	Kumta	Santgal
1144	Uttara Kannada	Kumta	Santur
1145	Uttara Kannada	Kumta	Shirgunji
1146	Uttara Kannada	Kumta	Soppinhosalli
1147	Uttara Kannada	Kumta	Ullurmath
1148	Uttara Kannada	Kumta	Yan
1149	Uttara Kannada	Kumta	Yedtare
1150	Uttara Kannada	Kumta	Yelvalli
1151	Uttara Kannada	Kumta	Yettinbail
1152	Uttara Kannada	Siddapur	Adkhalli
1153	Uttara Kannada	Siddapur	Akkunji
1154	Uttara Kannada	Siddapur	Alavalli
1155	Uttara Kannada	Siddapur	Algod

1156	Uttara Kannada	Siddapur	Arehalla
1157	Uttara Kannada	Siddapur	Balekai
1158	Uttara Kannada	Siddapur	Balekop
1159	Uttara Kannada	Siddapur	Balesar
1160	Uttara Kannada	Siddapur	Balgod
1161	Uttara Kannada	Siddapur	Ballatte
1162	Uttara Kannada	Siddapur	Bandisar
1163	Uttara Kannada	Siddapur	Begar
1164	Uttara Kannada	Siddapur	Bidramane
1165	Uttara Kannada	Siddapur	Bilegod
1166	Uttara Kannada	Siddapur	Bilgi
1167	Uttara Kannada	Siddapur	Chandraghatgi
1168	Uttara Kannada	Siddapur	Danmav
1169	Uttara Kannada	Siddapur	Devisar
1170	Uttara Kannada	Siddapur	Dodmane
1171	Uttara Kannada	Siddapur	Gattikai
1172	Uttara Kannada	Siddapur	Gavingudda
1173	Uttara Kannada	Siddapur	Gijgini
1174	Uttara Kannada	Siddapur	Girgadde
1175	Uttara Kannada	Siddapur	Godlabil
1176	Uttara Kannada	Siddapur	Hadrimane
1177	Uttara Kannada	Siddapur	Haldot
1178	Uttara Kannada	Siddapur	Halgadikop
1179	Uttara Kannada	Siddapur	Hallibail
1180	Uttara Kannada	Siddapur	Haltot
1181	Uttara Kannada	Siddapur	Handivenimatna
1182	Uttara Kannada	Siddapur	Harigar
1183	Uttara Kannada	Siddapur	Harlikoppa
1184	Uttara Kannada	Siddapur	Hasargod
1185	Uttara Kannada	Siddapur	Havinbil
1186	Uttara Kannada	Siddapur	Hegekop
1187	Uttara Kannada	Siddapur	Heggadde
1188	Uttara Kannada	Siddapur	Heggarani
1189	Uttara Kannada	Siddapur	Hegge
1190	Uttara Kannada	Siddapur	Heggodmane
1191	Uttara Kannada	Siddapur	Hejni
1192	Uttara Kannada	Siddapur	Hemgar
1193	Uttara Kannada	Siddapur	Hirekai
1194	Uttara Kannada	Siddapur	Hukali

1195	Uttara Kannada	Siddapur	Hukali (Wajgod)
1196	Uttara Kannada	Siddapur	Hullunde
1197	Uttara Kannada	Siddapur	Hunekomb
1198	Uttara Kannada	Siddapur	Hutgar
1199	Uttara Kannada	Siddapur	Illimani
1200	Uttara Kannada	Siddapur	Itgi
1201	Uttara Kannada	Siddapur	Kadvadi
1202	Uttara Kannada	Siddapur	Kalen Halli
1203	Uttara Kannada	Siddapur	Kanchikai
1204	Uttara Kannada	Siddapur	Karajgi
1205	Uttara Kannada	Siddapur	Kastur
1206	Uttara Kannada	Siddapur	Kaunsale
1207	Uttara Kannada	Siddapur	Kelagin Muttagi
1208	Uttara Kannada	Siddapur	Keremane
1209	Uttara Kannada	Siddapur	Kilar
1210	Uttara Kannada	Siddapur	Kodgadde
1211	Uttara Kannada	Siddapur	Kodigadde
1212	Uttara Kannada	Siddapur	Kodkani
1213	Uttara Kannada	Siddapur	Kolgi
1214	Uttara Kannada	Siddapur	Koralkai
1215	Uttara Kannada	Siddapur	Kudegod
1216	Uttara Kannada	Siddapur	Kulebid
1217	Uttara Kannada	Siddapur	Madankalli
1218	Uttara Kannada	Siddapur	Magegar
1219	Uttara Kannada	Siddapur	Malemane
1220	Uttara Kannada	Siddapur	Malvalli
1221	Uttara Kannada	Siddapur	Malvjeddi
1222	Uttara Kannada	Siddapur	Manigar
1223	Uttara Kannada	Siddapur	Matti Halli
1224	Uttara Kannada	Siddapur	Mattigar
1225	Uttara Kannada	Siddapur	Mavinkod
1226	Uttara Kannada	Siddapur	Mudhalli
1227	Uttara Kannada	Siddapur	Mulgund
1228	Uttara Kannada	Siddapur	Musvalli
1229	Uttara Kannada	Siddapur	Muthalli
1230	Uttara Kannada	Siddapur	Muttige (Kaval Koppa)
1231	Uttara Kannada	Siddapur	Muttigi
1232	Uttara Kannada	Siddapur	Naigar
1233	Uttara Kannada	Siddapur	Naligar
1234	Uttara Kannada	Siddapur	Nandiyane

1235	Uttara Kannada	Siddapur	Nergod
1236	Uttara Kannada	Siddapur	Nidgod
1237	Uttara Kannada	Siddapur	Nilkund
1238	Uttara Kannada	Siddapur	Sampagod
1239	Uttara Kannada	Siddapur	Sangolimane
1240	Uttara Kannada	Siddapur	Sarkuli Kelgin
1241	Uttara Kannada	Siddapur	Siralgi
1242	Uttara Kannada	Siddapur	Sivalmane
1243	Uttara Kannada	Siddapur	Surgikop
1244	Uttara Kannada	Siddapur	Sutlamane
1245	Uttara Kannada	Siddapur	Tagginbalgar
1246	Uttara Kannada	Siddapur	Talekeri
1247	Uttara Kannada	Siddapur	Taresar
1248	Uttara Kannada	Siddapur	Targod
1249	Uttara Kannada	Siddapur	Umbalmane
1250	Uttara Kannada	Siddapur	Unchalli
1251	Uttara Kannada	Siddapur	Yelugar
1252	Uttara Kannada	Sirsi	Achanalli
1253	Uttara Kannada	Sirsi	Adnalli
1254	Uttara Kannada	Sirsi	Agsal
1255	Uttara Kannada	Sirsi	Angodkop
1256	Uttara Kannada	Sirsi	Audala
1257	Uttara Kannada	Sirsi	Badgi
1258	Uttara Kannada	Sirsi	Bakka
1259	Uttara Kannada	Sirsi	Balavlli
1260	Uttara Kannada	Sirsi	Bandal
1261	Uttara Kannada	Sirsi	Bengaon
1262	Uttara Kannada	Sirsi	Bengi
1263	Uttara Kannada	Sirsi	Bidralli
1264	Uttara Kannada	Sirsi	Bisalkop
1265	Uttara Kannada	Sirsi	Boppanalli
1266	Uttara Kannada	Sirsi	Budgi
1267	Uttara Kannada	Sirsi	Byagadde
1268	Uttara Kannada	Sirsi	Dasangadde
1269	Uttara Kannada	Sirsi	Devanhalli
1270	Uttara Kannada	Sirsi	Devimane
1271	Uttara Kannada	Sirsi	Dhorangiri
1272	Uttara Kannada	Sirsi	Gadageri
1273	Uttara Kannada	Sirsi	Gadihalli

1274	Uttara Kannada	Sirsi	Gaudalli
1275	Uttara Kannada	Sirsi	Gonagatta
1276	Uttara Kannada	Sirsi	Gonsar
1277	Uttara Kannada	Sirsi	Gonur
1278	Uttara Kannada	Sirsi	Gurvalli
1279	Uttara Kannada	Sirsi	Hadlagi
1280	Uttara Kannada	Sirsi	Hakkigadde
1281	Uttara Kannada	Sirsi	Hallusargi
1282	Uttara Kannada	Sirsi	Hangar
1283	Uttara Kannada	Sirsi	Harepal
1284	Uttara Kannada	Sirsi	Harihulekal
1285	Uttara Kannada	Sirsi	Heballi
1286	Uttara Kannada	Sirsi	Hebre
1287	Uttara Kannada	Sirsi	Hedagemane
1288	Uttara Kannada	Sirsi	Hedigemane
1289	Uttara Kannada	Sirsi	Heggar
1290	Uttara Kannada	Sirsi	Hodalkop
1291	Uttara Kannada	Sirsi	Hostot
1292	Uttara Kannada	Sirsi	Hosur
1293	Uttara Kannada	Sirsi	Huladevanasar
1294	Uttara Kannada	Sirsi	Hulgol
1295	Uttara Kannada	Sirsi	Husri
1296	Uttara Kannada	Sirsi	Islur
1297	Uttara Kannada	Sirsi	Jaddigadde
1298	Uttara Kannada	Sirsi	Janmane
1299	Uttara Kannada	Sirsi	Kadgod
1300	Uttara Kannada	Sirsi	Kalgundikoppa
1301	Uttara Kannada	Sirsi	Kalkardi
1302	Uttara Kannada	Sirsi	Kalkop
1303	Uttara Kannada	Sirsi	Kallalli
1304	Uttara Kannada	Sirsi	Kalli
1305	Uttara Kannada	Sirsi	Kalugar
1306	Uttara Kannada	Sirsi	Kalve
1307	Uttara Kannada	Sirsi	Kambigar
1308	Uttara Kannada	Sirsi	Kanalli
1309	Uttara Kannada	Sirsi	Kanamuski
1310	Uttara Kannada	Sirsi	Kandraji
1311	Uttara Kannada	Sirsi	Karjagimane
1312	Uttara Kannada	Sirsi	Kelaginkeri
1313	Uttara Kannada	Sirsi	Kodangadde

1314	Uttara Kannada	Sirsi	Kodigar
1315	Uttara Kannada	Sirsi	Kop
1316	Uttara Kannada	Sirsi	Kotekop
1317	Uttara Kannada	Sirsi	Kugtemane
1318	Uttara Kannada	Sirsi	Kukri
1319	Uttara Kannada	Sirsi	Kyadikop
1320	Uttara Kannada	Sirsi	Mallalgaon
1321	Uttara Kannada	Sirsi	Mandur
1322	Uttara Kannada	Sirsi	Manjaguni
1323	Uttara Kannada	Sirsi	Margundi
1324	Uttara Kannada	Sirsi	Mattihalli
1325	Uttara Kannada	Sirsi	Modur
1326	Uttara Kannada	Sirsi	Mogadde
1327	Uttara Kannada	Sirsi	Mudebail
1328	Uttara Kannada	Sirsi	Mudgehalli
1329	Uttara Kannada	Sirsi	Mundganmane
1330	Uttara Kannada	Sirsi	Mundgesar
1331	Uttara Kannada	Sirsi	Mungehalli
1332	Uttara Kannada	Sirsi	Muregar
1333	Uttara Kannada	Sirsi	Muski
1334	Uttara Kannada	Sirsi	Naigar
1335	Uttara Kannada	Sirsi	Naralvali
1336	Uttara Kannada	Sirsi	Navangiri
1337	Uttara Kannada	Sirsi	Navilgar
1338	Uttara Kannada	Sirsi	Neelkani
1339	Uttara Kannada	Sirsi	Nerlavalli
1340	Uttara Kannada	Sirsi	Onigadde
1341	Uttara Kannada	Sirsi	Onikeri (Kelgin)
1342	Uttara Kannada	Sirsi	Pura
1343	Uttara Kannada	Sirsi	Sadashivalli
1344	Uttara Kannada	Sirsi	Sampkhand
1345	Uttara Kannada	Sirsi	Sannalli
1346	Uttara Kannada	Sirsi	Sarguppi
1347	Uttara Kannada	Sirsi	Shirgani
1348	Uttara Kannada	Sirsi	Shivalli
1349	Uttara Kannada	Sirsi	Sigehalli
1350	Uttara Kannada	Sirsi	Singanalli
1351	Uttara Kannada	Sirsi	Somanolli
1352	Uttara Kannada	Sirsi	Sonda

1353	Uttara Kannada	Sirsi	Songimane
1354	Uttara Kannada	Sirsi	Sugavi
1355	Uttara Kannada	Sirsi	T. Kodgibail
1356	Uttara Kannada	Sirsi	Teppar
1357	Uttara Kannada	Sirsi	Tudguni
1358	Uttara Kannada	Sirsi	Ullal
1359	Uttara Kannada	Sirsi	Umade
1360	Uttara Kannada	Sirsi	Umblekop
1361	Uttara Kannada	Sirsi	Upplekoppa
1362	Uttara Kannada	Sirsi	Vaddinkop
1363	Uttara Kannada	Sirsi	Vanalli
1364	Uttara Kannada	Sirsi	Yachadi
1365	Uttara Kannada	Sirsi	Yadhalli
1366	Uttara Kannada	Yellapur	Alvad
1367	Uttara Kannada	Yellapur	Angod
1368	Uttara Kannada	Yellapur	Baginakatte
1369	Uttara Kannada	Yellapur	Baichgod
1370	Uttara Kannada	Yellapur	Balagar
1371	Uttara Kannada	Yellapur	Bankasali
1372	Uttara Kannada	Yellapur	Baragadde
1373	Uttara Kannada	Yellapur	Barballi
1374	Uttara Kannada	Yellapur	Bare
1375	Uttara Kannada	Yellapur	Beejanakoppa
1376	Uttara Kannada	Yellapur	Belambi
1377	Uttara Kannada	Yellapur	Belegeri
1378	Uttara Kannada	Yellapur	Bharni
1379	Uttara Kannada	Yellapur	Bhartanhalli
1380	Uttara Kannada	Yellapur	Bhendigiri
1381	Uttara Kannada	Yellapur	Bhomnalli
1382	Uttara Kannada	Yellapur	Bidralli
1383	Uttara Kannada	Yellapur	Bigar
1384	Uttara Kannada	Yellapur	Bilki
1385	Uttara Kannada	Yellapur	Bisgod
1386	Uttara Kannada	Yellapur	Chandguli
1387	Uttara Kannada	Yellapur	Chavati
1388	Uttara Kannada	Yellapur	Chikkotti
1389	Uttara Kannada	Yellapur	Chimanalli
1390	Uttara Kannada	Yellapur	Dabguli
1391	Uttara Kannada	Yellapur	Dehalli
1392	Uttara Kannada	Yellapur	Donagar

1393	Uttara Kannada	Yellapur	Gadijogadmane
1394	Uttara Kannada	Yellapur	Geral
1395	Uttara Kannada	Yellapur	Gharvas
1396	Uttara Kannada	Yellapur	Gopadmane
1397	Uttara Kannada	Yellapur	Gotguli
1398	Uttara Kannada	Yellapur	Gullapur
1399	Uttara Kannada	Yellapur	Halgod
1400	Uttara Kannada	Yellapur	Halsinkop
1401	Uttara Kannada	Yellapur	Hansangadde
1402	Uttara Kannada	Yellapur	Harigadde
1403	Uttara Kannada	Yellapur	Hasalmane
1404	Uttara Kannada	Yellapur	Hegapur
1405	Uttara Kannada	Yellapur	Hegumbli
1406	Uttara Kannada	Yellapur	Hemadi
1407	Uttara Kannada	Yellapur	Hiresar
1408	Uttara Kannada	Yellapur	Hirival
1409	Uttara Kannada	Yellapur	Hitlahalli
1410	Uttara Kannada	Yellapur	Honnagadde
1411	Uttara Kannada	Yellapur	Hotageri
1412	Uttara Kannada	Yellapur	Hullarmane
1413	Uttara Kannada	Yellapur	Hutkhand
1414	Uttara Kannada	Yellapur	Idgundi
1415	Uttara Kannada	Yellapur	Ilehalli
1416	Uttara Kannada	Yellapur	Jaddigadde
1417	Uttara Kannada	Yellapur	Jakkalli
1418	Uttara Kannada	Yellapur	Kalche
1419	Uttara Kannada	Yellapur	Kalsur
1420	Uttara Kannada	Yellapur	Kampli
1421	Uttara Kannada	Yellapur	Kangodbalehad
1422	Uttara Kannada	Yellapur	Kannadagal
1423	Uttara Kannada	Yellapur	Kannigeri
1424	Uttara Kannada	Yellapur	Kanur- Heggarni
1425	Uttara Kannada	Yellapur	Kattige
1426	Uttara Kannada	Yellapur	Kelasi
1427	Uttara Kannada	Yellapur	Kerehusalli
1428	Uttara Kannada	Yellapur	Kirvatti
1429	Uttara Kannada	Yellapur	Kodlagadde
1430	Uttara Kannada	Yellapur	Komadi
1431	Uttara Kannada	Yellapur	Kusguli

1432	Uttara Kannada	Yellapur	Lalguli
1433	Uttara Kannada	Yellapur	Lingadabail
1434	Uttara Kannada	Yellapur	Madnoor
1435	Uttara Kannada	Yellapur	Magod
1436	Uttara Kannada	Yellapur	Malalgaon
1437	Uttara Kannada	Yellapur	Mavinmane
1438	Uttara Kannada	Yellapur	Nagarkan
1439	Uttara Kannada	Yellapur	Puratbommanahalli
1440	Uttara Kannada	Yellapur	Savagadde
1441	Uttara Kannada	Yellapur	Shirnal
1442	Uttara Kannada	Yellapur	Sistmudi
1443	Uttara Kannada	Yellapur	Somanalli
1444	Uttara Kannada	Yellapur	Tarehalli
1445	Uttara Kannada	Yellapur	Targar
1446	Uttara Kannada	Yellapur	Tatgar
1447	Uttara Kannada	Yellapur	Telangiri
1448	Uttara Kannada	Yellapur	Uchgeri
1449	Uttara Kannada	Yellapur	Yedhalli
KERALA		*Bifurcated villages	
S. No.	District	Taluka	Village Name
1	Ernakulam	Kothamangalam	Kuttampuzha
2	Idukki	Devikulam	Anaviratty
3	Idukki	Devikulam	Edamalakkudy*
4	Idukki	Devikulam	Kanthaloor
5	Idukki	Devikulam	KDH
6	Idukki	Devikulam	Keezhanthoor
7	Idukki	Devikulam	Kottakamboor
8	Idukki	Devikulam	Kunjithanny
9	Idukki	Devikulam	Mankulam
10	Idukki	Devikulam	Mannamkandam
11	Idukki	Devikulam	Marayur
12	Idukki	Devikulam	Munnar*
13	Idukki	Devikulam	Pallivasal
14	Idukki	Devikulam	Vattavada
15	Idukki	Devikulam	Vellathooval
16	Idukki	Idukki	Ayyappankovil
17	Idukki	Idukki	Idukki
18	Idukki	Idukki	Kanchiyar*
19	Idukki	Idukki	Kanjikuzhi

20	Idukki	Idukki	Kattappana
21	Idukki	Idukki	Konnathady
22	Idukki	Idukki	Thankamany
23	Idukki	Idukki	Upputhodu
24	Idukki	Idukki	Vathikudi
25	Idukki	Peerumedu	Kokkayar
26	Idukki	Peerumedu	Kumily
27	Idukki	Peerumedu	Manjumala
28	Idukki	Peerumedu	Mlappara
29	Idukki	Peerumedu	Peerumedu
30	Idukki	Peerumedu	Periyar
31	Idukki	Peerumedu	Peruvanthanam
32	Idukki	Peerumedu	Upputhara
33	Idukki	Thodupuzha	Arakkulam
34	Idukki	Thodupuzha	Udumpannoor
35	Idukki	Udumbanchola	Anakkara
36	Idukki	Udumbanchola	Anavilasom
37	Idukki	Udumbanchola	Bisonvalley
38	Idukki	Udumbanchola	Chakkupallom
39	Idukki	Udumbanchola	Chathurangappara
40	Idukki	Udumbanchola	Chinnakkanal
41	Idukki	Udumbanchola	Erattayar*
42	Idukki	Udumbanchola	Kalkoonthal
43	Idukki	Udumbanchola	Kanthipara
44	Idukki	Udumbanchola	Karunapuram
45	Idukki	Udumbanchola	Pampadumpara
46	Idukki	Udumbanchola	Parathodu
47	Idukki	Udumbanchola	Pooppara
48	Idukki	Udumbanchola	Rajakkad
49	Idukki	Udumbanchola	Rajakumari
50	Idukki	Udumbanchola	Santhampara
51	Idukki	Udumbanchola	Udumbanchola
52	Idukki	Udumbanchola	Vandanmedu
53	Kannur	Iritty	Aralam
54	Kannur	Iritty	Kottiyur
55	Kannur	Thalassery	Cheruvanchery
56	Kollam	Pathanapuram	Piravanthur
57	Kollam	Pathanapuram	Punnala
58	Kollam	Punalur	Aryankavu

59	Kollam	Punalur	Channapetta
60	Kollam	Punalur	Edamon
61	Kollam	Punalur	Kulathupuzha
62	Kollam	Punalur	Thenmala
63	Kollam	Punalur	Thingalkarikkakom
64	Kottayam	Kanjirappally	Koottickal
65	Kottayam	Meenachil	Melukavu
66	Kottayam	Meenachil	Poonjar Thekkekara
67	Kottayam	Meenachil	Teekoy
68	Kozhikkode	Koyilandy	Chakkittapara
69	Kozhikkode	Koyilandy	Chembanoda
70	Kozhikkode	Thamarassery	Kattippara*
71	Kozhikkode	Thamarassery	Kedavur
72	Kozhikkode	Thamarassery	Kodancheri
73	Kozhikkode	Thamarassery	Nellippoyil
74	Kozhikkode	Thamarassery	Puthuppadi
75	Kozhikkode	Thamarassery	Thiruvambadi
76	Kozhikkode	Vadakara	Kavilumpara
77	Kozhikkode	Vadakara	Thinur
78	Malappuram	Nilambur	Akampadam
79	Malappuram	Nilambur	Amarambalam
80	Malappuram	Nilambur	Chokkad
81	Malappuram	Nilambur	Chungathara
82	Malappuram	Nilambur	Kalikavu
83	Malappuram	Nilambur	Karulayi
84	Malappuram	Nilambur	Karuvarakundu
85	Malappuram	Nilambur	Kerala Estate
86	Malappuram	Nilambur	Kurimbalangode
87	Malappuram	Nilambur	Pothukallu*
88	Malappuram	Nilambur	Vazhikadavu
89	Palakkad	Alathoor	Kizhakkancheri-I
90	Palakkad	Attappadi	Agali
91	Palakkad	Attappadi	Kallamala
92	Palakkad	Attappadi	Kottathara
93	Palakkad	Attappadi	Padavayal
94	Palakkad	Attappadi	Pudur
95	Palakkad	Attappadi	Sholayoor
96	Palakkad	Chittur	Muthalamada-I
97	Palakkad	Chittur	Muthalamada-II
98	Palakkad	Chittur	Nelliyampathy

99	Palakkad	Mannarkad	Palakkayam
100	Palakkad	Palakkad	Malampuzha-I
101	Palakkad	Palakkad	Pudusseri East
102	Palakkad	Palakkad	Puthuppariyaram-I
103	Pathanamthitta	Konni	Aruvappulam
104	Pathanamthitta	Konni	Chittar*
105	Pathanamthitta	Konni	Seethathodu
106	Pathanamthitta	Konni	Thannithodu
107	Pathanamthitta	Ranni	Kollamula
108	Pathanamthitta	Ranni	Perunad
109	Pathanamthitta	Ranni	Vadasserikkara
110	Thiruvananthapuram	Kattakada	Amboori
111	Thiruvananthapuram	Kattakada	Kalikkad
112	Thiruvananthapuram	Kattakada	Manoorkkara
113	Thiruvananthapuram	Kattakada	Vazhichal
114	Thiruvananthapuram	Nedumangad	Peringammala
115	Thiruvananthapuram	Nedumangad	Thennur
116	Thiruvananthapuram	Nedumangad	Vithura
117	Thrissur	Chalakkudy	Athirapally*
118	Thrissur	Chalakkudy	Pariyaram
119	Wayanad	Mananthavady	Periya
120	Wayanad	Mananthavady	Thirunelli
121	Wayanad	Mananthavady	Thondernad
122	Wayanad	Mananthavady	Thrissilery
123	Wayanad	Sulthanbathery	Kidanganad
124	Wayanad	Sulthanbathery	Noolpuzha
125	Wayanad	Vythiri	Achooranam
126	Wayanad	Vythiri	Chundel
127	Wayanad	Vythiri	Kottappadi
128	Wayanad	Vythiri	Kunnathidavaka
129	Wayanad	Vythiri	Pozhuthana
130	Wayanad	Vythiri	Thariyod
131	Wayanad	Vythiri	Vellarimala
MAHARASHTRA *Bifurcated villages			
S. No.	District	Taluka	Village Name
1	Ahmadnagar	Akole	Abit Khind
2	Ahmadnagar	Akole	Ambevangan
3	Ahmadnagar	Akole	Ambhol

4	Ahmadnagar	Akole	Ambit
5	Ahmadnagar	Akole	Bari
6	Ahmadnagar	Akole	Bitaka
7	Ahmadnagar	Akole	Brmhanwada
8	Ahmadnagar	Akole	Dhamanvan
9	Ahmadnagar	Akole	Esarthav
10	Ahmadnagar	Akole	Garwadi
11	Ahmadnagar	Akole	Ghatghar
12	Ahmadnagar	Akole	Godewadi
13	Ahmadnagar	Akole	Jahagirdarwadi
14	Ahmadnagar	Akole	Keli Kotul
15	Ahmadnagar	Akole	Keli Otur
16	Ahmadnagar	Akole	Khetewadi
17	Ahmadnagar	Akole	Koltembhe
18	Ahmadnagar	Akole	Kothale
19	Ahmadnagar	Akole	Kotul
20	Ahmadnagar	Akole	Kumshet
21	Ahmadnagar	Akole	Lavhali Kotul
22	Ahmadnagar	Akole	Lavhali Otur
23	Ahmadnagar	Akole	Mahadeowadi
24	Ahmadnagar	Akole	Murshet
25	Ahmadnagar	Akole	Mutkhel
26	Ahmadnagar	Akole	Pachanai
27	Ahmadnagar	Akole	Paithan
28	Ahmadnagar	Akole	Palsunde
29	Ahmadnagar	Akole	Panjare
30	Ahmadnagar	Akole	Phophasandi
31	Ahmadnagar	Akole	Ratanwadi
32	Ahmadnagar	Akole	Samrad
33	Ahmadnagar	Akole	Satewadi
34	Ahmadnagar	Akole	Senit Kh.
35	Ahmadnagar	Akole	Shelad
36	Ahmadnagar	Akole	Shenit
37	Ahmadnagar	Akole	Shilvandi
38	Ahmadnagar	Akole	Shinde
39	Ahmadnagar	Akole	Shinganwadi
40	Ahmadnagar	Akole	Shirpunje Bk.
41	Ahmadnagar	Akole	Shirpunje Kh.
42	Ahmadnagar	Akole	Shiswad
43	Ahmadnagar	Akole	Somalwadi

44	Ahmadnagar	Akole	Tale
45	Ahmadnagar	Akole	Udadawane
46	Ahmadnagar	Akole	Umbarwadi
47	Ahmadnagar	Akole	Vihir
48	Ahmadnagar	Akole	Waranghushi
49	Dhule	Sakri	Chawadipada*
50	Dhule	Sakri	Dhamandhar
51	Dhule	Sakri	Kalgaon
52	Dhule	Sakri	Mavchipada*
53	Dhule	Sakri	Mohagaon
54	Dhule	Sakri	Shenwad
55	Dhule	Sakri	Vardadi
56	Kolhapur	Ajra	Ambade
57	Kolhapur	Ajra	Awandi
58	Kolhapur	Ajra	Bhavewadi*
59	Kolhapur	Ajra	Chafavade
60	Kolhapur	Ajra	Chitale
61	Kolhapur	Ajra	Dardewadi
62	Kolhapur	Ajra	Erandol
63	Kolhapur	Ajra	Gavase
64	Kolhapur	Ajra	Hajgoli Kh.
65	Kolhapur	Ajra	Haloli
66	Kolhapur	Ajra	Jeur
67	Kolhapur	Ajra	Kerakbol
68	Kolhapur	Ajra	Kitvade
69	Kolhapur	Ajra	Latagaon
70	Kolhapur	Ajra	Medhewadi
71	Kolhapur	Ajra	Parpoli
72	Kolhapur	Ajra	Polgaon
73	Kolhapur	Ajra	Satewadi
74	Kolhapur	Ajra	Suleran
75	Kolhapur	Ajra	Uchangi
76	Kolhapur	Ajra	Velawatti
77	Kolhapur	Ajra	Vinayakwadi
78	Kolhapur	Bhudargad	Anap Kh.
79	Kolhapur	Bhudargad	Antivade
80	Kolhapur	Bhudargad	Anturli
81	Kolhapur	Bhudargad	Bediv
82	Kolhapur	Bhudargad	Bidri

83	Kolhapur	Bhudargad	Chandanwadi
84	Kolhapur	Bhudargad	Chikkewadi
85	Kolhapur	Bhudargad	Chivale
86	Kolhapur	Bhudargad	Dele
87	Kolhapur	Bhudargad	Devakewadi
88	Kolhapur	Bhudargad	Devarde
89	Kolhapur	Bhudargad	Girgaon
90	Kolhapur	Bhudargad	Hanamante
91	Kolhapur	Bhudargad	Hanbarwadi
92	Kolhapur	Bhudargad	Karivade
93	Kolhapur	Bhudargad	Khedge
94	Kolhapur	Bhudargad	Kudtarwadi
95	Kolhapur	Bhudargad	Mani
96	Kolhapur	Bhudargad	Manope
97	Kolhapur	Bhudargad	Mathagaon
98	Kolhapur	Bhudargad	Megholi
99	Kolhapur	Bhudargad	Mhasarang
100	Kolhapur	Bhudargad	Murukate
101	Kolhapur	Bhudargad	Navale
102	Kolhapur	Bhudargad	Padkhambe
103	Kolhapur	Bhudargad	Palyachahuda
104	Kolhapur	Bhudargad	Patgaon
105	Kolhapur	Bhudargad	Phanaswadi
106	Kolhapur	Bhudargad	Phaye
107	Kolhapur	Bhudargad	Shivdav Bk.
108	Kolhapur	Bhudargad	Shivdav Kh.
109	Kolhapur	Bhudargad	Sidanand Nagar*
110	Kolhapur	Bhudargad	Sonurli
111	Kolhapur	Bhudargad	Tambale
112	Kolhapur	Bhudargad	Tambyachiwadi
113	Kolhapur	Bhudargad	Vasnoli
114	Kolhapur	Bhudargad	Vesarde
115	Kolhapur	Bhudargad	Vinjole
116	Kolhapur	Bhudargad	Yerandpe
117	Kolhapur	Chandgad	Bhogoli
118	Kolhapur	Chandgad	Dhamapur
119	Kolhapur	Chandgad	Gudawale Khalsa
120	Kolhapur	Chandgad	Hajagoli
121	Kolhapur	Chandgad	Isapur
122	Kolhapur	Chandgad	Jambre

123	Kolhapur	Chandgad	Jelugade
124	Kolhapur	Chandgad	Kalasgade
125	Kolhapur	Chandgad	Kanur Kh.
126	Kolhapur	Chandgad	Khalsa Mhalunge
127	Kolhapur	Chandgad	Kitvade
128	Kolhapur	Chandgad	Kodali
129	Kolhapur	Chandgad	Kokare
130	Kolhapur	Chandgad	Kolik
131	Kolhapur	Chandgad	Mirwel
132	Kolhapur	Chandgad	Nagave
133	Kolhapur	Chandgad	Nhaveli
134	Kolhapur	Chandgad	Pilani
135	Kolhapur	Chandgad	Pundra
136	Kolhapur	Chandgad	Sadegudwale
137	Kolhapur	Chandgad	Umagaon
138	Kolhapur	Chandgad	Waghotre
139	Kolhapur	Gagan-Bawda	Andur
140	Kolhapur	Gagan-Bawda	Asalaj
141	Kolhapur	Gagan-Bawda	Asandoli
142	Kolhapur	Gagan-Bawda	Baveli
143	Kolhapur	Gagan-Bawda	Borbet
144	Kolhapur	Gagan-Bawda	Dhundavade
145	Kolhapur	Gagan-Bawda	Gagan Bavda
146	Kolhapur	Gagan-Bawda	Garivade
147	Kolhapur	Gagan-Bawda	Jargi
148	Kolhapur	Gagan-Bawda	Kadave
149	Kolhapur	Gagan-Bawda	Katali
150	Kolhapur	Gagan-Bawda	Kherivade
151	Kolhapur	Gagan-Bawda	Khokurle
152	Kolhapur	Gagan-Bawda	Kode Bk.
153	Kolhapur	Gagan-Bawda	Kode Kh.
154	Kolhapur	Gagan-Bawda	Lakhamapur
155	Kolhapur	Gagan-Bawda	Mandukali
156	Kolhapur	Gagan-Bawda	Mandur
157	Kolhapur	Gagan-Bawda	Narveli
158	Kolhapur	Gagan-Bawda	Nivade
159	Kolhapur	Gagan-Bawda	Palsambe
160	Kolhapur	Gagan-Bawda	Saitavade
161	Kolhapur	Gagan-Bawda	Sangashi

162	Kolhapur	Gagan-Bawda	Sheloshi
163	Kolhapur	Gagan-Bawda	Shenavade
164	Kolhapur	Gagan-Bawda	Taliye Bk.
165	Kolhapur	Gagan-Bawda	Taliye Kh.
166	Kolhapur	Gagan-Bawda	Vesaraf
167	Kolhapur	Gagan-Bawda	Vesarde
168	Kolhapur	Panhala	Gothane
169	Kolhapur	Panhala	Harpavade
170	Kolhapur	Panhala	Kaljawade
171	Kolhapur	Panhala	Kaurwadi
172	Kolhapur	Panhala	Kisrul
173	Kolhapur	Panhala	Kolik
174	Kolhapur	Panhala	Manwad
175	Kolhapur	Panhala	Mugadewadi
176	Kolhapur	Panhala	Padasali
177	Kolhapur	Panhala	Panore
178	Kolhapur	Panhala	Patpanhala
179	Kolhapur	Panhala	Pisatri
180	Kolhapur	Panhala	Pohalwadi
181	Kolhapur	Panhala	Pombre
182	Kolhapur	Panhala	Washi
183	Kolhapur	Radhanagari	Adoli
184	Kolhapur	Radhanagari	Aini
185	Kolhapur	Radhanagari	Banachiwadi
186	Kolhapur	Radhanagari	Chafodi Tarf Ainghol
187	Kolhapur	Radhanagari	Dubalewadi
188	Kolhapur	Radhanagari	Farale
189	Kolhapur	Radhanagari	Gawathanwadi
190	Kolhapur	Radhanagari	Kandalgaon
191	Kolhapur	Radhanagari	Karanjphen
192	Kolhapur	Radhanagari	Konoli Tarf Asandoli
193	Kolhapur	Radhanagari	Lingachiwadi
194	Kolhapur	Radhanagari	Manbet
195	Kolhapur	Radhanagari	New Karanje
196	Kolhapur	Radhanagari	Olavan
197	Kolhapur	Radhanagari	Padali
198	Kolhapur	Radhanagari	Padasali
199	Kolhapur	Radhanagari	Patpanhala
200	Kolhapur	Radhanagari	Phejiwade
201	Kolhapur	Radhanagari	Piral

202	Kolhapur	Radhanagari	Radhanagari
203	Kolhapur	Radhanagari	Rai
204	Kolhapur	Radhanagari	Rajapur
205	Kolhapur	Radhanagari	Ramanwadi
206	Kolhapur	Radhanagari	Savarde
207	Kolhapur	Radhanagari	Savardhan
208	Kolhapur	Radhanagari	Shiroli
209	Kolhapur	Radhanagari	Wadachiwadi
210	Kolhapur	Shahuwadi	Ainwadi
211	Kolhapur	Shahuwadi	Amba
212	Kolhapur	Shahuwadi	Amboli
213	Kolhapur	Shahuwadi	Anuskura
214	Kolhapur	Shahuwadi	Barki
215	Kolhapur	Shahuwadi	Bhatatali
216	Kolhapur	Shahuwadi	Bhendavade
217	Kolhapur	Shahuwadi	Burambal
218	Kolhapur	Shahuwadi	Chalanwadi
219	Kolhapur	Shahuwadi	Chandel
220	Kolhapur	Shahuwadi	Dhakale
221	Kolhapur	Shahuwadi	Dhanagarwadi
222	Kolhapur	Shahuwadi	Durgawadi
223	Kolhapur	Shahuwadi	Gajapur
224	Kolhapur	Shahuwadi	Gavadi
225	Kolhapur	Shahuwadi	Gelavade
226	Kolhapur	Shahuwadi	Gholasvade
227	Kolhapur	Shahuwadi	Girgaon
228	Kolhapur	Shahuwadi	Golivane
229	Kolhapur	Shahuwadi	Humbavali
230	Kolhapur	Shahuwadi	Injoli
231	Kolhapur	Shahuwadi	Jambur
232	Kolhapur	Shahuwadi	Jawali
233	Kolhapur	Shahuwadi	Kandavan
234	Kolhapur	Shahuwadi	Kante
235	Kolhapur	Shahuwadi	Karde
236	Kolhapur	Shahuwadi	Kasarde
237	Kolhapur	Shahuwadi	Kumbhavde
238	Kolhapur	Shahuwadi	Malgaon
239	Kolhapur	Shahuwadi	Manjare
240	Kolhapur	Shahuwadi	Manoli

241	Kolhapur	Shahuwadi	Mhalasvade
242	Kolhapur	Shahuwadi	Mosum
243	Kolhapur	Shahuwadi	Nivale
244	Kolhapur	Shahuwadi	Palasavade
245	Kolhapur	Shahuwadi	Panundre
246	Kolhapur	Shahuwadi	Paraleninai
247	Kolhapur	Shahuwadi	Parivane
248	Kolhapur	Shahuwadi	Pawankhind*
249	Kolhapur	Shahuwadi	Pusarle
250	Kolhapur	Shahuwadi	Savardi
251	Kolhapur	Shahuwadi	Shembavane
252	Kolhapur	Shahuwadi	Shirale Tarf Malkapur
253	Kolhapur	Shahuwadi	Shirale Tarf Warun
254	Kolhapur	Shahuwadi	Sonarli
255	Kolhapur	Shahuwadi	Sonurle
256	Kolhapur	Shahuwadi	Talavade
257	Kolhapur	Shahuwadi	Tambave
258	Kolhapur	Shahuwadi	Tanali
259	Kolhapur	Shahuwadi	Udgiri
260	Kolhapur	Shahuwadi	Ukhalu
261	Kolhapur	Shahuwadi	Virale
262	Kolhapur	Shahuwadi	Vishalgad
263	Kolhapur	Shahuwadi	Wadi Hudumb
264	Kolhapur	Shahuwadi	Wadi Kalkavane
265	Kolhapur	Shahuwadi	Wakoli
266	Kolhapur	Shahuwadi	Yelan J.Gai
267	Kolhapur	Shahuwadi	Yelvadi
268	Nandurbar	Nawapur	Kareghat
269	Nandurbar	Nawapur	Khekada
270	Nashik	Baglan	Ajande
271	Nashik	Baglan	Bhawade
272	Nashik	Baglan	Bhimkhet
273	Nashik	Baglan	Bhimnagar
274	Nashik	Baglan	Bordaiwat
275	Nashik	Baglan	Gandhinagar
276	Nashik	Baglan	Golwad
277	Nashik	Baglan	Jad
278	Nashik	Baglan	Jakhod
279	Nashik	Baglan	Kadyachamala
280	Nashik	Baglan	Kelzar

281	Nashik	Baglan	Malgaon Kh.
282	Nashik	Baglan	Manur
283	Nashik	Baglan	Narkol
284	Nashik	Baglan	Salher
285	Nashik	Baglan	Salwan
286	Nashik	Baglan	Tatani
287	Nashik	Baglan	Vathode
288	Nashik	Baglan	Wadi Chaulher
289	Nashik	Baglan	Waghambe
290	Nashik	Dindori	Dehare
291	Nashik	Dindori	Deosane
292	Nashik	Dindori	Goldari
293	Nashik	Dindori	Mokhnal
294	Nashik	Dindori	Palasvahir
295	Nashik	Igatpuri	Bhandardarawadi
296	Nashik	Igatpuri	Chinchale Khair
297	Nashik	Igatpuri	Dhargaon
298	Nashik	Igatpuri	Jamunde
299	Nashik	Igatpuri	Kurungwadi
300	Nashik	Igatpuri	Manjargaon
301	Nashik	Igatpuri	Tringalwadi
302	Nashik	Igatpuri	Walvahir
303	Nashik	Kalwan	Amdar
304	Nashik	Kalwan	Bhandane (Hatgad)
305	Nashik	Kalwan	Bhusani
306	Nashik	Kalwan	Chaphapada
307	Nashik	Kalwan	Dahyane (Otur)
308	Nashik	Kalwan	Dare Bhanagi
309	Nashik	Kalwan	Daregaon Hatgad
310	Nashik	Kalwan	Daregaonwani
311	Nashik	Kalwan	Dhanoli
312	Nashik	Kalwan	Dharde Digar
313	Nashik	Kalwan	Inshi
314	Nashik	Kalwan	Jamle Pale
315	Nashik	Kalwan	Jamshet
316	Nashik	Kalwan	Karambhel Hatgad
317	Nashik	Kalwan	Kharde Digar
318	Nashik	Kalwan	Kosurde
319	Nashik	Kalwan	Koswan

320	Nashik	Kalwan	Kurdane (Otur)
321	Nashik	Kalwan	Machidhodap
322	Nashik	Kalwan	Malagaon Bk.
323	Nashik	Kalwan	Mehadar
324	Nashik	Kalwan	Mohobari
325	Nashik	Kalwan	Padgan
326	Nashik	Kalwan	Pimpri Markanda
327	Nashik	Kalwan	Punad Nagar
328	Nashik	Kalwan	Saptashrungagad
329	Nashik	Kalwan	Shiv-Bhandane
330	Nashik	Kalwan	Shrungarwadi
331	Nashik	Kalwan	Sidharthanagar
332	Nashik	Kalwan	Supale Digar
333	Nashik	Kalwan	Umbardhe
334	Nashik	Kalwan	Virshet
335	Nashik	Kalwan	Wadale[Wani]
336	Nashik	Peth	Abasa
337	Nashik	Peth	Ambapani
338	Nashik	Peth	Amdongra
339	Nashik	Peth	Andhrute
340	Nashik	Peth	Belpada
341	Nashik	Peth	Bhoradha
342	Nashik	Peth	Borichibari
343	Nashik	Peth	Borpada
344	Nashik	Peth	Chafyachapada
345	Nashik	Peth	Chikadi
346	Nashik	Peth	Dabhadi
347	Nashik	Peth	Derapada
348	Nashik	Peth	Devivchamal
349	Nashik	Peth	Gandole
350	Nashik	Peth	Garmal
351	Nashik	Peth	Homepada
352	Nashik	Peth	Jambhulmal
353	Nashik	Peth	Kahandolpada
354	Nashik	Peth	Kapurne
355	Nashik	Peth	Kasatvahir
356	Nashik	Peth	Kayare
357	Nashik	Peth	Kel Vahir
358	Nashik	Peth	Khadki
359	Nashik	Peth	Kumbhale

360	Nashik	Peth	Lavhali
361	Nashik	Peth	Murmuti
362	Nashik	Peth	Nachlondhi
363	Nashik	Peth	Patharpada
364	Nashik	Peth	Sadapada
365	Nashik	Peth	Sadadpada
366	Nashik	Peth	Sawarna
367	Nashik	Peth	Tondawal
368	Nashik	Peth	Umbrad
369	Nashik	Peth	Wadpada
370	Nashik	Peth	Wazvad
371	Nashik	Sinnar	Gulvanch
372	Nashik	Sinnar	Kedarpur
373	Nashik	Sinnar	Khopadi Bk.
374	Nashik	Sinnar	Khopadi Kh.
375	Nashik	Sinnar	Shahapur
376	Nashik	Surgana	Amzar
377	Nashik	Surgana	Bendwal
378	Nashik	Surgana	Bhati
379	Nashik	Surgana	Bhawada
380	Nashik	Surgana	Bhenshet
381	Nashik	Surgana	Dangrale
382	Nashik	Surgana	Deogaon
383	Nashik	Surgana	Dolhare
384	Nashik	Surgana	Galbari
385	Nashik	Surgana	Gondune
386	Nashik	Surgana	Gopalnagar
387	Nashik	Surgana	Guhijambhulpada
388	Nashik	Surgana	Kahandolpada
389	Nashik	Surgana	Karanjul
390	Nashik	Surgana	Karanjul (Kelwan)
391	Nashik	Surgana	Karanjul Surgana
392	Nashik	Surgana	Karwande
393	Nashik	Surgana	Kathipada
394	Nashik	Surgana	Khirdi
395	Nashik	Surgana	Khobale Digar
396	Nashik	Surgana	Khokarvahir
397	Nashik	Surgana	Khuntavahir
398	Nashik	Surgana	Kotamba

399	Nashik	Surgana	Kothule
400	Nashik	Surgana	Kund
401	Nashik	Surgana	Malgonde
402	Nashik	Surgana	Merdand
403	Nashik	Surgana	Mohapada
404	Nashik	Surgana	Mothamal
405	Nashik	Surgana	Murumdari
406	Nashik	Surgana	Nimbarpada
407	Nashik	Surgana	Pangarne
408	Nashik	Surgana	Patali
409	Nashik	Surgana	Pilukpada
410	Nashik	Surgana	Pimpalsond
411	Nashik	Surgana	Rakshasbhuvan
412	Nashik	Surgana	Ranjune
413	Nashik	Surgana	Ranvahir
414	Nashik	Surgana	Rasha
415	Nashik	Surgana	Shribhuvan
416	Nashik	Surgana	Shrirampur
417	Nashik	Surgana	Sundarban
418	Nashik	Surgana	Udaldari
419	Nashik	Surgana	Umbarde
420	Nashik	Surgana	Undohal
421	Nashik	Surgana	Vijaynagar
422	Nashik	Surgana	Waghadi
423	Nashik	Surgana	Walutzira
424	Nashik	Surgana	Wangan
425	Nashik	Surgana	Wangan Sule
426	Nashik	Surgana	Warambhe
427	Nashik	Trimbakeshwar	Ambai
428	Nashik	Trimbakeshwar	Behedpada
429	Nashik	Trimbakeshwar	Belpali
430	Nashik	Trimbakeshwar	Berwal
431	Nashik	Trimbakeshwar	Boripada
432	Nashik	Trimbakeshwar	Chinch Ohol
433	Nashik	Trimbakeshwar	Chinchwad
434	Nashik	Trimbakeshwar	Chokore
435	Nashik	Trimbakeshwar	Chourapada
436	Nashik	Trimbakeshwar	Dahalewadi
437	Nashik	Trimbakeshwar	Deola
438	Nashik	Trimbakeshwar	Dol Ohol

439	Nashik	Trimbakeshwar	Garmal
440	Nashik	Trimbakeshwar	Ghytipada
441	Nashik	Trimbakeshwar	Harshewadi
442	Nashik	Trimbakeshwar	Hatlonndhi
443	Nashik	Trimbakeshwar	Jategaon Bk.
444	Nashik	Trimbakeshwar	Kacharpada
445	Nashik	Trimbakeshwar	Kachurli
446	Nashik	Trimbakeshwar	Kadegahan
447	Nashik	Trimbakeshwar	Kalmuste
448	Nashik	Trimbakeshwar	Karanj Jali
449	Nashik	Trimbakeshwar	Khadakohol
450	Nashik	Trimbakeshwar	Koriwaz
451	Nashik	Trimbakeshwar	Koulpondha
452	Nashik	Trimbakeshwar	Mahadeo Nagar
453	Nashik	Trimbakeshwar	Met Yelyachi
454	Nashik	Trimbakeshwar	Metghar Killa
455	Nashik	Trimbakeshwar	Metkawara
456	Nashik	Trimbakeshwar	Mulvad
457	Nashik	Trimbakeshwar	Nandgaon
458	Nashik	Trimbakeshwar	Ozar Khed
459	Nashik	Trimbakeshwar	Pahine
460	Nashik	Trimbakeshwar	Rajivnagar
461	Nashik	Trimbakeshwar	Rautmal
462	Nashik	Trimbakeshwar	Rayate
463	Nashik	Trimbakeshwar	Sawarpada
464	Nashik	Trimbakeshwar	Shindpada
465	Nashik	Trimbakeshwar	Take Deogaon
466	Nashik	Trimbakeshwar	Take Harsha
467	Nashik	Trimbakeshwar	Umbharande
468	Nashik	Trimbakeshwar	Varasvahir
469	Nashik	Trimbakeshwar	Vatakapada
470	Nashik	Trimbakeshwar	Walan
471	Nashik	Trimbakeshwar	Waygholpada
472	Nashik	Trimbakeshwar	Welunje
473	Palghar	Jawhar	Aine
474	Palghar	Jawhar	Akare
475	Palghar	Jawhar	Alyachimet
476	Palghar	Jawhar	Bopdari
477	Palghar	Jawhar	Chambharshet

478	Palghar	Jawhar	Chauk
479	Palghar	Jawhar	Dadhari
480	Palghar	Jawhar	Dahul
481	Palghar	Jawhar	Dengachimet
482	Palghar	Jawhar	Dongarwadi
483	Palghar	Jawhar	Garadwadi
484	Palghar	Jawhar	Hade
485	Palghar	Jawhar	Hateri
486	Palghar	Jawhar	Jambhulmaya
487	Palghar	Jawhar	Juni Jawhar
488	Palghar	Jawhar	Kadachimet
489	Palghar	Jawhar	Kardhan
490	Palghar	Jawhar	Kaulale
491	Palghar	Jawhar	Kharonda
492	Palghar	Jawhar	Khidse
493	Palghar	Jawhar	Kogade
494	Palghar	Jawhar	Malghar
495	Palghar	Jawhar	Manmohadi
496	Palghar	Jawhar	Medhe
497	Palghar	Jawhar	Morchachapada
498	Palghar	Jawhar	Nandgaon
499	Palghar	Jawhar	Ozar
500	Palghar	Jawhar	Palshin
501	Palghar	Jawhar	Pimpalshet
502	Palghar	Jawhar	Tilonde
503	Palghar	Jawhar	Tuljapur (N.V.)
504	Palghar	Jawhar	Vangani
505	Palghar	Jawhar	Vavar
506	Palghar	Jawhar	Zap
507	Palghar	Mokhada	Amale
508	Palghar	Mokhada	Ase
509	Palghar	Mokhada	Botoshi
510	Palghar	Mokhada	Dandwal
511	Palghar	Mokhada	Dhamani
512	Palghar	Mokhada	Dhondmaryachimet
513	Palghar	Mokhada	Dhudgaon
514	Palghar	Mokhada	Dolhare
515	Palghar	Mokhada	Gomghar
516	Palghar	Mokhada	Kaduchiwadi
517	Palghar	Mokhada	Karegaon

518	Palghar	Mokhada	Karol
519	Palghar	Mokhada	Kashti
520	Palghar	Mokhada	Kevanale
521	Palghar	Mokhada	Khoch
522	Palghar	Mokhada	Kiniste
523	Palghar	Mokhada	Kochale
524	Palghar	Mokhada	Kurlod
525	Palghar	Mokhada	Nashera
526	Palghar	Mokhada	Pachaghar
527	Palghar	Mokhada	Sawarde
528	Palghar	Mokhada	Sayade
529	Palghar	Mokhada	Shastrinagar
530	Palghar	Mokhada	Shirson
531	Palghar	Mokhada	Suryamal
532	Palghar	Mokhada	Swaminagar
533	Palghar	Mokhada	Vashind
534	Palghar	Mokhada	Wakadpada
535	Palghar	Vada	Abitghar
536	Palghar	Vada	Akhada
537	Palghar	Vada	Ambarbhui
538	Palghar	Vada	Ambhai
539	Palghar	Vada	Amgaon
540	Palghar	Vada	Asnas
541	Palghar	Vada	Avandhe
542	Palghar	Vada	Balivali
543	Palghar	Vada	Bilavali
544	Palghar	Vada	Bilghar
545	Palghar	Vada	Budhavali
546	Palghar	Vada	Chendavali
547	Palghar	Vada	Chikhale
548	Palghar	Vada	Dabhon
549	Palghar	Vada	Dahivali Kumbhiste
550	Palghar	Vada	Devali
551	Palghar	Vada	Devgaon
552	Palghar	Vada	Devghar
553	Palghar	Vada	Dhadhare
554	Palghar	Vada	Dhapad
555	Palghar	Vada	Dongaste
556	Palghar	Vada	Galtare

557	Palghar	Vada	Gaurapur
558	Palghar	Vada	Goleghar
559	Palghar	Vada	Guhir
560	Palghar	Vada	Gunj
561	Palghar	Vada	Harosale
562	Palghar	Vada	Kalambhai
563	Palghar	Vada	Kalambhe
564	Palghar	Vada	Kanchad
565	Palghar	Vada	Karanjpada
566	Palghar	Vada	Kati
567	Palghar	Vada	Khaire Ambivali
568	Palghar	Vada	Khodade
569	Palghar	Vada	Kolim Sarovar
570	Palghar	Vada	Kumdal
571	Palghar	Vada	Mandava
572	Palghar	Vada	Moj
573	Palghar	Vada	Nane
574	Palghar	Vada	Nishet
575	Palghar	Vada	Ogada
576	Palghar	Vada	Pachghar
577	Palghar	Vada	Parali
578	Palghar	Vada	Pik
579	Palghar	Vada	Pimparoli
580	Palghar	Vada	Pinjal
581	Palghar	Vada	Posheri
582	Palghar	Vada	Sange
583	Palghar	Vada	Satronde
584	Palghar	Vada	Savarkhand
585	Palghar	Vada	Shele
586	Palghar	Vada	Shilottar
587	Palghar	Vada	Sonale Bk.
588	Palghar	Vada	Sonale Kh.
589	Palghar	Vada	Tilmal
590	Palghar	Vada	Tuse
591	Palghar	Vada	Ujjaini
592	Palghar	Vada	Vadavali Tarf Gaon
593	Palghar	Vada	Vaghote
594	Palghar	Vada	Varai Bk.
595	Palghar	Vada	Varai Kh.
596	Palghar	Vada	Varnol

597	Palghar	Vada	Vaveghar
598	Palghar	Vada	Virhe
599	Pune	Ambegaon	Adivare
600	Pune	Ambegaon	Aghane
601	Pune	Ambegaon	Ahupe
602	Pune	Ambegaon	Amade
603	Pune	Ambegaon	Ambegaon
604	Pune	Ambegaon	Amondi
605	Pune	Ambegaon	Apati
606	Pune	Ambegaon	Asane
607	Pune	Ambegaon	Chaptewadi Kanas
608	Pune	Ambegaon	Chikhali
609	Pune	Ambegaon	Dhakale
610	Pune	Ambegaon	Digad
611	Pune	Ambegaon	Dimbhe Bk.
612	Pune	Ambegaon	Dimbhe Kh.
613	Pune	Ambegaon	Don
614	Pune	Ambegaon	Gadewadi
615	Pune	Ambegaon	Gohe Bk.
616	Pune	Ambegaon	Gohe Kh.
617	Pune	Ambegaon	Jambhori
618	Pune	Ambegaon	Kalambai
619	Pune	Ambegaon	Kondhare
620	Pune	Ambegaon	Kondhaval
621	Pune	Ambegaon	Kotlavade
622	Pune	Ambegaon	Kushire Bk.
623	Pune	Ambegaon	Kushire Kh.
624	Pune	Ambegaon	Magholi
625	Pune	Ambegaon	Mahalunge Tarf Ambegaon
626	Pune	Ambegaon	Mahalunge Tarf Ghoda
627	Pune	Ambegaon	Malin
628	Pune	Ambegaon	Mapoli
629	Pune	Ambegaon	Menubarwadi
630	Pune	Ambegaon	Nanavade
631	Pune	Ambegaon	Nandurkichi Wadi
632	Pune	Ambegaon	Nhaved
633	Pune	Ambegaon	Nigdale
634	Pune	Ambegaon	Panchale Bk.
635	Pune	Ambegaon	Panchale Kh.

636	Pune	Ambegaon	Patan
637	Pune	Ambegaon	Phalode
638	Pune	Ambegaon	Phulvade
639	Pune	Ambegaon	Pimpargane
640	Pune	Ambegaon	Pimpari
641	Pune	Ambegaon	Pokhari
642	Pune	Ambegaon	Rajewadi
643	Pune	Ambegaon	Rajpur
644	Pune	Ambegaon	Sakeri
645	Pune	Ambegaon	Savarli
646	Pune	Ambegaon	Supedhar
647	Pune	Ambegaon	Tale Ghar
648	Pune	Ambegaon	Terungan
649	Pune	Ambegaon	Tirpad
650	Pune	Ambegaon	Vachape
651	Pune	Bhor	Abhepuri
652	Pune	Bhor	Ambade
653	Pune	Bhor	Ashimpi
654	Pune	Bhor	Balawadi
655	Pune	Bhor	Bhandravali
656	Pune	Bhor	Bhutonde
657	Pune	Bhor	Bope
658	Pune	Bhor	Brahmanghar
659	Pune	Bhor	Chandavane
660	Pune	Bhor	Chikhalavade
661	Pune	Bhor	Dapakeghar
662	Pune	Bhor	Dehen
663	Pune	Bhor	Dere
664	Pune	Bhor	Devghar
665	Pune	Bhor	Dhamunashi
666	Pune	Bhor	Dhanivali
667	Pune	Bhor	Durgadi
668	Pune	Bhor	Gudhe
669	Pune	Bhor	Guhini
670	Pune	Bhor	Hirdoshi
671	Pune	Bhor	Jayatpad
672	Pune	Bhor	Karanjgaon
673	Pune	Bhor	Karungan
674	Pune	Bhor	Ketkavane (Nimme)
675	Pune	Bhor	Khulshi

676	Pune	Bhor	Kikavi
677	Pune	Bhor	Kondgaon
678	Pune	Bhor	Kondhari
679	Pune	Bhor	Korle
680	Pune	Bhor	Kudali Bk.
681	Pune	Bhor	Kudali Kh.
682	Pune	Bhor	Kumbale
683	Pune	Bhor	Kund
684	Pune	Bhor	Kurungvadi
685	Pune	Bhor	Mazari
686	Pune	Bhor	Mhasar Bk.
687	Pune	Bhor	Mhasar Kh.
688	Pune	Bhor	Nanavale
689	Pune	Bhor	Nandghur
690	Pune	Bhor	Nigudaghar
691	Pune	Bhor	Nivangan
692	Pune	Bhor	Pangari
693	Pune	Bhor	Panvhal
694	Pune	Bhor	Pavhar Bk.
695	Pune	Bhor	Pavhar Kh.
696	Pune	Bhor	Rajivadi
697	Pune	Bhor	Ravadi
698	Pune	Bhor	Rayari
699	Pune	Bhor	Salungan
700	Pune	Bhor	Sangvi (Velavade Khore)
701	Pune	Bhor	Sarole
702	Pune	Bhor	Shilimb
703	Pune	Bhor	Shirgaon
704	Pune	Bhor	Shirvali (Hirdas Maval)
705	Pune	Bhor	Umbarde
706	Pune	Bhor	Umbargani
707	Pune	Bhor	Varavand
708	Pune	Bhor	Varodi (included V Bk., V Dy., V Kh.)
709	Pune	Bhor	Velvand
710	Pune	Bhor	Venupuri
711	Pune	Haveli	Bhagatwadi
712	Pune	Haveli	Ghera Sinhagad
713	Pune	Haveli	Khamgaon Mawal

714	Pune	Haveli	Mogarwadi
715	Pune	Haveli	Mordhari
716	Pune	Haveli	Sambrewadi
717	Pune	Junnar	Ahinavewadi
718	Pune	Junnar	Ajanawale
719	Pune	Junnar	Alu
720	Pune	Junnar	Ambe
721	Pune	Junnar	Ambe Gavhan
722	Pune	Junnar	Amboli
723	Pune	Junnar	Bhivade Bk.
724	Pune	Junnar	Bhivade Kh.
725	Pune	Junnar	Chilhewadi
726	Pune	Junnar	Devale
727	Pune	Junnar	Ghatghar
728	Pune	Junnar	Godre
729	Pune	Junnar	Hatvij
730	Pune	Junnar	Jambhulshi
731	Pune	Junnar	Khireswar
732	Pune	Junnar	Kolhewadi
733	Pune	Junnar	Kolwadi
734	Pune	Junnar	Kopare
735	Pune	Junnar	Mandarne
736	Pune	Junnar	Mandave
737	Pune	Junnar	Muthalne
738	Pune	Junnar	Nimgiri
739	Pune	Junnar	Pachgharwadi
740	Pune	Junnar	Pargaon Tarf Madh
741	Pune	Junnar	Phagul Gavhan
742	Pune	Junnar	Pimpalgaon Joga
743	Pune	Junnar	Pimparwadi
744	Pune	Junnar	Pur
745	Pune	Junnar	Rohkadi
746	Pune	Junnar	Sanganore
747	Pune	Junnar	Sukalwedhe
748	Pune	Junnar	Taleran
749	Pune	Junnar	Uchhil
750	Pune	Khed	Adhe
751	Pune	Khed	Ambhu
752	Pune	Khed	Awhat
753	Pune	Khed	Bhalavadi

754	Pune	Khed	Bhimashankarwadi*
755	Pune	Khed	Bhivegaon
756	Pune	Khed	Bhomale
757	Pune	Khed	Bhorgiri
758	Pune	Khed	Bursewadi
759	Pune	Khed	Darakwadi
760	Pune	Khed	Gadad
761	Pune	Khed	Karkudi
762	Pune	Khed	Kharawali
763	Pune	Khed	Kharpud
764	Pune	Khed	Mandoshi
765	Pune	Khed	Naiphad
766	Pune	Khed	Pabhe
767	Pune	Khed	Palu
768	Pune	Khed	Shirgaon
769	Pune	Khed	Tiphanwadi
770	Pune	Khed	Tokavade
771	Pune	Khed	Torne Kh
772	Pune	Khed	Valad
773	Pune	Khed	Velhavale
774	Pune	Khed	Virham
775	Pune	Khed	Wada
776	Pune	Khed	Wandre
777	Pune	Mawal	Ajivali
778	Pune	Mawal	Apati
779	Pune	Mawal	Atvan
780	Pune	Mawal	Aundhe Kh.
781	Pune	Mawal	Aundholi
782	Pune	Mawal	Bhaje
783	Pune	Mawal	Bhudhele
784	Pune	Mawal	Bhushi
785	Pune	Mawal	Boraj
786	Pune	Mawal	Borivali
787	Pune	Mawal	Brahmanwadi
788	Pune	Mawal	Chavsar
789	Pune	Mawal	Dahuli
790	Pune	Mawal	Devale
791	Pune	Mawal	Divad
792	Pune	Mawal	Dongargaon

793	Pune	Mawal	Dudhivare
794	Pune	Mawal	Gevhande Apati
795	Pune	Mawal	Inglun
796	Pune	Mawal	Jambhavali
797	Pune	Mawal	Jevare
798	Pune	Mawal	Jovan
799	Pune	Mawal	Kadav
800	Pune	Mawal	Kalhat
801	Pune	Mawal	Kambare Andar Mawal
802	Pune	Mawal	Karandoli
803	Pune	Mawal	Karanjgaon
804	Pune	Mawal	Kashal
805	Pune	Mawal	Keware
806	Pune	Mawal	Khand
807	Pune	Mawal	Khandashi
808	Pune	Mawal	Kivale
809	Pune	Mawal	Kolechafesar
810	Pune	Mawal	Kune Ansute
811	Pune	Mawal	Kune N.M.
812	Pune	Mawal	Kurvande
813	Pune	Mawal	Kusur
814	Pune	Mawal	Lohagad
815	Pune	Mawal	Majgaon
816	Pune	Mawal	Malavandi Thule
817	Pune	Mawal	Malegaon Bk.
818	Pune	Mawal	Malegaon Kh.
819	Pune	Mawal	Malewadi
820	Pune	Mawal	Mawal
821	Pune	Mawal	Moramawadi
822	Pune	Mawal	Morave
823	Pune	Mawal	Nandgaon
824	Pune	Mawal	Nigade
825	Pune	Mawal	Ovale
826	Pune	Mawal	Pale Nane Mawal
827	Pune	Mawal	Pale Pawan Mawal
828	Pune	Mawal	Pangaloli
829	Pune	Mawal	Pansoli
830	Pune	Mawal	Patan
831	Pune	Mawal	Pimpaloli
832	Pune	Mawal	Pimpari

833	Pune	Mawal	Pusane
834	Pune	Mawal	Rakaswadi
835	Pune	Mawal	Sadapur
836	Pune	Mawal	Sawale
837	Pune	Mawal	Shilimb
838	Pune	Mawal	Shindgaon
839	Pune	Mawal	Shirdhe
840	Pune	Mawal	Somavadi
841	Pune	Mawal	Thorán
842	Pune	Mawal	Tikona
843	Pune	Mawal	Tung
844	Pune	Mawal	Tungarli
845	Pune	Mawal	Udhewadi
846	Pune	Mawal	Ukasan
847	Pune	Mawal	Vagheshwar
848	Pune	Mawal	Valavanti
849	Pune	Mawal	Vallahvan
850	Pune	Mawal	Varsoli
851	Pune	Mawal	Vaund
852	Pune	Mawal	Vehergaon
853	Pune	Mawal	Waksai
854	Pune	Mulshi	Adgaon
855	Pune	Mulshi	Admal
856	Pune	Mulshi	Ambavane
857	Pune	Mulshi	Andhale
858	Pune	Mulshi	Barpe Bk.
859	Pune	Mulshi	Bembatmal
860	Pune	Mulshi	Bhadas Bk.
861	Pune	Mulshi	Bhālgudi
862	Pune	Mulshi	Bhambarde
863	Pune	Mulshi	Bhode
864	Pune	Mulshi	Bhoini
865	Pune	Mulshi	Chandivali
866	Pune	Mulshi	Chinchwad
867	Pune	Mulshi	Dasave
868	Pune	Mulshi	Devghar
869	Pune	Mulshi	Dhadawali
870	Pune	Mulshi	Dhamanohol
871	Pune	Mulshi	Disali

872	Pune	Mulshi	Dongargaon
873	Pune	Mulshi	Ekole
874	Pune	Mulshi	Gadale
875	Pune	Mulshi	Gavadewadi
876	Pune	Mulshi	Ghutake
877	Pune	Mulshi	Hadashi
878	Pune	Mulshi	Hotale
879	Pune	Mulshi	Jambulne
880	Pune	Mulshi	Jamgaon
881	Pune	Mulshi	Jawal
882	Pune	Mulshi	Kashig
883	Pune	Mulshi	Kemasewadi
884	Pune	Mulshi	Kolavade
885	Pune	Mulshi	Kolawali
886	Pune	Mulshi	Koloshi
887	Pune	Mulshi	Kolwan
888	Pune	Mulshi	Kondhawale
889	Pune	Mulshi	Kondhur
890	Pune	Mulshi	Kumbhori
891	Pune	Mulshi	Lavharde
892	Pune	Mulshi	Maded
893	Pune	Mulshi	Majgaon
894	Pune	Mulshi	Male
895	Pune	Mulshi	Mose Kh.
896	Pune	Mulshi	Mugaon
897	Pune	Mulshi	Mulshi Kh.
898	Pune	Mulshi	Nandivali
899	Pune	Mulshi	Nive
900	Pune	Mulshi	Padalghar
901	Pune	Mulshi	Padalgharwadi
902	Pune	Mulshi	Palase
903	Pune	Mulshi	Patharshet
904	Pune	Mulshi	Peth Shahapur
905	Pune	Mulshi	Pimpaloli
906	Pune	Mulshi	Pimpri
907	Pune	Mulshi	Pomgaon
908	Pune	Mulshi	Saiv Kh
909	Pune	Mulshi	Sakhari
910	Pune	Mulshi	Saltar
911	Pune	Mulshi	Sambhave

912	Pune	Mulshi	Share
913	Pune	Mulshi	Shedani
914	Pune	Mulshi	Shirvali
915	Pune	Mulshi	Tail Baila
916	Pune	Mulshi	Tamhini Bk.
917	Pune	Mulshi	Tata Talav
918	Pune	Mulshi	Tav
919	Pune	Mulshi	Temghar
920	Pune	Mulshi	Ugavali
921	Pune	Mulshi	Vadgaon
922	Pune	Mulshi	Valane
923	Pune	Mulshi	Vandre
924	Pune	Mulshi	Vede
925	Pune	Mulshi	Vegre
926	Pune	Mulshi	Visakhar
927	Pune	Mulshi	Vitthalwadi
928	Pune	Mulshi	Wadavali
929	Pune	Mulshi	Walén
930	Pune	Mulshi	Warak
931	Pune	Mulshi	Watunde
932	Pune	Purandhar	Bandhalwadi
933	Pune	Purandhar	Bhairavwadi
934	Pune	Purandhar	Chivhewadi
935	Pune	Purandhar	Dawanewadi
936	Pune	Purandhar	Gherapurandhar
937	Pune	Purandhar	Ketkawale
938	Pune	Purandhar	Kumbhoshi
939	Pune	Purandhar	Misalwadi
940	Pune	Purandhar	Panvadi
941	Pune	Purandhar	Pingori
942	Pune	Purandhar	Satalwadi
943	Pune	Velhe	Ambegaon Bk.
944	Pune	Velhe	Ambegaon Kh.
945	Pune	Velhe	Antroli
946	Pune	Velhe	Asani Manjai
947	Pune	Velhe	Balvadi
948	Pune	Velhe	Barshicha Mal
949	Pune	Velhe	Bhalvadi
950	Pune	Velhe	Bhatti Wagdra

951	Pune	Velhe	Bhordi
952	Pune	Velhe	Bopalghar
953	Pune	Velhe	Brahmanghar
954	Pune	Velhe	Chandar
955	Pune	Velhe	Chapet
956	Pune	Velhe	Charhat Wadi
957	Pune	Velhe	Chikali Kh.
958	Pune	Velhe	Dadvadi
959	Pune	Velhe	Dapsare
960	Pune	Velhe	Dhindali
961	Pune	Velhe	Ekalgaon
962	Pune	Velhe	Gevhande
963	Pune	Velhe	Ghisar
964	Pune	Velhe	Ghodkhal
965	Pune	Velhe	Ghodshet
966	Pune	Velhe	Ghol
967	Pune	Velhe	Gholapghar
968	Pune	Velhe	Givashi
969	Pune	Velhe	Gondekhal
970	Pune	Velhe	Gugulshi
971	Pune	Velhe	Gunjavane
972	Pune	Velhe	Harpud
973	Pune	Velhe	Jadhavwadi
974	Pune	Velhe	Kadhve
975	Pune	Velhe	Kambegi
976	Pune	Velhe	Kanand
977	Pune	Velhe	Karnavadi
978	Pune	Velhe	Kasedi
979	Pune	Velhe	Kelad
980	Pune	Velhe	Khanu
981	Pune	Velhe	Khodad
982	Pune	Velhe	Khopde Wadi
983	Pune	Velhe	Kolambi
984	Pune	Velhe	Kondgaon
985	Pune	Velhe	Koshimghar
986	Pune	Velhe	Kuravati
987	Pune	Velhe	Kurtavadi
988	Pune	Velhe	Lavhi Kh.
989	Pune	Velhe	Majgaon
990	Pune	Velhe	Mangaon

991	Pune	Velhe	Metpilaware
992	Pune	Velhe	Mohari
993	Pune	Velhe	Mose Bk.
994	Pune	Velhe	Nigde Kh.
995	Pune	Velhe	Nivi
996	Pune	Velhe	Pal Kh.
997	Pune	Velhe	Pangari
998	Pune	Velhe	Pasali
999	Pune	Velhe	Pimpri
1000	Pune	Velhe	Pishawi
1001	Pune	Velhe	Pole
1002	Pune	Velhe	Ranjane
1003	Pune	Velhe	Shenavadi
1004	Pune	Velhe	Shirkoli
1005	Pune	Velhe	Singapur
1006	Pune	Velhe	Tekpole
1007	Pune	Velhe	Thangaon
1008	Pune	Velhe	Vadghar
1009	Pune	Velhe	Varoti Bk.
1010	Pune	Velhe	Varoti Kh.
1011	Pune	Velhe	Velhe Bk.
1012	Pune	Velhe	Velhe Bk. Ghera
1013	Raigad	Karjat	Ambherpada
1014	Raigad	Karjat	Baliware
1015	Raigad	Karjat	Bamnoli
1016	Raigad	Karjat	Bhivpuri (Camp)
1017	Raigad	Karjat	Borgaon
1018	Raigad	Karjat	Chafewadi
1019	Raigad	Karjat	Chai
1020	Raigad	Karjat	Chevane
1021	Raigad	Karjat	Chinchwadi*
1022	Raigad	Karjat	Chochi
1023	Raigad	Karjat	Deopada
1024	Raigad	Karjat	Dhak
1025	Raigad	Karjat	Dhamni
1026	Raigad	Karjat	Dhotre
1027	Raigad	Karjat	Dongarpada*
1028	Raigad	Karjat	Gudhavan
1029	Raigad	Karjat	Hedawali

1030	Raigad	Karjat	Humgaon
1031	Raigad	Karjat	Jambhiwali
1032	Raigad	Karjat	Jambrung
1033	Raigad	Karjat	Kamatpada*
1034	Raigad	Karjat	Khandas
1035	Raigad	Karjat	Kharwandi
1036	Raigad	Karjat	Kondhane
1037	Raigad	Karjat	Kurung
1038	Raigad	Karjat	Kushiwali
1039	Raigad	Karjat	Malegaon T. Kothal Khalati
1040	Raigad	Karjat	Mandawane
1041	Raigad	Karjat	Mangaon T. Wasare
1042	Raigad	Karjat	Margachiwadi
1043	Raigad	Karjat	Mechkarwadi*
1044	Raigad	Karjat	Mugape
1045	Raigad	Karjat	Nagewadi*
1046	Raigad	Karjat	Nandgaon
1047	Raigad	Karjat	Navsuchiwadi*
1048	Raigad	Karjat	Olman
1049	Raigad	Karjat	Pachkadawadi*
1050	Raigad	Karjat	Palasdari
1051	Raigad	Karjat	Pali T. Kothal Khalathi
1052	Raigad	Karjat	Pashane
1053	Raigad	Karjat	Pathraj
1054	Raigad	Karjat	Peth
1055	Raigad	Karjat	Pimpalpada
1056	Raigad	Karjat	Potal
1057	Raigad	Karjat	Rajape
1058	Raigad	Karjat	Saidongar
1059	Raigad	Karjat	Salpe
1060	Raigad	Karjat	Sandashi
1061	Raigad	Karjat	Shilar
1062	Raigad	Karjat	Shilarwadi*
1063	Raigad	Karjat	Shingdhol
1064	Raigad	Karjat	Sugave
1065	Raigad	Karjat	Tadawali
1066	Raigad	Karjat	Talawali
1067	Raigad	Karjat	Tiwane
1068	Raigad	Karjat	Tungi (N. V.)
1069	Raigad	Karjat	Vengaon

1070	Raigad	Karjat	Ware
1071	Raigad	Karjat	Zugarewadi
1072	Raigad	Khalapur	Adoshi
1073	Raigad	Khalapur	Adoshi-2*
1074	Raigad	Khalapur	Borgaon Kh.
1075	Raigad	Khalapur	Chavani
1076	Raigad	Khalapur	Ghodivali
1077	Raigad	Khalapur	Gohe
1078	Raigad	Khalapur	Jambarung
1079	Raigad	Khalapur	Kalote Mokashi
1080	Raigad	Khalapur	Kalote Rayati
1081	Raigad	Khalapur	Karambeli
1082	Raigad	Khalapur	Khambewadi
1083	Raigad	Khalapur	Matheran (MCI)
1084	Raigad	Khalapur	Nadhal
1085	Raigad	Khalapur	Nigdoli
1086	Raigad	Khalapur	Parkhande
1087	Raigad	Khalapur	Sondewadi
1088	Raigad	Khalapur	Talashi
1089	Raigad	Khalapur	Talavali
1090	Raigad	Khalapur	Tondali
1091	Raigad	Khalapur	Tuksai
1092	Raigad	Khalapur	Ujloli
1093	Raigad	Khalapur	Umbarvira
1094	Raigad	Khalapur	Warose Tarf Wankhal
1095	Raigad	Mahad	Adrai
1096	Raigad	Mahad	Ambavali Kh.
1097	Raigad	Mahad	Ambe Shivtar
1098	Raigad	Mahad	Bavale
1099	Raigad	Mahad	Bebalghar
1100	Raigad	Mahad	Chafe Tarf Govele
1101	Raigad	Mahad	Chapgaon
1102	Raigad	Mahad	Dabhekar Kond
1103	Raigad	Mahad	Dabhol
1104	Raigad	Mahad	Dapoli
1105	Raigad	Mahad	Dasgaon
1106	Raigad	Mahad	Devghar
1107	Raigad	Mahad	Dongroli
1108	Raigad	Mahad	Fauji Ambavade

1109	Raigad	Mahad	Ghavre Kond
1110	Raigad	Mahad	Gherakilla Raigad(Raigadwadi)
1111	Raigad	Mahad	Ghurupacha Kond
1112	Raigad	Mahad	Gothe Kh.
1113	Raigad	Mahad	Gothvali
1114	Raigad	Mahad	Kadsari Lingana
1115	Raigad	Mahad	Karmar
1116	Raigad	Mahad	Kasabe Shivtar
1117	Raigad	Mahad	Kawale Tarf Nate
1118	Raigad	Mahad	Kawale Tarf Vinhere
1119	Raigad	Mahad	Ketakicha Kond
1120	Raigad	Mahad	Khardi Kh.
1121	Raigad	Mahad	Kinjaloli Bk.
1122	Raigad	Mahad	Kinjaloli Kh.
1123	Raigad	Mahad	Kiye
1124	Raigad	Mahad	Kokare Tarf Govele
1125	Raigad	Mahad	Kolose
1126	Raigad	Mahad	Kondmalusare
1127	Raigad	Mahad	Kumbhe Shivtar
1128	Raigad	Mahad	Kusgaon
1129	Raigad	Mahad	Mandle
1130	Raigad	Mahad	Mangharun
1131	Raigad	Mahad	Nadgaon Tarf Tudil
1132	Raigad	Mahad	Nandgaon Kh.
1133	Raigad	Mahad	Nerav
1134	Raigad	Mahad	Padavi
1135	Raigad	Mahad	Panderi
1136	Raigad	Mahad	Pane
1137	Raigad	Mahad	Pangari
1138	Raigad	Mahad	Parmachi
1139	Raigad	Mahad	Parwadi
1140	Raigad	Mahad	Phalakewadi
1141	Raigad	Mahad	Pimpalkond
1142	Raigad	Mahad	Pimpalwadi
1143	Raigad	Mahad	Punade Tarf Nate
1144	Raigad	Mahad	Ranjwadi Kh.
1145	Raigad	Mahad	Ravtali
1146	Raigad	Mahad	Sandoshi
1147	Raigad	Mahad	Savarat
1148	Raigad	Mahad	Shevate

1149	Raigad	Mahad	Shingar Kond
1150	Raigad	Mahad	Solamkond
1151	Raigad	Mahad	Sutarkond
1152	Raigad	Mahad	Taliye
1153	Raigad	Mahad	Taloshi
1154	Raigad	Mahad	Tamhane
1155	Raigad	Mahad	Telange Mohalla
1156	Raigad	Mahad	Vadghar Kh.
1157	Raigad	Mahad	Vagheri
1158	Raigad	Mahad	Vasap
1159	Raigad	Mahad	Veer
1160	Raigad	Mahad	Vinhere
1161	Raigad	Mahad	Wagholi
1162	Raigad	Mahad	Wahoor
1163	Raigad	Mahad	Waki Bk.
1164	Raigad	Mahad	Waki Kh.
1165	Raigad	Mahad	Walan Bk.
1166	Raigad	Mahad	Walan Kh.
1167	Raigad	Mahad	Walsure
1168	Raigad	Mahad	Warandoli
1169	Raigad	Mahad	Warangi
1170	Raigad	Mangaon	Alsunde
1171	Raigad	Mangaon	Bahirichiwadi*
1172	Raigad	Mangaon	Bedgaon
1173	Raigad	Mangaon	Bhagad
1174	Raigad	Mangaon	Bhuvan
1175	Raigad	Mangaon	Bondshet
1176	Raigad	Mangaon	Borawali
1177	Raigad	Mangaon	Borghar Tarf Kharavali
1178	Raigad	Mangaon	Chapadi
1179	Raigad	Mangaon	Dongroli
1180	Raigad	Mangaon	Gharoshi
1181	Raigad	Mangaon	Govele
1182	Raigad	Mangaon	Govele Kond
1183	Raigad	Mangaon	Harkol
1184	Raigad	Mangaon	Harkol Kond
1185	Raigad	Mangaon	Jite
1186	Raigad	Mangaon	Jor
1187	Raigad	Mangaon	Kadapur

1188	Raigad	Mangaon	Kandalgaon Kh.
1189	Raigad	Mangaon	Karambeli
1190	Raigad	Mangaon	Kavilvahal Kh.
1191	Raigad	Mangaon	Kumbharte
1192	Raigad	Mangaon	Kumbhe
1193	Raigad	Mangaon	Kumshet
1194	Raigad	Mangaon	Kushede Tarf Govele
1195	Raigad	Mangaon	Lakhapale
1196	Raigad	Mangaon	Maluste
1197	Raigad	Mangaon	Manjarwane
1198	Raigad	Mangaon	Manjurne
1199	Raigad	Mangaon	Mashidwadi
1200	Raigad	Mangaon	Nagroli
1201	Raigad	Mangaon	Nivi
1202	Raigad	Mangaon	Palasgaon Kh.
1203	Raigad	Mangaon	Panhalghar Kh
1204	Raigad	Mangaon	Patnus
1205	Raigad	Mangaon	Phalani
1206	Raigad	Mangaon	Saje
1207	Raigad	Mangaon	Sakhalewadi
1208	Raigad	Mangaon	Sangi
1209	Raigad	Mangaon	Shilim
1210	Raigad	Mangaon	Shirsad
1211	Raigad	Mangaon	Tasgaon
1212	Raigad	Mangaon	Titave
1213	Raigad	Mangaon	Umbardi
1214	Raigad	Mangaon	Wadpale
1215	Raigad	Mangaon	Waghose
1216	Raigad	Mangaon	Wave Diwali
1217	Raigad	Mangaon	Yelwade
1218	Raigad	Poladpur	Adavale Bk.
1219	Raigad	Poladpur	Borghar
1220	Raigad	Poladpur	Chandake
1221	Raigad	Poladpur	Chandale
1222	Raigad	Poladpur	Chikhali
1223	Raigad	Poladpur	Dabhil
1224	Raigad	Poladpur	Dharwali
1225	Raigad	Poladpur	Dhawale
1226	Raigad	Poladpur	Golegani
1227	Raigad	Poladpur	Haldule

1228	Raigad	Poladpur	Kamthe
1229	Raigad	Poladpur	Karanje
1230	Raigad	Poladpur	Khandaj
1231	Raigad	Poladpur	Khopad
1232	Raigad	Poladpur	Kotwal Bk.
1233	Raigad	Poladpur	Kotwal Kh.
1234	Raigad	Poladpur	Kshetrapal
1235	Raigad	Poladpur	Kudpan Bk.
1236	Raigad	Poladpur	Kudpan Kh.
1237	Raigad	Poladpur	Lahulase
1238	Raigad	Poladpur	Mahargul
1239	Raigad	Poladpur	Matwan
1240	Raigad	Poladpur	Nawale
1241	Raigad	Poladpur	Palchil
1242	Raigad	Poladpur	Pangaloli
1243	Raigad	Poladpur	Parsule
1244	Raigad	Poladpur	Ranawadi Bk.
1245	Raigad	Poladpur	Rankadsari
1246	Raigad	Poladpur	Sade
1247	Raigad	Poladpur	Salvikond
1248	Raigad	Poladpur	Turbhe Bk.
1249	Raigad	Poladpur	Turbhekond
1250	Raigad	Poladpur	Tutawali
1251	Raigad	Poladpur	Wadghar Bk.
1252	Raigad	Poladpur	Wave
1253	Raigad	Poladpur	Wazarwadi
1254	Raigad	Roha	Adiwasiwadi (Dhankane)
1255	Raigad	Roha	Adiwasiwadi (Kolad)
1256	Raigad	Roha	Ainghar
1257	Raigad	Roha	Ainwahal
1258	Raigad	Roha	Are Bk.
1259	Raigad	Roha	Balhe
1260	Raigad	Roha	Balsai
1261	Raigad	Roha	Barshet
1262	Raigad	Roha	Bhalagaon
1263	Raigad	Roha	Bhatsai
1264	Raigad	Roha	Bhise
1265	Raigad	Roha	Bhuwaneshwar
1266	Raigad	Roha	Bobadghar

1267	Raigad	Roha	Chandgaon
1268	Raigad	Roha	Cherathi*
1269	Raigad	Roha	Chikani
1270	Raigad	Roha	Chilhe
1271	Raigad	Roha	Chinchawali Tarf Atone
1272	Raigad	Roha	Dapoli
1273	Raigad	Roha	Devakanhe
1274	Raigad	Roha	Dhamansai
1275	Raigad	Roha	Dhankanhe
1276	Raigad	Roha	Dhatav (Ct)
1277	Raigad	Roha	Dolavahal
1278	Raigad	Roha	Dongari
1279	Raigad	Roha	Dongarwadi*
1280	Raigad	Roha	Fugarewadi*
1281	Raigad	Roha	Gherasurgad
1282	Raigad	Roha	Ghosale
1283	Raigad	Roha	Godasai
1284	Raigad	Roha	Gopalwat
1285	Raigad	Roha	Gophan
1286	Raigad	Roha	Goyandawadi*
1287	Raigad	Roha	Hedawali
1288	Raigad	Roha	Jadhavwadi
1289	Raigad	Roha	Kadsure
1290	Raigad	Roha	Kalkaiwadi*
1291	Raigad	Roha	Kamath
1292	Raigad	Roha	Kandale
1293	Raigad	Roha	Kandane Bk.
1294	Raigad	Roha	Kandane Kh.
1295	Raigad	Roha	Kansai
1296	Raigad	Roha	Kanti
1297	Raigad	Roha	Karanjvira
1298	Raigad	Roha	Karivane
1299	Raigad	Roha	Katlawadi*
1300	Raigad	Roha	Kawalthe
1301	Raigad	Roha	Kelghar
1302	Raigad	Roha	Khairale
1303	Raigad	Roha	Khajaniwadi
1304	Raigad	Roha	Khamb
1305	Raigad	Roha	Khambere
1306	Raigad	Roha	Khandar

1307	Raigad	Roha	Kharbachiwadi*
1308	Raigad	Roha	Khope
1309	Raigad	Roha	Killawadi*
1310	Raigad	Roha	Kokban
1311	Raigad	Roha	Kolad
1312	Raigad	Roha	Kolad Adiwasiwadi*
1313	Raigad	Roha	Kondgaon
1314	Raigad	Roha	Kumbhoshi
1315	Raigad	Roha	Madhali Kh.
1316	Raigad	Roha	Mahalunge
1317	Raigad	Roha	Malsai
1318	Raigad	Roha	Mhasadi
1319	Raigad	Roha	Muchane
1320	Raigad	Roha	Muthavali Kh
1321	Raigad	Roha	Nadawali
1322	Raigad	Roha	Nagothana (Ct)
1323	Raigad	Roha	Narali
1324	Raigad	Roha	Neharunagar
1325	Raigad	Roha	Palas
1326	Raigad	Roha	Pale Tarf Ashtami
1327	Raigad	Roha	Pangaloli
1328	Raigad	Roha	Patansai
1329	Raigad	Roha	Pimpalgaon*
1330	Raigad	Roha	Pingalsai
1331	Raigad	Roha	Rajkhalati*
1332	Raigad	Roha	Revoli
1333	Raigad	Roha	Roha (Gaulwadi)
1334	Raigad	Roha	Sanegaon
1335	Raigad	Roha	Sarsali
1336	Raigad	Roha	Sawane
1337	Raigad	Roha	Shedsai
1338	Raigad	Roha	Shenvai
1339	Raigad	Roha	Shenvai Adiwasiwadi*
1340	Raigad	Roha	Shiloshi
1341	Raigad	Roha	Songaon
1342	Raigad	Roha	Sudakoli
1343	Raigad	Roha	Sukeli
1344	Raigad	Roha	Sukhdarwadi*
1345	Raigad	Roha	Talavade

1346	Raigad	Roha	Talawali Tarf Ashtami
1347	Raigad	Roha	Talawali Tarf Ghosale
1348	Raigad	Roha	Tambadi
1349	Raigad	Roha	Tambadiwadi
1350	Raigad	Roha	Tambaiwadi*
1351	Raigad	Roha	Tamhanshet
1352	Raigad	Roha	Tamsoli
1353	Raigad	Roha	Tareghar
1354	Raigad	Roha	Temghar
1355	Raigad	Roha	Titaviwadi*
1356	Raigad	Roha	Uchel
1357	Raigad	Roha	Usar
1358	Raigad	Roha	Vajjnath
1359	Raigad	Roha	Vitthalwadi
1360	Raigad	Roha	Waghli*
1361	Raigad	Roha	Wali
1362	Raigad	Roha	Wandoli
1363	Raigad	Roha	Wandoli Bu. (Adiwasiwadi)*
1364	Raigad	Roha	Wangani
1365	Raigad	Roha	Wani
1366	Raigad	Roha	Warathi
1367	Raigad	Roha	Waravade
1368	Raigad	Roha	Wasgaon
1369	Raigad	Roha	Wavekhar
1370	Raigad	Roha	Wavepotge
1371	Raigad	Roha	Wazaroli
1372	Raigad	Roha	Yashwantkhar
1373	Raigad	Sudhagad	Adulse
1374	Raigad	Sudhagad	Ambivali
1375	Raigad	Sudhagad	Ambole
1376	Raigad	Sudhagad	Apatwane
1377	Raigad	Sudhagad	Asare
1378	Raigad	Sudhagad	Atone
1379	Raigad	Sudhagad	Balap
1380	Raigad	Sudhagad	Bharje
1381	Raigad	Sudhagad	Bhavsher*
1382	Raigad	Sudhagad	Bheliv
1383	Raigad	Sudhagad	Bhilpada (Khuravale)
1384	Raigad	Sudhagad	Burmali
1385	Raigad	Sudhagad	Chikhhalgaon

1386	Raigad	Sudhagad	Chive
1387	Raigad	Sudhagad	Dapode
1388	Raigad	Sudhagad	Daryagaon
1389	Raigad	Sudhagad	Dhondse
1390	Raigad	Sudhagad	Dighewadi
1391	Raigad	Sudhagad	Falyan
1392	Raigad	Sudhagad	Ghera Sarasgad
1393	Raigad	Sudhagad	Ghera Sudhagad
1394	Raigad	Sudhagad	Gomashi
1395	Raigad	Sudhagad	Gondale
1396	Raigad	Sudhagad	Gondav
1397	Raigad	Sudhagad	Harneri
1398	Raigad	Sudhagad	Hatond
1399	Raigad	Sudhagad	Kalamb
1400	Raigad	Sudhagad	Karanjghar
1401	Raigad	Sudhagad	Kasarwadi (Asare)
1402	Raigad	Sudhagad	Kavele
1403	Raigad	Sudhagad	Khad Sambale
1404	Raigad	Sudhagad	Khandpoli
1405	Raigad	Sudhagad	Khandsai
1406	Raigad	Sudhagad	Koshimbale
1407	Raigad	Sudhagad	Kumbharghar
1408	Raigad	Sudhagad	Kumbharshet
1409	Raigad	Sudhagad	Madhali
1410	Raigad	Sudhagad	Mahagaon
1411	Raigad	Sudhagad	Mangaon Bk.
1412	Raigad	Sudhagad	Mangaon Kh.
1413	Raigad	Sudhagad	Mulashi
1414	Raigad	Sudhagad	Nadsur
1415	Raigad	Sudhagad	Nagaon
1416	Raigad	Sudhagad	Nagshet
1417	Raigad	Sudhagad	Nandgaon
1418	Raigad	Sudhagad	Navghar
1419	Raigad	Sudhagad	Nenavali
1420	Raigad	Sudhagad	Nere
1421	Raigad	Sudhagad	Pachhapur
1422	Raigad	Sudhagad	Padsare
1423	Raigad	Sudhagad	Pawasalawadi
1424	Raigad	Sudhagad	Pilosari

1425	Raigad	Sudhagad	Pimploli
1426	Raigad	Sudhagad	Potlaj Bk.
1427	Raigad	Sudhagad	Potlaj Kh.
1428	Raigad	Sudhagad	Pui
1429	Raigad	Sudhagad	Rabgaon
1430	Raigad	Sudhagad	Rasal
1431	Raigad	Sudhagad	Sharadnagar*
1432	Raigad	Sudhagad	Shiloshi
1433	Raigad	Sudhagad	Siddheshwar Bk.
1434	Raigad	Sudhagad	Siddheshwar Kh.
1435	Raigad	Sudhagad	Tadgaon
1436	Raigad	Sudhagad	Tivare
1437	Raigad	Sudhagad	Uddhar
1438	Raigad	Sudhagad	Unhere Bk.
1439	Raigad	Sudhagad	Unhere Kh.
1440	Raigad	Sudhagad	Usale
1441	Raigad	Sudhagad	Usar
1442	Raigad	Sudhagad	Varhadjambhulpada
1443	Raigad	Sudhagad	Vasunde
1444	Raigad	Sudhagad	Waghoshi
1445	Raigad	Sudhagad	Wakangaon*
1446	Raigad	Sudhagad	Wandroshi
1447	Raigad	Sudhagad	Wave T. Asare
1448	Raigad	Sudhagad	Wavloli
1449	Raigad	Sudhagad	Zap
1450	Ratnagiri	Chiplun	Adare
1451	Ratnagiri	Chiplun	Akus Khan Nagar
1452	Ratnagiri	Chiplun	Anari
1453	Ratnagiri	Chiplun	Bamnoli
1454	Ratnagiri	Chiplun	Dervan
1455	Ratnagiri	Chiplun	Dhakhmoli
1456	Ratnagiri	Chiplun	Durgwadi
1457	Ratnagiri	Chiplun	Durgwadi Kh.
1458	Ratnagiri	Chiplun	Gane
1459	Ratnagiri	Chiplun	Ganeshpur
1460	Ratnagiri	Chiplun	Kadwad
1461	Ratnagiri	Chiplun	Kalkavane
1462	Ratnagiri	Chiplun	Kamathe Kh.
1463	Ratnagiri	Chiplun	Kharavate
1464	Ratnagiri	Chiplun	Khopad

1465	Ratnagiri	Chiplun	Kolkewadi
1466	Ratnagiri	Chiplun	Kond Fansavane
1467	Ratnagiri	Chiplun	Kondmala
1468	Ratnagiri	Chiplun	Kudap
1469	Ratnagiri	Chiplun	Kumbharli
1470	Ratnagiri	Chiplun	Kutare
1471	Ratnagiri	Chiplun	Majare (Goval)
1472	Ratnagiri	Chiplun	Manjutri
1473	Ratnagiri	Chiplun	Moravane
1474	Ratnagiri	Chiplun	Mundhe Tarf Chiplun
1475	Ratnagiri	Chiplun	Mundhe Tarf Savarda
1476	Ratnagiri	Chiplun	Nandivase
1477	Ratnagiri	Chiplun	Owali
1478	Ratnagiri	Chiplun	Pathe
1479	Ratnagiri	Chiplun	Pedhambe
1480	Ratnagiri	Chiplun	Parshuram- Pedhe
1481	Ratnagiri	Chiplun	Phurus
1482	Ratnagiri	Chiplun	Pophali
1483	Ratnagiri	Chiplun	Pophali Bk.
1484	Ratnagiri	Chiplun	Riktoli
1485	Ratnagiri	Chiplun	Shirgaon
1486	Ratnagiri	Chiplun	Swayamdev
1487	Ratnagiri	Chiplun	Talavade
1488	Ratnagiri	Chiplun	Talsar
1489	Ratnagiri	Chiplun	Terav Bk.
1490	Ratnagiri	Chiplun	Tivadi
1491	Ratnagiri	Chiplun	Tiware
1492	Ratnagiri	Chiplun	Turambao
1493	Ratnagiri	Chiplun	Ubhale
1494	Ratnagiri	Khed	Aini
1495	Ratnagiri	Khed	Ambadas
1496	Ratnagiri	Khed	Ambavali
1497	Ratnagiri	Khed	Ashti Mohalla
1498	Ratnagiri	Khed	Astan
1499	Ratnagiri	Khed	Bajrang Nagar
1500	Ratnagiri	Khed	Bhelsai Budhawadi
1501	Ratnagiri	Khed	Bhelsai Chauthai
1502	Ratnagiri	Khed	Biramani
1503	Ratnagiri	Khed	Chatao

1504	Ratnagiri	Khed	Chinchwadi
1505	Ratnagiri	Khed	Choravane
1506	Ratnagiri	Khed	Choravane Utekarwadi
1507	Ratnagiri	Khed	Dahivali
1508	Ratnagiri	Khed	Devghar
1509	Ratnagiri	Khed	Dhamanand
1510	Ratnagiri	Khed	Dhamanand Gaonthan
1511	Ratnagiri	Khed	Dhavade
1512	Ratnagiri	Khed	Divan-Khavati
1513	Ratnagiri	Khed	Gherapalgad
1514	Ratnagiri	Khed	Ghera-Rasalgad
1515	Ratnagiri	Khed	Ghera-Sumargad
1516	Ratnagiri	Khed	Ghogare
1517	Ratnagiri	Khed	Humbari
1518	Ratnagiri	Khed	Jamage
1519	Ratnagiri	Khed	Javli Gaonthan
1520	Ratnagiri	Khed	Kalambani Bk.
1521	Ratnagiri	Khed	Kalambani Kh.
1522	Ratnagiri	Khed	Kandoshi
1523	Ratnagiri	Khed	Kartel
1524	Ratnagiri	Khed	Kasaba Natu
1525	Ratnagiri	Khed	Kasai
1526	Ratnagiri	Khed	Kavale
1527	Ratnagiri	Khed	Kelane
1528	Ratnagiri	Khed	Khalachi(Humbari)
1529	Ratnagiri	Khed	Khopi
1530	Ratnagiri	Khed	Khopi Tambadwadi
1531	Ratnagiri	Khed	Kinjale Tarf Khed
1532	Ratnagiri	Khed	Kinjale Tarf Natu
1533	Ratnagiri	Khed	Kondwadi
1534	Ratnagiri	Khed	Kumbhad
1535	Ratnagiri	Khed	Kumbhavali
1536	Ratnagiri	Khed	Kuraval Gaonthan
1537	Ratnagiri	Khed	Mirle
1538	Ratnagiri	Khed	Morvande Kh.
1539	Ratnagiri	Khed	Nandgaon
1540	Ratnagiri	Khed	Nandivali
1541	Ratnagiri	Khed	Nawanagar
1542	Ratnagiri	Khed	Nive
1543	Ratnagiri	Khed	Pakharwadi

1544	Ratnagiri	Khed	Posare Bk.
1545	Ratnagiri	Khed	Posare Kh.
1546	Ratnagiri	Khed	Poyanar Kh.
1547	Ratnagiri	Khed	Prabhuwadi
1548	Ratnagiri	Khed	Pure Kh.
1549	Ratnagiri	Khed	Sakhar
1550	Ratnagiri	Khed	Sakharoli
1551	Ratnagiri	Khed	Sakharoli Kh.
1552	Ratnagiri	Khed	Sanaghar
1553	Ratnagiri	Khed	Sanglot
1554	Ratnagiri	Khed	Sapirli
1555	Ratnagiri	Khed	Shingri
1556	Ratnagiri	Khed	Shirgaon
1557	Ratnagiri	Khed	Shirgaon Kh.
1558	Ratnagiri	Khed	Shiv Kh.
1559	Ratnagiri	Khed	Shivtar
1560	Ratnagiri	Khed	Talvat Javali
1561	Ratnagiri	Khed	Talvat Khed
1562	Ratnagiri	Khed	Talvat Pal
1563	Ratnagiri	Khed	Tisangi
1564	Ratnagiri	Khed	Tise Kh.
1565	Ratnagiri	Khed	Tulashi Bk.
1566	Ratnagiri	Khed	Tulashi Kh.
1567	Ratnagiri	Khed	Varovali
1568	Ratnagiri	Khed	Vihali
1569	Ratnagiri	Khed	Wadgaon Bk.
1570	Ratnagiri	Khed	Wadgaon Kh.
1571	Ratnagiri	Khed	Wadi Bid
1572	Ratnagiri	Khed	Wadi Malde
1573	Ratnagiri	Khed	Wadi-Beldar
1574	Ratnagiri	Khed	Wave Chinchatwadi
1575	Ratnagiri	Khed	Wave Jambhulwadi
1576	Ratnagiri	Khed	Wave Tarf Khed
1577	Ratnagiri	Khed	Wave Tarf Khed Gaonthan
1578	Ratnagiri	Khed	Zagdewadi
1579	Ratnagiri	Lanja	Agargaon
1580	Ratnagiri	Lanja	Argaon
1581	Ratnagiri	Lanja	Bankhor
1582	Ratnagiri	Lanja	Bapere

1583	Ratnagiri	Lanja	Bhade
1584	Ratnagiri	Lanja	Bhambed
1585	Ratnagiri	Lanja	Borthade
1586	Ratnagiri	Lanja	Buddhawadi T.Veravali Bk.
1587	Ratnagiri	Lanja	Chafet
1588	Ratnagiri	Lanja	Chinchurti
1589	Ratnagiri	Lanja	Daphale
1590	Ratnagiri	Lanja	Guravwadi
1591	Ratnagiri	Lanja	Harche
1592	Ratnagiri	Lanja	Hardkhale
1593	Ratnagiri	Lanja	Hasol
1594	Ratnagiri	Lanja	Isavali
1595	Ratnagiri	Lanja	Javade
1596	Ratnagiri	Lanja	Kangavali
1597	Ratnagiri	Lanja	Kante
1598	Ratnagiri	Lanja	Katalgaon
1599	Ratnagiri	Lanja	Khanavali
1600	Ratnagiri	Lanja	Khorgaon
1601	Ratnagiri	Lanja	Khorninko
1602	Ratnagiri	Lanja	Kochari
1603	Ratnagiri	Lanja	Kondage
1604	Ratnagiri	Lanja	Kondgaon
1605	Ratnagiri	Lanja	Kudewadi
1606	Ratnagiri	Lanja	Kumbhargaon
1607	Ratnagiri	Lanja	Kurang
1608	Ratnagiri	Lanja	Kurchumb
1609	Ratnagiri	Lanja	Machal
1610	Ratnagiri	Lanja	Majal
1611	Ratnagiri	Lanja	Name
1612	Ratnagiri	Lanja	Nivoshi
1613	Ratnagiri	Lanja	Palu
1614	Ratnagiri	Lanja	Panore
1615	Ratnagiri	Lanja	Patilgaon
1616	Ratnagiri	Lanja	Prabhanvalli
1617	Ratnagiri	Lanja	Puragaon
1618	Ratnagiri	Lanja	Ramgaon
1619	Ratnagiri	Lanja	Ravari
1620	Ratnagiri	Lanja	Ringane
1621	Ratnagiri	Lanja	Roon
1622	Ratnagiri	Lanja	Salpe

1623	Ratnagiri	Lanja	Shirambavali
1624	Ratnagiri	Lanja	Veral
1625	Ratnagiri	Lanja	Vesurle
1626	Ratnagiri	Lanja	Vilavade
1627	Ratnagiri	Lanja	Waghrat
1628	Ratnagiri	Lanja	Waked
1629	Ratnagiri	Rajapur	Agarewadi
1630	Ratnagiri	Rajapur	Bag Kazi Husen
1631	Ratnagiri	Rajapur	Bandiwade
1632	Ratnagiri	Rajapur	Bharade
1633	Ratnagiri	Rajapur	Chikhale
1634	Ratnagiri	Rajapur	Dhamanpe
1635	Ratnagiri	Rajapur	Dongar
1636	Ratnagiri	Rajapur	Gothane Doniwade
1637	Ratnagiri	Rajapur	Haral
1638	Ratnagiri	Rajapur	Hardi
1639	Ratnagiri	Rajapur	Hasol Tarf Saundal
1640	Ratnagiri	Rajapur	Hatade
1641	Ratnagiri	Rajapur	Jambhavali
1642	Ratnagiri	Rajapur	Kajirda
1643	Ratnagiri	Rajapur	Karak
1644	Ratnagiri	Rajapur	Karavali
1645	Ratnagiri	Rajapur	Kelavade
1646	Ratnagiri	Rajapur	Khingini
1647	Ratnagiri	Rajapur	Kolamb
1648	Ratnagiri	Rajapur	Kolwankhadi
1649	Ratnagiri	Rajapur	Kond Dasur
1650	Ratnagiri	Rajapur	Kondsar Kh.
1651	Ratnagiri	Rajapur	Kotapur
1652	Ratnagiri	Rajapur	Kumbhavade
1653	Ratnagiri	Rajapur	Mahalunge
1654	Ratnagiri	Rajapur	Miland
1655	Ratnagiri	Rajapur	Mosam
1656	Ratnagiri	Rajapur	Oshiwale
1657	Ratnagiri	Rajapur	Pachal
1658	Ratnagiri	Rajapur	Pahiliwadi (Tamhane)
1659	Ratnagiri	Rajapur	Palye
1660	Ratnagiri	Rajapur	Pangari Bk.
1661	Ratnagiri	Rajapur	Pangari Kh.

1662	Ratnagiri	Rajapur	Panhale Tarf Saundal
1663	Ratnagiri	Rajapur	Parule
1664	Ratnagiri	Rajapur	Patharde
1665	Ratnagiri	Rajapur	Patkarwadi
1666	Ratnagiri	Rajapur	Phupere
1667	Ratnagiri	Rajapur	Prindrawan
1668	Ratnagiri	Rajapur	Kondet Rajapur (MCI)
1669	Ratnagiri	Rajapur	Saundal
1670	Ratnagiri	Rajapur	Savadav
1671	Ratnagiri	Rajapur	Shejavali
1672	Ratnagiri	Rajapur	Tiware
1673	Ratnagiri	Rajapur	Valye
1674	Ratnagiri	Rajapur	Varchi Guravwadi
1675	Ratnagiri	Rajapur	Varchiwadi
1676	Ratnagiri	Rajapur	Walwad
1677	Ratnagiri	Rajapur	Watul
1678	Ratnagiri	Rajapur	Yeradav
1679	Ratnagiri	Rajapur	Zarye
1680	Ratnagiri	Sangmeshwar	Agarewadi
1681	Ratnagiri	Sangmeshwar	Ambet
1682	Ratnagiri	Sangmeshwar	Anderi
1683	Ratnagiri	Sangmeshwar	Angavali
1684	Ratnagiri	Sangmeshwar	Asave
1685	Ratnagiri	Sangmeshwar	Asurde
1686	Ratnagiri	Sangmeshwar	Bamnoli
1687	Ratnagiri	Sangmeshwar	Belari Bk.
1688	Ratnagiri	Sangmeshwar	Belari Kh.
1689	Ratnagiri	Sangmeshwar	Belariwadi
1690	Ratnagiri	Sangmeshwar	Bhadkambe
1691	Ratnagiri	Sangmeshwar	Bhovade
1692	Ratnagiri	Sangmeshwar	Bondye
1693	Ratnagiri	Sangmeshwar	Chandivane
1694	Ratnagiri	Sangmeshwar	Chaphavali
1695	Ratnagiri	Sangmeshwar	Dakhin
1696	Ratnagiri	Sangmeshwar	Devade
1697	Ratnagiri	Sangmeshwar	Devale Ghera Prachitgad
1698	Ratnagiri	Sangmeshwar	Devghar
1699	Ratnagiri	Sangmeshwar	Dhamani
1700	Ratnagiri	Sangmeshwar	Dingni
1701	Ratnagiri	Sangmeshwar	Golavali

1702	Ratnagiri	Sangmeshwar	Gothane
1703	Ratnagiri	Sangmeshwar	Hativ
1704	Ratnagiri	Sangmeshwar	Hedali
1705	Ratnagiri	Sangmeshwar	Karandewadi
1706	Ratnagiri	Sangmeshwar	Kase
1707	Ratnagiri	Sangmeshwar	Katavali
1708	Ratnagiri	Sangmeshwar	Katurdi Kond
1709	Ratnagiri	Sangmeshwar	Khadi Kolvan
1710	Ratnagiri	Sangmeshwar	Kinjale
1711	Ratnagiri	Sangmeshwar	Kirbet
1712	Ratnagiri	Sangmeshwar	Kond Ambed
1713	Ratnagiri	Sangmeshwar	Kond Bhairav
1714	Ratnagiri	Sangmeshwar	Kond Ozare
1715	Ratnagiri	Sangmeshwar	Kondran
1716	Ratnagiri	Sangmeshwar	Kuchambe
1717	Ratnagiri	Sangmeshwar	Kule
1718	Ratnagiri	Sangmeshwar	Kumbhar Khani Bk.
1719	Ratnagiri	Sangmeshwar	Kumbhar khani Kh.
1720	Ratnagiri	Sangmeshwar	Kundi
1721	Ratnagiri	Sangmeshwar	Kurdhunda
1722	Ratnagiri	Sangmeshwar	Kutgiri
1723	Ratnagiri	Sangmeshwar	Maladewadi
1724	Ratnagiri	Sangmeshwar	Manjare
1725	Ratnagiri	Sangmeshwar	Maral
1726	Ratnagiri	Sangmeshwar	Masarang
1727	Ratnagiri	Sangmeshwar	Math Dhamapur
1728	Ratnagiri	Sangmeshwar	Mavalange
1729	Ratnagiri	Sangmeshwar	Murshi
1730	Ratnagiri	Sangmeshwar	Nayari
1731	Ratnagiri	Sangmeshwar	Nigudwadi
1732	Ratnagiri	Sangmeshwar	Ninave
1733	Ratnagiri	Sangmeshwar	Nivali
1734	Ratnagiri	Sangmeshwar	Nivdhe
1735	Ratnagiri	Sangmeshwar	Ozare Bk.
1736	Ratnagiri	Sangmeshwar	Pachambe
1737	Ratnagiri	Sangmeshwar	Phansavale
1738	Ratnagiri	Sangmeshwar	Pirandavane
1739	Ratnagiri	Sangmeshwar	Rajivali
1740	Ratnagiri	Sangmeshwar	Rangav

1741	Ratnagiri	Sangmeshwar	Ratambi
1742	Ratnagiri	Sangmeshwar	Sangameshwar
1743	Ratnagiri	Sangmeshwar	Sayale
1744	Ratnagiri	Sangmeshwar	Shembavane
1745	Ratnagiri	Sangmeshwar	Shenavade
1746	Ratnagiri	Sangmeshwar	Shinde Amberi
1747	Ratnagiri	Sangmeshwar	Shirambe
1748	Ratnagiri	Sangmeshwar	Shringapur
1749	Ratnagiri	Sangmeshwar	Sonarwadi
1750	Ratnagiri	Sangmeshwar	Talavade Tarf Devrukh
1751	Ratnagiri	Sangmeshwar	Tambedi
1752	Ratnagiri	Sangmeshwar	Tamnale
1753	Ratnagiri	Sangmeshwar	Thorli Dhamani*
1754	Ratnagiri	Sangmeshwar	Tivare Ghera Prachitgad
1755	Ratnagiri	Sangmeshwar	Tural
1756	Ratnagiri	Sangmeshwar	Umare
1757	Ratnagiri	Sangmeshwar	Upale
1758	Ratnagiri	Sangmeshwar	Vikas Nagar
1759	Ratnagiri	Sangmeshwar	Wadi Adhishti
1760	Ratnagiri	Sangmeshwar	Washi Tarf Sangameshwar
1761	Sangli	Shirala	Charan
1762	Sangli	Shirala	Gudhe
1763	Sangli	Shirala	Khundalapur
1764	Sangli	Shirala	Manadur
1765	Sangli	Shirala	Manadur (Ct)
1766	Sangli	Shirala	Manewadi
1767	Sangli	Shirala	Meni
1768	Sangli	Shirala	Nathavade
1769	Sangli	Shirala	Panchagani
1770	Sangli	Shirala	Panumbre Tarf Warun
1771	Sangli	Shirala	Shendgewadi
1772	Sangli	Shirala	Vashi
1773	Sangli	Shirala	Zolambi
1774	Satara	Jaoli	Adoshi
1775	Satara	Jaoli	Agalavewadi
1776	Satara	Jaoli	Andhari
1777	Satara	Jaoli	Apti
1778	Satara	Jaoli	Belawade
1779	Satara	Jaoli	Bhaleghar
1780	Satara	Jaoli	Bhogavali T. Medha

1781	Satara	Jaoli	Bhuteghar
1782	Satara	Jaoli	Bondarwadi
1783	Satara	Jaoli	Dare Bk.
1784	Satara	Jaoli	Deur
1785	Satara	Jaoli	Dhanakwadi
1786	Satara	Jaoli	Divdev
1787	Satara	Jaoli	Dund
1788	Satara	Jaoli	Furus
1789	Satara	Jaoli	Galdev
1790	Satara	Jaoli	Ganje
1791	Satara	Jaoli	Gondemal
1792	Satara	Jaoli	Hateghar
1793	Satara	Jaoli	Jambruk
1794	Satara	Jaoli	Jarewadi
1795	Satara	Jaoli	Jumgti
1796	Satara	Jaoli	Kaloshi
1797	Satara	Jaoli	Karandi T.Medha
1798	Satara	Jaoli	Kargaon
1799	Satara	Jaoli	Kas
1800	Satara	Jaoli	Kasbe Bamnoli
1801	Satara	Jaoli	Kelghar T. Solshi
1802	Satara	Jaoli	Khirkhandi
1803	Satara	Jaoli	Kolghar
1804	Satara	Jaoli	Kumbhargani
1805	Satara	Jaoli	Kuraloshi
1806	Satara	Jaoli	Kusapur
1807	Satara	Jaoli	Kusawade
1808	Satara	Jaoli	Kusumbi
1809	Satara	Jaoli	Madoshi
1810	Satara	Jaoli	Majare Shevandi
1811	Satara	Jaoli	Malchoundi
1812	Satara	Jaoli	Maldev
1813	Satara	Jaoli	Maleshwar
1814	Satara	Jaoli	Mamurdi
1815	Satara	Jaoli	Maradmure
1816	Satara	Jaoli	Mauje Shevandi
1817	Satara	Jaoli	Met Indawli
1818	Satara	Jaoli	Met Shindi
1819	Satara	Jaoli	Mhamulkarwadi

1820	Satara	Jaoli	Mhate Kh.
1821	Satara	Jaoli	Mhavshi
1822	Satara	Jaoli	Mohat
1823	Satara	Jaoli	Morawale
1824	Satara	Jaoli	Morghar
1825	Satara	Jaoli	Munawale
1826	Satara	Jaoli	Narfdev
1827	Satara	Jaoli	Nipani
1828	Satara	Jaoli	Nizare
1829	Satara	Jaoli	Okhavadi
1830	Satara	Jaoli	Pali T Tamb
1831	Satara	Jaoli	Phalani
1832	Satara	Jaoli	Pimpri T. Medha
1833	Satara	Jaoli	Rangeghar
1834	Satara	Jaoli	Ravandi
1835	Satara	Jaoli	Sahyadrinagar
1836	Satara	Jaoli	Sangvi T. Medha
1837	Satara	Jaoli	Sawari
1838	Satara	Jaoli	Sawrat
1839	Satara	Jaoli	Sayali
1840	Satara	Jaoli	Sayghar
1841	Satara	Jaoli	Songaon
1842	Satara	Jaoli	Takawli
1843	Satara	Jaoli	Tambi
1844	Satara	Jaoli	Tambi T. Medha
1845	Satara	Jaoli	Tetli
1846	Satara	Jaoli	Umbarewadi
1847	Satara	Jaoli	Vadgare
1848	Satara	Jaoli	Vagheshwar
1849	Satara	Jaoli	Vahite
1850	Satara	Jaoli	Valanjwadi
1851	Satara	Jaoli	Vasota
1852	Satara	Jaoli	Vele
1853	Satara	Jaoli	Waghali
1854	Satara	Jaoli	Waki
1855	Satara	Jaoli	Yekiv
1856	Satara	Koregaon	Gujarwadi
1857	Satara	Koregaon	Rautwadi
1858	Satara	Mahabaleshwar	Achali
1859	Satara	Mahabaleshwar	Ahire

1860	Satara	Mahabaleshwar	Akalpe
1861	Satara	Mahabaleshwar	Amshi
1862	Satara	Mahabaleshwar	Araw
1863	Satara	Mahabaleshwar	Avakali
1864	Satara	Mahabaleshwar	Awalan
1865	Satara	Mahabaleshwar	Bhekavali
1866	Satara	Mahabaleshwar	Birmani
1867	Satara	Mahabaleshwar	Birwadi
1868	Satara	Mahabaleshwar	Chakdev
1869	Satara	Mahabaleshwar	Chaturbet
1870	Satara	Mahabaleshwar	Chikhali
1871	Satara	Mahabaleshwar	Dabhe Dabhekar
1872	Satara	Mahabaleshwar	Dabhe Mohan
1873	Satara	Mahabaleshwar	Dabhe Turuk
1874	Satara	Mahabaleshwar	Dare
1875	Satara	Mahabaleshwar	Devali
1876	Satara	Mahabaleshwar	Devasare
1877	Satara	Mahabaleshwar	Dhardev
1878	Satara	Mahabaleshwar	Dodani
1879	Satara	Mahabaleshwar	Dudhgaon
1880	Satara	Mahabaleshwar	Dudhoshi
1881	Satara	Mahabaleshwar	Gadhavali
1882	Satara	Mahabaleshwar	Gavadhoshi
1883	Satara	Mahabaleshwar	Ghavari
1884	Satara	Mahabaleshwar	Ghonaspur
1885	Satara	Mahabaleshwar	Goroshi
1886	Satara	Mahabaleshwar	Harchandi
1887	Satara	Mahabaleshwar	Haroshi
1888	Satara	Mahabaleshwar	Hatlot
1889	Satara	Mahabaleshwar	Jaoli
1890	Satara	Mahabaleshwar	Kalamgaon
1891	Satara	Mahabaleshwar	Kalamgaon Kalamkar
1892	Satara	Mahabaleshwar	Kandat
1893	Satara	Mahabaleshwar	Khambil Chorge
1894	Satara	Mahabaleshwar	Khambil Pokale
1895	Satara	Mahabaleshwar	Kharoshi
1896	Satara	Mahabaleshwar	Kotroshi
1897	Satara	Mahabaleshwar	Kshetra Mahabaleshwar
1898	Satara	Mahabaleshwar	Kumbharoshi

1899	Satara	Mahabaleshwar	Kumthe
1900	Satara	Mahabaleshwar	Kuroshi
1901	Satara	Mahabaleshwar	Lakhwad
1902	Satara	Mahabaleshwar	Lamaj
1903	Satara	Mahabaleshwar	Mahabaleshwar (MCI)
1904	Satara	Mahabaleshwar	Majarewadi
1905	Satara	Mahabaleshwar	Malusar
1906	Satara	Mahabaleshwar	Manghar
1907	Satara	Mahabaleshwar	Met Taliye
1908	Satara	Mahabaleshwar	Metgutad
1909	Satara	Mahabaleshwar	Mhalunge
1910	Satara	Mahabaleshwar	Morni
1911	Satara	Mahabaleshwar	Nakinda
1912	Satara	Mahabaleshwar	Navali
1913	Satara	Mahabaleshwar	Nivali
1914	Satara	Mahabaleshwar	Pali T. Ategaon
1915	Satara	Mahabaleshwar	Parpar
1916	Satara	Mahabaleshwar	Parsond
1917	Satara	Mahabaleshwar	Parut
1918	Satara	Mahabaleshwar	Parwat T. Wagawale
1919	Satara	Mahabaleshwar	Petpar
1920	Satara	Mahabaleshwar	Pimpri T. Tamb
1921	Satara	Mahabaleshwar	Ran Adva Gaund
1922	Satara	Mahabaleshwar	Renoshi
1923	Satara	Mahabaleshwar	Rule
1924	Satara	Mahabaleshwar	Saloshi
1925	Satara	Mahabaleshwar	Shindi
1926	Satara	Mahabaleshwar	Shindola
1927	Satara	Mahabaleshwar	Shiravali
1928	Satara	Mahabaleshwar	Shirnar
1929	Satara	Mahabaleshwar	Sonat
1930	Satara	Mahabaleshwar	Soundari
1931	Satara	Mahabaleshwar	Taldev
1932	Satara	Mahabaleshwar	Tekavali
1933	Satara	Mahabaleshwar	Uchat
1934	Satara	Mahabaleshwar	Umbari
1935	Satara	Mahabaleshwar	Valawan
1936	Satara	Mahabaleshwar	Varsoli Koli
1937	Satara	Mahabaleshwar	Vengale
1938	Satara	Mahabaleshwar	Vivar

1939	Satara	Mahabaleshwar	Walne
1940	Satara	Mahabaleshwar	Yerandal
1941	Satara	Mahabaleshwar	Yerne Bk.
1942	Satara	Mahabaleshwar	Yerne Kh.
1943	Satara	Mahabaleshwar	Zadani
1944	Satara	Mahabaleshwar	Zanzwad
1945	Satara	Patan	Ambavane
1946	Satara	Patan	Ambrag
1947	Satara	Patan	Aral
1948	Satara	Patan	Asawalewadi
1949	Satara	Patan	Atoli
1950	Satara	Patan	Bahe
1951	Satara	Patan	Baje
1952	Satara	Patan	Bhambe
1953	Satara	Patan	Bharsakhale
1954	Satara	Patan	Bondri
1955	Satara	Patan	Bopoli
1956	Satara	Patan	Chafer
1957	Satara	Patan	Chafoli
1958	Satara	Patan	Dhayati
1959	Satara	Patan	Dhokawale
1960	Satara	Patan	Dhoroshi
1961	Satara	Patan	Dhuilwadi
1962	Satara	Patan	Dicholi
1963	Satara	Patan	Divashi Kh
1964	Satara	Patan	Donichawada
1965	Satara	Patan	Gadhav Khop
1966	Satara	Patan	Gawdewadi
1967	Satara	Patan	Ghanav
1968	Satara	Patan	Ghanbi
1969	Satara	Patan	Ghatmatha
1970	Satara	Patan	Gheradategad
1971	Satara	Patan	Ghotil
1972	Satara	Patan	Gojegaon
1973	Satara	Patan	Gokul Tarf Helwak
1974	Satara	Patan	Goshatwadi
1975	Satara	Patan	Gothane
1976	Satara	Patan	Govare
1977	Satara	Patan	Helwak

1978	Satara	Patan	Humbarli
1979	Satara	Patan	Humbarne
1980	Satara	Patan	Humbarwadi
1981	Satara	Patan	Jungati
1982	Satara	Patan	Kadoli
1983	Satara	Patan	Kahir
1984	Satara	Patan	Kalkewadi
1985	Satara	Patan	Kamargaon
1986	Satara	Patan	Karale
1987	Satara	Patan	Karvat
1988	Satara	Patan	Kasani
1989	Satara	Patan	Kathi
1990	Satara	Patan	Kemase
1991	Satara	Patan	Ker
1992	Satara	Patan	Kharadwadi
1993	Satara	Patan	Khivashi
1994	Satara	Patan	Kisrule
1995	Satara	Patan	Kodal
1996	Satara	Patan	Kolane
1997	Satara	Patan	Kondhavale
1998	Satara	Patan	Kusavade
1999	Satara	Patan	Kushi
2000	Satara	Patan	Mala
2001	Satara	Patan	Maloshi
2002	Satara	Patan	Mandure
2003	Satara	Patan	Maneri
2004	Satara	Patan	Marathwadi
2005	Satara	Patan	Marloshi
2006	Satara	Patan	Marul Tarf Patan
2007	Satara	Patan	Mastewadi
2008	Satara	Patan	Maulinagar
2009	Satara	Patan	Mendheghar
2010	Satara	Patan	Mendhoshi
2011	Satara	Patan	Mharwand
2012	Satara	Patan	Mirgaon
2013	Satara	Patan	Nahimbe
2014	Satara	Patan	Nanel
2015	Satara	Patan	Natoshi
2016	Satara	Patan	Nav
2017	Satara	Patan	Nawaja

2018	Satara	Patan	Nechal
2019	Satara	Patan	Nivade
2020	Satara	Patan	Nivakane
2021	Satara	Patan	Nivi
2022	Satara	Patan	Pachgani
2023	Satara	Patan	Padloshi
2024	Satara	Patan	Palashi
2025	Satara	Patan	Paneri
2026	Satara	Patan	Patharpunj
2027	Satara	Patan	Punvali
2028	Satara	Patan	Rasati
2029	Satara	Patan	Risawad
2030	Satara	Patan	Ruvale
2031	Satara	Patan	Satar
2032	Satara	Patan	Sawarghar
2033	Satara	Patan	Shirshinge
2034	Satara	Patan	Shivandeshwar
2035	Satara	Patan	Taliye
2036	Satara	Patan	Thankal
2037	Satara	Patan	Tondoshi
2038	Satara	Patan	Torane
2039	Satara	Patan	Vajegaon
2040	Satara	Patan	Valvane
2041	Satara	Patan	Van
2042	Satara	Patan	Vanzole
2043	Satara	Patan	Vatole
2044	Satara	Patan	Waghane
2045	Satara	Patan	Zadoli
2046	Satara	Patan	Zakade
2047	Satara	Satara	Agudewadi
2048	Satara	Satara	Akale
2049	Satara	Satara	Alawadi
2050	Satara	Satara	Atali
2051	Satara	Satara	Bhambavali
2052	Satara	Satara	Boposhi
2053	Satara	Satara	Chalkewadi
2054	Satara	Satara	Chikheli
2055	Satara	Satara	Chinchani
2056	Satara	Satara	Dhawali

2057	Satara	Satara	Didhavale
2058	Satara	Satara	Gogavalewadi
2059	Satara	Satara	Jambhe
2060	Satara	Satara	Jotibachiwadi
2061	Satara	Satara	Kamathi T. Satara
2062	Satara	Satara	Katavadi Kh.
2063	Satara	Satara	Kelavali
2064	Satara	Satara	Khadegaon
2065	Satara	Satara	Kurulbaji
2066	Satara	Satara	Kus Kh.
2067	Satara	Satara	Navali
2068	Satara	Satara	Nigudamal
2069	Satara	Satara	Nitral
2070	Satara	Satara	Parambe
2071	Satara	Satara	Pateghar
2072	Satara	Satara	Raighar
2073	Satara	Satara	Sandavali
2074	Satara	Satara	Savali
2075	Satara	Satara	Takawali
2076	Satara	Satara	Thoseghar
2077	Satara	Satara	Vele
2078	Satara	Satara	Venekhol
2079	Satara	Satara	Yavateshwar
2080	Satara	Wai	Abhepuri
2081	Satara	Wai	Akoshi
2082	Satara	Wai	Asagaon
2083	Satara	Wai	Balakavadi
2084	Satara	Wai	Bhivadi
2085	Satara	Wai	Chorachiwadi
2086	Satara	Wai	Duichivadi
2087	Satara	Wai	Gadhavewadi
2088	Satara	Wai	Gherakelanja
2089	Satara	Wai	Golegaon
2090	Satara	Wai	Gove
2091	Satara	Wai	Jambhali
2092	Satara	Wai	Jambhulane
2093	Satara	Wai	Jor
2094	Satara	Wai	Khavali
2095	Satara	Wai	Kironde
2096	Satara	Wai	Kochalewadi

2097	Satara	Wai	Kondhavale
2098	Satara	Wai	Kondhavali Bk.
2099	Satara	Wai	Kondhavali Kh.
2100	Satara	Wai	Nandgane
2101	Satara	Wai	Oholi
2102	Satara	Wai	Panchputewadi
2103	Satara	Wai	Paratavadi
2104	Satara	Wai	Ulumb
2105	Satara	Wai	Vadoli
2106	Satara	Wai	Vasole
2107	Satara	Wai	Wadachiwadi
2108	Satara	Wai	Washivali
2109	Satara	Wai	Yeruli
2110	Sindhudurg	Devgad	Are
2111	Sindhudurg	Devgad	Chafed
2112	Sindhudurg	Devgad	Dhalavali
2113	Sindhudurg	Devgad	Gadhitamhane
2114	Sindhudurg	Devgad	Hadpid
2115	Sindhudurg	Devgad	Khudi
2116	Sindhudurg	Devgad	Kuvale
2117	Sindhudurg	Devgad	Lingdal
2118	Sindhudurg	Devgad	Mahalunge
2119	Sindhudurg	Devgad	Nad
2120	Sindhudurg	Devgad	Nimatwadi
2121	Sindhudurg	Devgad	Phanasgaon
2122	Sindhudurg	Devgad	Pombhurle
2123	Sindhudurg	Devgad	Rembavali
2124	Sindhudurg	Devgad	Salashi
2125	Sindhudurg	Devgad	Sherighera Kamte
2126	Sindhudurg	Devgad	Shevare
2127	Sindhudurg	Devgad	Shiravali
2128	Sindhudurg	Devgad	Tambaldeg
2129	Sindhudurg	Devgad	Waghivare
2130	Sindhudurg	Devgad	Welgave
2131	Sindhudurg	Kankavli	Ayanal
2132	Sindhudurg	Kankavli	Bhairavgaon
2133	Sindhudurg	Kankavli	Bharni
2134	Sindhudurg	Kankavli	Bhiravande
2135	Sindhudurg	Kankavli	Damare

2136	Sindhudurg	Kankavli	Dariste
2137	Sindhudurg	Kankavli	Darum
2138	Sindhudurg	Kankavli	Dhadeshwar
2139	Sindhudurg	Kankavli	Digavale
2140	Sindhudurg	Kankavli	Gandhinagar
2141	Sindhudurg	Kankavli	Ghonsari
2142	Sindhudurg	Kankavli	Harkul Kh.
2143	Sindhudurg	Kankavli	Humbarane
2144	Sindhudurg	Kankavli	Jambhalgaon
2145	Sindhudurg	Kankavli	Jambhalnagar
2146	Sindhudurg	Kankavli	Kalasuli
2147	Sindhudurg	Kankavli	Kasavan
2148	Sindhudurg	Kankavli	Koloshi
2149	Sindhudurg	Kankavli	Kondye
2150	Sindhudurg	Kankavli	Kumbhavade
2151	Sindhudurg	Kankavli	Main
2152	Sindhudurg	Kankavli	Nagsawantwadi
2153	Sindhudurg	Kankavli	Nardave
2154	Sindhudurg	Kankavli	Natal
2155	Sindhudurg	Kankavli	Osargaon
2156	Sindhudurg	Kankavli	Ozaram
2157	Sindhudurg	Kankavli	Phondaghat
2158	Sindhudurg	Kankavli	Pimpalgaon
2159	Sindhudurg	Kankavli	Pise Kamate
2160	Sindhudurg	Kankavli	Rameshwarnagar
2161	Sindhudurg	Kankavli	Ranjangaon
2162	Sindhudurg	Kankavli	Savdav
2163	Sindhudurg	Kankavli	Sherpe
2164	Sindhudurg	Kankavli	Shiraval
2165	Sindhudurg	Kankavli	Tarandale
2166	Sindhudurg	Kankavli	Uttar Bajar Peth
2167	Sindhudurg	Kankavli	Varavade
2168	Sindhudurg	Kankavli	Waingani
2169	Sindhudurg	Kankavli	Yevteshwargaon
2170	Sindhudurg	Kudal	Akeri
2171	Sindhudurg	Kudal	Amberi
2172	Sindhudurg	Kudal	Anjivade
2173	Sindhudurg	Kudal	Avalegaon
2174	Sindhudurg	Kudal	Bhadgaon Bk.
2175	Sindhudurg	Kudal	Bhadgaon Kh.

2176	Sindhudurg	Kudal	Bharani
2177	Sindhudurg	Kudal	Bhattgaon
2178	Sindhudurg	Kudal	Bhutvad
2179	Sindhudurg	Kudal	Chafeli
2180	Sindhudurg	Kudal	Durganagar
2181	Sindhudurg	Kudal	Gandhigram
2182	Sindhudurg	Kudal	Gavalgaon
2183	Sindhudurg	Kudal	Ghadigaon
2184	Sindhudurg	Kudal	Ghotage
2185	Sindhudurg	Kudal	Girgaon
2186	Sindhudurg	Kudal	Gothos
2187	Sindhudurg	Kudal	Hirlok
2188	Sindhudurg	Kudal	Jambhavade
2189	Sindhudurg	Kudal	Kadawal
2190	Sindhudurg	Kudal	Kaleli
2191	Sindhudurg	Kudal	Kanduli
2192	Sindhudurg	Kudal	Keravade K.Narur
2193	Sindhudurg	Kudal	Kinlos
2194	Sindhudurg	Kudal	Kupavade
2195	Sindhudurg	Kudal	Kusagaon
2196	Sindhudurg	Kudal	Madgaon
2197	Sindhudurg	Kudal	More
2198	Sindhudurg	Kudal	Mudyacha Kond
2199	Sindhudurg	Kudal	Munagi
2200	Sindhudurg	Kudal	Narur
2201	Sindhudurg	Kudal	Nerur K.Narur
2202	Sindhudurg	Kudal	Nileli
2203	Sindhudurg	Kudal	Nirukhe
2204	Sindhudurg	Kudal	Nivaje
2205	Sindhudurg	Kudal	Padave
2206	Sindhudurg	Kudal	Pandur
2207	Sindhudurg	Kudal	Pangrad
2208	Sindhudurg	Kudal	Pulas
2209	Sindhudurg	Kudal	Rumadgaon
2210	Sindhudurg	Kudal	Sakirde
2211	Sindhudurg	Kudal	Shivapur
2212	Sindhudurg	Kudal	Sonavade Tarf Kalsuli
2213	Sindhudurg	Kudal	Taligaon
2214	Sindhudurg	Kudal	Tendoli

2215	Sindhudurg	Kudal	Upavade
2216	Sindhudurg	Kudal	Wados
2217	Sindhudurg	Kudal	Walawal
2218	Sindhudurg	Kudal	Warde
2219	Sindhudurg	Kudal	Wasoli
2220	Sindhudurg	Sawantwadi	Ambegaon
2221	Sindhudurg	Sawantwadi	Amboli
2222	Sindhudurg	Sawantwadi	Aros
2223	Sindhudurg	Sawantwadi	Asniye
2224	Sindhudurg	Sawantwadi	Banda
2225	Sindhudurg	Sawantwadi	Bavlat
2226	Sindhudurg	Sawantwadi	Bhom
2227	Sindhudurg	Sawantwadi	Brahmanpat
2228	Sindhudurg	Sawantwadi	Charathe
2229	Sindhudurg	Sawantwadi	Chaukul
2230	Sindhudurg	Sawantwadi	Dabhil
2231	Sindhudurg	Sawantwadi	Dandeli
2232	Sindhudurg	Sawantwadi	Danoli
2233	Sindhudurg	Sawantwadi	Degave
2234	Sindhudurg	Sawantwadi	Devsu
2235	Sindhudurg	Sawantwadi	Dingne
2236	Sindhudurg	Sawantwadi	Dongarpal
2237	Sindhudurg	Sawantwadi	Fansavade
2238	Sindhudurg	Sawantwadi	Galel
2239	Sindhudurg	Sawantwadi	Gele
2240	Sindhudurg	Sawantwadi	Gharap
2241	Sindhudurg	Sawantwadi	Gulduve
2242	Sindhudurg	Sawantwadi	Kalambist
2243	Sindhudurg	Sawantwadi	Kariwade
2244	Sindhudurg	Sawantwadi	Kegad
2245	Sindhudurg	Sawantwadi	Kesari
2246	Sindhudurg	Sawantwadi	Konas
2247	Sindhudurg	Sawantwadi	Kondure
2248	Sindhudurg	Sawantwadi	Kumbhavade
2249	Sindhudurg	Sawantwadi	Kunkeri
2250	Sindhudurg	Sawantwadi	Madkhol
2251	Sindhudurg	Sawantwadi	Madura
2252	Sindhudurg	Sawantwadi	Majgaon
2253	Sindhudurg	Sawantwadi	Masure
2254	Sindhudurg	Sawantwadi	Nene

2255	Sindhudurg	Sawantwadi	Nirukhe
2256	Sindhudurg	Sawantwadi	Ovaliye
2257	Sindhudurg	Sawantwadi	Padve
2258	Sindhudurg	Sawantwadi	Padve Majgaon
2259	Sindhudurg	Sawantwadi	Parpoli
2260	Sindhudurg	Sawantwadi	Ronapal
2261	Sindhudurg	Sawantwadi	Sangeli
2262	Sindhudurg	Sawantwadi	Sarmale
2263	Sindhudurg	Sawantwadi	Satarda
2264	Sindhudurg	Sawantwadi	Sateli Tarf Satarda
2265	Sindhudurg	Sawantwadi	Sawantwadi (MCI)
2266	Sindhudurg	Sawantwadi	Sawarwad
2267	Sindhudurg	Sawantwadi	Shirshinge
2268	Sindhudurg	Sawantwadi	Tamboli
2269	Sindhudurg	Sawantwadi	Udeli
2270	Sindhudurg	Sawantwadi	Verle
2271	Sindhudurg	Vaibhavwadi	Achirne
2272	Sindhudurg	Vaibhavwadi	Ainari
2273	Sindhudurg	Vaibhavwadi	Akhavane
2274	Sindhudurg	Vaibhavwadi	Arule
2275	Sindhudurg	Vaibhavwadi	Bhattiwadi
2276	Sindhudurg	Vaibhavwadi	Bhom
2277	Sindhudurg	Vaibhavwadi	Bhui Bawada
2278	Sindhudurg	Vaibhavwadi	Bhuyadewadi
2279	Sindhudurg	Vaibhavwadi	Jambhavade
2280	Sindhudurg	Vaibhavwadi	Jamdarwadi
2281	Sindhudurg	Vaibhavwadi	Karul
2282	Sindhudurg	Vaibhavwadi	Khambale
2283	Sindhudurg	Vaibhavwadi	Kumbhari
2284	Sindhudurg	Vaibhavwadi	Kumbharwadi
2285	Sindhudurg	Vaibhavwadi	Kumbhavade
2286	Sindhudurg	Vaibhavwadi	Kurli
2287	Sindhudurg	Vaibhavwadi	Madhaliwadi
2288	Sindhudurg	Vaibhavwadi	Mandavkarwadi
2289	Sindhudurg	Vaibhavwadi	Mohitewadi
2290	Sindhudurg	Vaibhavwadi	Mounde
2291	Sindhudurg	Vaibhavwadi	Narkarwadi
2292	Sindhudurg	Vaibhavwadi	Navale
2293	Sindhudurg	Vaibhavwadi	Nerle

2294	Sindhudurg	Vaibhavwadi	Nim Arule
2295	Sindhudurg	Vaibhavwadi	Palandewadi
2296	Sindhudurg	Vaibhavwadi	Pimpalwadi
2297	Sindhudurg	Vaibhavwadi	Ringewadi
2298	Sindhudurg	Vaibhavwadi	Sadure
2299	Sindhudurg	Vaibhavwadi	Sangulwadi
2300	Sindhudurg	Vaibhavwadi	Shirale
2301	Sindhudurg	Vaibhavwadi	Tembewadi
2302	Sindhudurg	Vaibhavwadi	Tiravade Tarf Kharepatan
2303	Sindhudurg	Vaibhavwadi	Tiravade Tarf Soundal
2304	Sindhudurg	Vaibhavwadi	Upale
2305	Sindhudurg	Vaibhavwadi	Vabhawe
2306	Sindhudurg	Vaibhavwadi	Vayamboshi
2307	Sindhudurg	Vaibhavwadi	Yedgaon
2308	Thane	Murbad	Agashi
2309	Thane	Murbad	Alawe
2310	Thane	Murbad	Ambe Tembhe
2311	Thane	Murbad	Ambele Kh.
2312	Thane	Murbad	Asose
2313	Thane	Murbad	Awalegaon
2314	Thane	Murbad	Bhorande
2315	Thane	Murbad	Chandrapur
2316	Thane	Murbad	Chirad
2317	Thane	Murbad	Dehari
2318	Thane	Murbad	Deoghar
2319	Thane	Murbad	Diwanpada
2320	Thane	Murbad	Dongar Nhave
2321	Thane	Murbad	Dudhanoli
2322	Thane	Murbad	Eklahare
2323	Thane	Murbad	Fangaloshi
2324	Thane	Murbad	Fangane
2325	Thane	Murbad	Fangulgavhan
2326	Thane	Murbad	Ganeshpur
2327	Thane	Murbad	Ghorale
2328	Thane	Murbad	Gorakhgad
2329	Thane	Murbad	Goregaon
2330	Thane	Murbad	Hireghar
2331	Thane	Murbad	Inde
2332	Thane	Murbad	Jambhurde
2333	Thane	Murbad	Kachakoli

2334	Thane	Murbad	Kalambad Mu
2335	Thane	Murbad	Kalambhe
2336	Thane	Murbad	Kanhol
2337	Thane	Murbad	Karavale
2338	Thane	Murbad	Khanivare
2339	Thane	Murbad	Kharshet Umbroli
2340	Thane	Murbad	Kheware
2341	Thane	Murbad	Khopivali
2342	Thane	Murbad	Khutal Bangla
2343	Thane	Murbad	Khutal Bargaon
2344	Thane	Murbad	Khutarwadigaon
2345	Thane	Murbad	Kochare Bk.
2346	Thane	Murbad	Kole
2347	Thane	Murbad	Koloshi
2348	Thane	Murbad	Madh
2349	Thane	Murbad	Malegaon
2350	Thane	Murbad	Mangaon
2351	Thane	Murbad	Merdi
2352	Thane	Murbad	Milhe
2353	Thane	Murbad	Mohaghar
2354	Thane	Murbad	Mohghar
2355	Thane	Murbad	Morgaon
2356	Thane	Murbad	Moroshi
2357	Thane	Murbad	Nandgaon
2358	Thane	Murbad	Nyahadi
2359	Thane	Murbad	Padale
2360	Thane	Murbad	Palu
2361	Thane	Murbad	Patgaon
2362	Thane	Murbad	Pawale
2363	Thane	Murbad	Pendhari
2364	Thane	Murbad	Pimpalgaon
2365	Thane	Murbad	Rampur
2366	Thane	Murbad	Rao
2367	Thane	Murbad	Sajai
2368	Thane	Murbad	Sajgaon
2369	Thane	Murbad	Sawarne
2370	Thane	Murbad	Shai
2371	Thane	Murbad	Shiravali
2372	Thane	Murbad	Shiroshi

2373	Thane	Murbad	Sidhgad
2374	Thane	Murbad	Sonavale
2375	Thane	Murbad	Songaon
2376	Thane	Murbad	Talegaon
2377	Thane	Murbad	Talekhal
2378	Thane	Murbad	Tembhare Bk.
2379	Thane	Murbad	Thitabi Tarf Vaishakhare
2380	Thane	Murbad	Uchale
2381	Thane	Murbad	Udaldon
2382	Thane	Murbad	Umbroli Kh.
2383	Thane	Murbad	Vaishakhare
2384	Thane	Murbad	Vidhe
2385	Thane	Murbad	Vidhyanagar
2386	Thane	Murbad	Walhivale
2387	Thane	Murbad	Zadghar
2388	Thane	Shahapur	Adivali
2389	Thane	Shahapur	Aghai
2390	Thane	Shahapur	Ajnup
2391	Thane	Shahapur	Ambekhor
2392	Thane	Shahapur	Ambivali
2393	Thane	Shahapur	Ambivali So.
2394	Thane	Shahapur	Asangaon
2395	Thane	Shahapur	Atgaon
2396	Thane	Shahapur	Awale
2397	Thane	Shahapur	Babare
2398	Thane	Shahapur	Balwandi
2399	Thane	Shahapur	Bedisgaon
2400	Thane	Shahapur	Belwad
2401	Thane	Shahapur	Bendekon
2402	Thane	Shahapur	Bhagdai
2403	Thane	Shahapur	Bhavse
2404	Thane	Shahapur	Bhinar
2405	Thane	Shahapur	Bhorande
2406	Thane	Shahapur	Birwadi
2407	Thane	Shahapur	Borsheti Kh
2408	Thane	Shahapur	Chande
2409	Thane	Shahapur	Chandroti
2410	Thane	Shahapur	Chariv
2411	Thane	Shahapur	Chikhalegaon
2412	Thane	Shahapur	Chilhar

2413	Thane	Shahapur	Chondhe Bk.
2414	Thane	Shahapur	Chondhe Kh.
2415	Thane	Shahapur	Dahagaon
2416	Thane	Shahapur	Dahigaon
2417	Thane	Shahapur	Dalkhan
2418	Thane	Shahapur	Dand
2419	Thane	Shahapur	Dapur
2420	Thane	Shahapur	Dehene
2421	Thane	Shahapur	Dhakane
2422	Thane	Shahapur	Dhamani
2423	Thane	Shahapur	Dimbhe
2424	Thane	Shahapur	Dolkhamb
2425	Thane	Shahapur	Dughar
2426	Thane	Shahapur	Fugale
2427	Thane	Shahapur	Gandulwad
2428	Thane	Shahapur	Ghanepada
2429	Thane	Shahapur	Golbhan
2430	Thane	Shahapur	Gunde
2431	Thane	Shahapur	Hedvali
2432	Thane	Shahapur	Hinglud
2433	Thane	Shahapur	Jambhulwad
2434	Thane	Shahapur	Jarandi
2435	Thane	Shahapur	Julawani
2436	Thane	Shahapur	Kalamgaon
2437	Thane	Shahapur	Kalbhonde
2438	Thane	Shahapur	Kanvinde
2439	Thane	Shahapur	Kashti
2440	Thane	Shahapur	Katbao
2441	Thane	Shahapur	Kharade
2442	Thane	Shahapur	Khardi
2443	Thane	Shahapur	Kharivali
2444	Thane	Shahapur	Khativali
2445	Thane	Shahapur	Khor
2446	Thane	Shahapur	Khoste
2447	Thane	Shahapur	Khutadi
2448	Thane	Shahapur	Kinaishet
2449	Thane	Shahapur	Koshimbade
2450	Thane	Shahapur	Kothale
2451	Thane	Shahapur	Kothare

2452	Thane	Shahapur	Kudshet
2453	Thane	Shahapur	Kukambhe
2454	Thane	Shahapur	Kulhe
2455	Thane	Shahapur	Lahe
2456	Thane	Shahapur	Lavale
2457	Thane	Shahapur	Lenad Bk.
2458	Thane	Shahapur	Lingayate
2459	Thane	Shahapur	Mahuli
2460	Thane	Shahapur	Mal
2461	Thane	Shahapur	Malegaon
2462	Thane	Shahapur	Mamnoli
2463	Thane	Shahapur	Mohili
2464	Thane	Shahapur	Mokhavane
2465	Thane	Shahapur	Nadgaon
2466	Thane	Shahapur	Nandgaon
2467	Thane	Shahapur	Narayangaon
2468	Thane	Shahapur	Nevare
2469	Thane	Shahapur	Pachiware
2470	Thane	Shahapur	Palheri
2471	Thane	Shahapur	Palshin
2472	Thane	Shahapur	Palsoli
2473	Thane	Shahapur	Panchghar
2474	Thane	Shahapur	Pashane
2475	Thane	Shahapur	Patol
2476	Thane	Shahapur	Pendharghol
2477	Thane	Shahapur	Pendhari
2478	Thane	Shahapur	Pimpalpada
2479	Thane	Shahapur	Pingalwadi
2480	Thane	Shahapur	Piwali
2481	Thane	Shahapur	Pundhe
2482	Thane	Shahapur	Ranvihir
2483	Thane	Shahapur	Ratandhale
2484	Thane	Shahapur	Roadvahal
2485	Thane	Shahapur	Sajivali
2486	Thane	Shahapur	Sakadbav
2487	Thane	Shahapur	Sakharoli
2488	Thane	Shahapur	Sakurli
2489	Thane	Shahapur	Sane
2490	Thane	Shahapur	Saralambe
2491	Thane	Shahapur	Savaroli Bk.

2492	Thane	Shahapur	Savaroli Kh.
2493	Thane	Shahapur	Shende
2494	Thane	Shahapur	Shirol
2495	Thane	Shahapur	Susarwadi
2496	Thane	Shahapur	Taharpur
2497	Thane	Shahapur	Talwade
2498	Thane	Shahapur	Tanasa
2499	Thane	Shahapur	Tembhe
2500	Thane	Shahapur	Thune Bk.
2501	Thane	Shahapur	Umbarkhand
2502	Thane	Shahapur	Umbhrai
2503	Thane	Shahapur	Umbravane
2504	Thane	Shahapur	Vaghivali
2505	Thane	Shahapur	Vandre
2506	Thane	Shahapur	Varaskol
2507	Thane	Shahapur	Vashala Bk.
2508	Thane	Shahapur	Vashala Kh.
2509	Thane	Shahapur	Vaveghar
2510	Thane	Shahapur	Vedvahal
2511	Thane	Shahapur	Vehloli Bk.
2512	Thane	Shahapur	Vehlonde
2513	Thane	Shahapur	Veluk
2514	Thane	Shahapur	Vihigaon
2515	Thane	Shahapur	Walshet
TAMIL NADU			
S. No.	District	Taluka	Village Name/Notified Forest
1	Coimbatore	Coimbatore North	Anaikatti (North)
2	Coimbatore	Coimbatore North	Anaikatti (South)
3	Coimbatore	Coimbatore North	Thadagam R.F.
4	Coimbatore	Coimbatore North	Veerapandi
5	Coimbatore	Coimbatore South	Boluvampatti (Block I)
6	Coimbatore	Coimbatore South	Booluvampatti (Block II)
7	Coimbatore	Mettupalayam	Anaikatti North R.F.
8	Coimbatore	Mettupalayam	Hulical Drug R.F.
9	Coimbatore	Mettupalayam	Jaganarai Slopes R.F.
10	Coimbatore	Mettupalayam	Kallar R.F.
11	Coimbatore	Mettupalayam	Kandiyur R.F.
12	Coimbatore	Mettupalayam	Melur Slope R.F.
13	Coimbatore	Mettupalayam	Nellithurai and Sundapatti R.F.

14	Coimbatore	Mettupalayam	Nilgiri Eastern Slope R.F.
15	Coimbatore	Mettupalayam	Odanthurai R.F.
16	Coimbatore	Mettupalayam	Pillur Slope R.F.
17	Coimbatore	Udumalaipettai	Amaravathi R.F.
18	Coimbatore	Udumalaipettai	Amravathi R.F./Anamalai R.F.
19	Coimbatore	Udumalaipettai	Anamalai R.F.
20	Coimbatore	Udumalaipettai	Anamalai R.F.
21	Coimbatore	Udumalaipettai	Kudiraiar & Kukkal R.F.
22	Coimbatore	Udumalaipettai	Kudiraiar & Kukkal R.F.
23	Coimbatore	Udumalaipettai	Manjampatti R.F.
24	Coimbatore	Valparai	Area Under Forest
25	Coimbatore	Valparai	Area Under Forest
26	Coimbatore	Valparai	Valparai (TP)
27	Coimbatore	Valparai	Valparai (TP)
28	Coimbatore	Valparai	Valparai (TP)
29	Coimbatore	Valparai	Valparai (TP)
30	Coimbatore	Valparai	Valparai (TP)
31	Dindigul	Dindigul	Adalur
32	Dindigul	Dindigul	Erukkalmalai R.F.
33	Dindigul	Dindigul	Kannivadi (TP)
34	Dindigul	Dindigul	Kannivadi (TP)
35	Dindigul	Dindigul	Sirumalai
36	Dindigul	Kodaikanal	Adukkam
37	Dindigul	Kodaikanal	Kamanur
38	Dindigul	Kodaikanal	Kilakkuchettipatti
39	Dindigul	Kodaikanal	Kookkal
40	Dindigul	Kodaikanal	Pachalur
41	Dindigul	Kodaikanal	Periyur
42	Dindigul	Kodaikanal	Thandigudi
43	Dindigul	Kodaikanal	Vadagouchi
44	Dindigul	Kodaikanal	Vellagavi
45	Dindigul	Oddanchatram	Vadagadu
46	Kanyakumari	Agastheeswaram	Thekkumalai R.F. (West And East)
47	Kanyakumari	Kalkulam	Surulacode
48	Kanyakumari	Kalkulam	Veerapuli Extn. (Old Kulasekarapuram)
49	Kanyakumari	Kalkulam	Veerapuli R.F.
50	Kanyakumari	Kalkulam	Velimalai Forest
51	Kanyakumari	Thovala	Aralvaimozhi (TP)
52	Kanyakumari	Thovala	Asambu R.F.

53	Kanyakumari	Thovala	Asambu R.F.
54	Kanyakumari	Thovala	Azhagiapandiapuram (TP)
55	Kanyakumari	Thovala	Azhagiapandiapuram (TP)
56	Kanyakumari	Thovala	Chiramadam
57	Kanyakumari	Thovala	Poigaimalai R.F.
58	Kanyakumari	Thovala	Thadagamalai R.F.
59	Kanyakumari	Thovala	Thadagamalai R.F.
60	Kanyakumari	Thovala	Thekkumalai East
61	Kanyakumari	Thovala	Thekkumalai West
62	Kanyakumari	Thovala	Thovala
63	Kanyakumari	Thovala	Veerapuli R.F.
64	Kanyakumari	Thovala	Velimalai R.F.
65	Kanyakumari	Vilavancode	Kilamalai R.F.
66	The Nilgiris	Coonoor	Burliyar
67	The Nilgiris	Coonoor	Coonoor
68	The Nilgiris	Gudalur	Gudalur (TP)
69	The Nilgiris	Gudalur	Mudumalai
70	The Nilgiris	Gudalur	Nellakotta
71	The Nilgiris	Gudalur	O' Valley (TP)
72	The Nilgiris	Gudalur	Srimadurai
73	The Nilgiris	Kotagiri	Aracode
74	The Nilgiris	Kotagiri	Jackanarai
75	The Nilgiris	Kotagiri	Kadinamala
76	The Nilgiris	Kotagiri	Kengarai
77	The Nilgiris	Kotagiri	Konakarai
78	The Nilgiris	Kotagiri	Nandipuram
79	The Nilgiris	Kotagiri	Nilgiri Eastern Slopes
80	The Nilgiris	Kundah	Kilkunda (TP)
81	The Nilgiris	Kundah	Kilkunda (TP)
82	The Nilgiris	Kundah	Kinnakkorai
83	The Nilgiris	Kundah	Melkundah
84	The Nilgiris	Kundah	Mulligoor
85	The Nilgiris	Panthalur	Nelliyalam (TP)
86	The Nilgiris	Udhagamandalam	Ebbanad
87	The Nilgiris	Udhagamandalam	Kukkal
88	The Nilgiris	Udhagamandalam	Masinagudi
89	The Nilgiris	Udhagamandalam	Naduvattam (TP)
90	The Nilgiris	Udhagamandalam	Sholur (TP)
91	Theni	Andipatti	Megamalai

92	Theni	Bodinayakanur	Ahamalai
93	Theni	Bodinayakanur	Bodi Hill North
94	Theni	Bodinayakanur	Kottagudi
95	Theni	Uthamapalayam	Erasakkanayackanur Hills
96	Theni	Uthamapalayam	Highways (TP)
97	Theni	Uthamapalayam	Koothanatchiyar R.F.
98	Theni	Uthamapalayam	Melagudalur R.F.
99	Theni	Uthamapalayam	Pandarathurai R.F.
100	Theni	Uthamapalayam	Suruli R.F.
101	Theni	Uthamapalayam	Vannathiparai R.F.
102	Tirunelveli	Ambasamudram	Dharmapuramatam
103	Tirunelveli	Ambasamudram	Papanasam R.F.
104	Tirunelveli	Ambasamudram	Papanasam R.F./Manimutharu (TP)
105	Tirunelveli	Ambasamudram	Singampatti Zamindar Forest
106	Tirunelveli	Ambasamudram	Therku Viravanallur R.F.
107	Tirunelveli	Nanguneri	Kalakadu (R.F)
108	Tirunelveli	Nanguneri	Vadagarai
109	Tirunelveli	Shenkottai	Achampudur (TP)
110	Tirunelveli	Shenkottai	Achampudur (TP)
111	Tirunelveli	Shenkottai	Achampudur (TP)
112	Tirunelveli	Shenkottai	Puliyarai R.F (Part)
113	Tirunelveli	Shenkottai	Puliyarai R.F.(Part)
114	Tirunelveli	Sivagiri	Sivagiri Reserve Forest
115	Tirunelveli	Tenkasi	Courtallam Slopes R.F.
116	Tirunelveli	Tenkasi	Kadayanallur Upper Slopes
117	Tirunelveli	Tenkasi	Kadayanallur Upper Slopes/Kambaneri Pudukudi
118	Tirunelveli	Tenkasi	Krishnapuram R.F.
119	Tirunelveli	Tenkasi	Vairavankulam R.F.
120	Virudhunagar	Rajapalayam	Kollankondan R.F.
121	Virudhunagar	Rajapalayam	Kothankulam R.F.
122	Virudhunagar	Rajapalayam	Sappaniparambu (R.F)
123	Virudhunagar	Rajapalayam	Settur R.F.
124	Virudhunagar	Rajapalayam	Settur R.F.
125	Virudhunagar	Srivilliputhur	Khansabpuram (Unnipath R.F.)
126	Virudhunagar	Srivilliputhur	Khansabpuram (Khansapuram R.F.)
127	Virudhunagar	Srivilliputhur	Pillaiyarnatham R.F.
128	Virudhunagar	Srivilliputhur	Pudupatti R.F
129	Virudhunagar	Srivilliputhur	Srivilliputtur R.F.

130	Virudhunagar	Srivilliputhur	Srivilliputtur R.F.
131	Virudhunagar	Srivilliputhur	Sundarapandiyam (R.F)
132	Virudhunagar	Srivilliputhur	Valaikkulam R.F.
133	Virudhunagar	Srivilliputhur	Valaikkulam R.F.
134	Virudhunagar	Srivilliputhur	Venkateswarapuram R.F.
135	Virudhunagar	Srivilliputhur	Venkateswarapuram R.F.

Note: *The names of the villages or talukas or distructs are based on the information made available to the Ministry of Environment, Forest and Climate Change. Any error or duplicity in the name of village, detailed list of villages (district, taluka and survey numbers etc.) would be further updated based on the inputs from the State Government concerned.*

T.C

